

SANJIVANI SAHAKARI SAKHAR KARKHANA LTD.

DAYANANDNAGAR, POST TISK - GOA. 403406

SSSK/ADM/ 117 / 2022-23

Date: 23/05/2022

NOTE**Sub: Submission of DPR of proposed Ethanol Project at SSSKL submitted by DSTA, Pune for Govt. approval****A. Background**

With the vision to boost agricultural economy, to reduce dependence on imported fossil fuel, to save foreign exchange on account of crude oil import bill & to reduce the air pollution, Government of India has fixed target of 10 % blending of fuel grade ethanol with petrol by 2022 & 20 % blending by 2025.

Sanjivani Sahakari Sakhar Karkhana Ltd (SSSKL) had submitted a project proposal on 01/02/2021 to G.O.I for setting up of ethanol production plant of 40 KLPD capacity under the G.O.I scheme "Scheme for extending financial assistance to project proponents for enhancement of their ethanol distillation capacity or to set up distilleries for production of 1st generation ethanol from feed stocks such as cereals, sugarcane, etc". (Copy placed at 2/c to 8/c).

Government of India has approved the project proposal and conveyed in-principle approval for grant of interest subvention for maximum loan amount of Rs 54.76 crores under the above scheme for setting up of new molasses based distillery of 40 KLPD with zero liquid discharge system (ZLD) vide their letter no. FNo 7/1/2021-(BP&E)(part) dated 31/03/2021 (Copy placed at 10/c to 12/c).

Their approval was subject to the following conditions

- Banks will be at liberty to sanction loan as per their norms/policies and in Compliance to regulatory guidelines as notified by RBI from time to time.
- Payment of interest subvention on loan under the scheme will be limited to only 5 years including 1 year moratorium period.
- Shall get the loan disbursed from the bank within 1 year from the in-principle approved of GOI ie. by 31 March 2022.
- The project should be completed within 2 years from the date of disbursement of first instalment of loan from bank.

After obtaining due approval of the State Government, (Copy placed at 14/c to 18/c) Deccan Sugar Technologist's Association (DSTA), Pune was assigned the work of preparation of DPR for the proposed ethanol plant vide letter no SSSK/MFG/ADM/2021-22 dated 23/09/2021. (Copy placed at 20/c to 22/c)

The team of experts from DSTA, Pune visited SSSK Ltd on 22/11/2021 and 23/11/2021 to take first hand information about the condition of the factory and prevailing scenario of sugarcane cultivation in the state. DSTA, Pune was provided the required information about the factory and sugarcane cultivation details of last 10 years.

The DSTA team again visited SSSK Ltd on 11/04/2022 and 12/04/2022 in connection with finalization of DPR.

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RECEIVED
Directorate of Agriculture
Krisni Bhavan
Caranzalem-Goa

During both their visits DSTA team discussed various issues regarding factory status and sugarcane availability with the core committee members of sugarcane farmers facilitation committee (SFFC) and its Chairman Adv. Narendra Sawaikar.

A meeting of the core committee, SFFC under the Chairmanship of Adv. Narendra Sawaikar was held on 17/03/2022 at Krishi Bhavan, Panaji, Goa to discuss about possibilities to take up the proposed ethanol plant on PPP mode. Director of PPP also attended this meeting as a special invitee. (Minutes of the meeting placed at 24/c to 26/c)

SSSK ltd vide letter no SSSK/ADM/662/2021-22 dated 15/03/2022 requested GOI to extend their approval period by another 3 months time ie. upto June 2022 for completion of loan modalities (Copy placed at 28/c). GOI vide letter no C/2022/043 dated 06/04/2022 conveyed extension of time line for disbursement of loan under interest subvention scheme by six months ie. upto 30/09/2022 (Copy placed at 30/c to 32/c).

B. Presentation of DPR on Proposed Ethanol Plant by DSTA, Pune.

DSTA, Pune has submitted DPR for 700 TCD and distillery of 45 KLPD dual feed ethanol plant on 20/05/2022 at Krishi Bhavan, Directorate of Agriculture (Copy of the report is placed below).

The gist of the contents of this DPR are given below

- The project is proposed to set up co-extensively with the existing sugar mill after total revamping, modernization to 700 TCD capacity from existing 1250 TCD with 45 KLPD ethanol distillery.
- Major recommendation proposed in the executive summary in the DPR to ensure required sugarcane supply for the proposed 45 KLPD Ethanol plant:-
 1. Supply of quality sugarcane seed.
 2. Introduction of new rust disease tolerant and non flowering sugarcane varieties.
 3. Timely availability of inputs.
 4. Trainings and exposure visits for sugarcane growers.
 5. Adoption of suitable production technology in conformity with the prevailing soil and climatic conditions.
- DSTA has opined that there is potential to enhance the local production upto 1,20,000 MT annually under ideal condition.
- During their field visits, the sugarcane farmers flagged following main issues with the visiting team.
 1. Scarcity of harvesting labours.
 2. Timely payment from sugar factory.

The distillery project to produce ethanol of capacity 45 KLPD will mainly operate on cane syrup during approx 150 season days.

Balance 150 days on grain feed initially and later on when sugarcane availability is increased the season with sugarcane would be around 200 days and balance 100 days with grain as raw material.

Cane & Biomass potential in the Command Area

- The irrigation projects like Salauli, Anjunem and other sources like wells, ponds, rivers, canals, tube wells are conducive for sugarcane cultivation. Although the sugarcane available in the command area at present is about 42,000 MT, the setting up of ethanol plant will induce confidence among farmers and production of 1.5 lakh MT sugarcane is envisaged in next 5-6 years.
- The Sanjivani farm to be developed as seed nursery and for R & D to promote new varieties and provided to farmers.
- It will utilise available boilers and power generating station to produce power with available raw material as bagasse.

The Project Concept, Design and Key Parameters

- The production process from sugarcane syrup to ethanol and process flow chart has been dealt with in the report from pg 28 to 32 and production process from grain to ethanol has been provided at pg 33 to 36 in chapter no. 3 in the DPR.
- The effluent treatment to ensure zero liquid discharge (ZLD) has been dealt with in chapter no. 3 at pg 41 to 42 in DPR.
- The powder produced from this process can be sold as a organic manure rich in potash.

The Raw Material

- The requirement of raw material for distillery plant and other utilities and consumables comprising water, power, manpower, chemicals, oils etc. are dealt with at 3.5, 3.6 and 3.7 (pg 42 to 44 in DPR)

Project Implementation

- The project implementation is expected to commence from June 2022 and completion by July 2023 and illustrated at 3.8 (pg 44 and 45) a total period of 14 months.

Technical Specifications

- The detailed technical specification of sugar plant are provided at Appendix-III at pg 1 to 15 annexed. Technical specification for distillery plant, evaporator plant, dryer and ethanol storage section, utility instrumentation, PLC system, electricals, piping and valves are provided at Appendix 4 in the DPR.

Plant Layout

- The plant layout is described in chapter no. 5 at pg 48 to 51 in DPR.

- The proposed distillery plant will be located adjacent to existing sugar plant.
- Additional 60,000 m² area will be required to set up distillery plant and for other miscellaneous items in addition to existing plant area of 125000 m². Details provided at 5.1.2 at pg 48 in DPR.

Project Preparedness

- The requirement of different NOC's/ approvals/ permissions and their status is indicated in chapter no. 7 at pg 51 to 53 of DPR.

Estimated Capital Expenditure

The estimates of capital expenditure for different items as provided in the DPR at pg 54 to 56 as under

1	Site development	200.00 lakhs
2	Civil work of existing sugar plant	96.00 lakhs
3	Civil work of proposed distillery plant	985.00 lakhs
4	Equipments	5553.00 lakhs
5	Miscellaneous fixed assets	240.00 lakhs
6	Preliminary and pre-operative expenses ---	256.00 lakhs
7	Contingencies @ 2.5%	195.75 lakhs
8	Working capital requirement	500.00 lakhs
Grand Total		8025.75 lakhs

Financial Viability

- The basis and assumptions, cost summary, means of finance, financial viability indication, financial viability ratios are indicated in chapter 09 at pg 58 to 62 in the DPR.
- The financial viability of the proposed project has been worked out and provided in schedule A to I as under:-
 - Schedule A - Details of item wise costs of the project and means of finance.
 - Schedule B - Project profitability and cost of production
 - Schedule C - Debt Service Coverage Ratio (DSCR)
 - Schedule D - Cash flow statement
 - Schedule E - Balance sheet forecast
 - Schedule F - Analytical and comparative ratios.
 - Schedule G - Break even analysis
 - Schedule H - Sensitivity Analysis
 - Schedule I - Payback Period
- Ethanol will be sold to Govt. Oil marketing companies (OMC's) at predetermined rates declared by G.O.I.

Recommendation made in the DPR

The project SWOT analysis, Risk and mitigates key management features has been provided in chapter 10 pg 63 to 65 in the DPR.

It is concluded that the proposed Ethanol Production Project is technically feasible and commercially viable. The project is also recommended to financial institutions for financing term and working capital loans.

The backward and forward linkages of this project / as well as socio-economic and environment benefits to the local populace make this a win-win project to all the stakeholders.

C. Proposed Ethanol Plant to be taken up on PPP Mode

A meeting of the Sugacane Farmers Facilitation Committee (SFFC) under the Chairmanship of Adv. Narendra Saawaikar was convened on 17/03/2022 where Director (PPP) was invited as a special invitee (minutes of the meeting are placed at 24/c to 26/c).

Meeting on the subject matter was held on 26/04/2022 under the Chairmanship of Hon'ble CM at his residence at Altinho, Panaji, Goa which was attended by Adv. Narendra Saawaikar, Director (PPP), Director of Agriculture and Administrator, SSSK Ltd. This meeting was also attended by other core committee members of SFFC, where an assurance was made by the Hon'ble CM that SSSK would be redeveloped on PPP basis by Agriculture Dept with handholding from DPPP to bring in the appropriate technology, operational expertise and financial resources from private sector instead of burdening State's Budget (Minutes of the meeting placed at 34/c to 36/c).

Department of PPP has already obtained Government approval for handholding the Dept of Agriculture in preparation of bid documents and conducting the bid process and needful steps with regards to remodelling and redevelopment of Sanjivani SSK Ltd on PPP mode.

Government approval is also obtained by DPPP to continue the services of M/s Deccan Sugar Technologist's Association (DSTA), Pune through the Department of Agriculture for providing necessary technical input for firming up the bidding documents (including technical specifications, key performance indicator, etc) , evaluation of technical bids if any, evaluation of DPR of selected bidder, etc. Copy of the note by DPPP duly approved by the Govt. is placed at 38/c to 40/c.

In view of the above it is submitted that

1. Govt. may kindly accept and approve the DPR submitted by DSTA, Pune for installation of 700 TCD and 45 KLPD distillery plant at SSSK Ltd, Dayanandnagar, Dharbandora, Goa at an estimated cost of Rs 80.2575 crores.

- 2. Govt. may approve taking up the proposed ethanol plant on Public Private Partnership Mode for which the Department of PPP will provide handholding support to Dept of Agriculture for conducting the bid process.
- 3. Government may approve continuation of services of M/s DSTA, Pune for providing technical inputs to DPPP for completion of bid process.

Submitted

[Signature]
 Administrator, SSSK Ltd 23/5/22

[Signature]
 Director, Agriculture 26/5/2022

[Signature]
 Secretary, Agriculture Pl. resubmit with today's minutes of meeting.

[Signature]
 Hon'ble Minister, Agriculture 27.5.22

[Signature]
 Hon'ble Chief Minister
 Director (Ag.)
 30/5/22

DPA/Cmp/1

Directorate of Agriculture
 Kishori Bhawan, Once-Corridor
 No. 1838
 26/5/22

Secretary (Ag)
 Inward No. 1637/11
 Date: 27/5/22

Directorate of Agriculture, Once-Corridor
 Inward No. 1954
 Date: 20/5/22

Group & PP Section
 Inward No. 525
 Date: 31/5/22

NO: SSSK/ADM/117/2022-23/282

18/7/22

Received

... committee on PPP held on 27th May 2022 is placed in file at SSK to ...

- 1) Government may like to ...
- 2) Accept and approve the DFR submitted by DSIA, Pune for installation of 700 TCD and 15 KLPB distillery plant at SSSK, LD ...
- 3) Approve taking up the proposed ethanol plant on Public-Private Partnership Mode for which the Department of PPP will provide ...
- 4) Approve continuation of service of Mr. DSIA, Pune for ...

(Vijayalokeshi)

SECRETARY, AGRICULTURE, HORTICULTURE & CIVIL SUPPLIES, GOVT. OF KARNATAKA

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Secretary (Agr)
Inward No.: 1927/F
Date: 8/7/22

Secretary (Agr)
Inward No.: 2516/F
Date: 14/7/2022

1084
20/7/22
Agriculture, Horticulture & Civil Supplies
Secretary, Government of Karnataka
Inward No. 264
Date 6/7/2022

Directorate of Agriculture
Krishi Bhavan, Once-Corazalem
Inward No. 5026
Date: 18/7/22

Date : May 17, 2022

DETAILED PROJECT REPORT (DPR)

INTEGRATED SUGAR (700 TCD) & DISTILLERY PLANT (45 KLPD)

Prepared for
Sanjivani S S K Ltd, Goa

Prepared by
Deccan Sugar Technologists' Association,
Shivajinagar Pune, 411005

May, 2022

Detailed Project Report (DPR)

Integrated Sugar (700 TCD) & Distillery of 45 KLPD

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List of Abbreviations

CCP	Captive Cogeneration Plant
CPM /PERT	Critical Path Method / Program Evaluation & Review Technique
DCS	Distributed Control System
DM	De-Mineralized
DPR	Detailed Project Report
ETP	Effluent Treatment Plant
FIs	Financial Institutions
GPCB	Goa Pollution Control Board
HP	High Pressure
HT / LT	High Transmission / Low Transmission
KW	Kilo Watt
LP	Low Pressure
MCC	Motor Control center
MNRE	Ministry of New & Renewable Energy
MT	Metric Tons
MW	Mega Watt
PLC	Programmable Logic Control
PRDSH	Pressure Reducing & De-Super Heating Station
TCD	Tons Crushed Per Day
TCH	Tons Crushed Per Hour
TG	Turbine Generator
TPH	Tons Per Hour
FRP	Fair and Remunerative Price

DISCLAIMER

Important Notice:

- 1) This Detailed Project Report (hereinafter referred to as Report), the business plan/financial projections, if any and its contents are confidential. Accordingly, Report and its contents are on the basis that they will be held in complete confidence.
- 2) By accepting a copy of this Report, the recipient agrees to keep its contents and any other information, which is disclosed to such recipient, confidential and shall not divulge, distribute or disseminate any information contained herein, in part or in full, without the prior approval of DSTA Consultancy & Engineering Services (DSTA).
- 3) This Report is prepared exclusively for the benefit and for the internal use of the recipient and/or its affiliates and does not carry any right of publication or disclosure to any other party.
- 4) The client has engaged DSTA for preparation of Detailed Project Report for Sajivani S S K Ltd, Dyayanand Naga, Dharbandora, Goa 403406 for Integrated 700 TCD Sugar & 45 KLPD Distillery Project, we have relied upon and assumed, without independent verification, the accuracy and completeness of all information given by the client which has frequently been referred in this report.
- 5) The Report developed by DSTA has used inputs and conclusions drawn out of discussions with the client and reference to project specific studies, and other information/documents obtained by DSTA from various sources/available publicly, which DSTA believes to be reliable. DSTA has not carried out any independent verification for the truthfulness of the same and its accuracy and reliability cannot be guaranteed.
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Compiled/prepared by : Mr. Mane C.G.

Signature:

Checked and verified by: Dr. Dongare M.K.

Signature:

Approved by: Mr. Bhad S. B.

Mr. Shirgaokar S. S.

Signature:

Executive Summary

A) PROJECT AT A GLANCE

Sanjivani S S K Ltd is established as Co-operative Society in the year 1971 registered in the State of Goa.

Sanjivani S S K Ltd., a Co-operative company, established a 1250 TCD Sugar plant during 1971 and was put in operation during Jan,1974. The sugar Factory was in operation for 46 years up to crushing season 2018-19. Plant stopped crushing in 2019-20 due to cane shortage, issues of operation, and encountered losses.

The Goa government in consultation with factory management and local farmer to improve economic conditions of farmers, proposes to set up / revamp existing sugar plant as an integrated eco-friendly sugar complex with addition of new distillery to produce Ethanol of 45 KLPD. The project is proposed to be set up co-extensively with the existing sugar mill after total revamping, modernization of 700 TCD capacity, with ecofriendly distillery located at existing sugar plant at Dayanandnagar, Goa.

The integrated project comprises of existing but totally renewed sugar mill for the manufacture of Syrup as raw material to distillery. The command area of the proposed sugar mill has adequate irrigation facilities, potential for sustained cane supply to the sugar mill and biomass availability.

The aggregated capital investment for the integrated project has been estimated at **Rs.80.2575 Cr .**

B) PROJECT RATIONALE

The Committee (Govt of Goa constituted sugar cane farmers facilitation committee - SFFC) have been mandated to recommend appropriate measure to resolve the various hardship faced by sugarcane farmers. The Committee have extensively and carefully analyzed the central govt policy of Ethanol and have recommended and decided to establish one distillery to produce Ethanol near the existing sugar plant the present. They also have studied carefully the present irrigation facilities and cane availability in the command area, as well as future potential of irrigation and additional cane availability.

Sugar cane is primarily grown in south and north of Goa, almost 50 to 55 KM away from factory site. Water from Salaulim dam in south Goa and Anjunem dam in north Goa are utilized for sugar cane cultivation and is sufficient for present and future expanded cane area. In addition to the source from dam major progressive farmers have their own well and lift irrigation system in place.

South Goa farmers are already growing sugar cane and others are inclined to grow Sugarcane in future along with the present farmers. The productivity of sugarcane of presently growing farmers are around 35 to 40 MT/acre.

North Goa farmers are growing sugar cane since last 20 years and are eager to cultivate in future too. If the cane is assured to be harvested, then many more are inclined to cultivate.

Productivity of farmers presently growing is around 35 to 45 MT/acre. However, some plots were of less yield around 23 to 30 MT/acre. The cane growing area of South and North Goa marginal farmers are eager to grow cane in future, but their main issues are,

- a) Harvesting labour scarcity and
- b) Timely payment from Sugar factory, (as not done in last few years from neighboring Factories).

Factory has developed agriculture field, wherein sugarcane varieties viz. Co-86032, CoM-0265, Co-92005, and MS-10001 of seed/ demonstration plot were planted. The crop growth is excellent, and expected would yield 65 to 75 MT/acre after maturing of 12 month crop. Suggested to distribute this seed material to Farmers field in various area to propagate and demonstration purpose too. Majority of Farmers are keen to get such seed for conducting demonstration plot. This would certainly help to increase sugarcane area and productivity too.

C) RECOMMENDATIONS

Recommendations mentioned below.

- Supply of Quality Seed : Presently farmers are growing sugarcane of old varieties however, early high sugar content varieties would be very helpful in early crushing and Co-86032 for late crushing to get more bagasse (fuel).
- Phase wise reduction/elimination of Late variety cane and introduction of new variety (which is rust tolerant and non-flowering) would substantiate in increasing sugar recovery and eliminating issues like rust disease and flowering.
- Timely availability of various inputs.
- Arranging the trainings and visits of farmers to Sugarcane Research Institutes for increasing the sugarcane productivity.
- Majority soils in Goa are low in fertility status there by low productivity of sugarcane. Therefore in order to increase the productivity of sugarcane and considering high rainfall during June to August situation, the basal dose of P & K should be applied into splits i.e. 50% at planting and 50% at earthling-up operation and Nitrogen should be in four splits (10:40:10:40) or application of NPK fertilizers through briquettes form found to be more beneficial under high rainfall conditions.

By observing the cane crushing data of last 10 years, it is seen that the maximum sugarcane supply during 2015-16 crushing season was 58,000 MT from Goa state and the gate-cane from Karnataka and Maharashtra during the year 2013-14 was 77,823 MT (Total cane crushing during the year 2013-14 was 1,35,823 MT).

Looking to the last 10 years crushing data and discussion with farmers the cane availability cane been increased to 70,000 to 80,000 MT from Goa and in addition to this, the gate cane expected from Karnataka and Maharashtra state is about 35,000 to 40,000 MT

Thus total cane availability for crushing may be 1,15,000 to 1,20,000 MT under ideal situation.

The Sugarcane Farmers' Facilitation Committee (SFFC) and farmers in the command area, having experience in sugar industry and sugarcane cultivation, are able to foresee the cane potential in the command area, however due to unforeseen reasons the production of cane was reduced drastically so that operating of plant was not possible. Hence closed in 2018 season.

The current policies in Goa and in India are conducive and backed by favorable regulatory framework for production of Ethanol.

The SFFC also have acknowledged in depth, the socio-economic and environmental value addition of this integrated project to the local populace, region, State and the Country, as well as its win-win situation to all the stakeholders involved.

Overall, the entire integrated project is proposed to be set up based on the stand-alone commercial viability of each component of the project, ensuring that the integration effort or synergy would enhance individual commercial viabilities of these stand-alone projects.

The Promoters & Project Preparedness

1. Chairman, SFFC

Adv. Narendra K Sawaikar.

Chairman, Sugarcane Farmers Facilitation Committee &

Commissioner, N.R.I, Govt. of Goa & Ex M.P, South Goa.

Actively involved in sugarcane cultivation and is working to mitigate the problems & issues concerning sugarcane cultivation in the State of Goa.

2. Director of Agriculture, Govt. of Goa

Shri. Nevil Alphonso,

Director of Agriculture,

Govt. of Goa

Educational Qualifications: B.Sc. (Agri)

Working in the State Dept. of Agriculture since last 36 years in various capacities such as Asst. Agriculture Officer, Agriculture Officer, Asst. Director of Agriculture & Dy. Director of Agriculture.

3. Administrator

Shri. Shri. Chintamani B Perni.

Administrator.

Sanjivani Sahakari Sakhar Karkhana Limited.,

Dayanandnagar. Dharbandora Goas

Educational Qualifications: M.Sc. (Agri).

Working in the State Department of Agriculture, Govt. of Goa as Dys Director of Agriculture (Horticulture) and presently on deputation as Administrator, SSSKL.

Worked in various capacities as Agriculture Officer, Farm

Superintendent, Zonal Agriculture Officer, Asst. Director of Agriculture (Planning & Evaluation) and Deputy Director of Agriculture (Horticulture) since last 36 years.

To make the venture commercially viable and financially profitable, the capacity of the sugar plant is decided and fixed at 700 TCD and a Distillery of capacity 45 KLPD.

The suitability of the soil, increased irrigation facilities and previous experience of the farmers in cane growing will be helpful in developing the required area for cane plantation

Project in Brief

Sugar Mill: (estimated capital investment of Rs. 21.73 crore)

Existing sugar mill of 1250 TCD will be redesigned and downsized to operate at 700 TCD to produce Syrup of around 58-60 brix as feed to proposed Ethanol Plant.. GOI has taken very strong step to produce power ethanol to reduce the import of crude oil, saving foreign exchange. This scenario would continue for longer period and hence favorable to adopt the proposal of Distillery to produce Ethanol. Command area has sugarcane availability with sugar recovery of about 10.00 %.

Distillery Plant : (estimated capital investment of Rs.58.54 crore)

- A. The distillery project to produce Ethanol of capacity 45 KLPD will mainly operate on Cane Syrup during approx.150 season days of the sugar mill B.
- B. Balance 150 days on grain feed initially and later on when sugar availability is increased the season with sugar would be around 200 days and balance 100 days with grain as raw material.

It will utilize available boilers and power generating station to produce power with available raw material as bagasse. The short fall of power would be imported from Grid passing very near from Sugar Plant.

The policy for sugar mill with distillery to produce Ethanol, both at the Central Government and at the State, Government of Goa are quite conducive. The GOI has provided several financial incentives in terms of capital grants and interest subsidy till date and the same are likely to continue. The proposed project will be eligible for these incentives as well as other incentives like accelerated depreciation, income tax benefits.

Highlights of the Project

Name and Address	:	Sanjivani S S K Ltd A/p: Dayanand Nagar, Goa
Factory Site:	:	Village: Dayanand Nagar, Goa
Constitution & Type	:	Co-operative Limited company
Products	:	Sugarcane Syrup & Ethanol product
Installed Capacities of the Integrated Project		
Sugar Plant	:	700 TCD
Distillery Plant	:	45 KLPD distillery to produce Ethanol. Approx. 100 days from Sugar cane juice (Syrup) Approx. 200 days from Grain feed (If available)

Financial Highlights

Project Cost:

Total Project Cost		(Rs. In Lakh)		
		Sugar	Distillery	Total
Land & Site Development	:	0	200	200
Civil works & Buildings	:	36	605	641
Indigenous Plant and Machinery	:	1593	4400	5993
Miscellaneous Fixed Assets	:	40	200	240
Prelim & Preoperative Expenses	:	100	156	256
Contingencies	:	53	142.75	195.75
Working Capital Margin	:	350	150	500
Total	:	2172	5853.75	8025.75

Means of Finance:

Financing Pattern		Total (Rs. Lakh)
1. Promoter's Equity/ Govt Grant	:	2000
3. Working Capital Margin by SSSKL	:	500
4. F. I. Loan(s)/ Bank Finance	:	5525.75
Total	:	8025.75

Parameter		First Year	Fifth Year
Estimated W/C Requirements	Rs. Lakh	2236	1273
Estimated Annual Turnover	Rs. Lakh	9610	9895
Profit Before Tax	Rs. Lakh	159	126
Accumulated Cash Surplus	Rs. Lakh	1375	666
Employment Potential	Nos.	235	235
Debt Service Coverage Ratio (DSCR)	Average	2.03	
	Maximum	5.40	
	Minimum	0.57	
Payback Period, Years		10 to 15	
Internal Rate of Return on total Investment, %		5.00	

Strengths of the Project

The main strengths of this integrated project include:

- Background and experience of the SFFC (committee)

- Project location in potential sugarcane area
- Experienced, willing and committed farmers
- Ensured cane availability
- Demand supply gap in power Fuel in India.
- Conducive policy / regulatory frame work
- Sustained availability of raw materials
- Substantial socio-economic and environmental benefits
- Latest technology equipment with highest efficiency and
- Sound techno commercial viability

Risks & Mitigates

Risk	Particular	Mitigates
Performance risk	Ensured sugar cane & fuel availability	Cane development has been in full progress, with experienced senior professionals and staff appointed for the purpose. Excellent support from farmers
Marketing risk	Ethanol sale / export	As The product i.e. Ethanol is being purchased by Central govt. at specified rate and hence no danger of marketing the final product.
Regulatory risk	Conversion / clearances / tariff order	No difficulty envisaged, as various governmental agencies have already expressed their willingness to issue approvals / consents. All the approvals in pipeline.
Financial risk	Financial viability of the project	Satisfactory DSCR.

Implementation Schedule

The entire project will be commissioned by June, 2023, 12 to 13 months after the financial closure. Meticulous planning and strong project management proposed will ensure this schedule.

Conclusions

Over all, the project is well conceived and conceptualized, with sound commercial viability. The expected financial returns are quite satisfactory. The project is being implemented by SFFC having requisite background and experience and with proposed employment of experienced professionals, experts and consultants. All perceived risks have adequate safe guards. The project is recommended for equity participation and lending by financial institutions.

CHAPTER – 1

INTRODUCTION

1.1 Project Background

This Detailed Project Report (DPR) has been prepared for Sanjivani S S K Ltd, (SSSKL) GOA by DSTA Consultancy & Engineering Services (DSTA), Pune, for setting up an integrated sugar 700 TCD capacity and Distillery of 45 KLPD at Dayanand Nagar Dharbandora Goa.

SSSKL has gone ahead in implementation of an integrated project & has taken the following steps. SSSKL is registered under Co-operative society.

1.1.1 Appendix-I gives the copy of IEM license for Existing 1250 TCD sugar plant.

1.1.2 Appendix –II gives Land Details

1.2 Promoter's Background & Experience

- **Chairman, SFFC**

Adv. Narendra K Sawaikar.

Chairman, Sugarcane Farmers Facilitation Committee & Commissioner, N.R.I, Govt. of Goa & Ex M.P, South Goa.

Actively involved in sugarcane cultivation and is working to mitigate the problems & issues concerning sugarcane cultivation in the State of Goa.

- **Director of Agriculture, Govt. of Goa**

Shri. Nevil Alphonso,
Director of Agriculture,
Govt. of Goa

Educational Qualifications: Bsc (Agri)

Working in the State Dept. of Agriculture since last 36 years in various capacities such as Asst. Agriculture Officer, Agriculture Officer, Asst. Director of Agriculture & Dy. Director of Agriculture

- **Administrator**

Shri. Chintamani B Perni.
Administrator.
Sanjivani Sahakari Sakhar Karkhana Limited.,
Dayanandnagar. Dharbandora Goas
Educational Qualifications: M.Sc. (Agri).

Working in the State Department of Agriculture, Govt. of Goa as Dy. Director of Agriculture (Horticulture) and presently on deputation as Administrator, SSSKL. Worked in various capacities as Agriculture Officer, Farm Superintendent, Zonal Agriculture Officer, Asst. Director of Agriculture (Planning & Evaluation) and Deputy Director of Agriculture (Horticulture) since last 36 years.

1.2.1 SSSKL has technical / managerial team which was working for existing sugar plant and is in the process of appointing a technical / managerial team of highly qualified engineers, contract & arbitration experts, agricultural officers and managerial personnel for implementation and operation of the captioned integrated project.

1.2.2 To make the venture commercially viable and financially profitable, the capacity of the sugar plant is decided and fixed at 700 TCD and a distillery of 45 KLPD.

The promoters sensed the potential of sugarcane in the region, increasing demand of power Ethanol as well as the needs of the local farmers; those cultivate sugarcane in the command area.

The integrated project comprises of a sugar mill for the manufacture of high quality sugar Syrup, thereby making available required raw material for the distillery plant. The command area of the proposed sugar mill has adequate irrigation facilities, potential for sustained cane supply to the sugar mill.

1.2.3 SSSKL has now been fully geared up to implement and commission this integrated project by June, 2023. Latest technologies for sugar syrup (from existing plant) and distillery will be employed in this project to ensure optimum efficiency and operating costs for both the products.

1.3 Sugar Industry Overview

1.3.1 All India

- i. The origin of Indian sugar industry dates back to 1930, when the first sugar factory was set up in the pre-independence era. Over the last 70 years, the sugar industry has steadily grown and has become the backbone of the agricultural and rural economy in India. Today, sugar is the second largest agro processing industry, next to the textile

industry. India is one of the largest producers of sugar in the world, with a production of over 30 million tones. Sugar factories are located mostly in the rural India. They act as centers of development, provide largest direct employment in the rural areas and contribute substantially to the Central and State exchequers. The prospects of earning foreign exchange from export of sugar are also quite high.

- ii. Sugar factories in India have capacities ranging from 1250 TCD to 15000 TCD. The Indian sugar industry has developed indigenous capabilities for design, manufacture, supply, operation and maintenance, R&D and cane development. The major stakeholders of this industry in India are Ministry of Agriculture, Govt. of India, Ministry of Consumer Affairs, Food and Public Distribution, federations of co-operative and private sector sugar factories at the national and the State levels, sugarcane growing farmers, equipment and technology suppliers, research institutions, consultants and service providers, financial institutions and Central / State Governments.
- iii. A total of 732 sugar factories are in operation today, with additional sugar factories under implementation in different parts of the nation. The area under sugar cane cultivation, sugar cane production, sugar cane crushing in sugar factories, average season days, sugar recovery and sugar production have increased steadily over the years. The crop yield per hectare and recovery has improved, particularly in the last decade.
- iv. Sugar factories in India are spread over the entire country; however 92% of them are located in 9 States. About 48% of the Indian sugar factories are in the co- operative 5% in Public sectors and balance 47% in the private sector.
- v. The sugar industry stands deleted from the list of industries requiring compulsory licensing under the provisions of Industries Development and Regulation Act, 1951. However, in order to avoid unhealthy competition among sugar factories to procure sugarcane, a minimum distance of 25 km would continue to be observed between and existing sugar factory and a new factory, by exercise of powers under the Sugar Control Order.
- vi. The statistics on economic and commercial performance for the industry is quite fluctuating. The changes in the agro climatic conditions and sugarcane crop production, as well as the sugar markets have been mainly responsible for these fluctuations. Efficiency, quality, and integration have become order of the day for this industry. The industry has grown extremely well till today over the last seven decades. The strength and capacity built so far will surely help meet these challenges. The following are major options to meet these challenges:
 - a. Effecting substantial improvement in cane development and management, including

- cultivation practices, varieties and water management, so as to improve yield and recovery, without affecting the average fibre content.
- b. Effecting visible improvement in the operational efficiencies and reduction of sugar losses.
 - c. Effecting and sustaining improvement in energy efficiency, both in steam and power, for saving of additional bagasse, for both sugar and by-products manufacture.
 - d. Expansion of capacities and diversification into absolute alcohol/ethanol and cogeneration power projects.
 - e. Effecting adequate capacity building within and without.
 - f. Maximizing sugar exports for value addition.
 - g. Effective marketing in the national and international markets.
 - h. Product quality and diversification.
 - i. Commercializing the excess power capacity by exporting to utilities or to other bulk power consumers.

1.3.2 Goa State.

- i Goa state farmers nearby Maharashtra boarder were cultivating sugar and were supplying to nearby Maharashtra sugar factories, since co-operative movement in Maharashtra.
- ii The cane policies in Goa was not defined properly as no sugar factory in state was available. However after independent state the state Govt. had vision to have one sugar factory in Goa to cater the need and security to goa sugar cane cultivating farmers. And hence Govt established a Sugar Factory as co-operative Society in the year 1971. The plant was put up in operation on 26th Jan 1974.
- iii Cane Availability, Present & Future

Sugarcane has been grown in the State due to conducive environmental conditions for sugarcane growing, good quality of soil for cultivation and adequate irrigation facilities. New varieties are bought from nearby state and distributed along with modern cultivation and irrigation practices. This has led to increased crop yield & sugar recovery. The recovery registered in past season was ranging from 8.7 to 10.2 with the average of around 9.2/9.3.

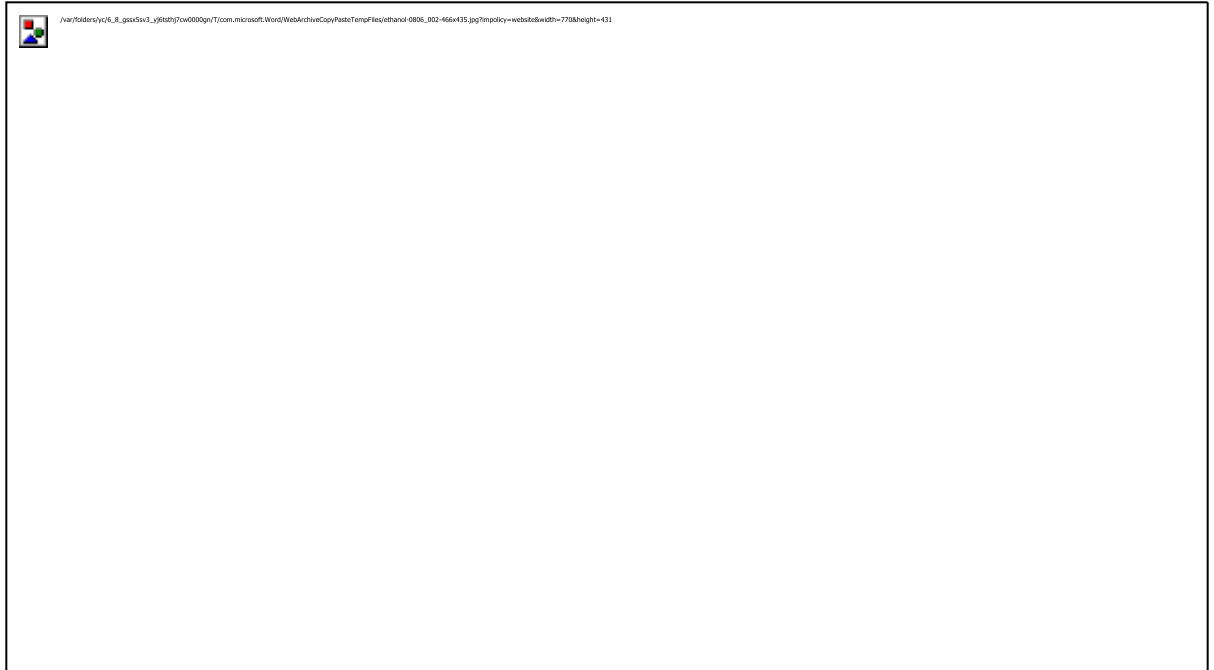
The cane cultivation would improve soon this integrated project is implemented, as the cane are lifted and due payment is made promptly. It is expected that around 1.5 lac MT of cane would be available within next 5 to 6 years as the area under cultivation is increasing due to conducive policy of state govt to support the cane grower, and is expected to be around 2000 hectares would come under cultivation of sugar cane.

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1.4 Fuel Ethanol

A. Overview:

Blending petrol with more of home-grown ethanol can reduce India's oil import bill by \$4 billion a year, and is great news for sugar mills as it is produced from a byproduct. It also helps farmers.



As part of the central government's target to blend petrol with ethanol up to 20 percent 2023, the Ministry of Road Transport and Highways issued a draft notification to facilitate manufacture of automobiles designed to run on petrol blended with ethanol to the extent of 12 percent and 15 percent.

The government hopes that higher blending of ethanol would reduce the oil import bill by \$4 billion a year, reduce pollution and support sugarcane farmers.

Sugar Companies

Increasing the use of alcohol in gasoline is good news for the sugar sector.

To meet the government's target of 20 percent blending of gasoline, ethanol storage capacity of sugar companies needs to expand to three times the current level of about 300 crore litres.

About 10 billion liters of ethanol would be required each year to meet the 20 percent ethanol-blended fuel standard by 2025,

Similarly, investment of Rs 41,000 crore is expected to meet the requirement.

This presents an opportunity for sugar companies that have historically struggled with a surplus production of sugar as well as outstanding cane dues from states.

Ethanol is a kind of alcohol of more than 99 percent purity, which can be blended with petrol and is a by-product of sugar mills, although it can also be produced from grains or cane juice.

Mills typically crush cane with a total fermentable sugars (TFS) content of about 14 percent, and every 100 kg of TFS yields 60 litres of ethanol.

Thus, from one tonne of cane, mills can produce 115 kg of sugar and 45 kg of molasses that gives 10.8 litres of ethanol.

Equity analysts say the sugar sector is poised to benefit from the government's push for higher ethanol blending in India. The government's ethanol policy is adding good balance to the sugar companies and ethanol is something that can turn out to be very profitable.

Sugar manufacturers have already started investing to increase their ethanol storage capacity.

Oil Marketing Companies

Oil marketing companies would also need to set up ethanol distillation facilities and need to provide timelines for making blended fuel available across the country.

The National Biofuel Policy 2018 envisages an indicative target of 20 percent blending of ethanol in petrol and 5 percent blending of biodiesel in diesel by 2030.

The Cabinet Committee on Economic Affairs approved an Rs 8,460 crore modified scheme for extending interest subvention for those setting up standalone ethanol distilleries.

According to a report, Hindustan Petroleum Corp and GAIL India Ltd plan to build grain-based refineries to help boost India's ethanol output by 2025. HPCL will invest Rs 4 billion on a 125,000 litre/day grain-based ethanol plant in Himachal Pradesh and GAIL is planning a 500,000 litres/day capacity grain-based ethanol plant.

Automobile Companies

The government expects that as its Ethanol Blended Petrol Program rolls out, automobile companies would need to supply vehicles with rubberised parts, plastic components and elastomers compatible with 20 percent ethanol blend with petrol.

NITI Aayog in its research paper titled 'Roadmap for Ethanol Blending in India 2020-25' said that industry body Society of Indian Automobile Manufacturers had guaranteed that automobile companies would gear up to supply compatible vehicles in line with the roadmap.

NITI Aayog also said all the components required to make engines compatible with 20 percent ethanol-blended petrol can be made available in India and that "no significant change in the assembly line is expected".

B. Need of the Project:

- The demand for industrial alcohol, potable alcohol and fuel ethanol is increasing. Government of India is also planning to mix 20% fuel ethanol on Petrol, once the 5% blending program is implemented successfully.
- Also, Ethyl Alcohol is an important feedstock for the manufacture of chemicals. These chemicals are primarily the basic carbon-based products like Acetic Acid, Ethyl acetates, Butanol, Butadiene, Acetic Anhydride Vinyl Acetate, PVC etc.
- The different important chemicals that could be made from alcohol are acetic acid & butanol, which are needed in pharmaceuticals, paints & in many other areas are important industries as they are value added products.
- With latest technological development & taking into the increasing cost of petrochemical raw material, it is now possible to produce Ethylene oxide, Mono – ethylene glycol etc. starting from ethanol.
- There is good market for ENA / ethanol for manufacture of good quality perfumes, homeopathic medicines, tonics and other pharmaceutical products and potable liquor.
- Fuel ethanol has a great future as renewable source of energy. The latest trend for a fuel in the world is use of fuel ethanol as an alternative for mineral fuel oil, which is depleting as far as fuel oil is concerned.
- Fuel ethanol could be used in petrol as oxygenate. This reduces emission of CO in the exhaust gases of vehicles, by taking combustion to completion.
- World ethanol production has increased at a steady rate in the last few years. In 2018, there was a production of 108.32 billion liters of fuel ethanol with the US accounting for about 60.80 billion liters (56.12%) of this production followed by Brazil at 30.77 billion liters (28.41%). About 85% of the total ethanol produced was used for blending into petrol and only a small quantity was used for drinking other purposes. Many countries

from Asia, Africa and Europe & South America are now entering into ethanol production and Its blending with petrol.

- Growth in export of alcohol is impressive during last decade. The policy of Central Government is to increase percentage of ethanol blending with petrol from the present 10% to 20% by the year 2022 as stated by Hon. Minister of India.
- Therefore, it is important for all distilleries in the country to increase its ethanol production to meet the increasing demand. All efforts are made to increase the recovery and reduce losses of sugar. SSSKL was operating 1250 TCD existing Sugar Plant. Based on availability of own Syrup & adequate raw material (Grain) available in command area and due to increasing demand of alcohol/ ethanol, SSSKL management has decided to proposed a Distillery of 45 KLPD project to produce ethanol. Distillery will be based on the latest technology is used for ethanol production.

Product : Ethanol

Ethanol (also called ethyl alcohol, grain alcohol, drinking alcohol, or simply alcohol) is an organic chemical compound. It is a simple alcohol with the chemical formula C_2H_5OH . Its formula can be also written as CH_3-CH_2-OH or C_2H_5OH (an ethyl group linked to a hydroxyl group), and is often abbreviated as EtOH. Ethanol is a volatile, flammable, colorless liquid with a slight characteristic odor. It is a psychoactive substance, recreational drug, and the active ingredient in alcoholic drinks.

Ethanol is a natural byproduct of plant fermentation and also can be produced through the hydration of ethylene. Ethanol is naturally produced by the fermentation of sugars by yeasts or via petrochemical processes such as ethylene hydration. It has medical applications as an antiseptic and disinfectant. It is used as a chemical solvent and in the synthesis of organic compounds. Ethanol is a fuel source.

Ethanol fuel is ethyl alcohol, the same type of alcohol found in alcoholic beverages, used as fuel. It is most often used as a motor fuel, mainly as a biofuel additive for gasoline.

1.5 Objectives of the Report

The objective of this assignment is to prepare a bankable Detailed Project Report (DPR) for 700 TCD Sugar Plant and 45 KLPD capacity Distillery Plant, based on the pre-feasibility evaluation and selected option for implementing this project. The scope of work is detailed in the work order issued by SSSKL to DSTA for the purpose.

1.6 Methodology

In order to complete the assignment, Deccan Sugar Technologists Association Pune, has adopted following methodology:

Methodology Adopted:

Following methodology was adopted while assessing Detailed project Report:

- Visited the project site along with Technical and Agriculture expert.
- During the course of our discussion, collected the information on the process flow of Sugar Plant, available and proposed infrastructure, building & additionally required machineries to be setup at Project location, etc.
- Collected and studied the documents on the existing and proposed working of Company, studied the existing infrastructure available, and infrastructure required.
- Collected the information on the working of the factories i.e., manufacturing Process, Capacity, Availability of raw materials/other inputs and processing and marketing strategies of the Company.
- The financial projections for setting up of Distillery production and processing unit have been assessed, based on the prevailing trends in the industry.
- Assessed the documents submitted by the Company. Data collected and analysis carried out is described in following chapters. However relied upon the documents given by the Client.
- The detailed study of existing set up and prepare the plans/options for Technical and economic viability.

1.7 Acknowledgements

We wish to record deep sense of gratitude to SSSKL management, for entrusting this challenging assignment. In particular, we are thankful to Shri. Sawaikar Narendra K Chairman SFFC (NRI, Ex MP) & Administrator, Mr. Chintamani Perni and all other concerned staff of SSSKL, for providing required guidance and data support.

CHAPTER – 2

CANE & BIO-MASS POTENTIAL IN THE COMMAND AREA, A REVIEW

2.1 Sugarcane Potential in Command Area

- Sufficient availability of sugarcane in the command area has prime importance. To assess the cane availability and potential in the command area SSSKL appointed DSTA.
- In the light of the existing sugar and Ethanol policy, with almost total decontrol, the cane command area of the proposed integrated project is expected to fall in tehsils of Ponda. Sugar cane is primarily grown in south and north of Goa, almost 50 to 55 KM away from factory site. Water from Salaulim dam in south Goa and Anjunem dam in north Goa are utilized for sugar cane cultivation and is sufficient for present and future expanded cane area. However, SSSKL needs to consider economics of the sugarcane transport if they want to procure cane beyond 30 km from neighboring districts. Hence, the study has been restricted to the cane command area falling under areas of Ponda & surrounding districts in general.
- The sugar factory site is at a distance of 15 Km from Ponda, a Tehsil headquarter.
- The average rainfall in the district is approx. 3187 mm. The average maximum temperature recorded at Ponda is 40 °C, while the minimum temperature recorded is 27 °C. The rainy season ranges from middle of June to October/November.
- Major sources for irrigation are wells, ponds, rivers, canals and tube wells. The water is also available through canal from the government irrigation projects. The major rivers in the Ponda area are Khandepar, Ragada, which are perennial source of water.
- The major projects like Salaulim dam, Anjunem dam are also available within the command area.
- From climatic data of the region, it is observed that the maximum and minimum temperatures and relative humidity are quite favorable for growing of sugarcane and for higher recovery.
The yields of the different varieties of the cane vary, depending on agro-climatic conditions and water availability, from year to year. On an average the yield is expected to be around 95 - 100 MT/Ha in coming years after proper planning and execution.

- The command area comprises of total two zones, North Goa and south zone and south Goa zone. The total average area for last three years under sugarcane cultivation is around 600 ha, with total sugarcane production of around 42000 MT.
- The command area of SSSKL comprises of only this sugar mill. Hence, sugarcane available in the command area is 50,000 MT.
- It is always advisable for the promoters of the sugar factory to have their own cane fields. Also supporters should also be made to grow cane. This will induce confidence in other farmers for cane growing, as it will show that the management can prove that cane growing is commercially more viable than other crops and that it will fetch the farmers a good price.
- In accordance with this factory has one cane field as seed Nursery and R & D section to promote new variety and provide seed to farmers.
- Farmers will be encouraged to cultivate the Sugarcane in the command area, once the proposed complex of SSSKL is commissioned and hence there sugarcane production will improve to a great extend.
- Chairman Shri. Narendra K, (NRI & Ex. MP) & Administrator Mr Chintamani Perni are working with the farmer's organization for years and hence will encourage the farmers to cultivate sugarcane in the command area.
- To encourage farmers and assure continuous and assured supply of cane from them, it is heartening to see SSSKL distributes seeds to the nearby farmers from Nursery.
- It is recommended that SSSKL should also sponsor cane development schemes on its own and / or with the help the farmers in its command area, for availing financial assistance. This will help SSSKL in ensuring assured availability of cane, on a long-term basis.
- With setting up of this proposed project, SSSKL envisages the availability of sugarcane of about 1.5 lakh MT in next 5-6 years.
- The cane requirement for 45 KLPD Distillery, for maximum 150 days & with 75% capacity utilization for the first year will be 0.90 lakh. The present sugarcane of 0.5 lakh MT, would require supplement of 0.4 Lakh MT to fulfil the requirement.

2.2 Biomass Availability

- Existing plant will run on bagasse generated from the sugar mill during 150 days of sugar mill operation. For off-season plant will use other fuel for grain based distillery. Days of off season operation can be increases by using biomass as a fuel.

Considering the surplus biomass and after taking into account 75% collection efficiency, SSSKL can collect following quantities of surplus biomass from the command area.

The average landed price for the various agro-fuels will vary from :

- | | |
|--|-----------------------------|
| ➤ Rice Husk | Rs. 4550/MT to Rs. 4850/MT |
| ➤ Maize Cobs | Rs. 1550/MT to Rs. 1850/MT |
| ➤ Tur / Cotton Stems
/Soyabean stalks | Rs. 1350/MT to Rs. 1650/MT |
| ➤ Cane Trash | Rs. 1100/MT to Rs. 1400/MT |
| ➤ Bagasse | Rs. 2000/MT to Rs. 2300/MT |
| ➤ Fire wood. | Rs. 4000/ MT to Rs.4500/ MT |

The contribution of each source of biomass to the total biomass available in the command area

- While conducting the primary survey of the command area, prima facie, we have noted considerable enthusiasm in the local people for supplying surplus biomass to SSSKL.
- As SSSKL has to use the agro-fuels that is agro waste and biomass, it will be most essential to establish a strong fuel linkage with individual farmers and organizations such as co-operative societies or NGOs with a network in the rural areas of the command area, which can collect, bale, store and supply the biomass to the plant of SSSKL. Location of depots (biomass banks) in towns or large villages will also be necessary so that these depots can store the biomass and supply it to SSSKL on a regular basis. This fuel linkage will have to be done on a priority basis as all the surplus biomass is coming from agricultural fields only and there is no industrial biomass in the region.

- The available biomass is sufficient to meet the present needs of the local population for their fuel and other requirements. The biomass which is identified as surplus is that biomass which is available to SSSKL after meeting the needs of the local people.
- In computing the landed price of biomass, all transportation has been considered by road. Any fluctuations in the diesel prices will affect the landed price of the biomass.
- Harvesting, transportation, sizing and drying are some of the important operations to be carried out before the fuel is made ready for use. Depending on the size of operation and relative cost of labour and capital, varying degrees of automation could be adopted for each of the above operations. To carry out these fuel preparation operations successfully and efficiently it is imperative that a consortium is formed and their work content is established.
- The location of biomass banks can initially be at the tehsil levels and in some big villages in the command area. Once these banks become operational and the biomass linkage mechanism gets well established, then other villages can be selected for setting up further banks.
- It is also recommended that SSSKL should consider the option of briquetting so as to be able to make maximum utilization of agro- residues in the region. Apart from providing a fuel with uniform characteristics, briquetting will lower transportation and handling costs. The storage space required for briquetted fuel is also less than that required for loose biomass
- The social aspect of encouraging briquetting is that it will generate employment for unemployed youth in the region. Or it will be an additional activity for income generation to the farmers and their families in the region. As SSSKL will also benefit by having a more uniform fuel for combustion, briquetting, if encouraged, can be a successful solution to using diverse agro-fuels.
- It is recommended that SSSKL generate a part of its own fuel through energy plantations. Such a step will ensure that the plant of SSSKL is not entirely dependent on bought out fuel.

With the above study, it is concluded that SSSKL can collect approximately 40000 MT per annum of biomass mainly consist of soybean stalks, tur / cotton stems, cane trash, maize cobs & rice husk from crop residues.

CHAPTER – 3

PROJECT CONCEPT, DESIGN & KEY PARAMETERS

3.1 Existing Sugar Plant

3.1.1 The objectives of the sugar plant of the proposed integrated project are mainly to manufacture quality syrup at optimum operating and energy efficiencies, as well as provide raw materials for distillery plant. The integrated project will push the product, which has highest realization in the market. The existing sugar mill would match the latest and modern technologies, being employed for the distillery plant. At the same time, the flexibility of operation, expansion and diversification, also will be available.

3.1.2 To meet the objectives indicated above, the sugar plant of the integrated agro energy project will have special emphasis on following:

- Highest mill efficiency, at low investment and power consumption
- Lowest steam consumption for the boiling house (less than 40 %), lowest boiling house losses and reduction in capital cost
- Lowest power consumption (less than 25 kWh / TCH)
- Lowest raw water consumption (practically nil)
- Lowest effluent discharge (practically nil)
- Lowest labor cost and chemical consumptions
- Highest sugar recovery (more than 10 % on cane).

3.1.3 The main parameters of cane crushed from 3rd year onwards will be as follows:

- Pol % cane, average 12.0%
- Recovery, average 10.0 % on cane
- Fiber, average 13.0 % on cane
- Bagasse generation, average 30 % on cane
- Bagasse moisture, average 49 %

3.1.4 The parameters of the sugar plant have been indicated to achieve in the following table:

Capacity / hr, TCH	:	30
Capacity / day, on 22 hrs basis, TCD	:	700
Average season days, nos.	:	150
Bagasse generation (28% on cane), TPH, @ 50% moisture	:	8.4
Bagasse available as fuel (27.0% on cane), TPH	:	8.10
Cane preparatory index	:	80 +
Imbibition water % fiber	:	250%
Maceration % cane	:	32.50
Mixed juice % cane	:	100
Primary pol extraction, %	:	75
Mill extraction, %	:	94+
Reduced mill extraction, %	:	94.50+
Reduced boiling house extraction, %	:	90.00+
Total sugar loss, % cane	:	Max 2.0
Downtime % available hours, including cleaning	:	Max 4
Downtime % available hours, excluding cleaning	:	Max 2.5
Process steam required, TPH		
LP steam at 1.5 kg/cm ² (40% on cane)	:	12
Process power consumption at 24 kWh / TCH, MW (with electrified fibrizor & mill drives)	:	0.720
Utilization level, %	:	75 in 1 st year, 75 in 2 nd year, 85 from 3 rd year onwards

3.2 Distillery Plant

A. Process ; (Ethanol from Syrup, during season- 100 to 200 days)

The production process involves the following stages:

Fermentation

Distillation

3.2.1 Fermentation-

Molasses is the chief raw material used for production of alcohol. Molasses contains about 50% total sugars, of which 30 to 33% are cane sugar and the rest are reducing sugar. During the fermentation, yeast strains of the species *Saccharomyces cerevisiae*, a live microorganism belonging to class fungi converts sugar present in the molasses such as sucrose or glucose into alcohol. The continuous fermentation process involves addition of fresh nutrients medium either continuously or intermittent withdrawal of portion of nutrient for recovery of fermentation products. In continuous process fermenter is in constant usage with little shut down and after initial inoculation of yeast culture, further inoculation is not necessary.

3.2.2 CO₂ Scrubbing and Recovery:

The carbon-di-oxide produced during fermentation is scrubbed with water in packed- bed scrubber, to recover alcohol. The water from the scrubber is returned to the fermenter. About 1.0% of the total alcohol production is saved by scrubbing the fermenter off gas. In plants where it is desired to recover carbon-di-oxide, a part of the wash is drawn into a separate vessel and is aerated there. This external aeration allows the recovery of CO₂ uncontaminated with air. More details of this system can be supplied on request.

3.2.3 Distillation-

After fermentation the next stage in the manufacture is to separate alcohol from fermented wash and to concentrate it to 95% this is called Rectified Spirit (RS). For this purpose, method of distillation is employed. After separation of alcohol, the remaining part is the effluent of the process i.e. spent wash and spentlees.

Clarified or de-yeasted wash flows by gravity to the propagation vessel No. III, which during continuous production, operates as an intermediate wash tank. From here, fermented wash is pumped to the wash preheater, which uses vapors from the rectifying column to preheat wash. Further heating is done in an exchange of heat with weak wash and spent wash (see flow sheet for primary distillation). Preheated wash then enters the degasifying column of the distillation section.

3.2.4 Primary Distillation:

The CO₂ and the degasifying section help remove the CO₂ and other non-condensable entrained in the wash. The wash column is first column in the

distillation section. It is also called the analyzer. Wash is boiled in this column with steam either supplied as live steam from the boiler (after pressure reduction and de superheating) or from a reboiler which generates steam by evaporating effluent wash.

Alcohol in wash vaporizes and is carried, along with water vapor, to the top of the wash column from where it goes to the rectification column. As wash travels down the analyzer, it is progressively 'stripped' of its alcohol content. At a point in the column, where the alcohol concentration is 0.5 to 1.0% v/v, a portion of the wash is drawn off. This is called weak wash.

3.2.5 Weak Wash Recycling:

Weak wash recycling of weak wash helps maintain the desired level of dissolved solids in the fermenter, so that an adequately high osmotic pressure is achieved. Osmotic pressure and the concentration of alcohol in the fermenter, together keep off infection and minimize sugar losses. Weak wash recycling also reduces the quantity of effluent spent wash and reduces the process water requirement of the plant. Spent wash is the wash from which all alcohol has been removed, this emerges from the bottom of the wash column at about 105 deg C. Some of the heat is recovered to preheat fermented wash entering the degasifying column. Spent wash may also be passed through a forced circulation re-boiler to generate vapors. This concentrates the effluent and reduces the volume further.

3.2.6 Multi Pressure Vacuum Distillation:

After fermentation the next stage in the manufacture of alcohol is to separate alcohol from fermented wash and to concentrate it to 95% alcohol called as rectified spirit. For this purpose, distillation process is employed.

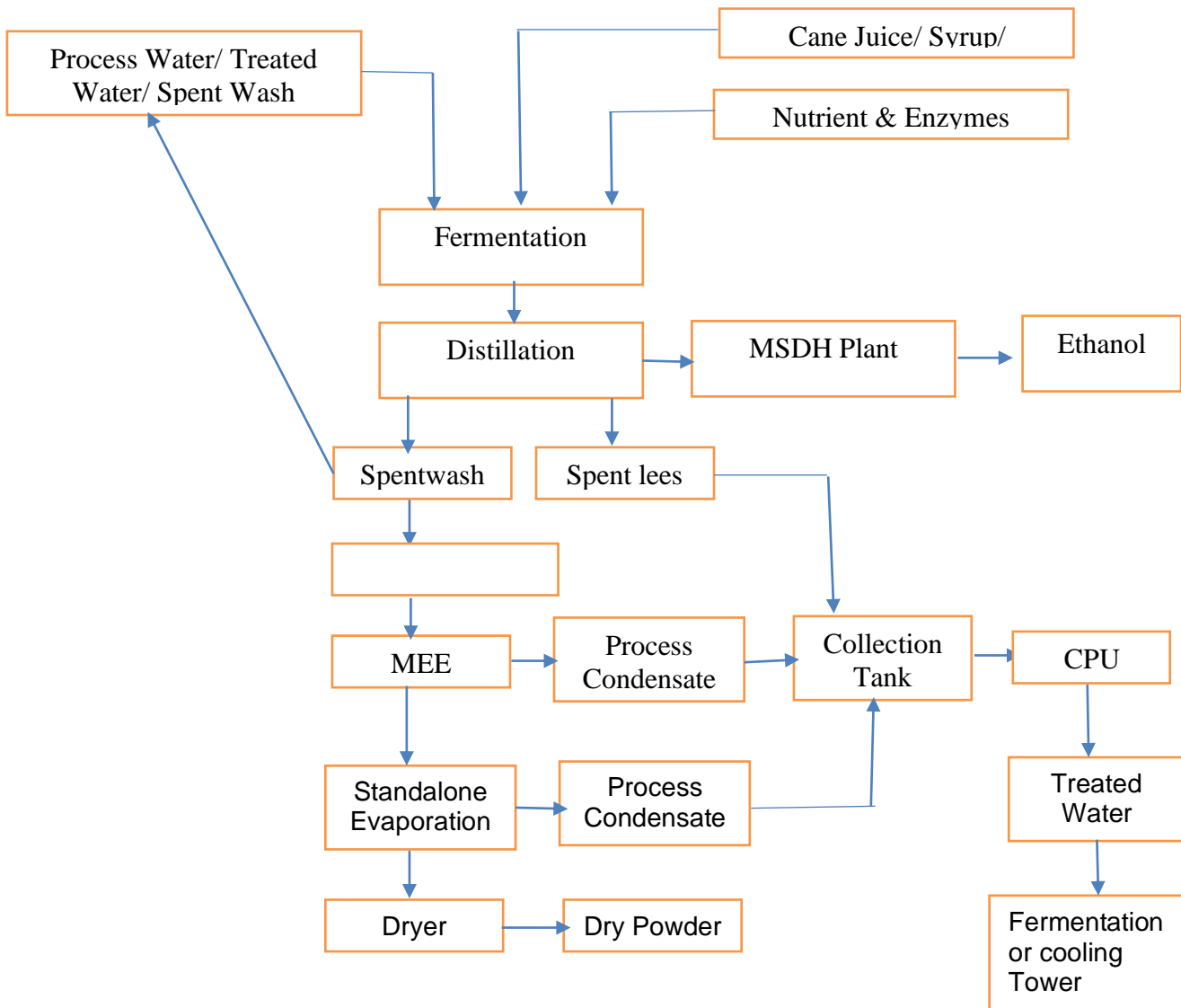
Distillation step consumes a considerable amount of energy and is also a deciding factor in the quality of ENA produced. Hence, in line with the demand of the industry, efforts have always been to minimize requirement of energy and to improve the basic quality of alcohol produced. Ease of operation, reliability, lower down time and flexibility of operations are other parameters.

3.2.7 Anhydrous Alcohol (AA)

Anhydrous alcohol is an important product required by industry. As per IS specification it is nearly 100% pure or water free alcohol. Alcohol as manufactured by Indian distilleries is rectified spirit, which is 94.68% alcohol. It is not possible to remove remaining water from rectified spirit by straight distillation as ethyl alcohol forms a constant boiling mixture with water at this concentration and is known as azeotrope. Therefore, special process (pressure swing adsorption using

molecular sieve column) is used for removal of water for manufacture of anhydrous alcohol.

PROCESS FLOW CHART



B. Ethanol from Grains: (off-season production- 150-200 days)

The distillery plant is operated during off-crop of sugar season using grains of

various feed stock.

The grain (maize, broken rice, jawar, bajra) are having around 60 to 70 % starch and from the starch Ethanol is produced by utilizing some of the equipment already used to produce ethanol from sugar syrup along with grain handling, milling, liquification, stillage evaporation / DDGS dryer etc. The yield from the grain feed stock is from 350 to 450 litres per ton of feed stock.

UNIT OPERATIONS

Grain milling	:	Grain ground to 0.1 to 0.2 mm Hammer mill
Liquification	:	Starch is converted to dextrins Starch powder + water + Alpha amylase Slurry making tank and jet cooking Jet cooker is a unit (sudden temp of slurry to 140 °C)
Saccarification	:	Detrin is converted to Glucose (Glucose amylase) Saccarification tank
Fermentaion	:	Yeast fermentaion (six to eight tanks)
Distillation	:	Recovery of alcohol from fermented wash ENA (purification of impure alcohol) Ethanol (power alcohol) by pressure swing adsorption using molecular sieve columns.
Thin Stillage	:	Separation of protein solid from spent wash DDGS as an animal feed, water treatment

VALUABLE BY-PRODUCT DRIED DISTILLERS GRAINS WITH SOLUBLE (DDGS)

After stripping of alcohol from First distillation column, residue at bottom generate Thick Slop, which is passed through the centrifuge to separate fiber terms as wet cake from the slop. Thin slop then partly recycles of total generation after centrifuge & balance is concentrate in evaporator.

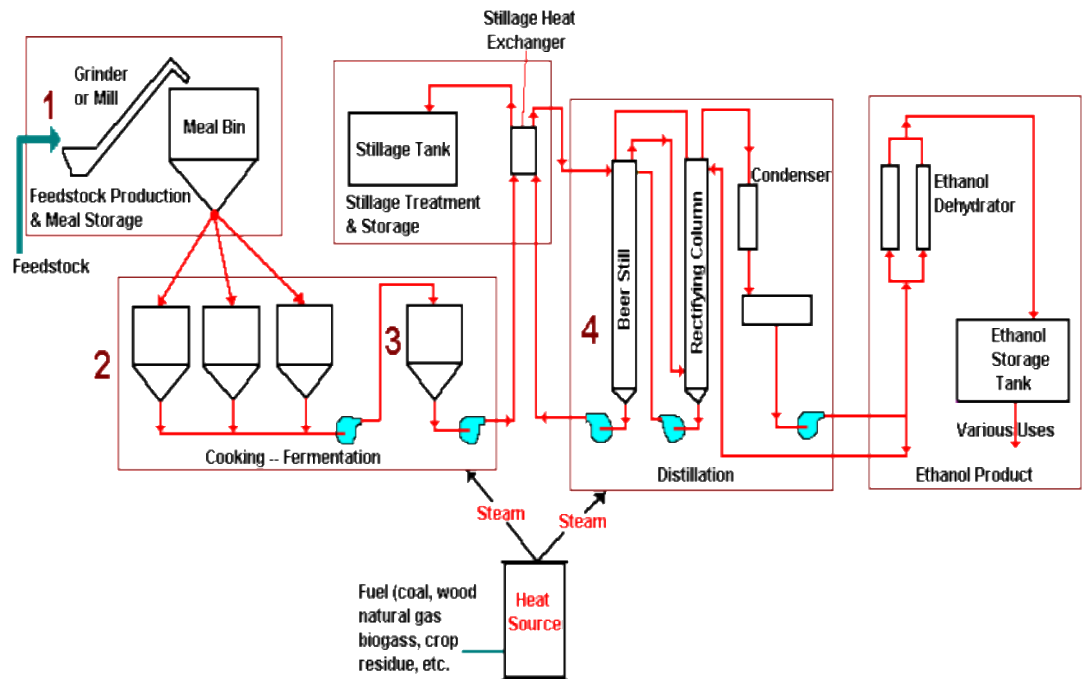
Wet Cake that has been dried with the concentrated slop after evaporator to 10-12 percent moisture called DDGS.

DDGS have an almost indefinite shelf life and may be shipped to any market regardless of its proximity to an ethanol plant.

DDGS is an excellent energy and protein source for cattle. World over only DDGS dryer can make the grain alcohol plants viable and competitive. Thus the DDGS section in case of down turn becomes very important operation.

Alternative feed ingredient that continues to be produced in large quantities by the dry-grind fuel ethanol industry. The high energy, protein, and phosphorus content of DDGS make it a very attractive partial replacement for some of the more expensive traditional energy, protein, and phosphorus ingredients used in animal feeds.

When DDGS is added to animal feeds that are properly formulated, it provides excellent animal health, performance, and food product quality. These attributes, and others, have made DDGS one of the most popular feed ingredients to use in animal feeds around the world.



PROCESS description

GRAIN HANDLING AND MILLING SECTION

Grain is lifted and unloaded by bucket elevator into grain silos. Grain from hopper is transferred continuously to feed bin of intermediate bucket elevator. This bucket elevator lifts the grains and feeds to vibratory pre-cleaner. The Precleaner removes light impurities like Straws, Stem and fine dust. Grain from vibrator is fed by gravity to magnetic separator to remove iron particles. From magnetic separator the grain is fed by gravity to de-stoner. This machine removes heavier particles like stones and supplies almost stone free grains. From de-stoner the grain is fed by gravity to hammer mill. The milled flour from hammer mill is fed by bucket elevator to a vibratory sifter from a small hopper. The vent losses are minimized by a bag filter on vent lines. Flour is unloaded from hopper to vibratory sifter through rotary valve. The sifter classifies flour into fine and coarse. The coarse particles are recycled by gravity to mill through duct. A specially designed mill facilitates air escaping through Aspiration Section. Front opening of our Hammer Mill facilitates easy change of Screen & Hammers. Provide versatility of this Mill for all types of grinding of grains like Maize, Sorghum, Broken Rice & Millets. The Flour coming from mill of desired size of particles is conveyed through Screw Conveyor and Bucket Elevator to Stores is Flour Storage Silo. THE avg. Bulk Density of 0.5/0.6 Gm. /Cc. and Capacity of Silo is around Four Hours production of Hammer Mill. The flour bins are mounted on load cell for Weighment. Once the flour bin is full the actuated diversion valve stops feeding, the bin under feeding and diverts feed to other bin, which is empty. At a time one bin is getting filled and other bin is feeding to further section. The flour from either of bin is fed to next section, i.e., liquefaction section through a screw conveyor, which works through loss in weight feeder.

SLURRY PREPARATION AND LIQUEFACTION

Concept Note on Liquefaction –

Our liquefaction process has minimum steam consumption of 0.7 kg/lit. The reason is water fed to the process is preheated by spraying on flash vapours from liquefaction tank. Hence the heat from the vapours is utilized to heat to the process condensate. The jet cooker is imported from Hydrothermal USA and is generously sized to operate even at 3.5 bar (g) superheated turbine exhaust. We incorporate blunging mixer in our liquefaction process which is required for high shear mixing of flour and water without forming lumps to make uniform slurry. Blunger helps in segregating stones/ flints from the feed. This reduces erosion of pumps and piping considerably.

Process-

The flour from mill is mixed homogenously in blunging tank where process water with process condensate from evaporator and thin Stillage is used for dilution. Some quantity of Alfa amylase and viscosity reducing enzyme is also added here. The slurry is then pumped from mixing retention tank thru jet cooker where steam is added through for instantly raising the temperature of slurry to >1050 C. The slurry is cooked for specific period by allowing

specific retention time in coil by centrifugal pump to liquefaction tank 1. The heat recovery is done by using heat in flash steam from liquefaction tank 1. The blunging vessel is a very high flow and high shear mixer ensuring no untreated mash clusters are passed to jet cooker. Efficient mixing is done by using agitators in mixing and liquefaction tanks. Gluco amylase is added in specific amount for Saccharification. After this it is cooled and sent to fermentation.

The whole process is well monitored via instrumentation to get high conversion efficiency.

YEAST PROPAGATION AND FERMENTATION

The ready yeast is transferred from Pre-Fermenter to Fermenter. The glucose in media gets converted to ethanol, in each of the 6 Fermenter operating in batch mode for grain based fermentation. CO₂ liberated during reaction is sent to CO₂ scrubber for recovery of ethanol before venting to atmosphere. The equipment is well designed to achieve enhanced efficiencies through better sugar / yeast contact by shearing and mixing, efficient oxygen transfer etc. Oxygen transfer at optimum efficiency is ensured by jet educators inside Fermenters.

MULTIPRESSURE DISTILLATION

The fermentation mash containing Alcohol, non-fermentable solids and water is supplied to Distillation to separate the alcohol and other impurities, as a continuous flow.

Wash is fed to Degassifier/ Stripper Column to remove CO₂ gas present in wash. Alcohol is stripped off water in stripper column. The top vapours from stripper column and Degasifying section are fed to Calendria 1 as heat source for concentrating spent wash. Analyzer Distillate from Condensers is pre-heated and fed to rectifier column. Top vapours of Rectifier column are fed to Stripper Reboiler as a heat source. In rectifier column rectified spirit draw is taken out from top trays and fed to dehydration section.

The top vapours from stripper column are condensed in evaporator for spent wash concentration. The rectifier column get heat from steam at 3.5 bar (g).

Rectification column works under positive pressure. The top vapours from rectifier column are condensed in stripper column for giving heat to stripper re-boiler. Most of the other columns work under vacuum. The Distillation process is operated through PLC.

DEHYDRATION

Rectified Spirit at Azeotropic concentration is pumped by Feed Pump. This pump takes care of the entire backpressure of the system.

The rectified spirit will first pass through feed Preheater, which will pass through vaporizer cum super heater which will convert the Rectified Spirit feed to superheated Alcohol vapour stream ready to feed to the Molecular Sieve bottles. The degree of superheat is control via a temperature control loop and the flow rate to the plant is control via flow control loop. The superheated vapours will pass through a Sieve bottle, which is already regenerated, and pressurize to working pressure via. a bleed flow from an operating sieve bottle. After the drying cycle the flow will be shifted to the next Sieve bottle, which is ready after duly regenerated and pressurize. This sequence minimizes the rate of rise and fall of pressure through the molecular sieve. Thus minimizing the attrition of the sieve beads. The sieve column after completion of drying cycle is evacuated to remove the adsorb water through an evacuation system via a condenser.

The mixture of Alcohol and water is pre-heat by Anhydrous Alcohol Vapour in Plate Heat Exchanger before being feed to recovery Column. Anhydrous Alcohol Vapour in Plate Heat Exchanger the Anhydrous Alcohol vapours condensed in product cooler.

STILLAGE PROCESSING

The Stillage from Distillation section is then passed through decanter where cake and thin stillage are separated. The recovered thin stillage from decanter is concentrated in the evaporator till 38% concentration. The evaporator uses heat from distillation column & Steam for desired final concentration of stillage. The product from the evaporator is mixed with cake recovered from decanter. The mixture is sent to the dryer and the dried product is used as cattle feed. Part of the thin stillage [approximately 40% to 50%] is recycled to Process.

3.2.8 Evaporation for Spent wash Treatment

As per recent Environmental Protection Norms from Ministry of Environment and Forests (MoEF), it is Corporates Responsibility to achieve Zero Discharge in Inland Surface Water. For 45 KLPD distillery plant nearly about 250 M3/Day spent wash will produced. Considering the large volume of spent and achieve Zero liquid discharge plant operation following three stage process is proposed. Multi pressure distillation – In this steam is utilized in direct way for heating. Hence, spent wash quantity generated is less as compared to traditional distillation technology. Integrated and Standalone Multi effect evaporation – The spent wash evaporation technology is a multiple effect evaporator system in which heat recovered from one effect is used to concentrate spent wash in second effect evaporator with continuous recirculation of concentrated spent wash within the system until desired concentration is obtained. This entire concentration process is carried out under vacuum leading to less consumption of steam and maximum concentration of spent wash with in less period of time. This is the 3rd stage of effluent treatment wherein spent wash after integrated evaporation is concentrated.

3.2.9 Process Condensate Treatment and Recycle:

The condensate polishing unit is also envisaged to take care of spent lees, cooling tower blow down, washing and process condensate from evaporation plant. After treatment all the stream at CPU, treated condensate can be recycled to process for dilution and as cooling tower make up and will achieve zero liquid discharge(ZLD) Due to recycle of process condensate back to process, fresh water demand can be reduced at large extent.

3.2.11. Bagasse / Fuel Balance

The bagasse and fuel balances are indicated in the following table:

Sr. No.	Item	Value	
		Season	Off season
1.	Crushing rate, TCH	30	
2.	Bagasse generation at 28.0% on cane, TPH	8.4	
3.	Bagacillo/handling loss at 1.0% on cane, TPH	0.3	
4.	Bagasse available as fuel at 27% on cane, TPH	8.1	
5.	Bagasse consumed by boiler, TPH (MT)	8.0 (28800)	4.0 (15000)
6.	Bagasse saved / available for off-season operation, MT		0

3.2.12.Key performance parameters

The key performance parameters for the distillery plant are given below:
As existing sugar plant up to syrup is being used as raw material for distillery, hence no performance parameters are considered beside the standard parameter.

Sr. No.	Description	Value
1	Fermentation efficiency	: 90 ± 2 % fermentable sugars,
2	Distillation efficiency	: 98.5 %
3	Yield	: 330 litres / ton of Syrup with 60 brixs, 95 % V/V

4	Utilization Level, %	:	75 in 1 st year, 75 in 2 nd year and 85% from 3 rd year onwards (for Syrup), 100% for grain from 1 st year.
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3.3 Site, Key Features

3.3.1 Site Location (Refer Appendix – V for site location)

Site location	:	Dharbandora
Distance from nearest town / city	:	Ponda, 10 KM
Distance from nearest airport	:	Panaji, 40 Km
Distance from nearest Railway Station	:	Madgaon, 16 KM
Distance from nearest water source	:	River Khandepar, 3 km
Distance from nearest Goa Electricity grid substation	:	220/110 kV, located Near site.

The proposed distillery site is ideal for the proposed integrated sugar & Distillery project, due to following reasons:

- About 155 Ha of land is already acquired and is owned by SSSKL.
- The site is easily accessible by road.
- The command area has huge potential for the sugar cane because of the huge irrigation potential in the command area and the farmers have intensive experience in sugar cane cultivation.
- The site is 3 km from the river Khandepar.
- The cane potential and irrigation facilities in the command area are adequate for sustained cane availability for the proposed project.
- The site is located at about 10 km away from the nearest major habitat Ponda. Hence the operation will not pose any pollution hazards.

3.3.1 Infrastructure

The site has access to latest communication and other social infrastructure facilities, including telecommunication, schools and colleges, medical & health facilities, commercial infrastructure, etc. at Ponda, which is a Taluka Headquarter.

The average annual rainfall in Ponda Tehsil is around 3300.0 mm. The rainy season ranges between middle of June to November.

The temperatures in the command area are conducive to sugarcane cultivation and have been proved by existing yield, as well as recovery of sugarcane. The maximum and minimum temperatures respectively are 40°C in summer and 27°C in winter. The construction power can be easily made available from state

Electricity board.

The process steam required at 3.5 kg/cm² for the distillery plant and 1.5 kg/cm² for the sugar plant during season will be supplied by the sugar power plant. The power requirement for sugar process during season, for distillery and colony will have to be met from the sugar plant. The steam and power cycle has been designed accordingly.

The distillery plant requires compressed air, both for instrumentation and for servicing, which is generated by installing the air compressors of the required capacity, as part of the distillery plant.

3.3.2 Manpower

The skilled manpower required for operation of sugar is already available and distillery plant will be easily available from nearby places and districts. SSSKL will require about 235 people for operation of proposed integrated project. SSSKL would be in a process of appointing required manpower and already has key top management positions for the purpose.

3.4 Effluent Treatment

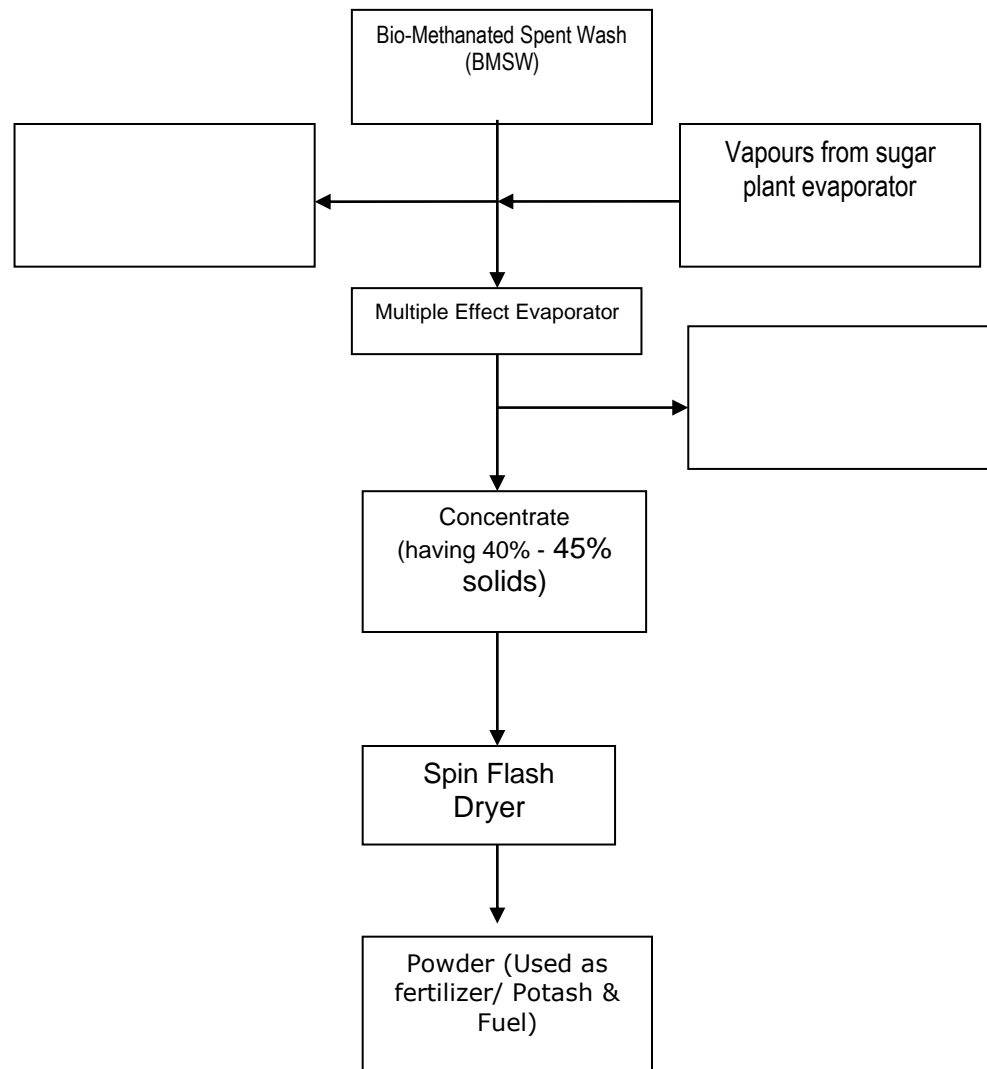
3.4.1 Sugar Plant

The sugar plant effluents will be treated in a separate effluent treatment plant & the discharges will be maintained as per the latest norms of the MPCB & CPCB. The liquid effluents from the sugar process will be mainly waste water from various process equipment in the milling & boiling house sections & the treated water will be used for gardening purposes. The air emissions in the sugar bagging sections will be limited to the acceptable limits due to deployment of dust catchers.

3.4.2 Distillery Plant

As per recent Environmental Protection Norms from Ministry of Environment and Forests (MoEF), it is Corporate Responsibility to achieve Zero Discharge in Inland Surface Water. For 45 KLPD distillery plant nearly about 250 M³/Day spent wash will be produced. Considering the large volume of spent wash and to achieve **Zero Liquid Discharge (ZLD)** plant operation following three stage process is proposed. Multi pressure distillation – In this steam is utilized in direct way for heating. Hence, spent wash quantity generated is less as compared to traditional

distillation technology. Integrated and Standalone Multi effect evaporation – The spent wash evaporation technology is a multiple effect evaporator system in which heat recovered from one effect is used to concentrate spent wash in second effect evaporator with continuous recirculation of concentrated spent wash within the system until desired concentration is obtained. This entire concentration process is carried out under vacuum leading to less consumption of steam and maximum concentration of spent wash with in less period of time. This is the 3rd stage of effluent treatment wherein spent wash after integrated evaporation is concentrated. The concentrated spent wash is then dried in spin flash drier and the powder so produced is sold as manure rich in Potash.



3.5 Raw Materials

3.5.1 Sugar Plant

The sugar plant of 700 TCD will require about 1 lakh MT of sugarcane for 150 days crushing season, including sugarcane required for seeding purposes. A detailed cane availability & potential survey was undertaken & the results are summarized in Chapter 2. The irrigation & climatic conditions are quite favorable for sugarcane cultivation. Thus by implementing the Cane development program in next two years, the sugarcane requirement for the proposed sugar factory can be easily achieved.

3.5.2 Distillery Plant

- From the existing sugar plant of 700 TCD the raw material -Syrup is produced and is sent to distillery for manufacturing of Power Alcohol. Approximately average 39000 litres of power ethanol would be produced for around 150 days. The Bagasse available from the cane crush would not be sufficient to produce the power requirement of integrated plant and hence power import from Goa grid is recommended of approx. 1 MWH. However the steam requirement is just fed from available bagasse. Hence no surplus of bagasse for off season activities.
- Procurement of raw materials for off-season operation of the distillery plant must become a line function of distillery plant operation with appointment of Fuel and raw material Management and competent field staff for the purpose.
- The detailed biomass raw material (grain) assessment survey was carried out & results have been indicated in Chapter 2. It is seen that sufficient quantity of biomass and raw material can be easily procured & made available for off-season operation of the proposed distillery plant. Considering the requirement & availability, SSSKL will not have any difficulty in procuring the biomass materials.
- Energy plantation on wasteland in the command area will also be evaluated and implemented for long-term fuel linkage for the proposed distillery plant.
- Therefore no difficulty envisaged in getting fuel for distillery plant for 150 days of operation.

3.6 Utilities & Consumables

3.6.1 Water and power are the main utilities required for operating the integrated project.

- Water will be easily available from Khandepar river which is located at a

distance about 3 km., proposed canals nearby, ponds and tube wells. The water required for season & off-season operation. Therefore no difficulty envisaged in terms of availability of water required for the proposed Ethanol complex.

- Power required for construction and in case of shut down of plant will be drawn from the Goa electricity grid.

3.6.2 The consumables required for operation of sugar plant include sugar bags, laboratory and ETP chemicals, oils / lubricants and other chemicals for the machinery and processing, etc.

The consumables indicated above will be available in substantial quantities from nearby Ponda city, and no difficulty will be envisaged.

3.7 Manpower

The total direct manpower required for the integrated project has been estimated at 235. It is most essential for SSSKL to define the organization structure individually for the sugar mill and the distillery plant. Presently SSSKL has about 183 manpower and additional mostly suitable for distillery would be employed.

It is most essential that the experienced and well-qualified manpower is employed right from the project development / implementation period, through advertisement or through head hunting exercise, particularly for the top and key positions. Manpower training and skill up-gradation must become an integral part of the HRD policy.

3.8 Implementation Schedule

3.8.1 Project Implementation

For implementing this mega and complex project within the desired time and cost schedules, it is essential to undertake meticulous planning, right from the conceptual stages. Following aspects of the project implementation will be crucial:

- Intensifying cane development activities by networking and supporting the farmers from the command area.
- Effecting timely project development activities, including securing various approvals / NOC's / permissions for each component of the integrated project.
- Appointment of pre-investment consultants and experts for preparation of DPRs, approaching select FIs / bankers, rendering required follow up and achieving financial closure, through raising of required equity and providing necessary securities.
- Finalization of mode of project implementation, package route and O&M contracts for individual project components, along with strong owner engineering / consultancy team for effective monitoring of the implementation / commissioning of each component as per the schedule, is recommended,

considering the complexities of individual projects.

- SSSKL proposes to appoint experienced project engineering management consultancy firm, as well as experienced in-house project team for the purpose.
- Manpower and resource mobilization at required time and effectively.
- Interface between the sugar mill & distillery plant.

3.8.2 Project Schedule

- Documentation components, as well as BoPs
- Kick off meetings with individual vendors / contractors

Vendor drawing. The zero date of the project starts from the date of achieving financial closure, expected to be completed by August, 2022. The distillery project will start commercial production by April, 2023. The project schedule will have main components as follows:

Implementation Schedule of the Project

Particulars	Activity	
	Commencement	Completion
Project Implementation Schedule:		
Land Acquisition	Already Acquired	
Site Development	June-22	June-22
Site Development & Civil Work including construction of Factory, Auxiliary and admin building	July-22	July-22
Building & Civil Works		
Detailed Design, drawing and Engineering	June-22	July-22
Construction/civil work	July-22	Sept-22
Approvals for the Construction of the Building and Shed	June-22	June-22
Plant and Machinery (distillery)		
Ordering of production and utility equipment	May-22	June-22
Placement of Order	June-22	July -22
Advance Payments	July-22	July-22
Site inspection of Machinery	July -22	August -22
Delivery at Site	August -22	Sept-22
a. Installation of Equipment, Utilities and other Fixed Assets.	Sept-22	March-23
b. Overhauling / repairs / modifications of Existing sugar plant.	June-22	Jan-23
Testing of Equipment and trial runs	April-23	May-23
Trial production	June-23	June-23
Commercial Production (if Grain and fuel available)	June-23	July-23

The bar chart for implementation of the above components is enclosed as **Appendix – VI**. The detailed PERT / CPM networks for individual components and overall project will have to be prepared by the time of achieving the financial closure. The major activities after the financial closure for each component will include,

- Appointment of owner engineer / consultant, in-house project team and project architect.
- Basic engineering & finalizing outline specifications
- Detailed design engineering and specifications
- Preparation of package bids, bidding, bid evaluation, recommendations and contracting for civil, mechanical, electrical and instrument review and approvals, inspection and expediting and delivery at site
- Site supervision for erection, testing & commissioning
- Bidding, contracting and signing of O&M contracts
- Plant stabilization and development of MIS

CHAPTER – 4

TECHNICAL SPECIFICATIONS

4.1 Sugar Plant

The existing sugar plant with required modifications, repairs and overhauling and energy efficient continuous operating type boiling house will include Cane handling & feeding section, Cane conveying section, Cane preparation, Bagasse conveying system, existing mill, Boiling House equipment till syrup as raw material to distillery etc.

Appendix –III gives the detailed specifications of the above sugar plant with cane milling process.

4.2 Distillery Plant

The high efficiency Distillery plant, using Syrup as feed stock during cane season and Grain as feed stock during off crop, will include Fermentation, Co₂ scrubbing and recovery station, Primary distillation, weak wash recycling, Multi-pressure Vacuum distillation, and dehydration for Syrup route and additional station such as grain milling section, preparation and stillage processing for Grain distillery, Fire-fighting system, DM Plant etc.

Appendix –IV gives the detailed specifications of the above distillery plant equipment.

CHAPTER – 5

PLANT LAYOUT

5.1 Layout Considerations

5.1.1 Layout design issues

Major layout design issues, which have been considered while developing the proposed plant layout, are as follows:

- About 155 Ha of land already acquired for the integrated project at site location, wherein Sugar plant is already installed in the year 1974.
- Topography of the land being acquired and contour limitations
- Area requirements for various plant buildings, storage areas, colony, admin building, miscellaneous areas, etc.
- Direction / velocities of wind.
- Likely ingress of bagasse / bio-mass / Indian coal on to cooling tower, transformers etc. and precautions to be taken to mitigate
- Optimum men and material movement
- Minimum length of steam piping
- Minimum lengths of interface systems between the distillery plant and sugar mill
- Disposal of ash / press mud
- Routing of overhead EHV transmission line
- Vastu Shastra

5.1.2 Area requirement & Layout

The total area requirement for the Integrated project is worked out at around 1,90,000 m². The area statement of each component is as follows:

Item	Area Required (m ²)
Sugar Plant (including cane yard, sugar silos & go-downs)	1,25,000
Distillery plant with storage of Ethanol.	55,000
Miscellaneous (expansion, staff quarters, admin office, guest house, internal roads, open spaces, rain water harvesting, gardening, forestry, etc.)	5,000
Total	1,90,000

Based on the above considerations and the area requirement, the final layout will be frozen based on the detailed discussions with the chosen vendors / contractors.

5.1.3 Effluent & Sewage Disposal

Effluent - Wastewater from a sugar plant does not have any significant BOD / COD level. All wastewater will be neutralized prior to discharging in the existing sugar plant ETP. The effluent coming from distillery (spent-wash) will be concerted using multiple effect evaporators and would be further dried to obtained potassium power. This will give Zero Liquid Discharge (ZLD) Status.

Sewage - All sewage will be collected in a common septic tank and discharges as per accepted norms.

5.2 Plant Layout

5.2.1 General

The proposed distillery plants will be located adjacent to existing sugar plant. The integrated layout will be as shown in the enclosed layout drawing.

The distillery plant will be conveniently located within close proximity to the sugar mill and allows optimal arrangement of piping, raw material, water and access roads. All above ground pipe rack will support steam and feed water piping and cables for instrumentation and control, for the boiler and between the distillery plant building and the sugar mill. All other piping and cables for other outdoor equipment such as tanks, pumps and the cooling tower will be under ground.

5.2.2 Layout of Major Outdoor Equipment

The bagasse will be fed to the boilers via the conveyor system from the milling section. The conveyor system will also transport excess bagasse between the boilers and the bagasse storage yard, through RBC.

During the crushing season excess bagasse, if any from the mill will go directly to the storage yard after feeding the boilers. During the non-crushing season stored bagasse and equivalent cane trash or other fuels will be fed to the boilers from the bagasse storage yard/cane trash yard.

Ash handling will be accomplished by the use of hoppers and screw and belt

conveyors. The type, location and number of conveyors will be decided during the detailed engineering stage of the project.

All water and storage tanks will be located outdoors. The tanks will be field erected and constructed of carbon steel typically with an exception of DM tank, which will be stainless steel or epoxy coated carbon steel. The tanks will be located to allow for optimal arrangements of piping and will be accessible by road.

The cooling towers and the circulating water pump house will be located outdoors.

The ethanol product storage would be located as per the std. norms of 90 MTr away from the boiler chimney.

The 220/132 kV switchyard for importing power from grid will be located adjacent to the main building close to the switch gear area. The switchyard will include the power transformer, insulators, tower structure, circuit breakers, isolators, meters etc.

5.2.3 Distillery Plant Layout

Best planning plant layout produce constant operation efficiency. The layout can play important part in determine construction & manufacturing cost thus must be carefully planned with attention being given to further problem may rise. Proper layout included for processing area, storage area & handling area is efficient, coordination with regard to such factor as

1. The type & quantity of product to be produced
2. Auxiliary equipment
3. Health & safety consideration
4. Types of process & process control
5. Sensible utilization of availability floor & elevation.
6. Waste disposal problem
7. Possible future expansion

The major consideration is to be given for making layout as below,

- The storage facility & raw material & isolating areas should be located near the main processing area. But care should be taken to see that future expansion is not hampered.
- The processing area must be situated at the center of plant do that all other required material can be easily available; the area of processing area should be such that movement of worker & flow of material within of material within the processing unit & location of equipment & their maintenance may easy.

- The storage facility should be nearer to the processing area so that the production flows from department to storage easy. A space must be reserved for loading & unloading of product.
- Proper regard should be shown in placement of each of service like the distribution of water, steam power refrigeration unit & electricity.

5.3 Approach & Internal Roads

The site is located near to the National Highway No. 222, Belgaum- Panji with approach road already existing and thereby not requiring any additional approach road. Required internal roads for movement of men and material will have to be constructed within the plant area.

CHAPTER – 6

ENVIRONMENT & SOCIO-ECONOMIC BENEFITS

- 6.1 The proposed integrated project is utilizing the cane crop in the most efficient manner for eco-friendly products like Ethanol. The optimum production of conventional but quality Ethanol will cater to value added domestic and international markets. The sound techno-economic and commercial viability of this project, coupled with highest efficiency in all aspects of product manufacture, will pave the way for integration of sugar industry in the country.

Establishment of the latest and most efficient technologies adopted for cane crop development, Ethanol manufacture, and cane trash fuel linkage will also help the Indian sugar industry and equipment manufacturers to grow leaps and bounds, at the national and the international levels.

- 6.2 The socio-economic benefits arising out of this project for the local populace will include creation of direct and indirect jobs and consequent rise in the income levels, associated commercial and social infrastructure development in the mofussil areas, improved quality, better environment and higher returns for the cane crop due to higher yield and cane price.
- 6.3 At the project and promoter levels, the captioned project offers excellent opportunities for expansion, flexibility of operations depending on the market situation for each product and improved returns from trade of emission reductions from the upcoming international emissions trade market, under the Kyoto Protocol, popularly known as Carbon Credit.
- 6.4 The project will have excellent multiplier effect and will become truly a win- win situation for all the stakeholders. Thus, the proposed project has substantial socio-economic and environmental benefits at the local, the State, the Regional and the National levels.

CHAPTER – 7

PROJECT PREPAREDNESS

7.1 NoC's / Approvals / Permissions

List of NoC's / Approvals / Permissions required & their status as of September, 2016 is indicated in the following table:

Project Component / Item of NoC / Approval	Status		
	Completed	Under Process	Yet to start
General			
▪ Registration of SSSKL	✓		
▪ Excise, sales tax, professional tax & income tax registrations			✓
▪ PF / ESI registrations	✓		
▪ Shop act licenses	✓		
▪ Import / export licenses			✓
▪ NoC from local gram Panchayat			✓
▪ Factory Inspector approval			✓
▪ Electrical inspector approval			✓
Sugar Plant			
▪ IEM license	✓		
▪ Consent to Establish from Goa PCB for 700 TCD	✓		
Distillery Plant			
▪ IEM license/ permission			✓
▪ PPP with Third party			✓
▪ Consent to establish & consent to operate			✓

7.2 Management & Administration

SSSKL has already deputed a competent Project Team for developing and implementing this project at the site. The SSSKL Board will take a review of progress of work on a monthly basis, to ensure speedy and successful implementation of this project.

7.3 Technical & Financial Tie Ups

SSSKL has the experience and knowhow for adopting the latest technologies in both the components of the integrated project. Consultants and experts will be appointed, as and when required, during the development and implementation of this project. SSSKL is in the process of appointing experts for sugar plants and has appointed DSTA as Consultant, for preparation of DPR for the integrated project.

SSSKL will bring in the required equity, as well as provide the negotiated securities to the bankers and financial institutions. The term loan and working capital loan for integrated project will be taken through nationalized banks / SDF.

SSSKL will not face any difficulty for arranging technical and financial tie ups required for the captioned project.

7.4 Project Management

The project management for the integrated project will be under able leadership of promoters/directors, assisted by experienced technical team. The appointed experts, consultants and site office staff will together work in tandem, and develop / implement this project.

Required top-level manpower will be appointed as required. Project monitoring / management will work on daily basis and as per the final bar chart / implementation schedule, after ordering of main plant and equipment.

CHAPTER – 8

ESTIMATED CAPITAL EXPENDITURE

8.1 Land & Site Development (Refer Schedule – 1)

SSSKL has already have 155 Ha. of land at Dayanand Nagar Dharbandora Goa. The land is sufficient for housing sugar and Distillery plant for the proposed capacities.

The site development expenses include leveling and site grading,, fencing, gates, roads & culverts, sewerage & drains. The preliminary estimate for site development comes about **Rs. 200 lakh** (Rs. 0 lakh for sugar plant and Rs. 200 lakh for the Distillery project).

The total land and site development cost is estimated at **Rs.200 lakh** (Rs.0 lakh for sugar and Rs. 200 lakh for distillery project).

8.2 Civil Works (Refer Annexure – 1)

The main civil works & their estimated costs as provided by SSSKL’s Architect for entire project are indicated below

8.2.1 Sugar Project

ITEM	(Rs. Lakh) Amount
1. Existing Sugar factory main buildings (Repair)	60
2. Sugar machinery foundations	36
3. Spray Pond, Hot & Cold Water Channels	0
4. Sugar& general store & lime & sulphur Godowns	0
5. Admin Building	0
6. Residential quarters	0
7. Raw Water Tank & Water Supply Scheme	0
8. Shed & open bagasse storage yard	0
9. Miscellaneous buildings & civil works	0
10.Architect fees	0
Total	96

8.2.2 Distillery project

(Rs. Lakh)

ITEM	Amount
1. Distillery building, and Auxiliary Foundation	300
3. Switchyard / Goa ele. Board substation & Foundations	380
4. Distillery plant and axillary structural work	305
5. Raw Water Tank & Water Supply Scheme	0
8. Miscellaneous buildings & civil works	0
9. Architect fees	0
Total	985

Based on the actual civil costs incurred for similar capacity distillery plants and preliminary estimates from the project architect, the civil estimates have been worked out at **Rs. 1281 lakh**, including Architect's fees. The appointed architect for the project will work out detailed estimates and civil drawings (based on the inputs received by the equipment suppliers and labour / material rates at the site location).

8.3 Equipment

8.3.1 The specifications for main plant and machinery required for 700 TCD capacity sugar mill, are elaborated in Chapter 3, section 3.1. As the existing sugar plant to be utilized for sugar cane crush the down sizing to 700 TPD with required modifications, replenishments and repairs to equipment have been considered while budgeting for sugar plant.

8.3.2 The main items of equipment for the distillery plant and their estimated erected costs are given in the following table:

(Rs. Lakh)

Item and brief specifications	Estimated Erected Cost
1. Sugar Plant down-sizing and repairs – Extraction and clarification	430
2. Steam Generation station repairs and modifications	303
3. Power generation station repairs and modifications	120
4. Overhauling of sugar plant	300
5. Distillery of 45 KLPD to produce power ethanol with Syrup as feed stock (received from existing sugar plant,)	2250
6. Items in the scope of Purchasers scope. Molecular sieve, firefighting system, SFD system etc.	190
7. Electrical distribution, electrical package -cable, trays etc.	65
8. Piping, valves, PRDSH, fittings, etc.	35
9. ETP	100
10. DCS & plant automation	0
11. Ethanol storage Tanks	220
12. piping, pre-treatment, softening system, Water treatment and condensate polishing unit	40
Total	5553

Based on the preliminary discussions with reputed machinery suppliers and possible negotiation margins, the estimated erected cost of plant and equipment for the Distillery plant has been worked out at **Rs. 5553 lakh**.

8.3.3 The total erected cost of equipment for the integrated project has been estimates at **Rs. 6834 lakh**.

8.4 Miscellaneous Fixed Assets (Refer Schedule-H)

The total miscellaneous fixed assets for the integrated project have been worked out at **Rs. 240 lakh**, (Rs. 150 lakh for the sugar project and Rs. 190 lakh for the co-gen power plant).

(Rs. Lakh)

Item	Sugar Project	Distillery Project	Total
A. Office equipment	10	10	20
B. Other Assets			
B.1 Spares, Tools & Tackles	10	10	20
B.2 Chemical lab equipment	5	10	15
B.3 Lab Equipment	10	50	60
B.4. Workshop Equipment	0	0	0
B.5 Vehicles	0	0	0
B.6 Walkies / Talkies	0	10	10
B.7 Compressed Air System	0	10	10
B.8 AC & ventillation system	5	10	15
B.9 Fire fighting system	10	50	60
B.10 Weigh bridges	0	30	30
Total	50	190	240

8.5 Preliminary & Pre-operative Expenses

The preliminary expenses include expenses for preparation of DPRs, appraisal and Bank upfront, legal / administrative expenses.

The pre-operative expenses include establishment charges, rent / rates / taxes, traveling expenses, startup expenses including wages / salaries / raw material expenses, cane development expenses, project management charges including supervision, project insurance during construction, interest charges during construction, mortgage expenses, banker's charges, stamp duty expenses, other miscellaneous expenses, etc.

The total preliminary and pre-operative expenses for the integrated project have been estimated at **Rs. 256 lakh**, Rs. 0 lakh for sugar project and Rs. 256 lakh for the distillery plant.

8.6 Contingencies

The contingencies have been worked out at 2.5% of the non-firm items of land, site development, civil structures, plant & machinery, miscellaneous fixed assets & preoperative expenses. They accumulate to **Rs. 195.75 lakh**, (Rs. 75.75 lakh for sugar plant and Rs.120 lakh for distillery).

8.7 Stock Levels & Working Capital Requirement

The estimated stock levels for different components of the integrated project have been tabulated below:

Item	Stocking level, days / project component	
	Sugar	Distillery
Raw material	-	30
Consumables & packing materials	30	30
Finished goods	30	-
WIP	4	-
Debtors		60
Creditors	30	

Based on above stock levels, the margin money has been considered at **Rs.500 lakh**, allocated as Rs. 350 lakh for sugar plant and Rs. 150 lakh for distillery. This allocation depends on the estimated stock levels and their values, for each project component.

FINANCIAL VIABILITY

9.1 Basis & Assumptions

9.1.1 The entire financial analysis of the project has been worked out on a computer, using specific project feasibility software developed for the purpose.

Schedule A to I gives the basis and details of various items of project, along with item wise costs. Schedules-A to I represent results of the analysis in terms of cost of project and means of finance (Schedule-A), project profitability and cost of production (Schedule-B), Debt Service Coverage Ratio (DSCR) (Schedule-C), Cash Flow Statements (Schedule-D), Balance Sheet Forecasts (Schedule-E), Analytical and Comparative ratios (Schedule F), Break-even analysis (Schedule-G) & Sensitivity Analysis (Schedule-H), Payback period (Schedule-I).

9.1.2 Each item of capital cost is based on the estimated erected costs for various equipment contractors. Annexures-1 to 6 respectively give land and site development costs, civil works, erected costs of equipment, erected costs of miscellaneous fixed assets and preliminary and pre-operative expenses. While calculating the cost of site development and civil works, the prevailing rates for labor, material, etc have been assumed.

9.1.3 The contingency provision has been made on all non-firm items of the project cost and has been considered at 2.0% for each component of the project, including pre-operative expenses (Refer annexure 6).

9.1.4 The installed capacities and capacity utilization levels for sugar and distillery plants and respective annual productions have been shown in the following table:

Item	Year				
	1	2	3	4	5
Sugar					
▪ No. of days	100	100	100	100	100
▪ No. of hrs.	22	22	22	22	22
▪ Crushing rate, TCH	30	30	30	30	30
▪ Annual installed crushing capacity, MT	70000	70000	70000	70000	70000
▪ Utilization	93	93	93	93	93
▪ Annual cane crushing, MT	65000	65000	65000	65000	65000
▪ Total sugar recovery, % Cane	10.0	10.0	10.0	10.0	10.0
Distillery					
<u>Season (Syrup)</u>					
▪ No. of days	100	100	100	100	100
▪ No. of hrs.	24	24	24	24	24
▪ Ethanol Production per day	42900	42900	42900	42900	42900
▪ Ethanol Production- total	4290000	4290000	4290000	4290000	4290000
<u>Off season (with Grain)</u>					
▪ No. of days	200	200	200	200	200
▪ No. of hrs.	24	24	24	24	24
▪ Ethanol Production per day	45000	45000	45000	45000	45000
▪ Ethanol Production- total	9000000	9000000	9000000	9000000	9000000
Capacity utilization, %	100	100	100	100	100
Total	13200000	13200000	13200000	13200000	13200000

9.1.5 The margin money has been considered at 25% of total requirement of the first year and c/c facility at 75% of total requirement. The interest rate on c/c facility is taken at 6%, prevailing banking rate for that level of c/c limit.

9.1.6 The net cane price as per FRP has been taken at Rs. 3600 / MT including harvesting and transportation charges.

9.1.7 The consumables for distillery and sugar respectively have been taken as conversion cost @ Rs 5.5 /liter.

9.1.8 The requirement of direct manpower has been estimated based on the equipment / facilities to be operated in each section of the integrated project. Total manpower requirement has been estimated at 189 for sugar and 46 for distillery plant (total

235).

- 9.1.9 Repairs and maintenance costs have been estimated at 2.0% on civil works & on miscellaneous fixed assets while 2.5% on plant equipment.
- 9.1.10 Other manufacturing expenses include rent, rates and taxes, electricity charges, insurance charges for fixed assets and stocks, miscellaneous expenses and contingencies.
- 9.1.11 Administrative overheads include administrative staff salary and expenses like printing and stationery, postage and telephone, traveling and conveyance, legal and other expenses.
- 9.1.12 The repayment of interests and term loans for each component of the project have been considered based on the means of finance and the terms for debts for each. The term loans for distillery plant will be at 6 % rate, payable within 15 years including 1 year moratorium from date of disbursement.
- 9.1.13 Depreciation has been calculated by following methods and rates (Refer Annexure-18 for details).

Item of capital cost	WDV
Site development and civil structure	200.00
Plant & Machinery	7572.95
Miscellaneous assets	240.00

- 9.1.14 Preoperative are capitalized and charged for depreciation for the life of the assets.
- 9.1.15 Since ethanol is being sold to Govt. unit price revision and inflation is not considered.
- 9.1.16 Plant will be erected and commissioned within 12 months and related expenditure will be capitalized.
- 9.1.17 Sugar cane price is considered Rs.3600/ per ton throughout the projection.
- 9.1.18 Ethanol yield is considered as 66 liters/ ton of sugar cane.
- 9.1.19 Sugar crushing days considered for first 5 years is 100 days and next 5 years 150 days and next 5 years 200 days. There would be fluctuations in gross profit in every 5 years.
- 9.1.20 Based on above assumptions, the detailed project financial analysis for a period of 15 years have been worked out and are presented in Schedules-A to I.

9.2 Cost Summary

Based on the capital cost break up worked out in Chapter 8, the project cost summary for the entire integrated project is given in the following table (Also refer Schedule A):

(Rs. Lakh)

Total Project Cost		Sugar	Distillery	Total
Land & Site Development	:	0	200	200
Civil works & Buildings	:	36	605	641
Indigenous Plant and Machinery	:	1593	4400	5993
Miscellaneous Fixed Assets	:	40	200	240
Prelim & Preoperative Expenses	:	100	156	256
Contingencies	:	53	142.75	195.75
Working Capital Margin	:	350	150	500
Total	:	2172	5853.75	8025.75

9.3 Means of Finance

The proposed means of finance is indicated below. (Refer Schedule – A).

(Rs. Lakh)

Financing Pattern		Total
1. Promoter's Equity/ Govt Grant	:	2000
3. Working Capital Margin by SSSKL	:	500
4. F. I. Loan(s)/ term loan	:	5525.75
Total	:	8025.75

9.4 Financial Viability Indicators

9.4.1 Schedules A to J establish results of the project financial analysis, in terms of total project cost and means of finance, project profitability, debt service coverage ratio, cash flow statement, balance sheet forecast, analytical and comparative ratio, sensitivity analysis, internal rate of return, payback period, etc.

9.4.2 The above ratios establish financial viability of the project for this funding pattern and project income from sale of ethanol to govt. as indicated.

9.4.3 The financial viability ratios have been tabulated as below:

Particulars	23-24	24-25	25-26	26-27	27-28	28-29	29-30	30-31	31-32	32-33	33-34	34-35	35-36	36-37	37-38
1. EBIT to Capital Employed	6%	9%	7%	8%	10%	5%	6%	6%	7%	8%	2%	2%	3%	3%	3%
2. Return on Investment															
i) PBT to Capital Employed	2%	4%	3%	5%	6%	2%	2%	4%	5%	6%	1%	1%	2%	2%	3%
ii) PAT to Capital Employed	1%	3%	2%	3%	4%	1%	2%	3%	3%	4%	0%	1%	1%	2%	2%
iii) PBT to Net Worth	-92%	510%	99%	78%	59%	14%	19%	23%	25%	24%	2%	4%	7%	9%	10%
iv) PAT to Net Worth	-65%	357%	69%	54%	41%	10%	13%	16%	17%	17%	2%	3%	5%	6%	7%
3. PBT to Sales	2%	4%	2%	4%	5%	1%	2%	3%	4%	4%	0%	1%	1%	2%	2%
4. Raw Materials Cost to Sales	83%	83%	81%	81%	81%	86%	86%	86%	86%	86%	91%	91%	91%	91%	91%
5. Operating Ratio	23%	23%	20%	19%	19%	15%	14%	14%	14%	14%	10%	9%	9%	9%	9%
6. Interest Coverage Ratio	5	5	4	5	5	3	4	4	5	5	3	4	5	9	13
7. Fixed Assets Turnover Ratio	119%	119%	121%	124%	124%	122%	122%	122%	122%	122%	120%	120%	120%	120%	120%
8. Ratio of N/W + L/T Liabilities to Fixed Assets	106%	106%	104%	104%	104%	101%	98%	96%	94%	92%	87%	82%	76%	71%	67%
9. Debt Equity Ratio	-39.52	97.46	28.51	12.40	6.86	5.82	4.70	3.63	2.73	2.02	1.74	1.44	1.10	0.77	0.50
10. TOL / TNW	0.57	0.78	0.75	0.73	0.70	0.68	0.65	0.62	0.58	0.55	0.51	0.47	0.43	0.39	0.34
11. Current Ratio	1.56	1.88	2.12	2.34	2.55	2.63	2.71	2.77	2.83	2.88	2.81	2.74	2.66	2.57	2.51

9.4.4 The financial viability analysis does not include the sale of carbon credits in the international market.

CHAPTER – 10

CONCLUSIONS & RECOMMENDATIONS

10.1 Project SWOT Analysis

10.1.1 Strengths (S):

- Background and experience of the shareholders, as well as leadership from the promoters
- Adequate irrigation from two major irrigation projects of south and North Goa and canals on these projects as well as wells, ponds and tube wells, ensuring sustainable cane cultivation and availability on a long term basis
- Favorable policy regime for Ethanol at the Central Govt. and in Goa.
- Innovation, commitment and vision of the promoters, with backward and forward integration planned right from beginning
- Professional and businesslike approach of the promoters, with meticulous planning for speedy and successful implementation and operation
- Excellent response to project, at the local farmer level, State Government., national and equity partners.
- Availability of sugar cane trash in the command area to ensure off season operation of the power plant as envisaged.
- Sound financial viability and technical feasibility of the integrated project at the estimated project capital cost and prevailing selling prices of Ethanol, as well as landed prices of various raw materials and inputs.
- Deployment of latest technologies and equipment for Distillery Plant.
- A very high order of socio-economic and environmental value to the local populace, Goa State and the country, which not only uses renewable raw material (sugar cane) and fuels (bagasse, cane trash), without any impact on the socio- ecological balance.

10.1.2 Weaknesses (W):

- Complexities and higher investment levels of the integrated project. Employment of experienced and professional teams and consultants, as well as project and equity partners, directors on board will reduce this weakness.
- Fluctuating prices of procured bagasse and may be cane trash and other fuel raw materials.
- Changes in the Govt. policies related to Ethanol pricing.
- Delay in project implementation may affect the overall momentum and support

10.1.3 Opportunities (O):

- Setting up of ethanol plant alongside of existing sugar plant.
- Potential for trade of carbon credits from the project in the international market and increased returns.

10.1.4 Threats (T):

- Adverse changes in Govt. policies, particularly related to sugar cane prices and prices of Ethanol.

10.2 Risks & Mitigates

Risk	Particular	Mitigates
Performance risk	Ensured sugar cane & fuel availability	Cane development has been in full progress, with experienced senior professionals and staff appointed for the purpose. Cane trash depots, trash bailers and entrepreneurship development / contracts with cane trash traders proposed. A full time fuel manager and dedicated staff has been proposed for the distillery plant.
Marketing risk	Ethanol sale / export	Govt of India is purchasing Ethanol. Alternative marketing channels explored, such as ENA (extra Neutral Alcohol). Value added products proposed.
Regulatory risk	Conversion / clearances / tariff order	No difficulty envisaged, as various governmental agencies have already expressed their willingness to issue approvals / consents. All the approvals in pipeline. Conducive order from GOI for purchase of Ethanol.
Financial risk	Financial viability of the project	Satisfactory DSCR.

10.3 Key Management Features

- Appointment of Project Team, required experts and consultants, as well as top level staff - right from the beginning
- Securing all required balance permissions / NoC's / approvals quickly and achieving the financial closure at the earliest.
- Selection of right technology and equipment suppliers for both sugar and distillery plants.
- Effective project management for timely execution
- Cane development in the command area

10.4 Conclusions & Recommendations

The captioned integrated sugar and distillery project is technically feasible and commercially viable. The integrated project is recommended to financial institutions for financing term and working capital loans.

The backward and forward linkages of this project / as well as socio- economic and environment benefits to the local populace make this a win- win project to all the stakeholders.

SANJIVANI SAHAKARI SAKHAR KARKHANA LTD
DAYANANDNAGAR , GOA
Project Cost

SCHEDULE No: A Project Cost

		Amount in Lakhs
S.No	Particulars	Amount
1	Plant and Machinery (As per List)	7,525.75
2	Working Capital	500.00
Total		8,025.75

		Amount in Lakhs
S.No	Particulars	Amount
1	Equity Participation	2,000.00
2	Bank Finance Rate of Interest is assumed 6% (In the Form of term Loan and Cash Credit)	6,025.75
Total		8,025.75

SANJIVANI SAHAKARI SAKHAR KARKHANA LTD
DAYANANDNAGAR , GOA

SCHEDULE NO :C

Amounts in Lakhs

Profitability	Units	Estimated	Estimated	Estimated	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected
Particulars		2020-21	2021-22	2022-23	2023-24	2024-25	2025-26	2026-27	2027-28	2028-29	2029-30	2030-31	2031-32	2032-33	2033-34	2034-35	2035-36	2036-37	2037-38
Year				0	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
Revenue From the Operations		-	-	-															
Sale of Power Alcohol to Govement	Sugar	177	178	-	2,722	2,722	2,931	3,141	3,141	4,711	4,711	4,711	4,711	4,711	6,282	6,282	6,282	6,282	6,282
Sale of Power Potash Powder	Sugar	95	96	-	4	4	4	4	4	6	6	6	6	6	8	8	8	8	8
Filter Cake	Sugar	-	-	-	14	14	15	16	16	24	24	24	24	24	32	32	32	32	32
Boiler ash	Sugar	-	-	-	2	2	2	2	2	3	3	3	3	3	4	4	4	4	4
Sale of Power Alcohol to Govement	Grain	-	-	-	5,118	5,118	5,118	5,118	5,118	3,839	3,839	3,839	3,839	3,839	2,559	2,559	2,559	2,559	2,559
Sale of Power Animal Feed (DDGS)	Grain	-	-	-	1,750	1,750	1,750	1,750	1,750	1,313	1,313	1,313	1,313	1,313	875	875	875	875	875
Total		272	274	-	9,610	9,610	9,820	10,031	10,031	9,895	9,895	9,895	9,895	9,895	9,759	9,759	9,759	9,759	9,759
Direct and Variable Expenses																			
Raw material Cost for sugarcane season	Sugar	167	168	-	2,340	2,340	2,520	2,700	2,700	4,050	4,050	4,050	4,050	4,050	5,400	5,400	5,400	5,400	5,400
Raw material Cost for Grain for Full season	Grain	-	-	-	3,960	3,960	3,960	3,960	3,960	2,970	2,970	2,970	2,970	2,970	1,980	1,980	1,980	1,980	1,980
Conversion Cost	Sugar	416	420	-	236	236	254	272	272	408	408	408	408	408	545	545	545	545	545
Conversion Cost	Grain	-	-	-	495	495	495	495	495	371	371	371	371	371	248	248	248	248	248
Electricity Bills					540	540	540	540	540	540	540	540	540	540	540	540	540	540	540
Fuel Expenses					128	128	128	128	128	128	128	128	128	128	128	128	128	128	128
Total		583	589	-	7,698	7,698	7,897	8,095	8,095	8,467	8,467	8,467	8,467	8,467	8,840	8,840	8,840	8,840	8,840
Opening Stock		114	63	-	-	316	633	649	665	665	696	696	696	696	696	727	727	727	727
Closing Stock		63	60	-	316	633	649	665	665	696	696	696	696	696	727	727	727	727	727
Change In Inventory (Opening Less Closing)		51	3	-	-316	-316	-16	-16	-	-31	-	-	-	-	-31	-	-	-	-
Gross Profit		-362	-317	-	2,228	2,228	1,940	1,952	1,936	1,458	1,428	1,428	1,428	1,428	950	919	919	919	919
GP Ratio					23%	23%	20%	19%	19%	15%	14%	14%	14%	14%	10%	9%	9%	9%	9%
Other Indirect Income		42	21	21															
Grants from Directorate of Agriculture		356	356	-															
		398	377	21															
Indirect and Fixed Cost																			
Transport Cost		-	-	-	166	167	169	171	172	174	176	178	179	181	181	182	183	183	185
Salary and Wages		22	22	22	192	192	196	201	201	198	198	198	198	198	195	195	195	195	195
Legal Expenses		45	45	45	5	5	5	5	5	5	5	5	5	5	6	6	6	6	6
Other Administrative Expenses		173	175	50	144	144	147	150	150	148	148	148	148	148	146	146	146	146	146
Total		240	242	117	507	509	518	527	529	526	527	529	531	533	528	529	530	530	532
PBIDT		-204	-182	-96	1,721	1,719	1,422	1,425	1,407	933	900	898	897	895	422	390	389	389	387
PBIDT Ratio					18%	18%	14%	14%	14%	9%	9%	9%	9%	9%	4%	4%	4%	4%	4%
Depreciation		34	19	10	1,216	1,034	879	747	635	540	459	390	331	282	239	203	173	147	125
Interest		99	10	5	331	314	297	278	258	237	215	191	166	139	110	80	48	14	0
Interest on CC		252	25	5	15	30	30	30	30	30	30	30	30	30	30	30	30	30	30
Sub Total		385	55	20	1,562	1,378	1,205	1,055	923	807	703	611	527	450	380	314	251	191	155
PBT		-589	-237	-116	159	341	217	371	484	126	197	288	370	444	42	77	138	198	232
PBT Ratio					2%	4%	2%	4%	5%	1%	2%	3%	4%	4%	0%	1%	1%	2%	2%
Tax					48	102	65	111	145	38	59	86	111	133	13	23	41	59	70
PAT		-589	-237	-116	111	239	152	259	339	88	138	201	259	311	29	54	97	139	163
PAT Ratio					1%	2%	2%	3%	3%	1%	1%	2%	3%	3%	0%	1%	1%	1%	2%
Cash Flow		-555	-218	-106	1,375	1,375	1,095	1,117	1,119	666	656	678	701	726	281	280	311	345	357
Cash Flow Percentage of Sales		-204%	-79%	#DIV/0!	14%	14%	11%	11%	11%	7%	7%	7%	7%	7%	3%	3%	3%	4%	4%

SANJIVANI SAHAKARI SAKHAR KARKHANA LTD
DAYANANDNAGAR , GOA

SCHEDULE NO :C

Amounts in Lakhs

Profitability	Units	Estimated	Estimated	Estimated	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected
Particulars		2020-21	2021-22	2022-23	2023-24	2024-25	2025-26	2026-27	2027-28	2028-29	2029-30	2030-31	2031-32	2032-33	2033-34	2034-35	2035-36	2036-37	2037-38
Year				0	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
Capital Employed					8,026	8,026	8,026	8,026	8,026	8,026	8,026	8,026	8,026	8,026	8,026	8,026	8,026	8,026	8,026
Net worth					-172	67	219	478	817	906	1,043	1,245	1,504	1,815	1,844	1,898	1,994	2,133	2,296
EBIT					505	685	544	679	773	393	442	509	565	613	182	187	216	242	262
EBIT to Capital Employed					6%	9%	7%	8%	10%	5%	6%	6%	7%	8%	2%	2%	3%	3%	3%
PBT to Capital Employed					2%	4%	3%	5%	6%	2%	2%	4%	5%	6%	1%	1%	2%	2%	3%
PAT to Capital Employed					1%	3%	2%	3%	4%	1%	2%	3%	3%	4%	0%	1%	1%	2%	2%
PBT to net worth					-92%	510%	99%	78%	59%	14%	19%	23%	25%	24%	2%	4%	7%	9%	10%
PAT to net worth					-65%	357%	69%	54%	41%	10%	13%	16%	17%	17%	2%	3%	5%	6%	7%
PBT to Sales					2%	4%	2%	4%	5%	1%	2%	3%	4%	4%	0%	1%	1%	2%	2%
Raw Materials Cost to Sales					83%	83%	81%	81%	81%	86%	86%	86%	86%	86%	91%	91%	91%	91%	91%
Operating Ratio					23%	23%	20%	19%	19%	15%	14%	14%	14%	14%	10%	9%	9%	9%	9%
Interest Coverage Ratio					5	5	4	5	5	3	4	4	5	5	3	4	5	9	13
Fixed Assets Turnover Ratio					119%	119%	121%	124%	124%	122%	122%	122%	122%	122%	120%	120%	120%	120%	120%
Ratio of N/W + L/T Liabilities to Fixed Assets					106%	106%	104%	104%	104%	101%	98%	96%	94%	92%	87%	82%	76%	71%	67%
Debt Equity Ratio					-39.52	97.46	28.51	12.40	6.86	5.82	4.70	3.63	2.73	2.02	1.74	1.44	1.10	0.77	0.50
TOL / TNW					0.57	0.78	0.75	0.73	0.70	0.68	0.65	0.62	0.58	0.55	0.51	0.47	0.43	0.39	0.34
Current Ratio					1.56	1.88	2.12	2.34	2.55	2.63	2.71	2.77	2.83	2.88	2.81	2.74	2.66	2.57	2.51

SANJIVANI SAHAKARI SAKHAR KARKHANA LTD
DAYANANDNAGAR , GOA

SCHEDULE:D

Amount in Lakhs

Balancesheet	Estimated	Estimated	Estimated	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected
Particulars	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26	2026-27	2027-28	2028-29	2029-30	2030-31	2031-32	2032-33	2033-34	2034-35	2035-36	2036-37	2037-38	
				1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	
Liabilites																			
Share Capital	10,323	10,323	10,323	10,323	10,323	10,323	10,323	10,323	10,323	10,323	10,323	10,323	10,323	10,323	10,323	10,323	10,323	10,323	
Subscription Towards Shares	50	50	50	50	50	50	50	50	50	50	50	50	50	50	50	50	50	50	
Reserve and Surplus																			
Opening Balance	2,837	2,837	2,837	2,837	2,948	3,187	3,338	3,598	3,937	4,025	4,163	4,365	4,623	4,934	4,964	5,017	5,114	5,253	
Addition for the Year				111	239	152	259	339	88	138	201	259	311	29	54	97	139	163	
Fresh Equity Participation				2,000	2,000	2,000	2,000	2,000	2,000	2,000	2,000	2,000	2,000	2,000	2,000	2,000	2,000	2,000	
Secured Laon																			
Existing Secured Loan	76	76	76	76	76	76	76	76	76	76	76	76	76	76	76	76	76	76	
New Bank Loan				5,637	5,368	5,082	4,779	4,457	4,115	3,752	3,367	2,957	2,523	2,062	1,572	1,052	501	-	
Existing Unsecured Loan	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	
Current Liabilites																			
New Working Capital				500	500	500	500	500	500	500	500	500	500	500	500	500	500	500	
Existing Deposits	39	39	39	39	39	39	39	39	39	39	39	39	39	39	39	39	39	39	
Duties and Taxes																			
Sundry Creditors				450	468	478	489	488	507	506	505	504	502	521	519	518	516	514	
Other Payables	2,077	2,077	2,077	2,077	2,077	2,077	2,077	2,077	2,077	2,077	2,077	2,077	2,077	2,077	2,077	2,077	2,077	2,077	
Provisions and Payables	8	8	8	8	8	8	8	8	8	8	8	8	8	8	8	8	8	8	
Total	16,486	16,486	16,486	25,183	25,171	25,047	25,014	25,030	24,796	24,570	24,385	24,233	24,108	23,695	23,258	22,833	22,418	22,078	
Fixed Assets	389	370	370	6,891	5,857	4,979	4,232	3,597	3,058	2,599	2,209	1,878	1,596	1,357	1,153	980	833	708	
Investments	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	11	
Current Assets																			
Closing Stock	212	60	60	316	633	649	665	665	696	696	696	696	696	727	727	727	727	727	
Sundry Debtors	111	111	111	2,369	1,580	1,480	1,511	1,374	1,084	1,084	1,084	1,084	1,084	936	936	936	802	802	
Loans And Advances	862	862	862	862	862	862	862	862	862	862	862	862	862	862	862	862	862	862	
Cash and Bank	1,171	1,580	1,580	1,241	2,736	3,575	4,240	5,028	5,592	5,825	6,030	6,210	6,367	6,311	6,077	5,825	5,691	5,476	
Other Current Assets	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	
Profit and Loss Accounts Debit Balance	13,730	13,493	13,493	13,493	13,493	13,493	13,493	13,493	13,493	13,493	13,493	13,493	13,493	13,493	13,493	13,493	13,493	13,493	
Total	16,486	16,486	16,486	25,184	25,171	25,048	25,014	25,031	24,796	24,570	24,385	24,233	24,109	23,696	23,258	22,834	22,419	22,079	

SANJIVANI SAHAKARI SAKHAR KARKHANA LTD
DAYANANDNAGAR , GOA
Working Capital Assessment

SCHEDULE:E	Amount in Lakhs														
Particulars	2023-24	2024-25	2025-26	2026-27	2027-28	2028-29	2029-30	2030-31	2031-32	2032-33	2033-34	2034-35	2035-36	2036-37	2037-38
	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
Sundry Debtors (60 days of sales)	2,369	1,580	1,480	1,511	1,374	1,084	1,084	1,084	1,084	1,084	936	936	936	802	802
Closing Stock (30 days in stock)	316	633	649	665	665	696	696	696	696	696	727	727	727	727	727
Total	2,686	2,212	2,129	2,177	2,039	1,780	1,780	1,780	1,780	1,780	1,662	1,662	1,662	1,529	1,529
Sundry Creditors (20 days Credit)	450	468	478	489	488	507	506	505	504	502	521	519	518	516	514
Other Liabilities	-	-	-	-	-	-	-	-	-	-					
Total	450	468	478	489	488	507	506	505	504	502	521	519	518	516	514
Net Working Capital Requirement	2,236	1,745	1,651	1,688	1,552	1,273	1,274	1,276	1,277	1,278	1,141	1,143	1,145	1,013	1,014
Margin	1,736	1,245	1,151	1,188	1,052	773	774	776	777	778	641	643	645	513	514
% of Margin	78%	71%	70%	70%	68%	61%	61%	61%	61%	61%	56%	56%	56%	51%	51%
Proposal for Working Capital	500	500	500	500	500	500	500	500	500	500	500	500	500	500	500
Interest on the CC 6%	15	30	30	30	30	30	30	30	30	30	30	30	30	30	30

SANJIVANI SAHAKARI SAKHAR KARKHANA LTD
DAYANANDNAGAR , GOA
Cash Flow statement

SCHEDULE:F

Amount in Lakhs

	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected	Projected
Particulars	2023-24	2024-25	2025-26	2026-27	2027-28	2028-29	2029-30	2030-31	2031-32	2032-33	2033-34	2034-35	2035-36	2036-37	2037-38
Year	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
Opening Balance	1,580	1,241	2,736	3,575	4,240	5,028	5,592	5,825	6,030	6,210	6,367	6,311	6,077	5,825	5,691
Profit	111	239	152	259	339	88	138	201	259	311	29	54	97	139	163
Add Depreciation	1,216	1,034	879	747	635	540	459	390	331	282	239	203	173	147	125
Drawing	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Government Grant	2,000	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Term Loan	5,637	(269)	(286)	(303)	(322)	(342)	(363)	(385)	(409)	(434)	(461)	(490)	(520)	(552)	(501)
CC From the Bank	500	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Increase/(decrease) in Creditors and	450	18	10	10	(1)	19	(1)	(1)	(1)	(1)	19	(2)	(2)	(2)	(2)
Increase/(decrease) in Debtors	(2,259)	790	100	(32)	137	290	-	-	-	-	149	-	-	134	-
Increase/(decrease)in Inventory	(256)	(316)	(16)	(16)	-	(31)	-	-	-	-	(31)	-	-	-	-
Increase/(decrease) in Other Assets	(0)	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Investment	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Fixed Assets Purchase	(7,737)	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Capital Account/Drawing	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Closing Balance	1,241	2,736	3,575	4,240	5,028	5,592	5,825	6,030	6,210	6,367	6,311	6,077	5,825	5,691	5,476

SANJIVANI SAHAKARI SAKHAR KARKHANA LTD
DAYANANDNAGAR , GOA
Statement of repayment of Bank Loan From bank Finance @ 6 %

SCHEDULE:G							Amount in Lakhs	
S.No	Year	Quarter	Opening Balance	Addition / Disb.	Instalmen	Interest @ 6.00%	Pricipal Repayment	Closing Balance
1.00	0	1	-		-	-	-	-
		2	-		-	-	-	-
		3	-		-	-	-	-
		4	-		-	-	-	-
		5	-		-	-	-	-
		6	-	1,500.00	-	-	-	1,500
		7	1,500	1,500.00	-	8	(8)	3,008
		8	3,008		-	15	(15)	3,023
		9	3,023	1,500.00	-	15	(15)	4,538
		10	4,538	-	-	23	(23)	4,560
		11	4,560	1,025.75	-	23	(23)	5,609
		12	5,609		-	28	(28)	5,637
				5,525.75	-	111	(111)	
2.00	1st	1	5,637	-	50	28	22	5,615
		2	5,615		50	28	22	5,593
		3	5,593		50	28	22	5,571
		4	5,571		50	28	22	5,549
		5	5,549		50	28	22	5,527
		6	5,527		50	28	22	5,504
		7	5,504	-	50	28	22	5,482
		8	5,482		50	27	23	5,459
		9	5,459		50	27	23	5,437
		10	5,437		50	27	23	5,414
		11	5,414		50	27	23	5,391
		12	5,391		50	27	23	5,368
					600	331	269	
3.00	2nd	1	5,368	-	50	27	23	5,345
		2	5,345		50	27	23	5,321
		3	5,321		50	27	23	5,298
		4	5,298		50	26	24	5,274
		5	5,274		50	26	24	5,251
		6	5,251		50	26	24	5,227
		7	5,227	-	50	26	24	5,203
		8	5,203		50	26	24	5,179
		9	5,179		50	26	24	5,155
		10	5,155		50	26	24	5,131
		11	5,131		50	26	24	5,107
		12	5,107		50	26	24	5,082
					600	314	286	
4.00	3rd	1	5,082	-	50	25	25	5,058
		2	5,058		50	25	25	5,033
		3	5,033		50	25	25	5,008
		4	5,008		50	25	25	4,983
		5	4,983		50	25	25	4,958
		6	4,958		50	25	25	4,933
		7	4,933	-	50	25	25	4,907
		8	4,907		50	25	25	4,882
		9	4,882		50	24	26	4,856
		10	4,856		50	24	26	4,831
		11	4,831		50	24	26	4,805
		12	4,805		50	24	26	4,779
					600	297	303	
5.00	4th	1	4,779	-	50	24	26	4,753
		2	4,753		50	24	26	4,726
		3	4,726		50	24	26	4,700
		4	4,700		50	24	26	4,674
		5	4,674		50	23	27	4,647
		6	4,647		50	23	27	4,620
		7	4,620	-	50	23	27	4,593
		8	4,593		50	23	27	4,566
		9	4,566		50	23	27	4,539
		10	4,539		50	23	27	4,512
		11	4,512		50	23	27	4,484
		12	4,484		50	22	28	4,457
					600	278	322	

SANJIVANI SAHAKARI SAKHAR KARKHANA LTD
DAYANANDNAGAR , GOA
Statement of repayment of Bank Loan From bank Finance @ 6 %

SCHEDULE:G						Amount in Lakhs		
S.No	Year	Quarter	Opening Balance	Addition / Disb.	Instalmen	Interest @ 6.00%	Pricipal Repayment	Closing Balance
6.00	5th	1	4,457	-	50	22	28	4,429
		2	4,429		50	22	28	4,401
		3	4,401		50	22	28	4,373
		4	4,373		50	22	28	4,345
		5	4,345		50	22	28	4,317
		6	4,317		50	22	28	4,288
		7	4,288	-	50	21	29	4,260
		8	4,260		50	21	29	4,231
		9	4,231		50	21	29	4,202
		10	4,202		50	21	29	4,173
		11	4,173		50	21	29	4,144
		12	4,144		50	21	29	4,115
				600	258	342		
7.00	6th	1	4,115	-	50	21	29	4,085
		2	4,085		50	20	30	4,056
		3	4,056		50	20	30	4,026
		4	4,026		50	20	30	3,996
		5	3,996		50	20	30	3,966
		6	3,966		50	20	30	3,936
		7	3,936	-	50	20	30	3,906
		8	3,906		50	20	30	3,875
		9	3,875		50	19	31	3,845
		10	3,845		50	19	31	3,814
		11	3,814		50	19	31	3,783
		12	3,783		50	19	31	3,752
				600	237	363		
8.00	7th	1	3,752	-	50	19	31	3,721
		2	3,721		50	19	31	3,689
		3	3,689		50	18	32	3,658
		4	3,658		50	18	32	3,626
		5	3,626		50	18	32	3,594
		6	3,594		50	18	32	3,562
		7	3,562	-	50	18	32	3,530
		8	3,530		50	18	32	3,498
		9	3,498		50	17	33	3,465
		10	3,465		50	17	33	3,432
		11	3,432		50	17	33	3,400
		12	3,400		50	17	33	3,367
				600	215	385		
9.00	8th	1	3,367	-	50	17	33	3,333
		2	3,333		50	17	33	3,300
		3	3,300		50	17	33	3,267
		4	3,267		50	16	34	3,233
		5	3,233		50	16	34	3,199
		6	3,199		50	16	34	3,165
		7	3,165	-	50	16	34	3,131
		8	3,131		50	16	34	3,096
		9	3,096		50	15	35	3,062
		10	3,062		50	15	35	3,027
		11	3,027		50	15	35	2,992
		12	2,992		50	15	35	2,957
				600	191	409		
10	9th	1	2,957	-	50	15	35	2,922
		2	2,922		50	15	35	2,887
		3	2,887		50	14	36	2,851
		4	2,851		50	14	36	2,815
		5	2,815		50	14	36	2,780
		6	2,780		50	14	36	2,743
		7	2,743	-	50	14	36	2,707
		8	2,707		50	14	36	2,671
		9	2,671		50	13	37	2,634
		10	2,634		50	13	37	2,597
		11	2,597		50	13	37	2,560
		12	2,560		50	13	37	2,523
				600	166	434		

SANJIVANI SAHAKARI SAKHAR KARKHANA LTD
DAYANANDNAGAR , GOA
Statement of repayment of Bank Loan **From bank Finance @ 6 %**

SCHEDULE:G			Amount in Lakhs					
S.No	Year	Quarter	Opening Balance	Addition / Disb.	Instalmen	Interest @ 6.00%	Pricipal Repayment	Closing Balance
11	10th	1	2,523	-	50	13	37	2,486
		2	2,486		50	12	38	2,448
		3	2,448		50	12	38	2,410
		4	2,410		50	12	38	2,372
		5	2,372		50	12	38	2,334
		6	2,334		50	12	38	2,296
		7	2,296	-	50	11	39	2,257
		8	2,257		50	11	39	2,219
		9	2,219		50	11	39	2,180
		10	2,180		50	11	39	2,141
		11	2,141		50	11	39	2,101
		12	2,101		50	11	39	2,062
					600	139	461	
12	11th	1	2,062	-	50	10	40	2,022
		2	2,022		50	10	40	1,982
		3	1,982		50	10	40	1,942
		4	1,942		50	10	40	1,902
		5	1,902		50	10	40	1,861
		6	1,861		50	9	41	1,821
		7	1,821	-	50	9	41	1,780
		8	1,780		50	9	41	1,739
		9	1,739		50	9	41	1,697
		10	1,697		50	8	42	1,656
		11	1,656		50	8	42	1,614
		12	1,614		50	8	42	1,572
					600	110	490	
13	12th	1	1,572	-	50	8	42	1,530
		2	1,530		50	8	42	1,488
		3	1,488		50	7	43	1,445
		4	1,445		50	7	43	1,402
		5	1,402		50	7	43	1,359
		6	1,359		50	7	43	1,316
		7	1,316	-	50	7	43	1,273
		8	1,273		50	6	44	1,229
		9	1,229		50	6	44	1,185
		10	1,185		50	6	44	1,141
		11	1,141		50	6	44	1,097
		12	1,097		50	5	45	1,052
					600	80	520	
14	13th	1	1,052	-	50	5	45	1,008
		2	1,008		50	5	45	963
		3	963		50	5	45	918
		4	918		50	5	45	872
		5	872		50	4	46	827
		6	827		50	4	46	781
		7	781	-	50	4	46	735
		8	735		50	4	46	688
		9	688		50	3	47	642
		10	642		50	3	47	595
		11	595		50	3	47	548
		12	548		50	3	47	501
					600	48	552	
15	14th	1	501	-	50	3	47	453
		2	453		50	2	48	405
		3	405		50	2	48	357
		4	357		50	2	48	309
		5	309		50	2	48	261
		6	261		50	1	49	212
		7	212	-	50	1	49	163
		8	163		50	1	49	114
		9	114		55	1	54	59
		10	59		60	0	60	-0
		11	(0)		-	(0)	0	-0
		12	(0)		-	(0)	0	-0
					515	14	501	

SANJIVANI SAHAKARI SAKHAR KARKHANA LTD
DAYANANDNAGAR , GOA

Fixed Assets Schedule
SCHEDULE:H

Amount in Lakhs

Particulars	2022-23	2023-24	2024-25	2025-26	2026-27	2027-28	2028-29	2029-30	2030-31	2031-32	2032-33	2033-34	2034-35	2035-36	2036-37	2037-38
	0	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
Plant and Machinery and others																
Opening Balance	370	8,107	6,891	5,857	4,979	4,232	3,597	3,058	2,599	2,209	1,878	1,596	1,357	1,153	980	833
Add :Additions Before 180 days	3,763		-	-	-	-	-	-								
Add :Additions After 180 days	3,763															
Add :Interest Capitalisation	211															
Less : Depreciation @ 15 %	-	1,216	1,034	879	747	635	540	459	390	331	282	239	203	173	147	125
WDV	8,107	6,891	5,857	4,979	4,232	3,597	3,058	2,599	2,209	1,878	1,596	1,357	1,153	980	833	708
Gross Block																
Opening Balance	370	8,107	6,891	5,857	4,979	4,232	3,597	3,058	2,599	2,209	1,878	1,596	1,357	1,153	980	833
Add :Additions Before 180 days	3,763	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Add :Additions After 180 days	3,763	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Add :Interest Capitalisation	211	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Less : Depreciation @ 15 %	-	1,216	1,034	879	747	635	540	459	390	331	282	239	203	173	147	125
WDV	8,107	6,891	5,857	4,979	4,232	3,597	3,058	2,599	2,209	1,878	1,596	1,357	1,153	980	833	708

SANJIVANI SAHAKARI SAKHAR KARKHANA LTD
DAYANANDNAGAR , GOA
Ratio Analysis

SCHEDULE: I

Amount Lakhs

Particulars	2023-24	2024-25	2025-26	2026-27	2027-28	2028-29	2029-30	2030-31	2031-32	2032-33	2033-34	2034-35	2035-36	2036-37	2037-38
	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
Operating profit to Sales															
Operating Profit Before tax	159	341	217	371	484	126	197	288	370	444	42	77	138	198	232
Sales	9,610	9,610	9,820	10,031	10,031	9,895	9,895	9,895	9,895	9,895	9,759	9,759	9,759	9,759	9,759
Net Profit Ratio	1.65	3.55	2.21	3.69	4.83	1.27	1.99	2.91	3.74	4.49	0.43	0.78	1.42	2.03	2.38
Reasons for Fluctuations															
Net Profit Ratio Average Ratio			2.49												
Total Outside Liabilities to Net Worth (TOL/TNW)															
Total Outside Liabilities															
Secured Loan + CC	6,213	5,944	5,659	5,355	5,033	4,691	4,328	3,943	3,534	3,099	2,638	2,149	1,629	1,077	576
Unsecured Loan	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075	1,075
Current Liabilities	2,535	2,553	2,563	2,574	2,573	2,592	2,591	2,590	2,589	2,587	2,606	2,604	2,603	2,601	2,599
Sub Total (A)	9,823	9,572	9,297	9,004	8,681	8,358	7,994	7,608	7,197	6,762	6,319	5,828	5,307	4,753	4,251
Total Net Worth															
Capital (Capital+Reserves+Un.Sec. Loan)	17,321	12,323	12,323	12,323	12,323	12,323	12,323	12,323	12,323	12,323	12,323	12,323	12,323	12,323	12,323
Sub Total (B)	17,321	12,323	12,323	12,323	12,323	12,323	12,323	12,323	12,323	12,323	12,323	12,323	12,323	12,323	12,323
(TOL/TNW) Ratio (A/B)	0.57	0.78	0.75	0.73	0.70	0.68	0.65	0.62	0.58	0.55	0.51	0.47	0.43	0.39	0.34
Average Ratio			0.58												
Standard Ratio is 4															
Current Ratio															
Current Assets															
Inventory	316	633	649	665	665	696	696	696	696	696	727	727	727	727	727
Sundry Debtors	2,369	1,580	1,480	1,511	1,374	1,084	1,084	1,084	1,084	1,084	936	936	936	802	802
Other Current Assets	862	862	862	862	862	862	862	862	862	862	862	862	862	862	862
Cash and Bank Balance	1,241	2,736	3,575	4,240	5,028	5,592	5,825	6,030	6,210	6,367	6,311	6,077	5,825	5,691	5,476
	4,789	5,810	6,565	7,279	7,930	8,235	8,467	8,672	8,852	9,009	8,835	8,601	8,350	8,082	7,867
Current Liabilities															
Cash Credit	500	500	500	500	500	500	500	500	500	500	500	500	500	500	500
Sundry Creditors	450	468	478	489	488	507	506	505	504	502	521	519	518	516	514
Other Current Liabilities	2,124	2,124	2,124	2,124	2,124	2,124	2,124	2,124	2,124	2,124	2,124	2,124	2,124	2,124	2,124
	3,074	3,092	3,102	3,113	3,112	3,131	3,130	3,129	3,128	3,126	3,145	3,144	3,142	3,140	3,138
Current Ratio	1.56	1.88	2.12	2.34	2.55	2.63	2.71	2.77	2.83	2.88	2.81	2.74	2.66	2.57	2.51

Appendix No. 1: IEM License for sugar plant

CERTIFICATE OF REGISTRATION.

The Sanjeevani Sahakari Sakhar Kharkhana Ltd., Panaji
has been registered on 15-8-1970 and it bears registration
code symbol PRC-(a)-2-Goa and it is classed as Processing Society
sub-classification (a), Agricultural Processing Society.

(P. G. KURSE)
Registrar of Co-op. Societies,
Goa, Daman and Diu.

OFFICE of the Registrar
Co-op. Societies, Goa, Da-
man & Diu, PANAJI.

AUGUST, 1970.

LIVECOR 10 1/25/N - 206/72-10

Government of India
Ministry of Industrial Development
(JUDICIAL VIKAS MANTRALAYA)

New Delhi, the 24th May, 1972

An application dated the 10th April, 1969 for a licence having been received from M/s. Sanjivani Sahakari Sakhar Karkhana Ltd., Goa, for the establishment of a new industrial undertaking at Village Pilliye near Pharbandeda, Taluk Sanguem, District Goa, Goa, Daman & Diu, for the manufacture of sugar under Rule 7 of the Registration and Licensing of Industrial Undertakings Rules, 1952 the Central Government, in exercise of the powers conferred by Rule 15(2) of the said Rules, hereby grants this licence for the establishment of a new industrial undertaking subject to the conditions mentioned below and in the attached sheet:-

1. The new industrial undertaking shall have an installed crushing capacity of 1,250 (One thousand two hundred and fifty) Tonnes of sugarcane per day.

The capacity mentioned above is on the basis of maximum utilisation of plant and machinery.

i.o. section of the industrial undertaking should have, except with the prior approval of the Government of India, capacity substantially in excess of that specified in the licence.

2. The new industrial undertaking shall be located at Village Pilliye near Pharbandeda, Taluk Sanguem, District Goa, Goa, Daman & Diu.

(S. M. RIZVI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

SEAL OF THE MINISTRY.

APPENDIX II : Land details

Detail of Factory land property

Sr. No	Name of the village & Field	Survey No.	Total Area (Ha.)	Total Area convert in sq Mtr	Land utilisation in sq mtr	Area (Sq. Mtr)	Balance Area (Sq. Mtr)	Remark
2	Pileam Dharbandora Dayanand Nagar	36/1	69.84.75	6,98,475	1.Acquired by Govt. Highway widening 2.Utilization for Factory premises including cane yard, quarters & water Tanks 3.Utilisation for Petrol Pump 4.Allotted to Forensic University 5.Allotted to International Law college	8690 1,25,000 3600 2,00,000 2,00,000	1,61,185	
					Total	5,37,290		

Detail of factory land property

Sr. No ..	Name of the village & Field	Survey No.	Total Area (Ha.)	Total Area convert in sq Mtr	Land utilisation in sq mtr	Area (Sq. Mtr)	Balance Area (Sq. Mtr)	Remark
3	Pileam Dharbandora Chinchem Advon	39/1	18.72.00	1,87,200			1,87,200	Major part Encroached by local residents.
4	Pileam Dharbandora Nadi Khuti	42/4	19.28.25	1,92,825			1,92,825	Illegal laterite quarry & Encroachment by local resident
			155.54.50	15,55,450		6,04,688	9,50,817	

Detail of Factory land property

Sr. No ..	Name of the village & Field	Survey No.	Total Area (Ha.)	Total Area convert in sq Mtr	Land utilisation in sq mtr	Area (Sq. Mtr)	Balance Area (Sq. Mtr)	Remark
1	Pileam Dharbandora Dayanand Nagar	26/1	47.69.50	4,76,950	1.Alloted for Govt. High School 2.Allotted to Sub Stn Elect Dept. 3.Alloted to Dattamandir 4.Alloted to Sanjivani S. Grahak Saunstha 5.Utilisation for Gymkhana hall & playground 6.Utilisation for workers colony	25,000 6043 6000 300 10,000 20,000	4,09,607	
					Total	67,343		

Appendix No. 4: Technical specifications of Distillery plant

Process Design Basis:

1.	Specification	Cane Syrup	
2.	Product	Ethanol	
3.	Product Strength	99.8% v/v	
4.	Capacity	45,000 Lit Per Day	
5.	Feed Stock Specification	Brix – 55 FS – 50% w/w Sludge – Nil VA – 2,000 ppm Chloride - < 50 ppm	
6.	Alcohol Content in Fermented Wash	12.0% V/V	
7.	Yield – Lit/MT of Feed stock at 95% v/v Spirit	307	
8.	Feed Stock Required	156 TPD	
9.	Spent Lees Generation	1.6 Lit/Lit of Total Spirit	
10.	Process Effluent After Recycle	4.5 Lit/Lit of Total Spirit	
11.	Powder	13 TPD	
12.	Process	Fermentation Distillation Evaporator Dehydration	Fed Batch Multipressure Independent Pressure Swing Adsorption.

UTILITY –

at 3.5 Kg/cm²(g) Pressure & Saturated Temperature at the outlet of isolation valve on Steam Chest in Respective Sections

Sr. No.	Process	Specification
1.	Evaporator	1.30 Kg/Lit of Total Spirit
2.	Dryer	Nil – Boiler Flue Gas will used at 160°C
3.	Wash To Ethanol	2.1 Kg/Lit of Total Spirit

Cooling Water Circulation @ 2.5 Kg/cm ² (g)		Specification
1.	Fermentation at ΔT – 3 °C	260 m ³ /hr
2.	Distillation, Dehydration at ΔT – 8 °C	330 m ³ /hr
3.	Evaporator at ΔT – 8 °C	180 m ³ /hr

Make up Raw Water Requirement at 32⁰C @ 2.5 Kg/cm² (g) Respective Headers		
1.	After Recycle Excluding Captive Power Plant	3.5 Lit/Lit of total spirit
ELECTRICITY - 415 V/4 Wire/3 Phase Frequency: 50Hz – Consumed in kwh		
1.	Process Plant, Utility	900 KW/hr
COMPRESSED AIR – Instrument Air		
1.	Compressed Air –for Distillery	6 bar (g) with dew point of – 40 ⁰ C dew point dryness. Free from particulate matter, suitable for instruments.
CHEMICAL		
1.	a. Nutrient b. Biocide c. TRO* (TFM Min 60) d. Sulphuric Acid	1 Kg/KL 20 ppm 8 Kg/KL 2 - 3 Kg/KL (As Per Fermenter pH)

PRODUCT SPECIFICATION

Anhydrous Alcohol (AA):

Sr. No.	Characteristics	Specification
1.	Relative density at 15.6 ⁰ C max.	0.7956
2.	Ethanol content percent by volume at 15.6 ⁰ C, Min	99.8
3.	Miscibility with water	Miscible
4.	Alkalinity	Nil
5.	Acidity (as acetic acid) mg/lit Max.	30
6.	Residue on evaporation, percent by wt. Max.	0.005
7.	Aldehyde contents (as acetic acid), mg/lit max.	60
8.	Copper as (Cu). Mg/Kg Max.	0.1
9.	Conductivity, μ S/m, Max.	300
10.	Methyl alcohol, mg/liter, Max	300
11.	Appearance	Clear and bright

TECHNICAL SPECIFICATION OF FERMENTATION SECTION

Sr. No.	Particulates	Details	M.O.C	Qty
1	Yeast Propagation vessels (Culture vessels) – I, II, III, with sterilizing, cooling jacket & air sparging arrangement with necessary fittings.	I – 0.2 m ³ II – 2 m ³ III – 7.5 m ³	Contact Part in SA 240 Gr. 304	1 No. each
2	Pre- Fermenters with air sparging arrangements & necessary fittings.	40 m ³ each	Contact Part in SA 240 Gr. 304	2 Nos.
3	Fermenters with Sight & Light Glass (with light arrangement), Manholes, Level Indicators, Mechanical Pressure Relief	250 m ³ each	Contact Part in SA 240 Gr. 304	4 Nos.

	Device, Agitator, CIP Spray Nozzle & other necessary fittings & nozzles.			
4	CO ₂ Scrubber	6 Nos. Sieve Tray	Contact Part in SA 240 Gr. 304	1 No.
5	Clarified wash tank.	150 m ³	Contact Part in SA 240 Gr. 304	1 No.
6	Antifoam agent tank	1 m ³	Contact Part in SA 240 Gr. 304	1 No.
7	CIP Tank.	10 m ³	Contact Part in SA 240 Gr. 304	1 No.

PUMPS & MOTORS

Sr. No.	Item	Technical Specification	MOC	Qty.
1	Cane Syrup Transfer Pump with motors– Feed Tank to Fermenters.	Type – Centrifugal	Wetted Parts CF8	1 + 1 Nos.
1	Pre-Fermenter Circulation Pump with motors.	Type – Centrifugal	Wetted Parts CF8	1 + 1 Nos.
2	Fermenter Circulation Pump with motors.	Type – Centrifugal	Wetted Parts CF8	4 + 1* Nos.
3	Clarified wash pump / wash transfer to distillation with motors.	Type – Centrifugal	Wetted Parts CF8	1 + 1 Nos.
4	C.I.P. Pump with motors.	Type – Centrifugal	Wetted Parts CF8	1 + 1 Nos.
5	Antifoaming agent pump	Type – Centrifugal	Wetted Parts CF8	1 + 1 Nos.
6	Air Blowers with motors.	Water Ring Type	Wetted Parts CF8	1 + 1 Nos.
7	Sealing Water System Separate for Fermentation WRB, Pumps & Distillation Section Pumps.	Type – Centrifugal;	Wetted Parts CF8	2 + 2 Nos.

OTHER

Sr. No.	Particulates	Details	M.O.C	Qty
1	Mass Flow Meter – Cane Syrup		---	1 No.
2	Strainers	Basket Type, Capacity – Suitable	Internal SS 304 mesh	2 Nos.
3	Common Diluter for CV – I, II, III	Type – Static Mixer	Contact Part in SA 240 Gr. SS 304	1 No.
4	Dilutor for pre-fermenter tank.	Type – Static Mixer	Contact Part in SA 240 Gr. 304	1 No.
5	Dilutor for fermenter tank.	Type – Static Mixer	Contact Part in SA 240 Gr. 304	4 Nos.

A. PUMPS & MOTORS –SYRUP

Sr. No.	Item	Technical Specification	MOC	Qty.
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B. MISC. EQUIPMENTS:

Sr. No.	Particulates	Capacity	M.O.C.	Thickness (mm) S/B/T	Qty
1	Cane Syrup Cooler	Type – PHE	Plate- SA 240 Gr. 316.	Plate 0.5 mm thk.	1+1 Nos.
2	Pre Fermenter wash Cooler	Type – PHE	Plate- SA 240 Gr. 316.	Plate 0.5 mm thk.	2 Nos.
3	Fermenter Wash Cooler	Type – PHE	Plate- SA 240 Gr. 316.	Plate 0.5 mm thk.	4 Nos.
4	Spent Wash Recycle Cooler	Type – PHE	Plate- SA 240 Gr. 316.	Plate 0.5 mm thk.	1+1 Nos.
5	Water Header	--	IS 2062 Gr. B.	---	1 Nos.
6	Air Header	--	Contact Part in SA 240 Gr. 304	--	1 No.
7	Air Filters (Bacteria proof sterilizable)	--	Corrugated HEPA Type Frame- MS.	--	1 No.

Note –

- All PHE End Plate MOC is IS 2062 Gr. B.
- Non-Contact Part are Mild Steel / CI / Cs for all equipments / pumps.
- All pump with double mechanical seal for solid handling & Single Mechanical for clear liquid.
- Suitable spent wash recycles to process in B Heavy / Cane Syrup fermentation.
- Industrial Pressure Gauges for Working & Stand by Pump will be provided.
- Safety guards for all motors.
- Motor capacity design data as per load to be submitted after detailed engineering.
- All elbows should be of standard radius R=1.5D type.
- All stub ends should be long neck type.
- For Spent wash SS304 piping – Sch. 10 up to 100 NB & other Sch. 10 for 50 NB above 50 NB. Sch 5
- For PHE piping bypass flow arrangement provision should be provided.
- All flanges should be as per ASME/ANSI B 16.5.
- For piping every 6M distance flanges should be provided.

TECHNICAL SPECIFICATIONS FOR MULTIPRESSURE DISTILLATION

DISTILLATION COLUMN –

Sr. No.	Description	Specification	MOC	Qty.
1.	CO ₂ Stripping Column	Dia – 800 mm Tray - RH grid 06 Nos.; Tray Spacing – 750 mm	Contact Part in SA 240 Gr. 304	1
2.	Stripping Column	Dia – 1500 mm Tray - RH grid 26 Nos.; Tray Spacing – 550 mm	Contact Part in SA 240 Gr. 304	1
3.	Prerectifier Column	Dia – 1200 mm Tray – Bubble Cap 65 Nos.; Tray Spacing – 275 mm	Shell - Contact Part in SA 240 Gr. 304 Trays - SA 240 Gr. 304	1

A. REBOILER –

1.	Stripper Reboiler*	Shell & Tube; Tube 38.1 mm OD * 1.6 mm;	Contact Part in SA 240 Gr. 304; Tube - SA 249 TP 316	1
2.	Pre-Rectifier Reboiler	Shell & Tube Tube 25.4 mm OD * 1.2 mm;	Contact Part in SA 240 Gr. 304 Tube - SA 249 TP 304	1

B. CONDENSER –

1.	CO ₂ Stripper Main Condenser	Shell & Tube Tube 25.4 mm OD x 1.2 mm;	Contact Part in SA 240 Gr. 304 Tube - SA 249 TP 304	1
2.	CO ₂ Stripper Vent Condenser	Shell & Tube Tube 25.4 mm OD x 1.2 mm;	Contact Part in SA 240 Gr. 304 Tube - SA 249 TP 304	1
3.	Beer Heater	Shell & Tube Tube 25.4 mm OD x 1.2 mm;	Contact Part in SA 240 Gr. 304 Tube - SA 249 TP 304	1

4.	Stripper Main Condenser	Shell & Tube Tube 25.4 mm OD x 1.2 mm;	Contact Part in SA 240 Gr. 304 Tube - SA 249 TP 304	1
5.	Stripper Vent Condenser	Shell & Tube Tube 25.4 mm OD x 1.2 mm;	Contact Part in SA 240 Gr. 304 Tube - SA 249 TP 304	1
6.	Pre-Rectifier Main Condenser	Shell & Tube Tube 25.4 mm OD x 1.2 mm;	Contact Part in SA 240 Gr. 304 Tube - SA 249 TP 304	1
7.	Pre-Rectifier Vent Condenser	Shell & Tube Tube 25.4 mm OD x 1.2 mm;	Contact Part in SA 240 Gr. 304 Tube - SA 249 TP 304	1
8.	RS Cooler	Shell & Tube Tube 25.4 mm OD x 1.6 mm;	Contact Part in SA 240 Gr. 304 Tube - DOC	1
9.	IS Cooler	Shell & Tube Tube 25.4 mm OD x 1.2 mm;	Contact Part in SA 240 Gr. 304 Tube - SA 249 TP 304	1
10.	FO Cooler	Pipe and Pipe	Contact Part in SA 240 Gr. 304	2

C. PUMPS & MOTORS

Sr. No.	Description	Qty	Tech. Data	MOC
1.	CO ₂ Stripper Condensate Pump with motor.	1 + 1	Type – Centrifugal	Wetted Parts CF8
2.	Stripper Bottom Pump with motor.	1 + 1	Type – Centrifugal	Wetted Parts CF8
3.	Pre-Rectifier Feed Pump with motor.	1 + 1	Type – Centrifugal	Wetted Parts CF8
4.	Pre-Rectifier Bottom Pump with motor.	1 + 1	Type – Centrifugal	Wetted Parts CF8
5.	Pre-Rectifier Reflux Pump with motor.	1 + 1	Type – Centrifugal	Wetted Parts CF8
6.	Steam Condensate Transfer Pump with motor.	1 + 1	Type – Centrifugal	Wetted Parts CF8
7.	Vacuum Pump.	1 + 1	Water Ring	Wetted Parts CF8
8.	Axial Flow Pump with motor.	1	Capacity – Suitable Double mech seal	Wetted Parts CF8
9.	Sealing Water Pump for Vacuum Pump Only.	1 + 1	Type – Centrifugal	Wetted Parts CF8

PLATE HEAT EXCHANGER

1.	Fermented Wash Preheater	1 + 1	Plate Heat Exchanger	Plate - SA 240 Gr. 316
2.	Pre-Rectifier Feed Preheater	1	Plate Heat Exchanger	Plate - SA 240 Gr. 316

3.	Sealing Water PHE	1	Plate Heat Exchanger	Plate - SA 240 Gr. 316
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TANKS –

Sr. No.	Description	Technical Specification	MOC	Qty.
1.	Pre-Rectifier feed Tank.	Vertical / Cylindrical ;	Contact Part in SA 240 Gr. 304	1
2.	Pre-Rectifier Reflux Tank.	Vertical / Cylindrical ;	Contact Part in SA 240 Gr. 304	1
3.	Steam Condensate Tank.	Vertical / Cylindrical ;	IS 2062 Gr. B.	1
4.	Sealing water Tank.	Vertical / Cylindrical ;	Contact Part in SA 240 Gr. 304	1
5.	Fusel Oil Decanter.	Dumble Type	Contact Part in SA 240 Gr. 304	1
6.	Gas Separator for Stripper Column.	As per MESL Process Standard	Contact Part in SA 240 Gr. 304; Non-Contact Part IS 2062 Gr. B.	1
7.	Liquid Separator for Stripper Column.	As per MESL Process Standard	Contact Part in SA 240 Gr. 304	1
8.	Vapour Bottle.	As per MESL Process Standard	Contact Part in SA 240 Gr. 304	Lot
9.	Cooling water Supply Header	As per MESL Process Standard	Pipe MS C Class	1
10.	Cooling Water Return Header	As per MESL Process Standard	Pipe MS C Class	1
11.	Steam Header	Standard	IBR	1
12.	Piping & Valves	As per MESL Process Standard		Lot
	Instrumentation & Electrical	Please Refer Respective Section.		1 set

Note –

1. All PHE End Plate MOC is IS 2062 Gr. B.
2. Non-Contact Part are Mild Steel / CI / Cs for all equipments / pumps.
3. Reboiler, Condenser, Cooler Tubes - SA 249 TP 304
4. All pump with double mechanical seal for solid handling & Single Mechanical for clear liquid.
5. Non return valves (NRV) should be provided for each pump delivery line.
6. Safety guards for all motors.
7. Motor capacity design data as per load to be submitted after detailed engineering.
8. All elbows should be of standard radius R=1.5D type.
9. All stub ends should be long neck type.
10. All ball valves should be standard port type only.

11. For spent wash SS304 piping – Sch. 10 up to 100 NB & Other Sch.10 for 50 NB above 50 NB.
Sch 5

TECHNICAL SPECIFICATION FOR ANHYDROUS ALOCOHOL PLANT (DEHYDRATION)

A. SIEVE BEDS

Sr. No.	Particulars	Diameter (mm)	MOC	Qty
1.	Sieve Beds/ bottles with molecular sieve.	Suitable	Contact Part in SA 240 Gr. 304	3 Nos.

B. REBOILER/CONDENSER – PHE TYPE

Sr. No.	Particulars	Technical Specification	MOC	Qty
1.	Regeneration Condenser	PHE	Plate - SA 240 Gr. 316	1 No.
2.	RS recycle Preheater		Plate - SA 240 Gr. 316	1 No.
3.	Regeneration Cooler		Plate - SA 240 Gr. 316	1 No.
4.	Depressure Vapor Condenser		Plate - SA 240 Gr. 316	1 No.
5.	FA/ Product Cooler	Shell & Tube Tube 25.4 mm OD * 1.2 mm ERW	Contact Part in SA 240 Gr. 304	1 No.

C. MISC. ITEMS -

Sr. No.	Particulars	Technical Specification	MOC	Qty
1.	Regeneration feed filters / Product filters	--	Contact Part in SA 240 Gr. 304	1 each
2.	Vacuum educator.		Brass	1
3.	Molecular Sieve	Suitable	Zeolite, 3A Type	Lot
4.	Feed pump with flame proof motor.	Multistage	Wetted Parts CF8	1 + 1 Nos.
5.	Regeneration Circulation pump with motor.	Multistage	Wetted Parts CF8	1 + 1 Nos.
6.	RS recycle pump with flame proof motor.	Multistage	Wetted Parts CF8	1 + 1 Nos.
7.	Product pump with flame proof motor.	Multistage	Wetted Parts CF8	1 + 1 Nos.
8.	Sieve Vaporizer cum Super heater	25.4/1.6/6	Contact Part in SA 240 Gr. 304; Tube - SA 249 TP 316	1 No.
9.	Regeneration receiving tank	Vertical / Cyliendrical	Contact Part in SA 240 Gr. 304	1 No.
10.	RS Recycle tank	Vertical / Cyliendr	Contact Part in SA 240 Gr. 304	1 No.

Note –

1. All PHE End Plate MOC is IS 2062 Gr. B.
2. Non-Contact Part are Mild Steel / CI / Cs for all equipments / pumps.
3. All pump with double mechanical seal for solid handling & Single Mechanical for clear liquid.
4. Non return valves (NRV) should be provided for each pump delivery line.
5. Safety guards for all motors.
6. Motor capacity design data as per load to be submitted after detailed engineering.
7. All elbows should be of standard radius R=1.5D type.
8. All stub ends should be long neck type.
9. All ball valves should be standard port type only.
10. For spent wash SS304 piping – Sch. 10 up to 100 NB & Other sch 10 up to 50 NB Sch. 5 for above 50 NB.

TECHNICAL SPECIFICATIONS FOR MULTIPLE EFFECTS EVAPORATION PLANT

Sr. No.	Description	Technical Data	M.O.C	Qty.
1.	Calendria	Combination of Falling Film & Forced Circulation Type: Shell & Tube Tube – FFE - Tube 50.8 mm OD & 1.2 mm; FC - Tube 38.1 mm OD & 1.2 mm;	Contact Parts SA 240 Gr. 304 Tube - SA 249 TP 304	4 Nos.
2.	Vapour Separator	Vertical / Cylindrical	Contact Parts SA 240 Gr. 304	4 Nos.
3.	Surface Condenser	Type: Shell & Tube Tube – Tube 38.1 mm OD & 1.2 mm;	Contact Parts SA 240 Gr. 304 Tube - SA 249 TP 304	1
4.	Sealing Water Tank.	Capacity – 0.5 m ³ Thk	Contact Part in SA 240 Gr. 304	1
5.	Process piping	As per MESL Process Standard.		Lot

Pumps & Motors

Sr. No.	Pump	Qty	Type	Shaft Seal	MOC
1.	Circulation Cum Transfer Pump	FFE - 2 W + 1 SB FC - 2 W + 1 SB	Type - Centrifugal	Double Mech.	Wetted Parts CF8
2.	Conc. Spent Wash Pump with Motor.	1 + 1	Type - Centrifugal	Double Mech.	Wetted Parts CF8
3.	Sealing water Pump	1 + 1	Type - Centrifugal	Single Mech.	Wetted Parts CF8
4.	Process Condensate Pump with motors.	1 + 1	Type - Centrifugal	Single Mech.	Wetted Parts CF8
5.	Vacuum Pump	1 + 1	Type – Water Ring	--	Wetted Parts CF8

Note –

1. Non-Contact Part are Mild Steel / CI / Cs for all equipments / pumps.
2. All pump with double mechanical seal for solid handling & Single Mechanical for clear liquid.
3. Non return valves (NRV) should be provided for each pump delivery line.
4. Safety guards for all motors.
5. Motor capacity design data as per load to be submitted after detailed engineering.
6. All elbows should be of standard radius R=1.5D type.
7. All stub ends should be long neck type.
8. All ball valves should be standard port type only.
9. For Spent wash SS304 piping – Sch. 10 up to 100 NB for Other Sch10 up to 50 NB Sch. 5 for above 50 NB.
10. Concentrate spent wash outlet temp, minimum 65 deg.

TECHNICAL SPECIFICATIONS FOR DRYER

AGITATED FLASH DRYER

Feed Pump	
Type	Screw Pump / centrifugal pump
Drive	TEFC motor with gear Box
Material of Construction	
Stator	EPDM/Suitable
Contact parts	SA 240 Gr.316
Accessories	Power Transmission Unit, base frame, flexible hoses,
Feed Hopper	

Materialof construction	SA 240 Gr. 316 (Fluid Contact Parts) Non-Contact Parts IS 2062 Gr. B
Flanges	IS 2062 Gr. B
Accessories	hardware and gaskets
Lump breaker cum disperser	
Type	Paddle Type
MaterialofConstruction	
Wetted Parts	SA 240 Gr.316
Non Wetted Parts/ Non Exposed Parts	SA 240 Gr. 304/ IS 2062 Gr. B
Drive	Through belt, pulley and motor
Lubrication	Forced LubricationSystem
Accessories	Tool set,
Qty	1 Set
Bucket Elevator	
Type	Z type
MaterialofConstruction	
Wetted Parts / Buckets	PP
Non Wetted Parts/ Non Exposed Parts	SA 240 Gr. 304/ IS 2062 Gr. B
Drive	Through geared Motor
Accessories	Tool set,
Qty	1 Set
Belt Conveyor	
Type	U trough type multiple discharge
MaterialofConstruction	
Belt	Nitrile Rubber /Nylon
Non Wetted Parts/ Non Exposed Parts	SA 240 Gr. 304/ IS 2062 Gr. B
Drive	Through geared Motor
Accessories	Tool set,
Qty	1 Set
Limestone Crusher	
Drive	Through belt, pulley and motor
Accessories	Tool set,

Qty	1 Set
DRYER SECTION	
Air Distributor	
Hot air distributor is located on bottom of the Spin duct for distributing the air uniformly across the Spin Flash mixing chamber in the swirl fashion.	
Type	Special distribution plate tangential entry
MaterialofConstruction	SA 240 Gr. 304 (Contact Parts)
Top Chequered Plate	IS 2062 Gr. B Anticorrosive Painted
Outside stiffeners	IS 2062 Gr. B Anticorrosive Painted
Accessories	gasket and hardware for fastening, lifting hook, etc.
Qty	1 Set
Cylindrical Chamber WITH PARTICAL CLASSIFIER	
MaterialofConstruction	For contact parts
Chamber	SA240Gr.316(ContactParts) IS2062Gr.B(Non-Contact parts)
Outside stiffener	IS 2062 Gr.B
Heat Insulation	At site.
Accessories	
Door	2 no.
Sight/Light Glasses	1 Set
Type	Electromagnetic
Insulation Cleats	IS 2062 Gr.B
Lifting Hooks	For lifting during Transportation & Erection
Manometer	'U' Tube
Qty	1 Set
EXHAUST AIR SECTION	
Powder Duct	
Length	To suit layout
Material of construction Flanges	SA240Gr.304(ContactParts) IS2062Gr.B Anticorrosive Painted
Accessories	Cleaning Nozzle, mounting flanges, port for mounting outlet temperature sensor, insulation cleats if applicable, suitable gasket and hardware for assembly.

Qty	1 set
Rotary valve (Below Cyclone)	
Type	Non Clogging type
Material of Construction	
Butterfly Valve Body	LM4
Rotor	SA 240 Gr.304
Qty	1 Set
Interconnecting Duct (Cyclone to Exhaust Blower)	
Interconnecting ducting is provided for conveying exhaust air from cyclone outlet to ventury scrubber inlet.	
Length	To suit layout
Material of construction Contact Parts Flanges	SA 240 Gr. 304 (Contact Parts) IS 2062 Gr. B Stub on (Non product contact part)
Accessories	Cleaning Nozzle mounting flanges, port for Mounting outlet temperature sensor, suitable gasket and hardware for assembly.
Qty	1 Set
Exhaust Blower	
A centrifugal blower driven by a TEFC motor through V belt and pulleys is provided. The blower is statically dynamically balanced.	
Length	To suit layout (Est. Max. 8 m)
Type	Centrifugal
Drive	Belt Drive
Material of Construction	Impeller : SA 240 Gr. 304 Casing: SA 240 Gr. 304
Qty	1 Set
Cyclone	
Type	Vertical Cylindrical Quadrapule
Capacity	suitable
Material of Construction	SA 240 Gr.316 (Contact parts)
Accessories	Collecting screw with rotary valve, automatically operated with temperature interlock
Qty	1 Set
Ventury Scrubber	
A water scrubber is provided after the exhaust blower. Dry powder escaping the cyclone will be further treated with water spray in a close loop system and collected in the bottom tank.	

Type	Direct contact type with water spray
Material of Construction	SA 240 Gr. 316 (Contact Parts) IS 2062 Gr. B (Non Contact Parts)
Accessories	Droplet Separator and interconnecting piping, spray nozzle, hose and clamp for recycle water, sight / light glass, support bracket, anti vortex arrangement on bottom cone for water.
Exhaust Duct	
The exhaust ducting from Droplet diverted to water scrubbing tank. Exhaust chimney from water tank will be exposed to the atmosphere.	
Length	To suit layout
Material of construction	SA240Gr.304(ContactParts) IS2062Gr.B(Non-ContactParts)
Accessories	Sampling Nozzle, mounting flanges, suitable gasket and hardware for assembly.
Qty	1 Set

Note –

1. All pump with double mechanical seal for solid handling & Single Mechanical for clear liquid.
 2. Non return valves (NRV) should be provided for each pump delivery line.
 3. Safety guards for all motors.
 4. Motor capacity design data as per load to be submitted after detailed engineering.
 5. All elbows should be of standard radius R=1.5D type.
 6. All stub ends should be long neck type.
 7. All ball valves should be standard port type only.
 8. For SS304 piping – Sch. 10 up to 50 NB & Sch. 5 for above 50 NB.
- Y type section strainers should be provided to all pumps.

TECHNICAL SPECIFICATIONS FOR STORAGE SECTION –

Sr. No.	Description	Qty	Technical Data	M.O.C
1.	Day Receiver Tank Ethanol	3	Capacity – 45 m ³	IS 2062 Gr. B
2.	Bulk Storage Tank for Ethanol	2	Capacity – 700 m ³	IS 2062 Gr. B
3.	Bulk Storage Tank for Fusel Oil	1	Capacity – 10 m ³	IS 2062 Gr. B

4.	Transfer Pump for Ethanol with motor.	1 + 1	Centrifugal	Wetted Parts CF8
5.	Issue Pump for Ethanol with FLP motor.	1 + 1	Centrifugal	Wetted Parts CF8
6.	Transfer Cum Issue Pump for FO motor.	1 + 1	Centrifugal	Wetted Parts CF8
7.	Vent Condenser – For Bulk Storage Tank	1 For Each Bulk Storage	Shell & Tube	IS 2062 Gr. B
8.	Flame Arrestor cum breather valve.	lot	Standard	Contact Parts SS 304
9.	Issue Flow Meter for ENA/Ethanol/IS	1 Each	PD Type	Contact Parts SS 304

Note:

1. Tanks Capacity mentioned are Gross Capacity
2. The specifications may vary after detailed design and engineering.
3. Fuel alcohol tanks and its layout design as per PESO norms.

TECHNICAL SPECIFICATIONS FOR UTILITY

COOLING TOWER

Sr. No.	Description	Qty	Technical Data	M.O.C
1.	Cooling Towers for Fermentation.	1	Induced Draft; Cross Flow, $\Delta T = 3^{\circ}C$	Wooden
2.	Cooling Towers for Distillation, Dehydration	1	Induced Draft; Cross Flow, $\Delta T = 8^{\circ}C$	Wooden
3.	Cooling Towers for Evaporator	1	Induced Draft; Cross Flow, $\Delta T = 8^{\circ}C$	Wooden

Pumps & Motors

Sr. No.	Pump	Qty	Type	Shaft Seal	MOC
1.	Circulation Pump for Fermentation	1 + 1	Centrifugal	Gland Packing	Wetted Parts CF8
2.	Circulation Pump for Distillation & Dehydration	1 + 1	Centrifugal	Gland Packing	
3.	Circulation Pump for Evaporator	1 + 1	Centrifugal	Gland Packing	

MISC.-

Sr. No.	Description	Qty	Technical Data
1.	Air Compressor with Air Dryer for Distillation, Evaporator & Dehydration.	1 + 1	Type – Screw Type Accessories - Emergency Stop Button, Air Dryer, Air Filter.
2.	Chiller Plant	1	Mild Steel

Note –

1. Common Pressure Gauges for Working & Stand by Pump will be provided.
2. Safety guards for all motors.
3. Motor capacity design data as per load to be submitted after detailed engineering.
4. All elbows should be of standard radius R=1.5D type.
5. All flanges should be as per ASME/ANSI B 16.5.
6. For piping every 12M distance flanges should be provided.

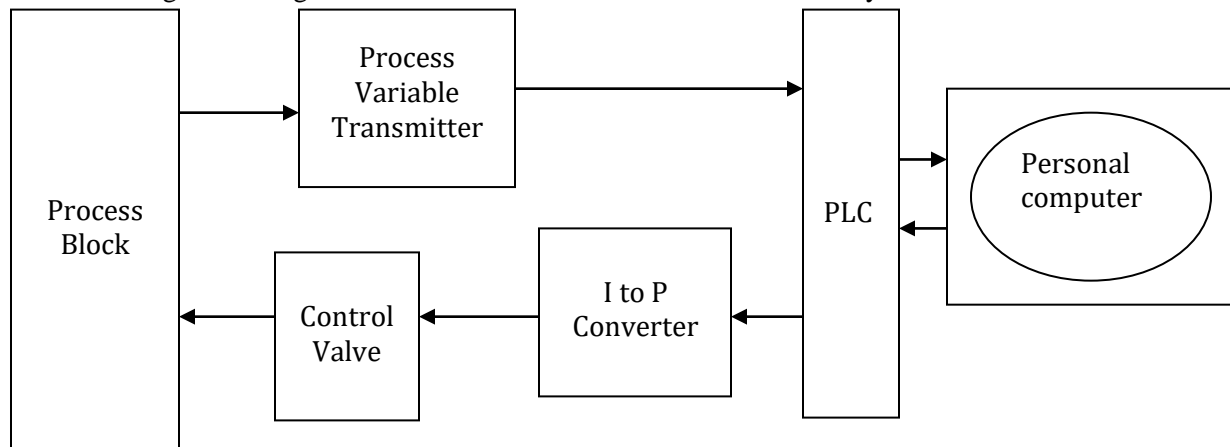
TECHNICAL SPECIFICATIONS FOR INSTRUMENTATION

PLC Based Control System:

SCADA stands for “Supervisory Control and data Acquisition”, a computer system for gathering and analyzing real time data. As the name indicates, it is not a control system in itself, but rather focuses on the supervisory level. It is a purely software package that is positioned on top of the hardware to which it is interfaced, in general via the PLC or other communication hardware modules.

All the control (field) instruments are connected through this software interface to Control logic programmed in a monitor in control room, from where proper monitoring of the various parameters on the field can be done. Thus, very less human intervention is ensured so as to run the plant in a trouble-free manner.

The following block diagram shows the schematic sketch of the overall system.



SPECIFICATION FOR PLC SYSTEM -		
1	No. Of Input / Output	SPECIFICATION
A	Digital Inputs (24 VDC)	Quantity confirm after detailed Engineering
B	Digital Outputs (24 V / 0.5A DC)	
C	Analog Input Cards (RTD)	
D	Analogue Inputs (4 - 20 mA)	
E	Analogue Outputs (4 - 20 mA)	
2	Operating Station	2 No. Operating Station + 1 Engineering Station

3	Detailed Bill of Material	
A	I/O Cards	Will be provided as per requirement with 15% spare
B	Racks	As per requirement
C	Terminal Block (Low Voltage)	Provided as per module
D	Filler Block Terminal Cover	Provided
E	Communication Protocol	As per System Make
F	Communication Cable	As per engineering
4	Redundancy	
A	IO Cards	Not Applicable
B	Communication	Applicable
C	CPU (Controller)	Applicable
D	Power	Applicable

FIELD INSTRUMENT CABLE

Field to Junction Box – PVC Insulated, FRLS, 2C x 1 mm², Copper Armoured

The field instruments

Field Instruments will be as per MESL Process Standard.

All Instruments in the Distillation and alcohol ware house Section should be explosion proof and intrinsically safe.

Control system

The closed loop control, interlock, sequence controls and data acquisition are performed in the control system.

Communication system

PC + Printer

PC

Monitor – 3 Nos.

Make – HP/Equivalent

Intel Core I3 Processor / 4 GB RAM / 360 GB HDD

Accessories – Keyboard / Mouse / DVD Writer

Operating System – Windows Xp / Windows 7

Monitor – 32 inch LCD

Licence – User 1 Licence Paper Licence

Antivirus – Internet Security – 1 User 1 Year Licence.

Printer - 1 No. Without Scanner

CPU can be programmed by external PC via communication bus.

Communication for CPU to Work station is considered on 10/100 Mbps Ethernet LAN.

Ethernet Module is considered as Dlink / Equivalent Switch for Workstation to CPU.

1 nos. of A4 Size Colour InkJet Printer without scanner

I/O panel & Computer will be housed in Control Room and dust free environment.

The free standing with bottom entry for cable connection enclosure of standard make.

FIELD INSTRUMENT CABLE

2C X 1.0 mm ² Cu X Shld. Arm. PVC Insulated arm flexible Screen Cable, FRLS, 500V IS:694 Outer Sheathed Blue	Control Valve, PT, LT
3C X 1.0 mm ² Cu X Shld. Arm. PVC Insulated arm flexible Screen Cable, FRLS, 500V IS:694 Outer Sheathed Blue	RTD
2C X 1.5 mm ² Cu X Shld. Arm. PVC Insulated arm flexible Screen Cable, FRLS, 500V IS:694 Outer Sheathed Blue	ON/OFF valves

JUNCTION BOX –

1.	Type	Wall /Column Mounted
2.	MOC	LM 6 Alloy
3.	Colour/ Finish	Epoxy Paint Shade 631 Of IS:5
4.	Degree Of Protection	Weather-proof IP 65
5.	Class Of Protection	Flame Proof to Zone 1&2, Gas Groop I, IIA & IIB
6.	No Of Cable Entries	
a)	Outgoing/Size/Entry	24 \ 3/4" ET Gland \ RHS & LHS
b)	Incoming/Size/Entry	3 \ 1" ET Gland \ Bottom
7.	No Of Terminals / Columns	80 / 2

The field instruments shall consist of

Field Instrumentation as per MESL Process Standard.

Field instruments mentioned above finalized after approved P & ID.

All Instruments in the Distillation and alcohol ware house Section should be explosion proof and intrinsically safe.

Control system–

The closed loop control, interlock, sequence controls and data acquisition are performed in the control system.

TECHNICAL SPECIFICATIONS FOR ELECTRICAL

SPECIFICATIONS FOR MCC PANEL –

1.	Type	Compartmental, Free Vertical Standalone Type
2.	Operation	Front & Back Operated
3.	Location	Inside Control room
4.	Enclosure Protection	Dust & Vermin proof to IP- 42
5.	Cable Entry	From Top through detachable gland plates
6.	Power Supply	3 Phase, Neutral, 415 VAC, 50 Hz
7.	Control Supply	1 Phase, 230 VAC, 50 Hz
8.	Metering Section	Voltmeter, Ammeter, KWH Meter & Indication Lamps with proper isolation, Swelctor Switches & necessary accessories as reqd.
9.	Outgoing Feeders	All Outgoing Feeders should be with SFU design. For feeders having rating 7.5 KW star delta connection & above should be with ammeter
10.	Fabrication	14 / 16 G CRCA Sheet
11.	Painting	Powder Coating

PUSH BUTTONS –

1.	Type	Wall Mounted With Back Side Nut Bolting Provision.
2.	MOC	LM 6 Alloy
3.	Colour/ Finishing	Inside & Outside Epoxy Paint Shade 631 Of IS:5
4.	Cable Entry	From Bottom Side
5.	Elements	2 Nos 10 Amp.415 VAC,50Hz. 1NO+1NC Contact Element

Power Cables - Aluminum Conductor
D.O.L. starters - up to 5 KW
Star delta starters - for & above 7.5 KW.

CABLE SPECIFICATION –

Instrument / Control Cable	
300/500 V Standard noncompact tinned Copper Conductor with XLPE insulation, overall screened with AL MYLAR & DRAIN WIRE, EXTRUDED PVC ST2 INNERSHEATH,SINGLE GI Rounded wire Armour AND PVC ST2 Outer sheath	
For 24 & 5 Core Cable, all cores shall be colored Grey & Numbering shall be provided on each core insulation in Black Letters , for core Identification. For 3 Core Cable, cores shall be color coded with Brown + Black + Blue . Also for 2 Core Cable, cores shall be color coded with Blue + White . The same will be applicable for Pair & Triad cable. For Multi Pair & Triad Cables, all individual pairs / triads should be in Twisted form & with proper Numbering .	
Power cable	
C	1.1 KV, Aluminium / Copper Conductor, PVC Insulated, Inner Sheathed, Armoured & PVC Sheathed cables Conforming to IS:1554 (part I),
1	3 Core up to 2.5 mm ² Copper, Type – YWY
2	3 Core above 2.5 mm ² Aluminium, Type – YWY
Standard Drum length should be of 1000 / 500 mtrs. +/- 5% tolerance OR Single length +/- 5% tolerance in case of quantity is less than 500 mtr.	

Motors –

- Motors shall be TEFC, IP52, Weather proof with Class B insulation and suitable for out-door use. In hazardous areas, the motor shall be flame proof in addition to the above.
- Standard IE3 motors shall be provided.

Grounding / Earthing System & Lightning Protection

Earthing	
Sr. No.	Description
1.	Separate earth pits to be provided for Instrument and Power Earth.
2.	Double Earthing shall be carried out by G.I. Strips from earth pit in tray & CU wires used for individuals motor from the tray.
3.	Double earthing, provide for all motor.
4.	Earthing Shall be done according to IS3043-1987.
5.	All hardware used for earthing installation shall be hot dip galvanized or zinc passivated. Spring washers shall be invariably used for all earthing connections of equipments.

Cable Trays, Accessories & Support

1. Generally Cable trays shall be prefabricated Hot Dip Galvanized Iron.
2. Cable trays in trenches shall be horizontal only. As far as possible, the cable trays above the ground running on structures will be vertical. This is to minimize accumulation of husk on trays. Power cables shall be properly clamped on trays.
3. Separating distance between Power and Control cable shall be 300mm.
4. Instrument cables & screened shall run on GI hot dip perforated cable tray have 300 mm separate distance.

TECHNICAL SPECIFICATIONS FOR PIPING & VALVES

Piping – Material of Construction

Fermented Wash

SA 312 TP 304

Spent Wash / Stillage	SA 312 TP 304
Instrument Air	SA 312 TP 304
RS / ENA / Ethanol	SA 312 TP 304 up to Cooler then Mild Steel
Fusel Oil	SA 312 TP 304 up to Cooler then Mild Steel
Impure Spirit / TA	SA 312 TP 304 up to Cooler then Mild Steel
Steam	MS 'C' Class
Steam Condensate	MS 'C' Class
Spent Lesse	SA 312 TP 304
Cooling Water Supply	MS 'C' Class
Cooling Water Return	MS 'C' Class
Vacuum	SA 312 TP 304
Process Water	MS 'C' Class
Soft Water	MS 'C' Class

Valves

Description	Less than 50 NB	More than 50 NB
Fermented Wash	Ball valve SS 304 contact parts	Butterfly valve with SS 304 disc.
Process & cooling water	Ball valve with CS body	Butterfly valve with CI body and SGI disc.
Air	Ball valve with contact parts SS304 and Body CS	-
Spent Wash	Ball valve SS 304 contact	Butterfly valve with CI body and SS 304 disc
RS /IS/ AA	Ball valve SS 304 contact	Butterfly valve with CI body and SS 304 disc
Spent Lees	Ball valve SS 304 contact	Butterfly valve with CI body and SS 304 disc
Steam Condensate	Gate valve with CI Body	Gate valve with CI Body
Steam	Gate valve with CI Body as per IBR	Gate valve with CI Body as per IBR

- Direct welding is not allowed for pipelines of above 15 NB size and only flanges need to be considered wherever required/ Valve connectivity is provided. For 15 NB lines treaded nippals need to be considered.
- Spent wash SS piping will be of sch 10 up to 100 NB and remaining all will be of sch 10 up to for 50 NB piping above 50 NB Sch 5
- All piping will be ERW type
- Carbon Steel Piping - up to 150 NB as per IS 1239 & above 150 NB fabricated as per IS 3589.
- SS Piping – up to 350 NB as per SA 312 & above 350 NB SSA 240.
- Piping will be choosing with proper velocities at Atmospheric and vacuum condition.
- Pipe lines and equipment connections etc. are designed for the following flow velocities.

Steam : 30 m / sec
Process vapor : 20 m / sec

Process vapor
 Under vacuum : 25 m / sec
 Pumped liquids : 2.0 m / sec
 Gravity flow : 0.8 m / sec

BATTERY LIMITS

Cane Syrup	At the inlet of Cane Syrup Intermediate Tank in Fermentation section.
Chemicals	Inlet of dosing tanks in respective section.
Carbon Dioxide	Outlet flange of CO2 Scrubber in the Fermentation Section.
Ethanol	At the outlet of Safe & Tester n respective sections,.
Fusel Oil	Inlet flange of F. O. Storage Tank in Distillation section.
Process Water	At inlet of Process Water Header in Respective Section
Soft water	At the inlet of Soft water Tank in Respective section
D M water	At the inlet of DM water Tank in Respective section
Steam	At the inlet of Steam Header in Distillation Section
Electricity	At the inlet of individual MCC Panel in MCC Room near Process plant.
Flue Gas	At the outlet of Blower in Boiler Section.
Steam Condensate	At the inlet of Steam Condensate tank in Distillation Section.
Drain water	At the outlet of drain points.
Powder	At the outlet of Cyclone in Dryer Section.

PUR'S RESPONSIBILITIES

A. Statutory

- All statutory, legal, government formalities and permissions are to be obtained before commencement for the erection and operation of the plant. Necessary clearance for the approval of plant layout and equipment if required. Fees and the charges for the same are to be borne by Purchaser.
- All environment clearance, approvals, compliance, expenses for visits (if required) for environmental clearances
- All designs & Drawings are to be approved by factory inspector, Weight & measurement inspectorate. Calibration and Gauging of Storage Tanks. Electrical inspector, Safety approvals.

B. Civil & Structural Work

- Supply & Execution of Civil Work required for the Plant & Machinery, Utilities and Cooling Tower Basin in RCC.
- Supply & Execution of Structural Work for the Plant & Machinery, utilities, pipe racks, yard piping, cable trays etc.
- Dismantling, Revamping of existing Plant, Section, equipment,

C. Process

- Juice Preparation & Concentration Unit & transfer upto battery limits.
- Chemicals [Nutrients, Acids, Antifoam, Desiccants etc.] used in the process or the plant. Lab Equipments / Instruments / Glassware/ Chemicals etc.
- Centrifugal Decanter & accessories.

D. Utility

- Captive Power Plant & Accessories. Steam Piping, Supports & accessories up to Battery Limits
- DG Set & its synchronisation panel, PRDS.
- Water Piping, pipe supports, pipe fittings up to battery limits.
- Electricity, water, etc. required during site fabrication / erection. Power connections at single point shall be supplied by client for tools / machines to be used on free of cost basis.
- Water Treatment Plant, its transfer pumps, piping up to battery limits.
- Effluent Treatment Plant, its transfer pumps, piping up to battery limits.
- Fire Fighting & Water Hydrant System

E. Electrical & Instrumentation

- LT Distribution Panel, Change over Panel. Cabling from ACB to change over panel, Cabling from DG Set synchronisation panel up to change over panel, Transformer & it's cabling up to change over panel.
- Electrical cable, cable trays & accessories from LT Panel up to battery limits. Instrument cabling, cable trays beyond battery limits.
- MCC panels for sections not in Mojj Scope.
- Earthing pits & Earthing Material for civil; equipments; site fabrication, Lighting arrestor,
- Plant Lighting; Yard lighting, cabling; cable trays with supports. Boiler House, Turbine House, DG Room Lighting.

F. Miscellaneous

- Spares for Continuous Operation. Insulation Cladding require for the sections not in Mojj Scope. First Fill oil, lubricants.
- Erection & Commissioning for the sections not in Mojj Scope.
- Receipt safe Unloading, storing of the equipment's at site before commencement of erection.

- Approach Road from main road / highway for Site, Internal Road, Fencing, main gate, side gates, gardening / Land Scrapping, Administrative Building, Canteen Premise Fencing etc.
- Accommodation of our Engineers during the erection & Commissioning Work. Our engineers to have to telephone, fax, email communication to Pune Office free of charge.
- Third Party Witness and Inspectors.
- Security for plant & machinery. Security for equipments during erection work.
- Local safety measures requirements, Material movement within the plant.
- Site development, levelling, cleaning, roads, and statutory requirements.
- Storage space & security for equipment, tools & Tackles during erection & commissioning. Temporary Site Office. Email, Fax Facility.
- Client shall provide one lockable room for storing of tools and tackles required for above activity.
- Any other component not specifically included in Scope of Supply.

VENDOR LIST FOR BOUGHT OUT ITEMS

Process Equipments

Sr. No.	Name of Item	Make
1.	Centrifugal Pumps	Sintech / KSB / Indo /Microfinish
2.	Dosing pumps	Positive Metering / Precidose / SR Metering
3.	Screw Pumps	Risansi / Roto / INDO
4.	Agitator	Mojj
5.	Centrifugal Decanter	Hiller / Alfa Laval
6.	Weighing System	Nova /Avery India
7.	Plate heat exchanger	CEES / Kelvion/ Alfa Laval
8.	Molecular Sieve	W R Grace / CECA

Electrical & Instrumentation

1.	Motor	Laxmi Hydraulics / Bharat Bijali / CG
2.	Valves (Ball/Butterfly/Gate/Globe)	Inter Valve/ Audco / Crane / Experts / Aqua Control
3.	Control valve	Pneucon Valves Pvt. Ltd. /Samson/Keystone/ RK controls / Dembla
4.	Actuator Butterfly Valve	Bray Control / Crane / Del-Valve
5.	Actuator	Bray Control / Crane / Delaval
6.	Rota meter	Spink / Eureka
7.	Temperature sensor	Eureka/ Radix / Pyro / GIC
8.	Pressure gauge/temperature gauges	GIC / Pioneer / Baumer
9.	level gauges	Pune Techtrol
10.	Pressure, Temperature / level / Flow transmitter	Yokogava / E & H
11.	PLC	Allen Bradley / ABB / Siemens
12.	PC with monitor printer	Dell / Compaq / HP / IBM
13.	Instrument Cable	Poly cab / KEI
14.	Gear boxes	Radicon / Greaves /Elecon
15.	Electric cables	Finolex/ CCI /Incab / Polycab / KEI
16.	Starter	Schneider / Siemens / L & T
17.	Switch Fuse Unit	Siemens / Schnrider / L&T

18.	Lighting Material (Flameproof)	Phillips / Crompton Greaves / Bajaj / Wipro
19.	PVC Wire	Polycab / Finolex / RR
20.	MCCB / ELCB / RCBO / MCB	L & T / Siemens / legrand / Schnrider
21.	Power Contactors	L & T / Siemens
22.	Plug & Sockets	L & T / Siemens / legrand
23.	Digital Meters	Conserv / L & T / Phasetrack / HPL
24.	Indicating Lamp	Tecnic / Siemens
25.	Push Buttons	L & T/Siemens/Teknic
26.	Cable Gland	Comet / Dowell / Braco
27.	Lugs	Dowell / Jaison
28.	PVC Conduit	Dimond / Modi / Precision / Equivalent
29.	Selector Switch	Kaycee / L & T / Siemens
30.	Foam Sensor / Level Switches	SBEM / Pune Tech / Sapcon Instruments P. Ltd.
31.	Orifice Plate	Star-Mech / Eureka / Trimurti
32.	UPS	Emerson / Pneumatic Power / Novetur

Utilities

1.	Cooling Tower	Paharpur / Paltech
2.	Air blower / Vacuum pump	PPI / TMVT
3.	Air Compressor	Ingersoll Rand / Atlas Copco/ Chicago Pneumatic.
4.	Air Filter	Dyna / Equivalent
5.	Air Dryer	Drytech / Equivalent

Raw Material

1.	S.S. Plate and Sheets	SAIL / Jindal / Imported
2.	MS Plate and Sheets	SAIL / Jindal / Tata / Esser / Arcelor Mittal
3.	SS tubes	Bhandari Foils & Tubes (P) Ltd. / Prakash Steelage Ltd. / Shubhalaxmi Metal & Tubes (P) Ltd./ Salasar Stainless Ltd. / Mittal/ Equivalent / UB Stainless Steel
4.	MS nut & bolts	As per IS 1367 Gr. 4.6
5.	M. S. Structural Material (Channels, beams, angles)	Mahavir / Vizag
6.	HDPE Pipes	Hasti NOCIL
7.	IS 2062 Gr. B pipes	TATA/ Jindal / Zenith / Quality Stainless P. Ltd. / Maxim Tubes P. Ltd.

CODES & STANDARDS

Process & Storage Tank	-	IS 803 / API 650 based on application
Distillation Column	-	ASME Section VIII Div. 1
Shell & Tube Heat Exchanger	-	ASME Section VIII Div. 1 / GEP
Process Piping	-	ANSI B 31.3
Pipe fittings	-	ANSI B16.5 / B16.9 / B16.11
Steam Piping	-	ANSI B 31.1
Structure Work	-	As Per BIS Standard
Earthquake zone	-	AISC 360-05 / IS 1893 Part I
Wind velocity	-	IS 875 Part III
Hardware	-	IS 1367 - 4.6 Grade for piping.
	-	IS 1367 – 8.8 HT Grade for equipment Painting
	-	IS 2379

GEP – Good Engineering Practice

PIPING SCOPE & SPECIFICATIONS

Dimensional Standard			
Items	Carbon Steel		Stainless Steel
Pipes	IS 1239 PART-1 / IS 3589 / ASME B36.10		ASME B36.19 / ASME B36.10
Fittings	IS 1239 PART-2 / ASME B16.9 / ASME B16.11		MSS SP-43 / ASME B16.9 / ASME B16.11
Flanges	Equipment Body Flanges – As per MESL Standard Up to 200 NB ANSI B 16.5 Above 200 NB – Thickness as per MESL standard & other Dimensions – As per ANSI B 16.5		Equipment Body Flanges – As per MESL Standard Up to 200 NB ANSI B 16.5 Above 200 NB – Thickness as per MESL standard & other Dimensions – As per ANSI B 16.5
Gaskets	ASME B16.20 / ASME B16.21		ASME B16.20 / ASME B16.21
Bolts	IS 1363 Part-1 / ASME B 18.2.1		IS 1363 Part-1 / ASME B 18.2.1
Nuts	IS 1363 Part-3 / ASME B 18.2.2 (Note-9)		IS 1363 Part-3 / ASME B 18.2.2 (Note-9)
OD Based Pipe & Fittings	-		ISO 2037 / Vendor Standard
Material Standards			
Items	Size (DN)	Carbon Steel	Stainless Steel
	Up to 150	IS 1239 PART-1 / A 106M	ASTM A 312M

Pipe	200& above	IS 3589 / A 106M (Note-9)	ASTM A 312M ASTM A 240M (Fabricated Pipe for DN 400 & above,)
Fittings	Up to 150	IS 1239 Part-2 (Note-11) / ASTM A 105M (Note-10) / ASTM A 234M	AISI 304/ AISI 304L/ AISI 316/ AISI 316L/ ASTM A 182M / ASTM A 240M (DN400& above)
	200& Above	ASTM A 234M	
Flanges	15 to 500	IS 2062 (Note-6) / ASTM A 105M	IS 2062 (LJFF)
	550& Above		IS 2062 + AISI 304 / 316 Weld Overlay
Blinds	Up to 100	IS 2062 / ASTM A105M	ASTM A182M
	150& Above	IS 2062 / ASTM A105M	IS 2062 + AISI 304 / 316 Liner

Material Standards

Items	Size (DN)	Carbon Steel	Stainless Steel
OD Based Pipe & fitting	All Sizes	-	AISI 304 / AISI304L / AISI 316 / AISI 316L / As per vendor standard
Gaskets	All Sizes	As per process requirement	
Bolts (Note-5)	All Sizes	IS 1367 Gr 4.6 / A193M GR B7 Make: Taparia	
Nuts (Note-5)	All Sizes	IS 1367 Gr 4.8 / A194M GR 2H Make: Taparia.	

Dimension Standards for Valves

Gate Valves	API 602 / ASME B 16.10
Globe Valves	API 602 / ASME B 16.10
Butterfly Valves	API 609
Check Valves	API 594 / API 6D
Ball Valves	API 608 / ASME B 16.10
OD Based Butterfly Valves	As per vendor standard

Manufacturing Standards for Valves	
Gate Valves	ASME B 16.34 / API 602
Globe Valves	ASME B 16.34 / API 602
Butterfly Valves	ASME B 16.34 / API 609
Check Valves	ASME B 16.34 / API 6D / API 594
Ball Valves	ASME B 16.34 / API 608
OD Based Butterfly Valves	AISI 304 / AISI304L / AISI 316 / AISI 316L / As per Vendor standard.

Insulation	
Material	Rock wool density (100 kg/m ³) – Mattresses
Cladding	Up to 150NB – 24 SWG Aluminum Cladding 13/8 GI Screw 200 NB and above - 24 SWG Aluminum Cladding 13/8 GI Screw
Binding Wire	24 SWG and Material Galvanized Iron Make: Tata.

DETAILS OF THE EXISTING MACHINERIES**1. CANE HANDLING - Existing to be used with proper overhauling**

1.	Cane supply (in % of total supply)	
	i) Trucks	100%
2.	Mechanical unloader	<i>Existing to be used with overhauling</i>
	i) Nos.	(02) TWO NOS
	ii) Type(Sling /Grab)	GRAB
	iii) Capacity	5M.T
	iv) Maximum Lift of the hoist (m)	07 MTRS
	v) Gantry span (m)	30 MTRS
	vi) Gantry length (m)	25 MTRS
	vii) H.P of hoisting motor	20 H.P ,960 R.P.M
	viii) Hoisting speed (m/minute)	8.6 M/MIN
	ix) H.P of drum holding motor	15 H.P, 960 R.P.M
	x) H.P of Bridge drive motor	7.5H.P ,960 RPM
	xi) Cross travel speed (111/minute)	17 M / MIN
	xii) H.P of trolley drive motor	5 H.P , 960 RPM
	xiii) Trolley speed (m/min)	17 M/ MIN
	xiv) Open or shed provided	Shed Provided For Trolley
xv) Cane handled(Tons/hr)	65MT/HR	
3.	A.) Feeder table	<i>Existing to be used</i>
	i) Number	02
	ii) Location	Perpendicular To Cane Carrier
	iii) Size	6355x7245 MM
	a) width along the carrier (mm)	6355 MM
	b) length across the carrier (mm)	7245 MM
	iv) Drive	Motor& Reduction Gear Box and planetary gearbox for table no. I
	a) Type { variables speed/ fixed speed)	Fixed Speed
	b) Horse power	15 H.P
	c) speed (r.p.111)	960RPM
	v)No. of chains	08 NOS.
	vi) Chain driving shaft (r.p.m)	32 R.P.M
	vii) Surface speed of chain.(m/min)	1.6 M/MIN
viii) Feeder table inclination	6DEGREE	

APPENDIX III : TECHNICAL SPECIFICATIONS OF SUGAR PLANT

2. CANE CARRIER. (existing to be used with some changes, overhauling)

4.	i) Width (mm)	1500MM
	ii) length between the sprockets center (m)	50 METERS
	iii) Horizontal loading length (m)	26.5 MTRS
	iv) Angle of inclination (with horizontal)	18 DEGREE
5.	Trough cross section	1500MM \WIDTH x700 MM_HT
	a) height of the vertical section over the slats (mm)	700MM
	b) Total height over the slats (mm)	1500 MM
	c) width of the top (mm)	2170MM
6.	Drive	
	Electric motor	
	a) Horse power	40H.P
	b) Speed (r.p.m.)	1440R.P.M.
	c) make	SIEMENS
	d) Type	DYNODRIVE. (TO BE REPLACED WITH VFD)
	e) other details	RANGE 120 to 1200 R.P.M.
7.	Transmission reduction gearing	
	i) High speed reduction gear box	U-1000
	a) Rating/H.P.	40H.P
	b) Reduction Ratio	15:1
	ii) Open gearing reduction ratio	80:0.68R.P.M.
8.	Driving sprockets	
	a) Diameter (mm)	645MM
	b) No. of teeth	12NOS.
	c) No. of strands	02NOS.
	d) Pitch (mm)	152MM
	e) Maximum linear speed (m/min)	8M/MIN
	f) Minimum liner speed (m/min)	5M/MIN
9.	Driving & driven shaft dia (mm)	
	a) No. of sprockets mounted on the tail end shaft with key ways & free	2Nos. One Side Key & Off Side Free.
	b) Dia of the shaft (mm)	DE Side=190MM,NDE Side=620MM

APPENDIX III : TECHNICAL SPECIFICATIONS OF SUGAR PLANT

3. CANE PREPARATORY DEVICES

(EXISTING TO BE USED AFTER OVERHAULING)

1.	Location at cane carrier	Kicker	Leveller	Cutter
2.	No.of Hubs	16NOS	18 NOS	21 NOS
3.	No. of Knives	24 NOS	36NOS	42NOS
4.	Sweep dia at the tip ofknives(mm)	1320	1550	1550
5.	Shaft dia at the hubs (mm)	DRUM0410	0200	0200
6.	Shaft dia at the bearings	0 100	0 150	0 150
7.	Total shaft length (mm)	3875	3335	3383.5
8.	Distance between bearing centers	3340	2485	2400
9.	Fly wheel dimensions			
	a) Diameter (mm)	0 810	0 815	0 815
	b) Width(mm)	100	180	180
10.	Clearance under the tip of knives(mm)	760	150	150
11.	Types of knives	FIXED	FIXED	FIXED
12.	Dimension of knives :			
	a) Length (mm)	560	560	560
	b) Width (mm)	150	150	150
	c) Thickness (mm)	16	16	16
13	Overall length of hub (mm)	180	870	870
14	Thickness of hub (mm)	15	80	68.5
15	Drive			
	a) Horse power	25 H.P	200H.P	200 H.P
	b) Tvpe	Induction	Slip Ring	Slip Ring
	c) Speed (r.p.m)	960RPM	560RPM	560 RPM
16	Type of coupling	Rope Coupling		
17	Centre distance between leveler & cutter	6METERS		
18	Bearings			
	a) Type	Spherical Roller Bearings		
	b) Bearing number	2222K	22240 K	22240K
19	Arrangement for adjusting the clearance	Fixed	Setting Bolts	

MILLING PLANT

Existing milling plant is of size 30”X 60” and is suitable for crushing 1250 TCD and is now need to down size to average crush of 700 TCD and hence the mill setting will have to be re-calculated and accordingly set the mill.

In order to make smooth operation of milling plant it is required to be properly overhaul the equipment and repair where ever required.

The main issue in the milling plant is mill drive which are of steam turbine. Downsizing crush capacity has forced to minimize the equipment operating on steam drive. **Hence it is proposed to REPLACE the existing Steam turbine drive with ELACTRIC drive of equivalent capacity and VFD.**

1.	Specifications of mills :	SIZE :- 30 "x 60 "
	Number of size of mills	04 NOS

	Chevrons for Mill rollers no 1,2,3 &4 Top Feed	No of rows 08 NO.OF ROWS 06NOOFROWS
18	Mill roller Bearings	
	I. Type of bearing housing with linear.	Housing with Liner
	2.Material	Phosphorous Bronze ...
19	Mill roller bearings lubrications	
	1. Oil /grease oil	OIL
	2. Specification of lubricant	WITMANS BEARING OIL NO.2
	3. Consumption per shift	10 LTRS
	4. Consumption per year	3000 LTRS
20	Mill drive coupling	MS Square tail bar with CI coupling

APPENDIX III : TECHNICAL SPECIFICATIONS OF SUGAR PLANT

5 IMBIBITION *(Existing system to be used)*

1.	Water imbibitions	
	1. Hot/Cold imbibition & temperature of water	HOT IMBIBITION 70 - 80 DEGREE CENTIGRADE
	2. Place of application (whether after one mill or two mills)	AFTER 3 rd MILL
	3. Point of application	AFTER DISCHARGE SIDE
	4. Method of application (holes in pipe or nozzle)	HOLES IN THE PIPE
	5. Pitch of holes / nozzles	HOLE PITCH= 25 MM
	6. Diameter of holes / details of nozzles	HOLE DIA= 4 MM, NO. OF HOLES = 57 NOS. x 2 ROWS= 114 NOS
2.	Measurement of imbibition water	By Mass Flow meter with DCSS system
	a) Make	Indpro Electronics make
3.	Imbibition water pump set/ sets	
	No. of pumps	02 NOS

	1. Motor details	
	a) Horse power	7.5 H.P
	b) Speed (r.p.m)	2900 RPM
	2. Pump details	
	a) make	KIRLOSKAR
	b) Type	DB -50/13
	c) Capacity (ltr/sec)	12.5 LTRS /SEC
	d) Head (meter)	25 MTRS
	e) Speed (r.p.m)	2900 RPM
4.	Juice screening arrangement	
	1. Wedge type stationary screen for mixed juice - 2 nos.	
	a) Angle of screen	45 DEGREE
	b) Size of screen.	1830 x 1600 MM (0.6 MM OPENING)
	c) Location of screen	IN BETWEEN MILL NO. 1 & 2
	d) whiling tanks	Strained Unstrained 3, <1 mill 4'h mill
	Diameter	1230 1250 1190 1190
	Height	1510 1075 1000 1000
-	c) Discharge of cuss cuss	Directly INTI R CARRIER
	directly over the inter carriers	
	Throu gh cuss cuss conveyor in case or cuss cuss conveyor	
	11.P. of drive motor	7.5 H.P
	Speed of drive motor	1440 RPM
	Gear box reduction ratio	24: 1
	2. Details of cuss cuss screw conveyor	
	Drive	INDUCTION MOTOR
	H.P.	7.5 H.P
	Speed	1440 RPM

APPENDIX III : TECHNICAL SPECIFICATIONS OF SUGAR PLANT

	Reduction gear ratio	24: 1
	Speed of screw conveyor shaft	30RPM
	Diameter of shaft	070MM
	Length of screw	5610MM

5. Juice Imbibition

(Existing to be used)

Imbibition Pumps Details

Mill No.	Motor Details		Pumps Details				Remarks
	H.P.	Speed (rpm)	Make& Type	Cap (L/S)	Head (M)	Speed (rpm)	
1&2	15	960	Ravalgaon MAKE -CHOKELES s			960	1No. Unstrained JUICE running,& 1 no stand by
3	7.5	960	Kirloskar MAKE- 4NK1125			960	JUICE IMBIBITION RUNNING
4	7.5	960	KirloskarMAKE- 4NK1125			960	JUICE IMBIBITION RUNNING ;;
	25	1440	Kirloskar MAKE- 4NK1125			1440	1 NOS STRAINED JUICE RUNNING 1 NO STAND BY

Clarification Section*(Existing to be used)***1. Raw Juice Measuring Arrangement_ (EXISTING)**

Type	Maxwell Boulgue Weighing Scale
Capacity	3.5 M.T.
Working	Mechanical/ Hydraulic (with digital arrangement for countingno. of tanks discharge)
Raw juice pumps	2 No. (1 stand by)
Type of pump	KPD 100/40
Capacit)'. Capacity	108 Cu.mtr / Hr each
Input power	25.46 KW

2. Juice Heaters. (Existing with some modification for less crush rate)

Total no. of juice heater	5 no.
Type	High velocity multiple circulation
Heating Surface Area	2 nos. 140 sq.mtr., 3 nos 120. sq.mtr
Total no. of Tubes	1110,260, 1 no. 240,3110. 220
No. of passes	1 no. 13, 1 no. 14, 3no. 12
Tube size- ID	42mm
OD	45 mm
Length	4 mtrs
Heating by	Exhaust steam/ Vapor from Vapor cell & evaporator body 1
Used for	Raw iuice & Sulphured juice
Condensate receiver	3 No.
Condensate pumps	3No.
Type of pump	Kirloskar make DB 50/13
Pump capacity	45 cu.mtrs / hr
Water supply	Overhead tank.

3. Evaporators. (Existing to be utilized with modification to suit less crush)

(I) Vapour Cell	
No. of Bodies	1
Heating Surface	800 sq.mtr.
Height of the body	10.15mtrs
No. of tubes	3018
Tube size - ID	42mm
OD	45mm
Length	2mtrs
Use of vapor	Boiling of all pans (45T.*4pans)
Condensate Receiver	1No
Condensate Pump	2 No (1 stand by)
Type of Pump	Kirloskar make DB 50/13
Pump Capacity	45cu.mtrs / hr
Water Supply	Boiler feed tank

(II) Evaporator Body (excluding vapour cell)	
No. of evaporator bodies	4
Heating Surface	1no.560 sq.mtr, 3no.380sq.mtr
Height of the bodies	1 no.8.310mtrs, 3110.8.190 rrttrs
No. of Tubes	1 no.2080, 3110.1410
Tube size- ID	42mm
OD	45mm
Length	2 mtrs
Condensate Details	
Ist body condensate	Passes to boiler feed water tank from condensate receiver by Kirloskar make DB 50/13 pump
b) II, III & IVth Body condensate	Each evaporator body have separate condensate receiver through which water passes to overhead tank by Kirloskar DB 50/13 pump

4. SETTLERS- (Existing to be used with less compartment to suit crush)

No. of settlers	1
Type	444 Rapi Door Type
Juice holding capacity	265 Cu.mtr/
No. of compartments	4
Size- Dia	24 ft.
Height	20 ft.
Juice withdrawal	2 sides
Drive Of Centre Tube	By 3HP Motor & Gear Box
Clear juice Pump	2 No. (I stand by)
Type of pump	KPD 100/40
Capacity	108 Cu.mtr / Hr each
Input power	25.46KW

5. AIR COMPRESSORS FOR SULPHUR BURNER. (Existing)

No. of air compressors	3
Make	USHA make URP- 160
Capacity	570 Cu. Iv1.trsr / hr. each /
Pressure	y 7000 mm hg
Input power	25HP
Type of drive	Direct drive
Operating	Only I for I sutphur burner I is stand by and I is not working

6. JUICE SULPHATATION TANK (Existing to be used)

No. of iuice sulphatation tank	1
Type	Mechanical Circulating System
Working Capacity	18 cu.mtrs
Input power	V 25HP
Type of Drive	Direct drive
Sulphited juice pump	2 No. (I stand by)
Type of pump	KPD 100/40
Capacity	108 C11.mtr / Hr each
Input Power	25.46KW

8. CONDENSERS. (Existing to be used for Evaporator set)

No. of condensers	1
Type	Single-Enlry Shamraj Enercon Technologies Make
Condensers used for	For vaccum pans and evaporator bodies
Dia of each condenser	. 4 nos. 900 mm dia, lno. 1050mm dia
Height of each condenser	4 no. 190cm, 1110.245cm
Nozzles	Spray nozzle - 18mm / 25mm Jet Nozzle - 20mm to 30mm

9. SPRAY WATER PUMP (Existing to be utilized)

No. of spray water pumps	1
Type	14UP
Make	Kirloskar make
Capacity	416 itr
Input power	100HP
No. of cooling water nozzles	150
Dia on each nozzle	27mm
Spray pond size- Length	67mtrs
Width	51mtrs
Height	1.30 mtrs
Capacity	4442.10Cu. mtrs

10. FACTORY WATER SUPPLY UNIT

No. of jack well water pumps	2
Type	250T2A4 vertical pump
Make	Jyoti make
Capacity	2150 ltrs/ min
head	70 mtrs

Note : The above pumps are used to pump the river water to the factory. The river is about at a distance of 1500 mtrs from factory.

BOILER STEAM GENERATING PLANT

A. BOILER DETAILS (Existing one unit to be utilized with testing, and overhauling)

1.	Boilers	Boiler G-31	Boiler G-32
	a) Make	Texmaco	Texmaco
	b) Year of Manufacture	1973	
	c) Registration number under IBR	G-31	G-32
2.	Type of Boiler	Bent Tube Water Tube boilers	
3.	Steam generating capacity (Kg/hr)	20,000Kg/hr	
4.	Designed steam pressure (Kg/sq.cm)	21kg/cm ²	
	a) Drum outlet	25kg/cm ²	
	b) Superheater outlet	25kg/cm ²	
5.	Designed steam temperature Deg C.	340 ⁰ C	
6.	Working steam pressure (Kg/sq.cm)		
	a) Drum outlet	21 kg/cm ²	

APPENDIX III : TECHNICAL SPECIFICATIONS OF SUGAR PLANT

	b)Superheater outlet	21 kg/cm ²
7.	Heating surface (sq.cm.)	
	a)Boiler	697M ²
	b) Superheater	76 M ²
	c)Economizer	300 m ²
8.	Type of Furnace (Dumping/Trveling/ Grate/ Horseshoe)	Arch type Horse Shoe furnace
9.	Number of cells	02
10.	Chimney details	
	a) Dia at bottom base(mm)	3.3mtr
	b) Dia at top (mm)	3.0mtr
	c) Height(mm)	30mtr

B. BOILER FURNACE. (existing)

1.	Horse shoe furnace details	Arch Type
	a) No. of cells	02
	b) Radius of circular parts of herth (mm)	725MM
	c) Total length of hearth (mm)	2365 MM
	d) Width of hearth at throat (mm)	915MM
	f)Heigh of heaiih bridge wall (mm)	1980MM
	g) Boiler heating surface (so.m)	697m ²

C. BOILER ACCESSORIES

1.	ID FAN Details	
a)	Make	Aerochem
b)	Fan Drive	Induction Motor
	i) Horse Power	150 H.P
	ii) Speed (R.P.M)	845 rpm
c)	Fan rotor details	
	i) Dia (mm)	2270 mm
	ii) Width	
	iii)No. of vanes	9 nos.
d)	Capacity of fan (cub/hr)	25Cu mtr / sec
2.	FD FAN Details	
a)	Make	Kirloskar
b)	Fan Drive	Induction motor
	i) Horse Power	75 JH.P
	ii) Speed (R.P.M)	1460RPM
c)	Fan rotor details	
	i) Dia (mm)	1450 mm
	ii) Width	300mm
	iii)No. of vanes	12nos.
d)	Capacity of fan (cub/hr)	20,900 c.f/ min
3.	Feed Water Tank Details	
a)	Number	01 no.
b)	Rectangular /cylindrical	Cylindrical
c)	Dimensions (m)	02450

APPENDIX III : TECHNICAL SPECIFICATIONS OF SUGAR PLANT

		X7850
d)	Capacity	32.98m ³
e)	Details of lagging	
	i)Type of lagging	Glaces wool insulation
	ii)Thickness of lagging (mm)	75mm
f)	Height of tank from suction of feed water pump	6.750mtrs
4.	Surplus hot tank water storage tank details	
a)	Location	By side of boiler no. 2
b)	Dimensions	0 3.8mtrX15mtr length
c)	Capacity (cum)	150 m ³
5.	Feed water pump details	
5.1	Turbo Pumps	01 No.
i)	Turbine Detail..	I
	a) Make	APE BELLIS
	b) Type	DOH-17
	c) Steam pressure at inlet (kg.sqm)	21 Kg/cm2
	d) Steam temperature at inlet (Deg .C)	320 deg C
	e) Speed (rpm)	
ii)	Pump Details	
	a) Make	KSB
	b) Type	WL-100/4
	c) Capacity	80m3/hr
	d) Head (m)	282MLC
	e) No. of stages (single stage or multistage)	4 stage
	f) Pump size	Suction 03"X Delivery 2 ¹¹ 112
	g) Effecttive height from bottom of tank to suction of pump (mm)	6030 mm
5.2	Electric driven pumps	
	a) Number of pumps	03 Nos
	b) Make	KSB
	c)Type	WL-65/7
	d) Rating of motor (KW /HP)	75 H.P
	e) Speed of motor (rpm)	2900RPM
	f) Pump capacity	35m3/hr
	g) Pump Head	302MLC
	h) No. of stages in pump	7stage
	i) Pump size (mmx mm)·	Suction 03"X Delivery 2 ¹¹ 112
	j) Effective height from the bottom of tank to the suction of the pump (mm)	6030mm
6.	Boiler instrnment panels	
	a) Nutnber of papels	02 nos
	b) Make type & capacity of steam flow meter	Indpro Electonics System Pune

APPENDIX III : TECHNICAL SPECIFICATIONS OF SUGAR PLANT

	c) Make type & capacity of water flow meter	Indpro Electronics System Pune
	d) Make & range of multipoint temperature indicator	Indpro Electronics System Pune
	e) Make & range of draft Gauges	Indpro Electronics System Pune
	f) Make & Type of pressure recorder/indicator	Indpro Electronics System Pune
	g) Make & type of feed water level recorder level indicator /integrator	Indpro Electronics System Pune
	h) Make & type of feed water regulator	Indpro Electronics System Pune
	i) Make & type of steam flow recorder/indicator/integrator for steam.	Indpro Electronics System Pune
7.	Feed water treatment details	Ion Exchange india ltd. Bombay
i)	a) Dosing apparatus	Manual
	b) Name of chemical being used	Allied
	c) Quantity per shift (Kg)	6ltrs

C. BAGASSE CARRIERS /FEEDING DEVICES

(Existing to be used after overhauling)

1.	Bagasse elevator details	
a)	Location	Mill House
b)	Drive	Induction Motor
	i) Horse Power	25 H.P.
	ii) Speed (rpm)	1440RPM
c)	Width of Flight bars (mm)	970MM
d)	Pitch of flight bars (mm)	600 mm
e)	Angle	60 degree
f)	Pitch of chain links (mm)	152.MM
g)	Reduction gearing ratio	15:1
h)	Speed of bagasse elevator (m/min)	34.56m/min
2.	Return Bagasse Carrier details	
a)	Location	Mill House
b)	Drive	Induction Motor
	i) Horse Power	30 H.P.
	ii) Speed (rpm)	960 RPM
c)	Width of Flight bars (mm)	970MM
d)	Pitch of flight bars (mm)	
e)	Pitch of chain links (mm)	152.4MM

D. Bagasse feeding devices

D. Bagasse feeding devices		Boiler 1	Boiler 2
a)	Details of drive		
	i) Horse Power	5H.P	
	ii) Speed (rpm)	1440 RPM	
	iii) Reduction gearing ration	50:1	
b)	Speed of feeder (rpm) I	280RPM	
c)	Diameter of feeder (mm)	0370	
d).	Width of feeder (mm)	750mm	

E. Bagasse bailing press

a)	No. of bailing process	01 NO.
'b)	Make	Gaianan Engineers pune
c)	Capacity in terms of wet bagasee bales /hr	400 to 450 bales /hr
d)	Weigth of each bagasse bail _	20kg
e)	Size of each bagasse bail	L500 X W300 X 300H

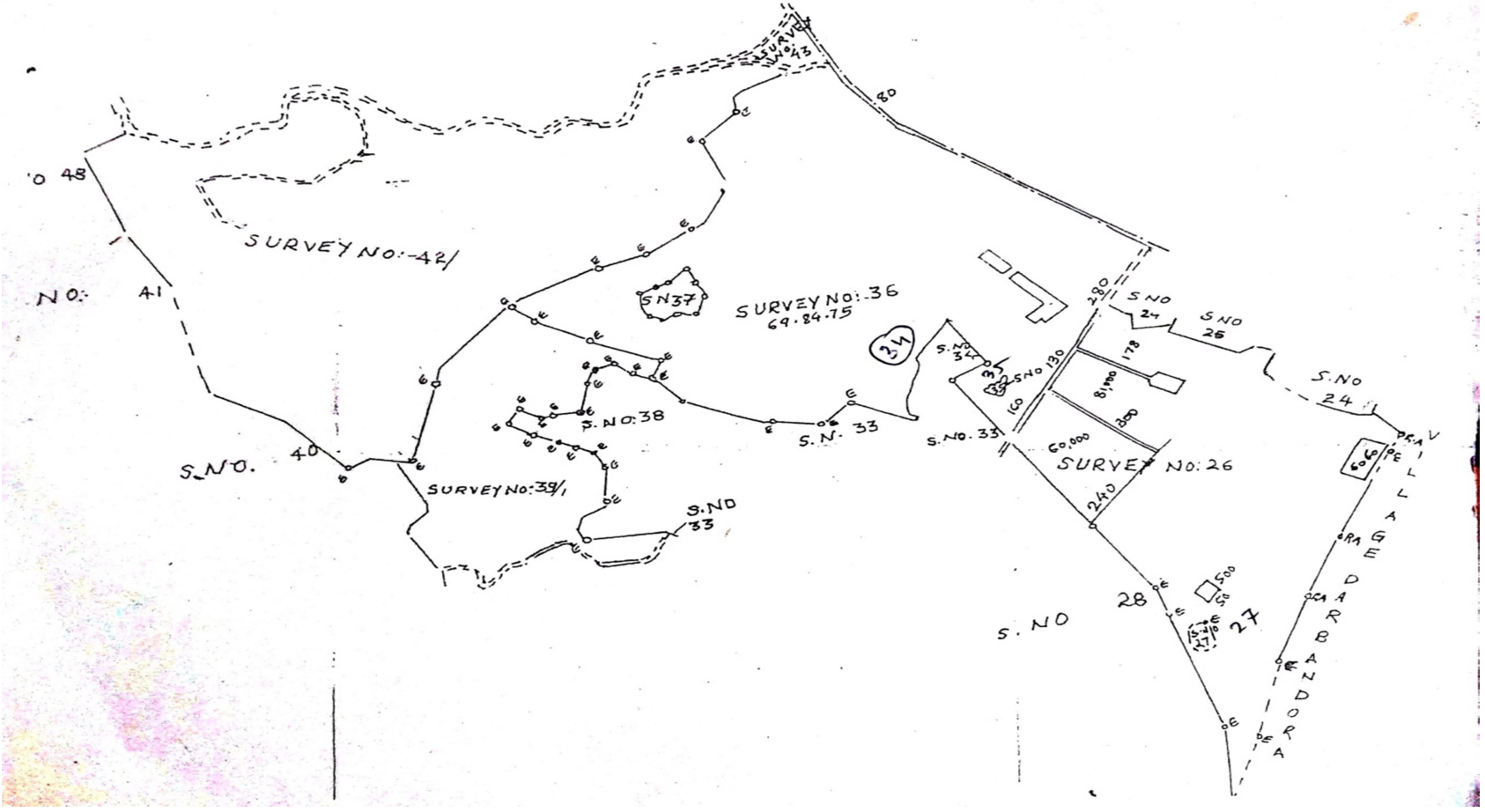
Power Plant*(Existing to be operated with modification in exhaust pressure)*

Steam Turbin	1 no.
Make	Triveni Engineering works Ltd.
Type	550 mm Multi Stage steam turbine for generation of Electricity
Working Pressure	21Kgs/cm ²
Back Pressure	1 Kg/cm ² <i>(Back Pressure to be increased to 3.5 to suit New DISTILLERY Requirement)</i>
Alternator	1.5 MW alternator
Make	Jyoti make
Drive	AC
Voltage	440V

APPENDIX NO. V : SITE MAP LOCATION

PLAN
SHOWING THE PLOTS SITUATED
AT - PILLIEM VILLAGE
OF SANGUEM TALUKA
S. NO. SUB DIV NO. - 26/ - 36/ - 39/ - 42/ AND 43/ -
SCALE :- 4,000
10,000

Plan Showing Factory Building In Survey No.36/1



Appendix No. 6 : Bar Chart for Project Activities

The project commissioning by May/June 2023.

Sr. No.	Activities	Months												
		1	2	3	4	5	6	7	8	9	10	11	12	13
		June	July	August	Sept	Octo	Nov	Dec	Janu	Feb	March	April	May	June
A	Administration													
1	Appointment of Architect	■	■											
2	Appointment of Engineering consultant	■	■											
4	Civil work tendering		■	■	■									
5	Machinery supply tendering		■	■	■									
6	Finalization of civil contractor			■	■									
7	Finalization of m/c supplier			■	■									
8	Machinery drgs duly vated				■									
9	Foundation drgs duly vated				■									
10	NOC from Gram Panchayat		■	■	■									
11	NoC's from pollution Board		■	■	■									

Appendix No. 6 : Bar Chart for Project Activities

The project commissioning by May/June 2023.

Sr. No.	Activities	Months												
		1	2	3	4	5	6	7	8	9	10	11	12	13
		June	July	August	Sept	Octo	Nove	Dec	Janu	Feb	March	April	May	June
12	NoC's from Electricity board		■	■										
13	NoC's from Factory inspector			■	■									
14	Water supply arragment			■										
15	Cash flow				■	■	■	■	■	■	■	■	■	
B	Civil work													
1	Land aquiring (min) 60mx60m		The land is already accupied											
2	Preperation of land				■									
3	Fancing of land & Gate etc				■									
4	Preperation of internal Roads				■									
11	Excavation for distillery foundations						■							
12	Foundations as per													

Appendix No. 6 : Bar Chart for Project Activities
The project commissioning by May/June 2023.

Sr. No.	Activities	Months												
		1	2	3	4	5	6	7	8	9	10	11	12	13
		June	July	August	Sept	Octo	Nov	Dec	Janu	Feb	March	April	May	June
	approved Drgs													
	1) Fermentation													
	2) Distilations						■							
	3) Internal Staging													
	4) Evaporator Staging						■							
	5). Cooling Towers							■						
	6) storage Tanks							■	■					
13	Distillery building foundations						■							
C	Distillery equipment Supply			-										
1	Fermentation	-		■	■									
2	Distilations	-			■									
3	3) Internal Staging	-		■	■									
4	4) Evaporator Staging	-			■									
5	5). Cooling Towers	-					■							
6	storage Tanks	-			■		■	■						
7	Delevry System	-						■						

Appendix No. 6 : Bar Chart for Project Activities

The project commissioning by May/June 2023.

Sr. No.	Activities	Months												
		1	2	3	4	5	6	7	8	9	10	11	12	13
		June	July	August	Sept	Octo	Novo	Dec	Janu	Feb	March	April	May	June

D	Distillery equipment Erection													
1	Fermentation													
2	Distilations													
3	Internal Staging													
4	Evaporator Staging													
5	. Cooling Towers													
6	storage Tanks													
7	Delevry System													
E	Overhauling of existing milling plant													
1	Cane handling System													
2	. Cane prepatory devices													
3	. Milling.													
4	. Inter carriers & Other carriers													
5	. Mill drives & Gearings													
6	. Juice & Water													

Appendix No. 6 : Bar Chart for Project Activities

The project commissioning by May/June 2023.

Sr. No.	Activities	Months												
		1	2	3	4	5	6	7	8	9	10	11	12	13
		June	July	August	Sept	Octo	Nove	Dec	Janu	Feb	March	April	May	June
	Pumping system.													
7	.Electrical system of mill House													
F	Overhauling of existing Boiler and Power Plant													
1	Internal /External Cleaning of Boilers													
2	. Open Inspection of Boilers													
3	.Repairs & replacements if any													
4	. Hydrauling Testing of Boilers													
5	. Final Inspection by Inspector													
6	. Repairs of brick work and Insulation													
7	. PRDS and steam piping													
8	Initial water by DM plant													

Appendix No. 6 : Bar Chart for Project Activities

The project commissioning by May/June 2023.

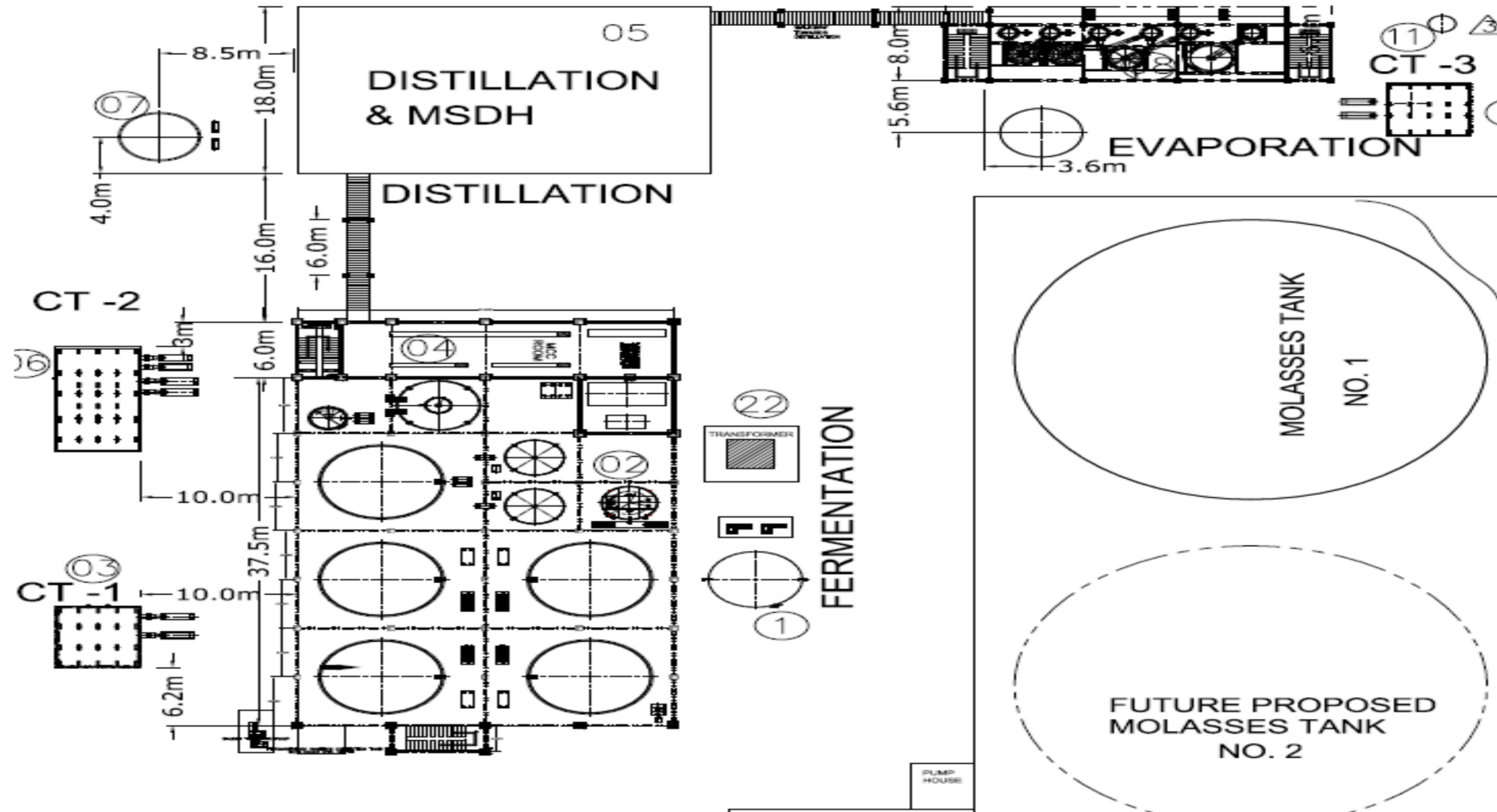
Sr. No.	Activities	Months												
		1	2	3	4	5	6	7	8	9	10	11	12	13
		June	July	August	Sept	Octo	Nove	Dec	Janu	Feb	March	April	May	June

9	Steam raising and Valve setting													
10	. T.G.set overhauling & Modification													
11	. New Steam piping for Distillery													
12	. Electrical System for Powewr House													
G	Overhauling of existing Juice heating,													
	Clarification and Evaporators													
1	Modification in Juice Heaters													
2	. Modification in Filtration systems													
3	. Modification in Clarification System													
4	Modification in Evaporator system													
5	Syrup Storage if													

Appendix No. 6 : Bar Chart for Project Activities
The project commissioning by May/June 2023.

Sr. No.	Activities	Months												
		1	2	3	4	5	6	7	8	9	10	11	12	13
		June	July	August	Sept	Octo	Nove	Dec	Janu	Feb	March	April	May	June
	required													
6	5 Syrup piping to Distillery.													
H	Miscellaneous													
1	Accomodation & office space for civil contractor													
2	To Gear up the site with required tools ,Tackes & equipments													
3	Appointment of distellry supplier													
	Water Testing of equipments													
	Steaming of Boiler													
	Plant commissioning													

APPENDIX NO. VIII : DISTILLERY PRELIMINARY LAYOUT



34/c

Directorate of Agriculture
Government of Goa

Krishi Bhavan, Lonca, Caranzalem, Goa - 403 007
Phone No. - 91 (832) 268111, 268112, 268113, 268114, 268115, 268116, 268117
Fax No. - 91 (832) 268111
Email - director@agriculture.goa.gov.in

No. 3 Crops & PP 80/17 SSSKI/2022-23 D. Agri/7 Date: 4/4/2022

To,
The Director,
Department Of Finance - Public Private Partnership Division,
Room No 19,
Secretariat, Porvorim Goa

Sub: Request for exploring possibility to operate Sanjivani Sahakari Sakhar Karkhana Limited (SSSKL), Dayanandnagar, Dharbandora on PPP Mode.

Sir,
Sanjivani Sahakari Sakhar Karkhana Limited(SSSKL), Dayanandnagar, Dharbandora is operational since 1973-74 and was regularly crushing sugarcane cultivated by farmers in the State and adjoining districts of Karnataka and Maharashtra till 2018-19 crushing season for sugar production.


SSSKL has stopped crushing since 2019-20 season due to recurring mechanical problems, non-availability of spare parts & shortage of sugarcane. The sugarcane presently cultivated in the state is harvested and sent to M/s Laila Sugar Factory at Khanapur in Belgaum district of Karnataka State.

There are approximately 900 sugarcane farmers cultivating sugarcane on approximately 550. Ha area. There are about 1500 families in the state which are directly or indirectly depend on sugarcane cultivation as their only source of livelihood. Hence permanent closing of Karkhana will not be appropriate as it will directly affect the livelihood of farmers.

In several forum and meetings it was discuss to explore the possibility of operating the Karkhana on PPP mode.

In view of above, it is requested kindly to explore the possibility of operating SSSKI. on PPP Mode.

Yours faithfully


(Nevil Alphonso)
Director of Agriculture

Copy to

The Administrator, operate Sanjivani Sahakari Sakhar Karkhana Limited(SSSKI),
Dayanandnagar, Dharbandora

No.DPPP/NOTES/04/2022
Government of Goa
Department of PPP
Secreteriat - Porvorim
12th May, 2022

NOTE

Subject: Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK) on PPP Mode

1. The Department of Public Private Partnership (DPPP) has been in receipt of letter no.3/Crops & PP/80/17/SSSKL/2022-23/D.Agr/8 dated 04/04/2022 from the Director of Agriculture received via email dated 05/04/2022 (placed on file at C/1 - C/2), requesting the DPPP to explore the possibility of operating the SSSKL on PPP Mode.
2. In this regard, the file had been submitted by the DPPP, seeking the approval of the Government on the following:
 - (i) The Department of Public Private Partnership (DPPP) to handhold the Department of Agriculture in preparation of the Bid Documents and conducting the bid process and needful steps in this regard for remodelling and redevelopment of the Sanjivani Sahakari Sakhar Karkhana on PPP Model
 - (ii) To continue the services of M/s. Deccan Sugar Technologists Association (India), Pune (DSTA), through the Department of Agriculture for providing the necessary technical inputs as necessary for firming up the Bidding Documents (including technical specifications, Key Performance Indicators (KPIs), etc.), evaluation of Technical Bids, if any, evaluation of DPR of the Selected Bidder (to be submitted by the Selected Bidder within the Conditions Precedent period, after signing of the Concession Agreement), etc.

A copy of the approved noting is placed on file at C/3 - C/4.

3. In view of the above, it is proposed to request the Department of Agriculture on the following:
 - a. To take note of the decision / approval of the Government as in copy of noting at C/3-C/4.
 - b. To continue the services of M/s. Deccan Sugar Technologists Association (India), Pune (DSTA) for providing the necessary technical inputs as required by DPPP for firming up the Bidding Documents (including technical specifications, Key Performance Indicators (KPIs), etc.), evaluation of Technical Bids, if any, evaluation of DPR of the Selected Bidder (to be submitted by the Selected Bidder within the Conditions Precedent period, after signing of the Concession Agreement) and for technical inspections of the implementation of the Project until Commencement of Operations.
 - c. To request the Technical Consultant (M/s. Deccan Sugar Technologists Association (India), Pune (DSTA)) to expedite the submission of the DPR, and to share the same with the DPPP at the earliest, the same being a key input in preparation of the bid documents.

4. Submitted

Crop & PP Section
Inward No.: 436
Date: 16/5/22

Vishal Salgaonkar
Vishal Salgaonkar
(Senior Consultant)

Directorate of Agriculture
Arishi Bhavan, TORGA-CARANTERGA
Inward No.: 1446
Date: 22/5/22

Director

[Signature]
12/5/2022
Secretary (PPP)

[Signature]
12/5/22

[Signature]
12/5/22

Secretary (PPP)
Inward No.: 1508/F
Date: 12/5/22

Directorate of PPP
Inward No.: 359-C
Date: 12/05/2022

04/05/2022

Inward No.: 1446
Date: 22/5/22
1/6/22
DPP

37/c

Technical Bids, if any, evaluation of DPR of the Selected Bidder (to be submitted by the Selected Bidder within the Conditions Precedent period, after signing of the Concession Agreement), etc.

6. Submitted

Vishal Salgaonkar
(Senior Consultant)
27th April, 2022

Director

1. Regarding "A" at page 1/N, the bid documents will be prepared in-house by the Department of Public Private Partnership and draft RFQ is proposed to be ready in about 4 weeks, which will be placed before the PPP steering committee chaired by HCM. Then the RFQ will be floated by the Department of Agriculture and the Department of PPP will conduct the bid process.
2. Regarding "B" at page 1/N, it is to be noted that M/s Deccan Sugar Technologies Association (India) is already on board with the Department of Agriculture, who have already prepared and submitted techno economic viability report and the DPR is expected to be ready in the first week of May 2022. Their services are required for the Department of PPP to get assistance on the technical aspects of the bid process. This has been discussed with Director Agriculture and same has been agreed to.

3. May please be approved.

(Dr. S. Sharbhogue)

Director
28-4-2022

Secretary PPP

C8

HCM/Minister of PPP

Secy. (PPP)

28/4/22

21/5/22

4/5/22

06/5/22

Department of Public Private Partnership
Inward No. 9705/2022
Date: 06/05/2022

324-F
Date: 06/05/2022

SECRETARY PPP
Inward No. 271-F
Date: 28/04/2022

Old Chief Secretary
Inward No. 2723/F
Date: 28/4/2022

SRIF
04/05/2022

Directorate of Agriculture
Arishi Bhavan, Conca-Coranzalem
Inward No. 4360
Date: 05/7/22



H&C

Government of Goa
Department of Public Private Partnership
Room No. 19, Secretariat
Porvorim - Goa 403521

Ph:0832-2419541/542

email : ppp-cell.goa@nic.in

No. 18/DPPP/Steering Committee/2022 / 76

29th June, 2022

To,

1. Hon'ble Minister for Agriculture
2. Chairman, Mormugao Planning Development Authority
3. Chairman, Sugarcane Facilitation Core Committee
4. Chief Secretary
5. Secretary PPP
6. Secretary, Ports
7. Secretary, Town and Country Planning
8. Secretary, Law
9. Secretary, GAD
10. Secretary, Revenue
11. Secretary, Agriculture
12. Secretary to Chief Minister
13. Director, Agriculture
14. Managing Director, GSIDC
15. Director, Transport
16. Captain of Ports
17. Director, New and Renewable Energy
18. Managing Director, GTDC
19. Administrator, SSSKL
20. Member Secretary, MPDA

Crop & PF action
Inward No. 968
Date: 6/7/22

H&C
DDA (Crop) /
6/7/22
AO (Crop)

Sub: Minutes of Sixth meeting of Steering Committee on PPP

Sir/Madam,

Please find enclosed the approved minutes of the Sixth meeting of PPP Steering Committee held on 27th May, 2022 (Friday) to review the progress of various PPP projects.

(Dr. S. Shanbhogue)
Director

Enclosed: As stated

Copy to:

1. Under Secretary to HCM
2. Under Secretary to Chief Secretary

Minutes of the Sixth Meeting of Steering Committee on PPP held on
27th May, 2022 (Friday) at 11.30am

The sixth meeting of the Steering Committee on PPP chaired by Dr. Pramod Sawant, Hon'ble Chief Minister was held on 27th May, 2022 (Friday) at 11.30am, 3rd floor, Paryatan Bhavan, Patto, Panaji. The list of attendees is appended. The gist of the discussions are as follows:

A. Agenda Item No. 1: Presentation on RFP for Redevelopment, Operation and Maintenance of Goa Institute of Maritime Excellence (GIME) at Britona, Goa on Design, Build, Finance, Operate and Transfer (DBFOT) basis.

1. Director, PPP informed the committee that redevelopment of Maritime School had been under process through a consultant appointed by Captain of Ports (CoP) 4-5 years back. Considering very slow progress by the consultant, the Captain of Ports has discontinued the services of the consultant and requested the Department of PPP for handholding in preparation of tender document and tender process on PPP basis. Accordingly, the Department of PPP has in a time bound manner, prepared the RFP / Draft Concession Agreement in-house, which is now ready for floating. A presentation on the draft RFP / Draft Concession Agreement was made by the DPPP and salient features of the same are as follows:
 - **Site area** - Approx. 5,000 sq. m. land situated at Britona, Goa, with attached jetty, owned by CoP, by carving out the land parts under encroachments/dispute.
 - **Proposed Mandatory Development:** (i) At least 5 classrooms, 2 workshops, 1 seminar room, staff room, cafeteria, toilets etc. Full Mission Bridge simulator & other infrastructure to facilitate conduct of Approved/Optional Courses. (ii) Jetty of size no less than the size of the existing Jetty at the Project site with all safety equipment's, proper illumination, embarkation steps, support infrastructure such as ticketing counter, water storage tanks, waiting areas for any water based activities, if any.
 - **Proposed Courses:-**
 - **Mandatory Courses:-**
 - **Long term (2 Nos)** - New Entrant Training Course (NETC) and Advanced Refresher Training Course (ARTC) Mandatory Courses.
 - **Short term (5 Nos):-** - Power boat operator for inland canoes, Personal craft operator, High speed craft operator, Jet ski operator, Crowd management and passenger safety.
 - **Optional Courses:-**
 - **Long term (6 Nos): Maritime MBA courses such as:** Shipping and Logistics Management, Port and Shipping Management and Shipping &

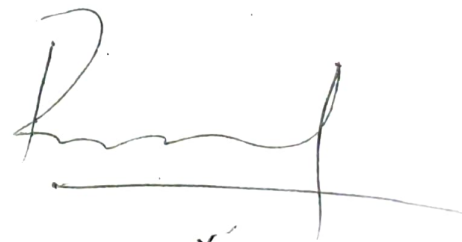
Finances. **Yacht training Courses such as:** Master (Coastal) of yachts, Master (Open Sea) yachts and Master (Ocean Going) yachts.

- **Optional Courses: Short term (10 Nos):-** Safety, Rescue, Fire Fighting and First Aid; Dinghy sailing/ Kayak/ Sea bob/ water toy course; Lifeguard courses for professional & swimming pool; Beach guard courses for Professional; Scuba diving course / fly board; Yacht deck crew course; Cruise / Super Yacht hospitality training course ; Fishing Trawler Skipper navigation; Electric powered boat operator course
- **Project Structure:** Concession Period shall be 30 years, including construction period. Consortium of maximum two members shall be permitted.
- **Key Financial Parameters:** Estimated cost of the Mandatory Facilities is Rs. 15 Crore. Bid security - Rs. 15.00 lakh. Performance security: Rs. 45 lakh. Concession Fee is 5% share of project revenues and an annual license fee.
- **Qualification Criteria:**
 - **Financial Capacity-** The Bidder shall have a minimum Net Worth of INR. 3,00,00,000/- (Rupees Three Crore Only) at the close of the preceding financial year.
 - **Technical Capacity** - The Bidders over the past 10 financial years preceding the Bid Due Date have: managed the day to day operations of Eligible Project(s) for a period of at least 3 years; the sum total of the number of students completing Certified Course(s) be a minimum of 700; number of students completing Certified Courses from Eligible Projects is more than 100.
- **Bidding parameter** is highest annual license fee

Decision: The Steering Committee approved the bid documents and floating the same.

B. Agenda Item No. 2: Presentation on RFP for Commercial development of prime Land at Dabolim under ownership of MPDA on Design, Build, Finance, Operate and Transfer (DBFOT) basis.

2. Director, PPP informed the committee that in pursuance of Hon'ble Chief Minister's directions to all the corporations and other institutions to become self-reliant, the Mormugoa Planning and Development Authority (MPDA) has approached the Department of PPP for taking up the commercial development of Prime land of MPDA at Dabolim on PPP basis. Accordingly, the Department of PPP has prepared the RFP in-house and draft RFP including draft Concession Agreement has been made available to MPDA. The Department of PPP made a presentation on draft RFP/CA, salient features of which are as follows:



- **Proposal and Objectives:** MPDA, with the objective of being self sustainable, intends to build a steady and reliable stream of revenues. MPDA has identified its land situated at Dabolim village to be its first initiative in this direction and approached the Department of Public Private Partnership to handhold MPDA in this process.
- **The Project Site:** Land admeasuring 68,159 sq. mts is owned by MPDA by virtue of award issued by Office of the Dy. Collector in case No.16/5/91-92/DYC-MOR dated 06/06/1994. Form I & XIV has Government of Goa, Mormugao Planning and Development Authority as one of the occupants. The total extent of the land bearing Sy. No 14/1 (part) admeasures 14,454 sq. mts. As per ODP 2030, the site comprises of 3 different land use classifications: 5938.00 Sq. Mts. as C1 (Commercial) ZONE; 6584.00 Sq. Mts. as C1 (Commercial) ZONE under road widening; 1932.00 Sq. Mts. as Open Space. The extent of land admeasuring a total of 12,522 Sq. Mts. (5938 + 6584) with C1 (Commercial Zone) indicated above have been identified by MPDA for taking up the Project.
- **Site Appreciation:** Plot falls under Red Zone in the Colour Coded Zoning Map of Goa Airport and requires approval of Navy on permissible building height. A part of the land needs to be left out for Road Widening. (FAR of same is however available as per norms). Advertising hoardings not belonging to MPDA have currently been erected on site, necessary action for clearing the same shall be taken by MPDA. The site is strategically located with excellent frontage and visibility due to curvature in the road profile.
- **Total Applicable FAR:** A total Developable FAR of 14,845 is available. The approximate developable floor plate is 2,375 Sq. Mts. (@ 40% coverage (40% of 5938.00)). The Approx. Building height of 25-28 Mts. (about 6 -7 floors, depending upon development mix.) can be achieved. The FAR calculations are as per ODP 2030. As per letter dated 29/10/2021 from MPDA, ODP 2030 is approved by MPDA in its 10th (adjourned) meeting held on 30/09/2021 and submitted to the Town & Country Planning Board and Government u/s 36(6) of TCP Act 1974. The same is subject to Gazette Notification u/s 37 of TCP Act, 1974. However, the representative of MPDA present for the meeting informed that the ODP 2030 is currently on hold, as per the decision of the Government.
- **Proposed Development Mix:-**
 - **Mandatory (Ground/Upper Ground Floors):** Air Conditioned Multipurpose Hall of not less than 2000 seating capacity/ 2300 Sq. Mts. of the main function hall (column less & min. floor height of 6 mts). Food Court & Restaurants in an area not less than 1500 Sq. Mts., with common infrastructure (viz: Piped Gas / Gas Bank, common seating for food court of not less than 200 pax. table seating capacity). Parking for not less than 100 cars and 150 two wheelers.



- **Other Permissible Developments:** Mall (Shopping, Hypermart, Multiplex), Shops / Showrooms + Offices; Hotel (3 Star / 4 Star); Any other Commercial development as per choice of the Selected Developer
- **Construction period:** The development shall be required to be completed and operationalized within 2 years from the date of signing of agreement with MPDA.
- **Concession period:** 30 years (including Construction Period)
- **Bidding parameter:** License fee per square meter per year.
- **Way Forward:** In anticipation of the approval of ODP 2030 / proposed change in Zone for the Site and approval by Navy on height clearance, MPDA to approve the bid documents and complete the legal vetting of Agreement, for proceeding with release of RFP. .

Decision: The Steering Committee decided that the developer/ Concessionaire should be given full freedom to develop the project. Mandatory requirement of air conditioned multipurpose hall and separate revenue share from the same may be dropped. The project will be purely commercial in nature and be bid out on the basis of the total developable FAR.

C. Agenda Item No. 3: Presentation on RFQ for Redevelopment of Sanjivani Sahakari Sakhar Karkhana on PPP basis.

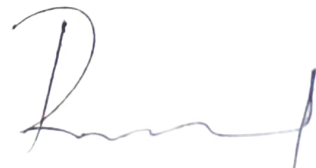
3. Director, PPP informed the committee that the Department of PPP is in receipt of a request from Director, Agriculture to explore the possibility to explore the redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSKL) on PPP basis. The Department of Agriculture has also Detailed Project Report (DPR) prepared by M/s Deccan Sugar Technologists Association (DSTA), Pune for redevelopment of the factory including for production of ethanol. In this regard, it was proposed to follow a two stage bid process. In the first stage, Request for Qualification (RFQ) is proposed to be published for selection of competent / qualified bidders, thereafter in the second stage it is proposed to issue RFP/CA to the selected qualified bidders to complete the bid process. Accordingly the Department of PPP made a presentation on proposed RFQ, salient features of which are as follows:

- **Background:-** The SSSKL was established in the year 1971 by the Government of Goa, with a designed crushing capacity of 1250 TCD (Tons of Cane per Day) – the only Sugar crushing / factory in the State. It was in operation from 1974 up to the crushing season of 2018-19; Crushing activities were stopped at SSSK – from 2019-20 due to recurring mechanical problems, non-availability of spares and shortage of sugarcane. Sugarcane presently cultivated in the State is sent to nearby sugar factories in Karnataka. In Goa approx. 900 Sugarcane farmers



cultivate sugarcane in approx. 550 Ha., producing about 25,000 to 30,000 tons of sugarcane per year. About 1500 families in the State are directly or indirectly dependent of Sugarcane cultivation

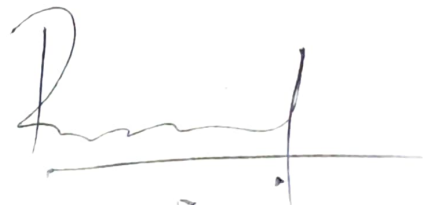
- **Total land under sugarcane cultivation** has dropped from 847.20 Ha (2016-17) to 506.00 Ha. (2021-22), leading to drop in production of sugarcane from 38765.92 MT (2016-17) to 37546.00 MT (2020-21).
- **Current impact on the State Government:** SSSKL currently has 184 employees (incl. 82 Contract / Daily wages), with an annual financial commitment of ₹ 4.92 Cr. towards salaries. Other financial commitments (Viz: Electricity, maintenance, etc) of about ₹12.50 Lakhs / year and of about ₹10.50 Lakhs / year towards seed production and transportation of Sugarcane. Total annual support by Govt of Goa towards MSP / purchase of crop was ₹12 Cr. (2021-22) and is envisaged to be ₹10 Cr. (2022-23). Revenue earnings from Fuel Bunk (₹15 Lakhs) and rental income (Dept of Transport, shops, canteen, staff quarters) of ₹13.62 Lakhs. Thus, a total outflow of about ₹16 Cr. / annum vis-à-vis revenue of about 0.30 Cr. / annum.
- **Current status and steps taken so far:-** Sugarcane Facilitation Core Committee constituted by the Government, under the Chairmanship of Adv. Narendra K. Savoikar. Directorate of Agriculture / SSSKL has appointed M/s. Deccan Sugar Technologists Association (DSTA), Pune for Techno-economic Viability Report (TEV) & DPR for redevelopment of the factory for production of Ethanol as per Ethanol Blending Policy of Govt of India (2020-2025) – As per the DPR, an initial investment of ₹80 Cr. has been estimated. The Government has decided to take up the redevelopment on PPP Basis. Accordingly, the Directorate of Agriculture has requested handholding from the DPPP. Approval of the Government has been accorded for, (i) DPPP to handhold the Directorate of Agriculture in preparation of bid documents and conducting the bid process and needful steps for remodeling / redevelopment of the SSSK on PPP Model and (ii) to continue the services of DSTA Pune (through the Directorate of Agriculture) for necessary technical inputs for bid documents, evaluation of Selected Bidder's DPR.
- **Salient Features of Study by DSTA, Pune:** The ethanol distillery would need to run for at least ten months (about 300 days) for economic viability. About 700 tons of sugarcane is required to be crushed per day which needs to be concentrated upto 58 brix. To achieve this objective, the following would be necessary: about 50,000 tons sugarcane from the State to run the distillery for about 70 days. Procurement of additional 50,000 tons sugarcane from surrounding areas outside the State/enhancing the sugarcane production in the State, for running for another 70 days. The distillery will need broken rice /Maize (Starch



grains) / Molasses brought from outside the State, for running the plant for the remaining period of another 150 days.

- **Primary Objectives of the Government:** Nil investment by the Government / Nil financial out flow to the Government in the redevelopment of the factory. Private Sector Partner to take over the following obligations of the Government; (i) Commitment for purchase of 100% sugarcane produced in the State by providing the farmers with Minimum Support Price (MSP) as applicable from time to time; (ii) Safeguard the interest of the current employees of SSSKL; (iii) Revenue to the Government.
- **Project to be mandatorily comprising of the following:** (i) Redevelopment / modernisation of the existing factory with a sugarcane crushing capacity of not less than 700 TCD for the manufacture of syrup as raw material for use by the proposed distillery. (ii) A new distillery to produce 45 KLPD of Ethanol for usage under the Ethanol Blended Petrol Programme (EBP Programme) of the Government of India. (iii) ensure the plant is set up to be eco-friendly and have zero liquid discharge and (iv) A Seed Development and Farmers Training Centre
- **Proposed PPP Model – Key Aspects:** Land (limited to extent reqd. for factory) & assets (Plant & Machinery) to be handed over on “as-is-where-is” basis. Joint inspection & inventory of assets. Project land / assets on License / Right of Way basis – Private Partner shall not be permitted to hypothecate the land / existing assets (plant & Machinery); Concession Period (20 +10) :- 20 years, with first right of refusal for additional term of 10 years. Special Purpose Company to be incorporated by the Private Partner. No Shareholding / Equity by Government of Goa. New plant may / may not produce Sugar (to be at the choice of Private Partner
- **Necessary approvals / clearances to be obtained by Private Partner:** Private Partner is free to apply and obtain any benefits of any Govt of India Scheme, if applicable. No plant & machinery (existing) can be sold / transported outside the factory premises, except incase of repair, with prior approval of the authority. Factory to operate crushing unit for sugarcane until full consumption of sugarcane produced in the State. No commitment is to be made from Government for grains, etc., as may be required for crushing / ethanol production for balance period of year
- **Bid Process:** Stage 1: Request for Qualification (RFQ) – for shortlisting of Bidders. Stage 2: Request for Proposal (RFP) – to be issued only to shortlisted Bidders. DPPP shall firm up the qualification criteria and technical parameters with inputs from DSTA

Decision: The Steering Committee approved the principles for preparation of the bid documents and directed that the same be finalised and floated at the earliest.



D. Agenda Item No. 4: Presentation by Department of PPP on action taken on the minutes of the 5th Steering Committee meeting held on 22nd July 2021.

Director, PPP made a presentation giving progress update on various projects as given below:

a. Auctioning of IDC SEZ Plots

- The Department of PPP has in-house prepared and provided draft RFB as part of handholding to Goa IDC for auctioning of IDC SEZ plots.
- Two rounds of e-tender cum e-auction process have been successfully completed
- Allocation of 21 pots completed
- IDC has realised revenues to the tune of around 25 Crore
- DPPP has provided RFB for round 3 of auctioning to Goa IDC

b. International Convention Centre at Donapaula

- RFP document has been released on 16th May 2022. Pre-bid meeting is scheduled on 6th June 2022. The bid due date is 5th July 2022.

c. Setting up of automated vehicle testing centres

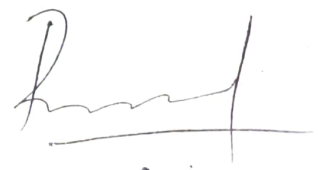
- As per the update from the Transport Department, setting up of three Automated Testing Centers and one mobile testing centre for two-wheelers on PPP basis to carryout commercial fitness testing in the State through a tripartite agreement between Government of Goa, ICAT and APPLUS+ is under process of obtaining Cabinet approval.

d. Redevelopment of Hatchery at Benaulim on PPP basis

- Fisheries Department has requested handholding of Department of PPP to redevelop the existing fish hatchery in Benaulim as a multi-species hatchery on PPP basis. Informal discussions have been held with CMFRI on technical aspects and scope of redevelopment. Government has accorded in-principle approval to take CMFRI onboard as technical consultant for providing technical inputs in the RFP for the project. TOR for engagement of CMFRI has been finalized and shared with the Fisheries Department to obtain a formal proposal from CMFRI.

e. Development of city bus stands on PPP basis

- Transport Department has sought handholding of Department of PPP for development of City bus stands at Panaji and Margao on PPP basis. IFC, a member of World Bank group in its screening study Task-A report has



provided a positive indication as to the do ability of this project on PPP basis. IFC has proposed pre-feasibility study of this project as a part of its screening study, which has been agreed by the Government. Further, Government has given in-principle approval to engage, IFC as Transaction Advisor for the project, subject to finalization of TOR, reasonability of the cost and finalization of their Fee, and approval of GOI for Transaction Advisory Services Agreement (TASA).

f. **Ground Mounted Solar Power Plant capacity of 110 MW**

- GEDA has informed that the project has been awarded to CESL with cabinet approval. Filing of petition before JERC for fixation of tariff is under process. The tariff is under examination by the Electricity Department. During the meeting the Director, Department of New and Renewable Energy Sources informed that CESL has expressed their inability to further implement the project. It was decided that the Department of New and Renewable Energy Sources will put up the matter to the Government for decision and further directions.

g. **GRID Connected floating solar power plants**

- GEDA has informed the DPPP that setting up of Grid Connected Floating Solar Plants at four locations viz. Salaulim Dam (20 MW), Anjunem Dam (15 MW), Amthane Dam (4 MW) and Chapoli Dam (15 MW) is under consideration. IFC, a member of work bank group in its screening study Task-A report has provided a positive indication as to the do ability of this project on PPP basis. IFC has proposed pre-feasibility study of this project as a part of its screening study, which has been agreed by the Government.

h. **GTDC projects**

Following three projects where concession agreement have been signed long ago are pending for implementation for the reasons mentioned against each.

- Five-star wedding destination at Anjuna – Agreement dated 9/12/2016. Project not taken off as CZMP finalization is awaited.
- Five-star luxury hotel at Britona – Agreement dated 2/12/2016. Project not taken off as CZMP finalization is awaited.
- Passenger Ropeway project – Agreement dated 9/12/2016. Project not taken off as permissions/NOC from Archives, NGPDA, MOEF, IWAI, Fire Department and GCZMA are waited. Further, a matter is also pending in HC.



i. **Goa Bhavan at Vashi**

- It was noted that the project is not progressing and dues against GoG is getting accumulated. It was decided that Secretary GA/Secretary Revenue may discuss with the concerned authority in CIDCO and work out options to enable taking a decision.

j. **New Projects at conceptual stage**

- The steering committee granted its approval to explore the following new projects on PPP mode:
 - Monetization of football stadium at Velim
 - Aquarium project at Chapora site identified by Fisheries Department
 - Theme Park/Amusement Park for which land is to be identified.

The meeting ended with thanks to the chair

List of Attendees

Sr. No.	Name	Designation
1.	Dr. Pramod Sawant	Chief Minister
2.	Shri Ravi Naik	Hon'ble Minister for Agriculture
3.	Adv. Narendra Sawaikar	Chairman Sugarcane Facilitation Core Committee
4.	Shri Puneet Kumar Goel, IAS	Chief Secretary
5.	Shri P S Reddy, IAS	Secretary, Port
6.	Shri A K Mishra, IAS	Secretary, Agriculture
7.	Shri Sandip Jacques, IAS	Secretary, Revenue
8.	Dr. Suresh Shanbhogue	Director, PPP
9.	Shri Nevil Alphonso	Director, Agriculture
10.	Shri Harish Adconkar	Managing Director, GSIDC
11.	Capt. James Braganza	Captain of Ports
12.	Shri Aleixo da Costa	Director, New and Renewable Energy
13.	Shri Chintamani Perni	Administrator, SSSKL
14.	Shri Ritesh Shirodkar	Member Secretary, MPDA
15.	Shri D.S.R. Desai	Law Department
16.	Ms. Nancy Fernandes	Dy. Director (Admin), Transport Department.

File No.28/DPPP/SSSKL/2022
Department of Public Private Partnership
Government of Goa
Secretariat – Porvorim

NOTE

Subject: Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK) on PPP Basis – Approval for the draft Request for Qualification (RFQ) Document – Reg.

1. The Department of Public Private Partnership (DPPP) has been in receipt of letter no.3/Crops & PP/80/17/SSSKL/2022-23/D.Agri/8 dated 04/04/2022 from the Director of Agriculture received via email dated 05/04/2022 (placed on file at C/40 - C/41), requesting the DPPP to explore the possibility of operating the SSSKL on PPP Mode.
2. Vide notings at 1/N – 2/N, the approval has been accorded on the following:
 - (i) The DPPP to handhold the Directorate of Agriculture in preparation of the Bid Documents, conducting the bid process and taking needful steps in this regard for the remodelling and redevelopment of the Sanjivani Sahakari Sakhar Karkhana (SSSK) on PPP Model.
 - (ii) To continue the services of M/s. Deccan Sugar Technologists Association (India), Pune (DSTA), through the Directorate of Agriculture for providing necessary technical inputs as required for firming up the Bidding Documents.
3. Further, the subject matter was placed before the 6th Meeting of the Steering Committee on PPP held on 27th May, 2022 under the Chairmanship of Hon'ble Chief Minister. The meeting was also attended by the Hon'ble Minister for Agriculture, Chairman - Sugarcane Facilitation Core Committee, Chief Secretary, Secretary (Agriculture), Administrator SSSKL and Director (Agriculture), where approval on the following was accorded:
 - (i) To follow a two stage bid process, comprising:
 - a. **Stage-1:** Request for Qualification (RFQ), for shortlisting of competent / qualified Bidders. DPPP shall firm up the qualification criteria with inputs from DSTA.
 - b. **Stage-2:** Request for Proposal (RFP), that shall be issued only to the pre-qualified Bidders of Stage-1. DPPP shall firm up the technical parameters with inputs from DSTA.
 - (ii) The Primary Objective of the Government:
 - a. NIL Investment by the Government / NIL financial outflow to the Government in the redevelopment of the factory.
 - b. Private Sector Partner to take over the following obligations of the Government:
 - i. Commitment for purchase of 100% sugarcane produced in the State by providing the farmers with Minimum Support Price (MSP) as applicable from time to time
 - ii. Safeguard the interest of the current employees of SSSKL.
 - iii. Generate revenue to the Government

- 4/W
- c. The proposed Project to mandatorily comprise of the following:
- i. Redevelopment / modernisation of the existing factory with a sugarcane crushing capacity of not less than 700 TCD for the manufacture of syrup as raw material for use by the proposed distillery
 - ii. Setting up a new distillery to produce 45 KLPD of ethanol for usage under the Ethanol Blended Petrol Programme (EBP Programme) of the Government of India
 - iii. Ensure that the plant is set up to be eco-friendly and has zero discharge
 - iv. A Seed Development and Farmers Training Centre

The new plant may or may not produce sugar (to be choice of the selected Private Partner)

- d. Proposed PPP Model -- Key Aspects:
- i. Land (limited to the extent required for factory) & assets (Plant & Machinery) to be handed over on "As-is-where-is" basis
 - ii. Joint inspection & inventory of assets to be carried out by Directorate of Agriculture, Administrator SSSKL and the Selected Private Sector Partner
 - iii. Project Land / Assets on License / Right of way basis, where the Private Sector Partner will not be permitted to hypothecate the land / existing assets (plant & machinery)
 - iv. Concession Period to be (20 + 10) i.e. 20 years, with first right of refusal for additional term of 10 years.
 - v. Special Purpose Company to be incorporated by the selected Private Partner with no shareholding / equity by Government of Goa.
- e. Other terms:
- i. Selected Private Partner is free to apply for and obtain any benefits of any Govt of India Scheme, if applicable.
 - ii. No Plant & Machinery (existing) can be sold / transported outside the factory premises. except in case of repair, with prior approval.
 - iii. Factory to operate crushing unit for sugarcane until full consumption of sugarcane produced in the State.
 - iv. No commitment is to be made from the Government for supply of grains, etc, as may be required for crushing / ethanol production for balance period of the year.

A copy of the approved minutes is placed on file at C/285 - C/289.

4. Accordingly, the DPPP has, based on the information provided by the Administrator, SSSKL and M/s.DSTA in their DPR and on lines of the Model RFQ issued by the Government of India for procurement of Public Private Partnership projects, prepared the draft of the Stage-I document, i.e. the draft Request for Qualification (RFQ) document, as placed on file at C/312- C/379.

Further the Qualification criteria set forth in the RFQ has been firmed up in discussions with M/s.DSTA (through exchange of emails and over a Video Conference discussion held on 27/06/2022, with Dr. Mohan Dongare and Mr. C. G. Mane of M/s.DSTA and attended by Director (DPPP) and other team members of DPPP).

5. Key salient features of the draft Request for Qualification (RFQ) document are as summarised below:

(i) **Brief Project title:** "Re-development of the existing Sanjivani Sahakari Sakhar Karkhana with a sugarcane crushing capacity of not less than 700 TCD along with the setting up of an Ethanol production plant of capacity not less than 45 KLPD, through the Public Private Partnership (PPP) mode"

(ii) **Application Processing Fee to Tender Inviting Authority Directorate of Agriculture / SSSKL:** This has been proposed to be kept as ₹1,00,000/- (Rupees One Lakh only), for soliciting interests only from serious parties. Further, no bid security is being stipulated at this stage, being only the RFQ.

(iii) **Envisaged Project components:**

Project components have been envisaged and drawn from the DPR prepared by M/s. DSTA and in discussions with the representatives from M/s. DSTA, as below:

- a. Redevelopment / modernisation of the existing factory with a sugarcane crushing capacity of not less than 700 TCD for the manufacture of syrup as raw material to the proposed distillery.
- b. Setting up of a new distillery to produce not less than 45 KLPD of Ethanol for usage under the Ethanol Blended Petrol Programme (EBP Programme) of the Government of India.
- c. The Project is envisaged to be operational for atleast 300 (three hundred) days in a year, with other sources of raw materials such as grain, molasses, additional sugarcane from other States etc., during off crop days.
- d. The Project to be eco-friendly and have zero liquid discharge.
- e. A Seed Development and Farmers Training Centre.

However, while the above is indicative at the RFQ stage, it is proposed to provide the selected Private Partner with the liberty of deciding the other intermediate processes / components, sources for raw material after exhausting the sugarcane produce in the State, and the intermediate products from the Project etc., subject to being in compliance with the primary objectives of the Government, summarised at para 3(ii) above and the project output parameters outlined in this para 5(iii). Further, the minimum development and operations requirements / obligations of the Selected Private Partner are envisaged to be firm up at the RFP Stage and built in the RFP / Draft Concession Agreement.

(iv) **Estimated Cost of Project:** ₹80 Crores, as per the preliminary estimate prepared by M/s. DSTA in their DPR. The assessment of actual costs, however, will have to be made by the Applicant / Bidder based on their development proposal.

(v) **Minimum Qualification Criteria:**

- a. **An Applicant:** may be a private entity, a registered society / registered co-operative society, a government-owned entity or any combination of them. Consortiums shall be permitted, subject to a maximum of two members.
- b. **Technical Capacity:** For demonstrating technical capacity and experience (the "Threshold Technical Capacity"), the Applicant shall either:

be a single unit Sugar Factory / Sugarcane crushing facility and ethanol production unit in India;

OR

be a consortium of Sugar Factories / Sugarcane crushing facilities / Ethanol production unit(s) in India;

and shall have over the past 5 (five) financial years preceding the Application Due Date:

- a. **Owned and operated sugar factor(ies) / Sugarcane crushing facility(ies) in India;**
 - i. with a cumulative sugarcane crushing capacity of not less than **1400 TCD** (Tons of Cane per Day), and;
 - ii. Having crushed a cumulative quantity of atleast **4,20,000 Metric Tonnes of Sugarcane per year**, in any 03 (three) of the past 05 (five) financial years, and;
 - iii. From the total quantity of sugarcane crushed in criteria (ii) above, atleast one single sugar factory / Sugarcane crushing facility should have crushed not less than **2,10,000 Metric Tonnes of Sugarcane per year**, in any 03 (three) of the past 05 (five) financial years, and;
 - iv. Each of the Sugar Factories / Sugarcane crushing facilities considered for claiming the Technical Capacity shall be required to be in profits for each of the past 5 (five) financial years
 - v. Each of the Sugar Factories / Sugarcane crushing facilities considered for claiming the Technical Capacity shall be required to be in operations as on the Application Due Date.

For the avoidance of doubt, experience of a Khandsari / Jaggery powder production units in crushing of sugarcane shall not be considered for the purpose of demonstrating technical capacity and experience.

AND

- b. **Owned and operated Ethanol production unit(s) in India;**
 - i. Having a cumulative production capacity of not less than **90 KLPD** of Ethanol, and;
 - ii. Having produced not less than **27,000 KL per year** of Ethanol, in any 01 (one) financial year during the past 5 (five) financial years.
 - iii. From the total quantity of ethanol produced in criteria (ii) above, should have produced not less than **13,500 KL per year** of Ethanol by use of material from crushed sugarcane, for end use as blending in Petrol, in any 01 (one) financial year during the past 5 (five) financial years.
 - iv. Each of the Ethanol production facilities considered for claiming the Technical Capacity shall be required to be in profits for each of the past 5 (five) financial years
 - v. Each of the Ethanol production facilities considered for claiming the Technical Capacity shall be required to be in operations as on the Application Due Date.

c. **Financial Capacity:** The Applicant / Bidder shall have (the "Financial Capacity") as below:

(i) A minimum **Net Worth** of **INR 60 Crore (Indian Rupees Sixty Crore only)** at the close of the preceding financial year.

AND

(ii) A minimum **Annual Turnover** of **INR 80 Crores (Indian Rupees Eighty Crore only)** each, in at least any 03 (three) of the past 05 (five) financial years.

Further,

(i) **Technical / Financial Capacity of Associates;** shall be considered for computing the Technical Capacity and Financial Capacity of the Applicant/ Consortium Members.

(ii) **In case of a Consortium:**

(i) The combined Technical Capacity, Annual Turnover and Net Worth of those Members, who shall have an equity share of at least 26% (twenty six per cent) each in the SPV shall be considered. However, the Lead Member of the Consortium shall be required to hold not less than 51% (fifty one per cent) of the subscribed and paid up equity share in the SPV.

(ii) The Lead Member of the Consortium shall be required to fulfil atleast 50% of the Financial Capacity.

(vi) **Dilution of equity stake in the SPV not permitted:** Dilution of equity stake in the Project SPV shall not be permitted during the concession period.

(vii) **Pre-Application Conference:** A pre-application conference shall be held during the process, where an option for participating through Video Conference (VC) shall also be provided to interest applicants, apart from physically attending the same. Considering the support required from NIC and related infrastructure requirement for setting up the VC, the venue for the pre-application conference has been proposed to be in the Conference Hall of the Secreteriat, Porvorim – Goa, instead of the Directorate of Agriculture.

(viii) **Formation of SPV:** Upon selection, it shall be mandatory for the Selected Private Partner to incorporate a company under the Companies Act, 2013, which shall be responsible for designing, engineering, financing, procurement, construction, operations, management and maintenance of the Project under and in accordance with the provisions of a Concession Agreement. The Selected Bidder shall be a confirming party to such agreement.

6. Considering that the Stage-I (Request for Qualification) is limited to only shortlisting of qualified Applicants / Bidders, all other parameters such as, bidding terms, conditions / obligations of the Selected Private Partner, etc. would be spelt out in the RFP / Draft Concession Agreement Stage.

7. In view of the above, we may seek approval on the following:

(i) Approval of the draft Request for Qualification (RFQ) document as placed at **C/312 - C/379** and draft of Advertisement placed on file at **C/380**, upon which the same could be shared with the Directorate of Agriculture for floating the same.

after obtaining necessary administrative approval from the competent authority. The DPPP shall handhold the Directorate of Agriculture in firming up the schedule for the RFQ process, once the administrative approval is obtained.

- (ii) Considering that the potential bidders (Sugar factories) are spread in neighbouring states of Maharashtra and Karnataka, apart from national and local dailies, it is proposed to also release the RFQ Advertisement in the local dailies in Maharashtra, as suggested by DSTA considering the large number of sugar factories there. Accordingly, it is proposed that the RFQ Advertisement be released by the Directorate of Agriculture in the following Newspaper dailies:


National Dailies / Maharashtra:

- (i) Economic Times (All Editions)
- (ii) Indian Express (All Editions)
- (iii) Sakal (Pune & Kolhapur)
- (iv) Maharashtra Times

Local Dailies:

- (i) Navhind Times
- (ii) 01 local vernacular daily (Marathi)
- (iii) 01 local vernacular daily (Konkani)

8. Submitted


Vishal Salgaonkar
(Senior Consultant)
06th July, 2022

Director

It is proposed float RFQ for redevelopment of Sugar factory on PPP basis. The Department of PPP has prepared RFQ document in-house in consultation with DSTA. Advt to be issued by the Directorate of Agriculture is also placed at RHS. Directorate of Agriculture may ascertain applicability of Code of Conduct due to Panchayat elections.

9/N

before floating RFG.

5/c

Submitted for approval pl.

Pr
6/7/2022

~~Secretary PPP~~

30/07/2022

Pl. make a proposal as RFG with consultant.

Pr
18/7/22

~~Genl/Min of PPP~~

~~Secy (PPP)~~

30/07/2022

~~Dir (PPP)~~

Pr

Secretary PPP
Inward No: 138/E
Date: 07/07/2022

Dir Secretary
Inward No: 692
Date: 7/7/22

Secretary PPP
Inward No: 162/J
Date: 18/07/2022

Department of Public Finance
Partnership
Inward No.:
Date: 18/7/2022

File No.28/DPPP/SSSKI./2022

NOTE

Subject: Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK) on PPP Basis - Approval for the draft Request for Qualification (RFQ) Document - Reg.

1. As desired on noting at 9/N, a presentation was made on 9th August, 2022 to the Chief Secretary by the Technical Consultant (M/s.DSTA, Pune) on the technical aspects of the project proposal and the DPPP on the draft RFQ Conditions. Copies of the presentations made are placed on file at C/388 - C/419 and C/420 - C/440, respectively. The meeting was also attended by Principal Secretary (Finance), Secretary (PPP), Director (Agriculture), Director (PPP), Administrator (SSSKI).

2. The decisions taken during the meeting are summarised as below:

- (i) In order to further open the RFQ to a wider spectrum of potential bidders, especially investors having the financial resources for participating in such projects, it was decided to permit consortiums of maximum of 03 (three) members, instead of the proposed 02 (two) members. This way, potential bidders meeting the financial capacity condition could also participate in the bid process by partnering with entities meeting the technical eligibility criteria.

Accordingly, the necessary amendments have been carried out in clauses 2.2.1(a), (b), 2.2.2 (A), (B), condition for min. shareholding by lead member, 2.2.6 (a), (g,(iv)), 2.2.10 (c), (d) and the formats for submissions. The updated draft RFQ Document is accordingly placed on file at C/441 - C/510.

- (ii) Considering that the Stage-1 (Request for Qualification) is limited to only shortlisting of qualified Applicants / Bidders, it was decided that the following aspects shall be worked out by the DPPP / Dept of Agriculture in discussions with M/s. DSTA (wherever necessary) and placed before the Government for approval / decision, while firming up the RFP / Draft Concession Agreement Stage. Inputs / suggestions from shortlisted applicants / Bidders could also be obtained through one-to-one pre-RFP meetings, wherever required:

- (a) Determining the Concession Period for the Project
 (b) Upfront Premium and Bid Parameter
 (c) Escrow Mechanism for Revenue Share and payments to sugarcane farmers
 (d) Matter related to existing employees of SSKI.

3. In view of the above, we may seek approval on the following:

- (i) Approval of the updated draft Request for Qualification (RFQ) document as placed at C/441 - C/510 and draft of Advertisement placed on file at C/511, upon which the same could be shared with the Directorate of Agriculture for floating the same, after obtaining necessary administrative approval from the competent authority. The DPPP shall handhold the Directorate of Agriculture in firming up the schedule for the RFQ process, once the administrative approval is obtained.

- (ii) Considering that the potential bidders (Sugar factories) are spread in neighbouring states of Maharashtra and Karnataka, apart from national and local dailies, it is

49/c

proposed to also release the RFQ Advertisement in the local dailies in Maharashtra, as suggested by DSTA considering the large number of sugar factories there. Accordingly, it is proposed that the RFQ Advertisement be released by the Directorate of Agriculture in the following Newspaper dailies:


National Dailies / Maharashtra:

- (i) Economic Times (All Editions)
- (ii) Indian Express (All Editions)
- (iii) Sakal (Pune & Kolhapur)
- (iv) Maharashtra Times

Local Dailies:


- (i) Navhind Times
- (ii) 01 local vernacular daily (Marathi)
- (iii) 01 local vernacular daily (Konkani)

4. Submitted


 Vishal Salgaonkar
 (Senior Consultant)
 12th August, 2022

Director

We may go ahead with RFS 'x' at 10/N will be dealt in RFP. For approval


 12/8/2022

~~Secretary PPP~~

~~CS~~

~~HCM/Min of PPP~~

~~Director~~

21/8/2022
 Ramesh Chandra
 21/8/2022

21/8/2022
24/8/2022

Department of Public Procurement
 Partnership
 Inward No.: 1
 Date: 29/8/2022

Secretary
 Inward No. 2241/F
 Date: 16/08/2022

O/o Chief Secretary
 File No. 6496/E
 Date: 16/8/2022

1/N

No.3/Crops&PP/80/17/1/PPP/SSSKL/
2022-23/D.Agri/ 503
Directorate of Agriculture
Tonca, Caranzalem-Goa

Date: 15 /09/2022

NOTE

Sub: Re-development of existing Sanjivani Sahakari Sakhar Karkhana Limited(SSSKL), Dharbandora on PPP basis

Sanjivani Sahakari Sakhar Karkhana Limited (SSSKL) has stopped crushing of sugarcane for production of sugar since 2019-20 due to various reasons including mechanical as well as shortage of sugarcane.

2. In the meeting held on 7/10/2020 under Chairmanship of Hon'ble Chief Minister on the issues pertaining to Sanjivani Sahakari Sakhar Karkhana, it was discussed to consider the possibility of revamping the factory and running on PPP mode after due evaluation and study. The minutes of meeting is placed in file at 3/C to 1/C. (para 5 at page 2/C may please be seen)
3. Government has constituted "Sugarcane Farmers Facilitation Committee" consisting of 21 members under Chairmanship of Adv. Narendra Sawaikar, NRI Commissioner & Ex-Member of Parliament to recommend appropriate measures to resolve the various hardship faced by the sugarcane farmers. The copy of order constituting the Committee is placed in the file at 5/C. The first meeting of Committee was held on 4/11/2020. The copy of Minutes of meeting is placed in the file at 9/C to 6/C. In the meeting many member of committee suggested to operate the Karkhana on PPP mode instead of running it by Government.
4. The Sugarcane Farmers Facilitation Committee has submitted their report to Government in February, 2021 wherein Committee has made important recommendation to change production system from sugar to ethanol. Copy of report is placed in file at 15/C to 11/C.
5. Government has constituted "State Level Committee" for Sanjivani Sahakari Sakhar Karkhana limited, Dayanandnagar, Dharbandora comprising of 6 members under the Chairmanship of Hon' ble Chief Minister. The members of Committee are Hon'ble Minister for Agriculture, Chief Secretary, Secretary (Finance), Secretary (Agriculture), and Administrator, SSSKL. The Director of Agriculture is the Member secretary of the Committee. The copy of order constituting the State Level Committee is placed in file at 17/C.

6. The meeting of the State Level Committee for Sanjivani Sahakari Sakhar Karkhana limited, Dayanandnagar, Dharbandora under Chairmanship of Hon'ble Chief Minister was held on 25/06/2021 in the Conference hall, Ministerial Block/ Assembly Complex, Secretariat, Porvorim- Goa. The copy minutes of the meeting is placed in file at 23/C to 18 /C. The report submitted by Sugarcane Farmers Facilitation Committee was presented before the State Level Committee for discussion and acceptance by State level Committee.
7. After discussion, the State Level committee has accepted the report submitted by Sugarcane Farmers Facilitation Committee and accorded approval for Installation of 40 KLPD Ethanol production distillery unit of SSSKL. (para 5 of minutes at page 20/C may please seen)
8. The LVth Cabinet Meeting of the Council of Ministers held on 30/09/2021 under the Chairmanship of the Chief Minister in the Cabinet Room, Ministerial Block, Porvorim has accorded approval for nominating Deccan Sugar Technologies Association (DSTA) for preparation of DPR of the Project "Installation of 40 KLPD Ethanol production distillery unit at SSSKL" for a fee of Rs. 4.00 lakhs. Accordingly the work of preparation of DPR was assigned to DSTA. A copy of record of decision taken in above Cabinet Meeting of Council of Minister is placed in file at 25/C to 24/C.
9. Deccan Sugar Technologies Association has submitted the DPR for 700TCD plant and distillery of 45 KLPD dual feed ethanol plant. The same is approved by Government. Noting placed in file at 32 /C to 26/C.
10. The Department of Public Private Partnership (PPP) was requested to explore the possibility of operating the SSSKL on PPP Mode. Copy of the letter is placed in file at 34/C.
11. A meeting was held on 26/04/2022 under chairmanship of Hon'ble Chief Minister and attended by Adv. Narendra Sawaikar Chairman Sugarcane Farmers Facilitation Committee, Director of Agriculture, Director of PPP, Administrator of SSSKL and farmers representatives, where an assurance was made by Hon'ble. Chief Minister that SSSKL would be redeveloped on PPP basis by Agriculture Department with handholding from Directorate of PPP to bring in appropriate technology, operational expertise and financial resources from private sector instead of burdening the state budget. The Minutes of the meeting are placed at 36/C to 35/C.

12. Department of PPP also has obtained Government approval for handholding the Department of Agriculture in preparation of bid documents and conducting the bid process and needful steps with regard to remodeling and redevelopment of SSSK Ltd on PPP model. The copy of approval is placed in the file at 38 /C to 37/C.

13. Further, the subject matter was placed before the 6th Meeting of the Steering Committee on PPP held on 27th May, 2022 under the Chairmanship of Hon'ble Chief Minister. The meeting was also attended by the Hon'ble Minister for Agriculture, Chairman of Sugarcane Facilitation Core Committee, Chief Secretary, Secretary (Agriculture), Administrator SSSKL and Director (Agriculture). The Steering Committee accorded approval for

i. To follow a two stage bid process, comprising:

a) **Stage- 1:** Request for Qualification (RFQ), for shortlisting of competent/ qualified Bidders. DPPP shall firm up the qualification criteria with inputs from DSTA.

b) **Stage-2:** Request for Proposal (RFP), that shall be issued only to the prequalified Bidders of Stage-1. DPPP shall firm up the technical parameters with inputs from DSTA.

ii. The Primary Objective of the Government:

a) NIL Investment by the Government/ NIL financial outflow to the Government in the redevelopment of the factory.

b) Private Sector Partner to take over the following obligations of the Government:

i. Commitment for purchase of 100% sugarcane produced in the State by providing the farmers with Minimum Support Price (MSP) as applicable from time to time

ii. Safeguard the interest of the current employees of SSSKL.

iii. Generate revenue to the Government

c) The proposed Project to mandatorily comprise of the following:

i. Redevelopment / modernization of the existing factory with a sugarcane crushing capacity of not less than 700 TCD for the manufacture of syrup as raw material for use by the proposed distillery.

ii. Setting up a new distillery to produce 45 KLPD of ethanol for usage under the Ethanol Blended Petrol Programme (EBP Programme) of the Government of India

- iii. Ensure that the plant is set up to be eco-friendly and has zero discharge.
- iv. A Seed Development and Farmers Training Centre

The new plant may or may not produce sugar (to be choice of the selected Private Partner)

d) Proposed PPP Model -Key Aspects:

- i. Land (limited to the extent required for factory) & assets (Plant & Machinery) to be handed over on "As-is-where-is" basis
- ii. Joint inspection & inventory of assets to be carried out by Directorate of Agriculture, Administrator of SSSKL and the Selected Private Sector Partner
- iii. Project Land/ Assets on License / Right of way basis, where the Private Sector Partner will not be permitted to hypothecate the land / existing assets (plant & machinery)
- iv. Concession Period to be (20 + 10) i.e. 20 years, with first right of refusal for additional term of 10 years.
- v. Special Purpose Company to be incorporated by the selected Private Partner with no shareholding/ equity by Government of Goa.

e) Other terms:

- i. Selected Private Partner is free to apply for and obtain any benefits of any Govt of India Scheme, if applicable.
- ii. No Plant & Machinery (existing) can be sold / transported outside the factory premises, except in case of repair, with prior approval.
- iii. Factory to operate crushing unit for sugarcane until full consumption of sugarcane produced in the State.
- iv. No commitment is to be made from the Government for supply of grains, etc, as may be required for crushing/ ethanol production for balance period of the year.

A copy of the minutes of 6th Meeting of the Steering Committee on PPP held on 27th May, 2022 is placed at 48/C to 39 /C(para 'C' at 44/C may please seen)

14. DPPP has prepared the draft of the Stage-I document, i.e. the Draft Request for Qualification (RFQ) based on the information provided by the Administrator of SSSKL and M/s DSTA in their DPR and on lines of the Model RFQ issued by the Government of India for procurement of Public Private Partnership projects. Further, the Qualification criteria set forth in the RFQ has been firmed up in discussions with M/s. DSTA. The draft Request for Qualification (RFQ) documents received from DPPP is placed in file at 128/C to 59 /C.

15. Key salient features of draft Request Qualification(RFQ) are summarized below:

(i) **Brief Project Title:** "Re-development of the existing Sanjivani Sahakari Sakhar Karkhana with sugarcane crushing capacity of not less than 700 TCD along with the setting up of an Ethanol production plant of capacity not less than 45 KLPD, through the Public Private Partnership (PPP) mode"

(ii) **Application Processing Fee to Tender Inviting Authority Directorate of Agriculture / SSSKL:** This has been proposed to keep as Rs. 1,00,000/- (Rupees One lakh only), for soliciting interests only from serious parties. Further, no bid Security is being stipulated at this stage, being only the RFQ.

(iii) **Envisaged Project components:**

Project components have been envisaged and drawn from the DPR prepared by M/s. DSTA and in discussions with the representatives from M/s. DSTA as below:

- a) Redevelopment/ modernization of the existing factory with sugarcane crushing capacity of not less than 700 TCD for the manufacture of syrup as raw material to the proposed distillery.
- b) Setting up of a new distillery to produce not less than 45 KLPD of Ethanol for usage under the Ethanol Blended Petrol Programme (EBP Programme) of the Government of India.
- c) The Project is envisaged to be operational for atleast 300 (three hundred) days in a year, with other sources of raw materials such as grain, Molasses, additional sugarcane from other States etc., during off crop days.
- d) The Project to be eco-friendly and have zero liquid discharge.
- e) A Seed Development and Farmers Training Centre.

However, while the above is indicative at the RFQ stage, it is proposed to provide the selected Private Partner with the liberty of deciding the other intermediate Processes/ components, sources for raw material after exhausting the sugarcane produce in the State, and the intermediate products from the Project etc.. subject to being in compliance with the primary objectives of the Government, summarized at para 13(ii) above and the project output parameters outlined in this para 15(iii). Further, the minimum development and operations requirements/ obligations of the Selected Private Partner are envisaged to be firm up at the RFP Stage and built in the RFP/ Draft Concession Agreement

- (iv) **Estimated Cost of Project:** Rs. 80 Crores as per the preliminary estimate prepared by M/s. DSTA in their DPR. However the assessment of actual costs will have to be made by the Applicant/ Bidder based on their development proposal.
- (v) **Minimum Qualification Criteria:**
- a) **An Applicant:** may be a private entity, a registered society/ registered Co-operative society, a government-owned entity or any combination of them. Consortiums shall be permitted, subject to a maximum of three members.
 - b) **Technical Capacity:** For demonstrating technical capacity and experience (the Threshold Technical Capacity"), the Applicant shall either **be a single entity OR be a consortium** and shall have over the past 5 (five) financial years preceding the Application Due Date:
 - I. **Owned and operated sugar factor(ies)/ Sugarcane crushing facility(ies) in India;**
 - i. With a cumulative sugarcane crushing capacity of not less than 1400 TCD (Tons of Cane per Day). and;
 - ii. Has crushed a cumulative quantity of atleast 4,20,000 Metric Tonnes of Sugarcane per year, in any 03 (three) of the past 05 (five) financial years, and;
 - iii. From the total quantity of sugarcane crushed in criteria (ii) above, atleast one single sugar factory/Sugarcane crushing facility should have crushed not less than 2,10,000 Metric Tonnes of Sugarcane per year in any 03 (three) of the past 05 (five) financial years, and;

No.3/Crops&PP/80/17/1/PPP/SSSKL/2022-23/D.Agri/503

- iv. Each of the Sugar Factories/ Sugarcane crushing facilities considered for claiming the Technical Capacity shall be required to be in profits for each of the past 5 (five) financial years
- v. Each of the Sugar Factories/ Sugarcane crushing facilities considered for claiming the Technical Capacity shall be required to be in operations as on the Application Due Date.

For the avoidance of doubt, experience of a Khandsari /Jaggery powder production units in crushing of sugarcane shall not be considered for the purpose of demonstrating technical capacity and experience.

AND

I.Owned and operated Ethanol production unit(s) in India;

- i. Having a cumulative production capacity of not less than 90 KLPD of Ethanol, and;
 - ii. Has produced not less than 27,000 KL per year of Ethanol in any 01 (one) financial year during the past 5 (five) financial years.
 - iii. From the total quantity of ethanol produced in criteria (ii) above, should have produced not less than 13,500 KL per year of Ethanol by use of material from crushed sugarcane, for end use as blending in Petrol, in any 01 (one) financial year during the past 5 (five) financial years.
 - iv. Each of the Ethanol production facilities considered for claiming the Technical Capacity shall be required to be in profits for each of the past 5 (five) financial years
 - v. Each of the Ethanol production facilities considered for claiming the Technical Capacity shall be required to be in operations as on the Application Due Date.
- c) **Financial Capacity:** The Applicant / Bidder shall have (the Financial Capacity) as below
- (i) A minimum Net Worth of INR 60 Crore (Indian Rupees Sixty Crore Only) at the close of the preceding financial year

AND

- (ii) A minimum Annual Turnover of INR 80 Crores (Indian Rupees Eighty crore only) each, in at least any 03 (three) of the past 05 (five) financial years.
- Further,**
- (i) **Technical / Financial Capacity of Associates;** shall be considered for computing the Technical Capacity and Financial Capacity of the Applicant/ Consortium Members.
- (ii) **In case of a Consortium:**
- a) The combined Technical Capacity, Annual Turnover and Net Worth of those Members, who shall have an equity share of at least 26% (twenty six per cent) each in the SPV shall be considered. However, the Lead Member of the Consortium shall be required to hold not less than 51% (fifty one per cent) of the subscribed and paid up equity share in the SPV.
- b) The Lead Member of the Consortium shall be required to fulfill atleast 50% of the Financial Capacity.
- (vi) **Dilution of equity stake in the SPV not permitted:** Dilution of equity stake in the Project SPV shall not be permitted during the concession period.
- (vii) **Pre-Application Conference:** A pre-application conference shall be held during the process, where an option for participating through Video Conference (VC) shall also be provided to interested applicants, apart from physically attending the same.
Considering the support required from NIC and related infrastructure requirement for setting up the VC, the venue for the pre-application conference has been proposed to be in the Conference Hall of the Secretariat, Porvorim Goa.
- (viii) **Formation of SPV:** Upon selection, it shall be mandatory for the Selected Private Partner to incorporate a company under the Companies Act, 2013, which shall be responsible for designing, engineering, financing, procurement, construction, operations, management and maintenance of the Project under and in accordance with the provisions of a Concession Agreement. The Selected Bidder shall be a confirming party to such agreement.

16. The DPPP has submitted the draft Request for Qualification (RFQ) documents and draft Advertisement to Government for approval and same has been approved by Government. The copy of noting at /C to /C may please be seen.
17. The DPPP has shared the approved draft Request for Qualification document and Draft of Advertisement for floating the same after obtaining the necessary administrative approval. The DPPP shall handhold with Directorate of Agriculture in firming up the schedule for RFQ process, once the administrative approval is obtained. The letter received from DPPP is placed in file at /C may please seen.
18. In view of above, it is proposed to Redevelop existing Sanjivani Sahakari Sakhar Karkhana Limited(SSSKL) with a sugarcane crushing capacity not less 700 TCD along with the setting up of an ethanol production plant of capacity not less than 45 KLPD through the Public Private partnership PPP mode and float the tender/ release of Advertisement for Stage -I bidding process i.e Request for Qualification(RFQ) for shortlisting of competent/ qualified Bidder.
19. Considering that the potential bidders (Sugar Factories) are spread in neighboring States of Maharashtra and Karnataka, apart from national and local dailies, it is proposed to also release the RFQ Advertisement in the local dailies in Maharashtra as suggested by DSTA considering the large number of sugar factories there. Accordingly it is proposed that the RFQ Advertisement be released in the following Newspaper dailies:

National Dailies / Maharashtra:

- i. Economic Times (All Editions)
- ii. Indian Express (All Editions)
- iii. Sakal (Pune & Kolhapur)
- iv. Maharashtra Times

Local Dailies:

- i. Navhind Times
- ii. 01 local vernacular daily (Marathi)
- iii. 01 local vernacular daily (Konkani)

20. Government may like to accord approval for:
- (i) Redevelopment existing Sanjivani Sahakari Sakhar Karkhana Limited (SSSKL) with a sugarcane crushing capacity not less 700 TCD along with the setting up of an ethanol production plant of capacity not less than 45 KLPD through the Public Private Partnership PPP basis.
 - (ii) Floating the tender/ releasing Advertisement for Stage -I bidding process i.e Request for Qualification (RFQ) for shortlisting of competent/ qualified Bidder.
 - (iii) Releasing advertisement in the Newspaper dailies as proposed at para 19 above.

Submitted for approval please

Secretary (Agn)
 Inward No.: 2523/F
 Date: 15/9/22

Handwritten signature
 14/09/2022

(Krishnanath Naik)
 Agriculture Officer (Crops)

~~Dy. Director of Agriculture (Crops & PP)~~

Handwritten signature
 14/9/2022

~~Director of Agriculture~~

Handwritten signature
 15/9/2022

~~Secretary (Agriculture)~~

Handwritten signature
 19.9.22

Office of the Minister for
 Agriculture, Handicrafts &
 Civil Supplies
 Secretariat, Porvorim-Goa
 Inward No. 502
 Date 21/09/2022

Secretary (Agn)
 Inward No.: 2610/F
 Date: 27/9/22

Hon'ble Minister for Agriculture

- ① The dates specified in the RFQ to be finalised in consultation with the Department of PPP, especially at page c/113.
- ② RFQ approved with minor corrections/ typographical errors which are made with blue ink in the RFQ.
- ③ As this involves the property of the Govt of Goa leased to SSSK, Cabinet approval would be necessary. (Pl refer

Secretary (Agn)
 Inward No.: 1121/F
 Date: 22/09/2022



11/N.
 clause 7 of the schedule to the Rules of Business of the Govt of Goa, 1991).
 However considering 'A' at page c/50 (reverse), matter could be placed before the cabinet after stage-1 which is limited to only short-listing of qualified applicants/bidders.

22/9/22

Hon'ble chief Minister:

Samir

23/9/22

Directorate of Agriculture
 Ponda-Caranzalem
 Inward No. 2713
 Date: 28/9/22

Sely (Agr)

No
 28.9.22

~~Dr. (Agr)~~ : ~~AKP~~ 28/9/2022

~~DDA (crops)~~ ~~Jan~~ 31/10/2022

AO (crops)

Office of the Minister for
 Agriculture, Handicrafts &
 Civil Supplies
 Secretariat, Porvorim-Goa
 Inward No. _____
 Date: _____

Crop & PP Section
 Inward No. 1652
 Date: 20/9/22

Government of Goa

DIRECTORATE OF AGRICULTURE

Krishi Bhavan, Tonca, Caranzalem - Goa 403 002

Phone: +91 832 2465443 / 2465845; Email: dir-agri.goa@nic.in

129/c

REQUEST FOR QUALIFICATION (RFQ)

(e-procurement mode only)

No. Crops & PP/2022-23/01

**Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa
including for production of Ethanol on Public Private
Partnership (PPP) Basis**

The Directorate of Agriculture (DoA), Government of Goa intends to undertake the re-development of the existing Sanjivani Sahakari Sakhar Karkhana along with the setting up of an Ethanol production plant of capacity through Public Private Partnership (PPP) i.e. Design-Build-Finance-Operate-Transfer (DBFOT) basis and therefore intends to pre-qualify and short list suitable Applicants / Bidders who will be eligible for participation in the Bid Stage, for awarding the Project through a transparent competitive bidding process.

DoA now invites **Request for Qualification (RFQ) applications** through the Government of Goa eProcurement System (<https://eprocure.goa.gov.in/nicgep/app>) from eligible and interested entities for pre-qualification and shortlisting for participation in the RFP / Bid Stage for award of the Project. The RFP shall be issued only to the eligible shortlisted Applicants / Bidders.

GUIDELINES for participation in the RFQ Process:

- Detailed Request for Qualification (RFQ) document can be downloaded free of cost from <https://eprocure.goa.gov.in/nicgep/app>.
- Applicants / Bidders are required to enroll on <https://eprocure.goa.gov.in/nicgep/app> and obtain a valid digital signature as required for participation in the Application and subsequent Bidding process.
- All further updates, including response to queries, any Corrigenda / Addenda or any intimation regarding extension in submission dates, etc. shall be published only on <https://eprocure.goa.gov.in/nicgep/app>

Schedule: The RFQ shall be available for download from **06th October, 2022**. A Pre-Application Conference will be held on **31st October, 2022**. Last date & time for submission of online Applications in the format prescribed in the RFQ Document is **25th November, 2022, 1700 Hrs IST**.

DoA reserves its right to reject any or all the Applications received, or annul the process at any stage in the paramount interest of the Government of Goa and without assigning any reasons whatsoever.

Project Handholding to DoA by:

Department of Public Private Partnership

GOVERNMENT OF GOA

Room No.19, Secretariat, Porvorim - Goa 403 521

Phone: 0832-2419541; Email: ppp-cell.goa@nic.in

For any technical related queries relating to eprocure.goa.gov.in, please call on following Help Desk Numbers: 0120-4001002; email: support-eproc@nic.in

REQUEST FOR QUALIFICATION

REQUEST FOR QUALIFICATION (RFQ)

for

“Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis”

E-Tender Notification No. Crops &PP/2022-23/01

October, 2022

Nodal Agency:

DIRECTORATE OF AGRICULTURE

Government of Goa

Krishi Bhavan,

Tonca, Caranzalem - Goa 403 002

Phone: +91 832 2465443 / 2465845

Email: dir-agri.goa@nic.in

Project Handholding by:

DEPARTMENT OF PUBLIC PRIVATE PARTNERSHIP

Government of Goa

Room No.19, Secretariat,

Porvorim - Goa 403 521

Phone: 0832-2419541

Email: ppp-cell.goa@nic.in

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**GOVERNMENT OF GOA
DIRECTORATE OF AGRICULTURE
Krishi Bhavan,
Tonca, Caranzalem - Goa 403 002
Phone: +91 832 2465443 / 2465845
Email: dir-agri.goa@nic.in**

**E-Tender Notification No. Crops &PP/2022-23/01
Date: 6th October, 2022**

REQUEST FOR PROPOSALS (RFQ)

The Directorate of Agriculture, Government of Goa intends to undertake the re-development of the existing Sanjivani Sahakari Sakhar Karkhana for a sugarcane crushing capacity of not less than 700 TCD along with the setting up of an Ethanol production plant of capacity not less than 45 KLPD (the “**Project**”) through Public Private Partnership (the “**PPP**”) on Design, Finance, Build, Operate and Transfer (the “**DFBOT**”) basis, and, therefore intends to pre-qualify and short-list suitable Applicants (the “**Bidders**”) who will be eligible for participation in the Bid Stage, for awarding the Project through a transparent competitive bidding process in accordance with the procedure set out herein.

In view of the above, Applications for Qualification are invited from interested and Eligible Applicants, as detailed below:

Sr. No.	Item	Particulars
1.	Name of Project	Re-development of the existing Sanjivani Sahakari Sakhar Karkhana with a sugarcane crushing capacity of not less than 700 TCD along with the setting up of an Ethanol production plant of capacity not less than 45 KLPD, through the Public Private Partnership (PPP) mode
2.	Authority / Nodal Agency	Directorate of Agriculture, Government of Goa
3.	Mode of Tendering / Submission	E-Tendering (However, hard copies of “ORIGINAL DOCUMENTS” and “COPIES” thereof as specified in this RFQ will also need to be submitted within the stipulated Date / Time)
4.	E-Tendering Website	https://eprocure.goa.gov.in/nicgep/app
5.	Process	Two Stage, transparent competitive Bid process. Stage – I: <u>This Request for Qualification (RFQ) Stage</u> Stage – II: <u>Request for Proposal (RFP) Stage</u> , where the RFP will be issued only to shortlisted Applicants from Stage-I process

6.	Cost of RFQ	The RFP shall be available to Applicants / Bidders free of cost for download on the Government of Goa eProcurement System (https://eprocure.goa.gov.in/nicgep/app)
7.	Tender / Application Processing Fee to Info Tech Corporation Goa (ITG)	<p>INR 6000/- (Rupees Six Thousand Only) (Non-Refundable) to be paid online through e-payment mode on https://eprocure.goa.gov.in/nicgep/app only</p> <p>The Mode of Payment is online through e-Payment mode via:</p> <ol style="list-style-type: none"> i. National Electronic Fund Transfer (NEFT) / Real-Time Gross Settlement (RTGS) ii. Net Banking: Payment can be made through Internet Banking of any Bank. <p><i>Note: Any Payments made through NEFT/RTGS will take 24 hours for its reconciliation. Hence the payments through NEFT/RTGS should be made at least TWO BANK WORKING DAYS in advance before any due date</i></p>
8.	Application Processing Fee to Authority (Tender Fee)	<p>INR 1,00,000/- (Rupees One Lakh Only) (Non-Refundable) to be paid online through e-payment mode on https://eprocure.goa.gov.in/nicgep/app only</p> <p>The Mode of Payment is online through e-Payment mode via:</p> <ol style="list-style-type: none"> i. National Electronic Fund Transfer (NEFT) / Real-Time Gross Settlement (RTGS). ii. Net Banking: Payment can be made through Internet Banking of any Bank. <p><i>Note: Any Payments made through NEFT/RTGS will take 24 hours for its reconciliation. Hence the payments through NEFT/RTGS should be made at least TWO BANK WORKING DAYS in advance before any due date</i></p>
9.	Date and Time for issue of RFQ Document	06th October, 2022 to 25th November, 2022 on (https://eprocure.goa.gov.in/nicgep/app)
10.	Last date for submission of written Queries via email by Applicants	<p>28th October, 2022 via email to:</p> <p>(i) The Director, Directorate of Agriculture, Government of Goa (dir-agri.goa@nic.in)</p> <p>with a copy to:</p> <p>(ii) The Administrator, Sanjivani Sahakari Sakhar Karkhana (sugarsanjivani@gmail.com), and;</p> <p>(iii) Director, Department of Public Private Partnership (ppp-cell.goa@nic.in)</p>

11.	Date of Pre-Application Conference	<p><u>31st October, 2022 at 1500 Hrs IST at:</u></p> <p>Conference Hall, 2nd Floor, Secretariat - Porvorim Goa 403 521</p> <p>Option for participating in the pre-Application conference via Video Conferencing (VC) is available to Applicants. The link for the same shall be made available on specific request made by the Applicant.</p> <p>Any request for attending the Pre-Application Conference via VC shall have to be made on the letterhead of the Applicant, that shall be scanned and sent through the official email id of the Applicant via email along with the details of names, designations, official email ids and mobile nos. of each of the members of the Bidder who wish to attend the same. Such requests shall be sent latest by <u>28th October, 2022</u> to:</p> <p>(i) The Director, Directorate of Agriculture, Government of Goa (dir-agri.goa@nic.in)</p> <p><u>with a copy to:</u></p> <p>(ii) The Administrator, Sanjivani Sahakari Sakhar Karkhana Ltd. (sugarsanjivani@gmail.com), and;</p> <p>(iii) Director, Department of Public Private Partnership (ppp-cell.goa@nic.in)</p> <p>The Authority shall send the meeting VC link directly to the e-mail ids before the Pre-Application Conference.</p> <p>Similarly, for attending the Pre-Application Conference in person, request for attending the same shall have to be made on the letterhead of the Applicant, that shall be scanned and sent through the official email id of the Applicant via email along with the details of names, designations, official email ids and mobile nos. of each of the members of the Bidder who wish to attend the same. Such requests shall be sent latest by <u>28th October, 2022</u>. The Authority reserves the right to not permit entry to Applicants who have not made any such requests by the specified date.</p>
12.	Date and Time for online submission of Applications (Application Due Date)	<u>25th November, 2022 up to 1700 hours IST</u>
13.	Date and Time for Physical submission of Applications (Application Due Date)	<u>29th November, 2022 up to 1500 hours IST</u>

14.	Date and Time for opening of Applications	<u>29th November, 2022; 1600 hours IST</u>
15.	Date and Time for Issuance of RFP to shortlisted Applicants	To be intimated later to shortlisted Applicants through the e-procurement portal
16.	Authority Contact details	Director, Directorate of Agriculture Government of Goa Krishi Bhavan, Tonca, Caranzalem - Goa 403 002 Phone: +91 832 2465443 / 2465845 Email: dir-agri.goa@nic.in
17.	Project Handholding Department Contact Details	Director, Department of Public Private Partnership Government of Goa Room No. 19, Secretariat, Porvorim, Goa E-mail: ppp-cell.goa@nic.in <u>For any support other than e-procure portal assistance:</u> DPPP support desk: 0832-2419541 (From 10:00 AM to 5:30 PM, except Saturday, Sunday and Public Holidays) Email Id: ppp-cell.goa@nic.in
18.	For e-procurement assistance - For technical queries regarding bid submission on eprocure.goa.gov.in or submission of online bids	24x7 Helpdesk Numbers: 0120-4001002 0120-4001005 0120-6277787 (International bidders are required to pre-fix +91 as country code) E-Mail: support-eproc@nic.in
19.	For e-procurement assistance - For queries regarding registration process on eprocure.goa.gov.in or submission of online Bids	(From 9:30 AM to 5:30 PM, except Saturday, Sunday and Public Holidays) +91 7972854213 +91 7822039673 +91 7972871944 +91 9834889836 E-Mail: e-tender.goa@gov.in

DISCLAIMER

The information contained in this Request for Qualification document (the “**RFQ**”) or subsequently provided to Applicant(s), whether verbally or in documentary or any other form, by or on behalf of the Authority / Directorate of Agriculture (DoA), Government of Goa (“**Authority**” or “**DoA**”) or the Government of Goa (**GoG**) or any of their employees or advisors or Project handholding Department, is provided to Applicant(s) on the terms and conditions set out in this RFQ and such other terms and conditions subject to which such information is provided.

This RFQ is not an agreement and is neither an offer nor invitation by the Authority / GoG to the prospective Applicants or any other person. The purpose of this RFQ is to provide interested parties with information that may be useful to them in the formulation of their application for qualification pursuant to this RFQ (**the “Application”**). This RFQ includes statements, which reflect various assumptions, assessments and decisions arrived at by the Authority or GoG in relation to the Project. Such assumptions, assessments and statements do not purport to contain all the information that each Applicant may require. This RFQ may not be appropriate for all persons, and it is not possible for the Authority, its employees or advisors to consider the investment objectives, financial situation and particular needs of each party who reads or uses this RFQ. The assumptions, assessments, statements and information contained in this RFQ may not be complete, accurate, adequate or correct. Each Applicant should therefore, conduct its own investigations and analysis and should check the accuracy, adequacy, correctness, reliability and completeness of the assumptions, assessments, statements and information contained in this RFQ and obtain independent advice from appropriate sources.

Information provided in this RFQ to the Applicant(s) is on a wide range of matters, some of which may depend upon interpretation of law. The information given is not an exhaustive account of statutory requirements and should not be regarded as a complete or authoritative statement of law. The Authority / GoG accepts no responsibility for the accuracy or otherwise for any interpretation or opinion on law expressed herein.

The Authority, its employees and advisors make no representation or warranty and shall have no liability to any person, including any Applicant or Bidder, under any law, statute, rules or regulations or tort, principles of restitution or unjust enrichment or otherwise for any loss, damages, cost or expense which may arise from or be incurred or suffered on account of anything contained in this RFQ and its subsequent RFP or otherwise, including the accuracy, adequacy, correctness, completeness or reliability of the RFQ and any assessment, assumption, statement or information contained therein or deemed to form part of this RFQ or arising in any way with pre-qualification of Applicants for participation in the Bidding Process.

The Authority / GoG also accepts no liability of any nature whatsoever whether resulting from negligence or otherwise howsoever caused arising from reliance of any Applicant upon the statements contained in this RFQ.

The Authority / GoG may, in its absolute discretion but without being under any obligation to do so, update, amend or supplement the information, assessment or assumptions contained in this RFQ.

This RFQ has been drafted on the lines of the Model RFQ of the Ministry of Finance, Government of India, where necessary, clauses have been amended keeping in mind the specific requirements of the Project, as per the provisions of the Model RFQ.

The issue of this RFQ does not imply that the Authority is bound to select and short-list pre-qualified Applications for Bid Stage or to appoint the selected Bidder or Concessionaire, as the case may be, for the Project and the Authority reserves the right to reject any or all of the Applications or Bids or to annul this process without assigning any reasons whatsoever and invite altogether fresh RFQ/RFP for the Project. By participating in this RFQ process, the Applicant acknowledges the same and agrees and accepts the same, under all circumstances, whatsoever.

The Applicant shall bear all its costs associated with or relating to the preparation and submission of its Application including but not limited to preparation, copying, postage, delivery fees, expenses associated with any demonstrations or presentations which may be required by the Authority or any other costs incurred in connection with or relating to its Application. All such costs and expenses will remain with the Applicant and the Authority shall not be liable in any manner whatsoever for the same or for any other costs or other expenses incurred by an Applicant in preparation or submission of the Application, regardless of the conduct or outcome of the Bidding Process.

Irrespective of the content of this RFQ or the subsequent RFP / Bidding Documents, the Applicant is expected to carry out its own and independent due diligence on the technical, commercial / financial feasibility of the Project and the Authority / GoG shall not undertake any responsibility in this regard, including but not limited to market potential and future demand of products from the Project and all risks associated with the Project, including but not limited to business or market risk. The Authority / GoG under no circumstances shall be held responsible for any change in regulations or market conditions, and no representation of any sort whatsoever shall be entertained after conclusion of this selection process or during the concession / agreement period for any revisions / amendments to the terms and conditions.

By participating in this process, the Applicant undertakes to have read, understood and have unconditionally accepted all conditions of the RFQ / RFP / Biddings Documents as the case may be including all timelines specified therein for fulfillment of the stipulated conditions.

GLOSSARY

Applicant(s)	As defined in Clause 1.2.1
Application	As defined in the Disclaimer
Application Due Date	As defined in Clause 1.1.5
Associate	As defined in Clause 2.2.9
Authority	As defined in Clause 1.1.1
Bids	As defined in Clause 1.2.3
Bid Due Date	As defined in Clause 1.2.3
Bid Security	As defined in Clause 1.2.4
Bidders	As defined in Clause 1.1.1
Bidding Documents	As defined in Clause 1.2.3
Bidding Process	As defined in Clause 1.2.1
Bid Stage	As defined in Clause 1.2.1
DFBOT	Design, Finance, Build, Operate and Transfer
Concessionaire	As defined in Clause 1.1.2
Concession Agreement	As defined in Clause 1.1.2
Conflict of Interest	As defined in Clause 2.2.1(c)
Consortium	As defined in Clause 2.2.1(a)
Eligible Experience	As defined in Clause 3.2.1
Eligible Projects	As defined in Clause 3.2.1
Estimated Project Cost	As defined in Clause 1.1.4
Experience Score	As defined in Clause 3.2.6
Financial Capacity	As defined in Clause 2.2.2 (B)
Government	Government of Goa
Highest Bidder	As defined in Clause 1.2.8
Jt. Bidding Agreement	As defined in Clause 2.2.6 (g)
Lead Member	As defined in Clause 2.2.6 (c)
LOA	Letter of Award
Member	Member of a Consortium
Net Worth	As defined in Clause 2.2.4 (ii)
O&M	Operation & Maintenance
PPP	Public Private Partnership
Premium	As defined in Clause 1.2.8
Project	As defined in Clause 1.1.1
Qualification	As defined in Clause 1.2.1
Qualification Stage	As defined in Clause 1.2.1
Re. or Rs. or INR or ₹	Indian Rupee
RFP or Request for Proposal	As defined in Clause 1.2.1
RFQ	As defined in the Disclaimer
SPV	As defined in Clause 2.2.6
Technical Capacity	As defined in Clause 2.2.2 (A)
Threshold Technical Capacity	As defined in Clause 2.2.2 (A)

The words and expressions beginning with capital letters and defined in this document shall, unless repugnant to the context, have the meaning ascribed thereto herein above.

Invitation for Qualification

1. INTRODUCTION

1.1. Background

1.1.1. Established in the year 1971 by the Government and in operations since 1974, with a designed crushing capacity of 1250 TCD (Tons of Cane per Day), the Sanjivani Sugar Factory (Sanjivani Sahakari Sakhar Karkhana or the SSSK), situated at Tisk in North Goa, is the only sugar factory in the State of Goa. At present, sugarcane is cultivated in about 550 Ha, producing about 25,000 to 30,000 tons of sugarcane per year in Goa. In addition, the SSSK had been sourcing sugarcane from nearby areas outside the State. The SSSK has not been in operations since the 2019-20 crop season.

In the meanwhile, the Government of India has fixed a target of 10% blending of fuel grade ethanol with petrol by 2022 and 20% blending by 2025. The Ethanol Blending Petrol Programme (EBP Programme), seeks to achieve blending of Ethanol with motor spirit with a view to reducing pollution, conserve foreign exchange and increase value addition in the sugar industry.

The Directorate of Agriculture, Government of Goa (the “**Authority**”) now intends to undertake the re-development of the existing Sanjivani Sahakari Sakhar Karkhana for a sugarcane crushing capacity of not less than 700 TCD along with the setting up of an Ethanol production plant of capacity not less than 45 KLPD (the “**Project**”) through Public Private Partnership (the “**PPP**”) on Design, Finance, Build, Operate and Transfer (the “**DFBOT**”) basis, and has, therefore, decided to carry out a transparent and competitive two stage bidding process for selection of the Concessionaire as the bidder to whom the Project may be awarded. A Detailed Project Report (DPR) prepared by the Authority, through a Technical Consultant is enclosed separately along with this RFQ as **Enclosure-I**, for reference of the Applicants. (Applicants may however note that this DPR shall act only as a reference and the Applicants shall be required to carry out their own and independent assessment and shall be free to make their own technical proposal that shall not necessarily be on the lines of the DPR, subject to the terms of the RFP that shall be issued to the shortlisted Applicants). Brief particulars of the Project are as follows:

Name of the Project	Indicative Project Cost (INR. Cr.)
Re-development of the existing Sanjivani Sahakari Sakhar Karkhana with a sugarcane crushing capacity of not less than 700 TCD along with the setting up of an Ethanol production plant of capacity not less than 45 KLPD, through the Public Private Partnership (PPP) mode	INR 80.00 Crore (Indian Rupees Eighty Crore Only)

The Authority envisages the Project to comprise of the following¹:

- (i) Redevelopment / modernisation of the existing factory with a sugarcane crushing capacity of not less than 700 TCD for the production of syrup as raw material to the proposed distillery.
- (ii) Setting up of a new distillery to produce not less than 45 KLPD of Ethanol for usage under the Ethanol Blended Petrol Programme (EBP Programme) of the Government of India.
- (iii) The Project is envisaged to be operational for atleast 300 (three hundred) days in a year, with other sources of raw materials such as grain, molasses, additional sugarcane from other States etc., during off crop days.
- (iv) The Project to be eco-friendly and have zero liquid discharge.
- (v) A Seed Development and Farmers Training Centre.

The Authority intends to pre-qualify and short-list suitable Applicants (**the “Bidders”**) who will be eligible for participation in the Bid Stage, for awarding the Project through a transparent competitive bidding process in accordance with the procedure set out herein.

- 1.1.2. The selected Bidder shall be necessarily required to incorporate a company under the Companies Act, 2013 (the **“Concessionaire”**) which shall be responsible for designing, engineering, financing, procurement, construction, operations, management and maintenance of the Project under and in accordance with the provisions of a Concession Agreement (the **“Concession Agreement”**) to be entered into between the Concessionaire and the Authority in the form provided by the Authority as part of the Bidding Documents pursuant hereto. The Selected Bidder shall be a confirming party to such agreement.
- 1.1.3. The scope of work will broadly include Design, financing, construction, operation, management and maintenance of the Project along with other allied facilities and related infrastructure in an integrated manner, through the Public Private Partnership (PPP) mode. The detailed scope of the Project would be provided at the RFP stage.
- 1.1.4. Indicative capital cost of the Project (the **“Estimated Project Cost”**) may be revised and specified in the Bidding Documents of the Project. The assessment of actual costs, however, will have to be made by the Bidders.
- 1.1.5. The Authority shall receive Applications pursuant to this RFQ in accordance with the terms set forth herein as modified, altered, amended and clarified from time to time by

¹ Project Components are indicative and minimum development and operations requirements would be provided at the RFP Stage

the Authority, and all Applications shall be prepared and submitted in accordance with such terms on or before the Date specified in Clause 1.3 for submission of Applications (the “**Application Due Date**”).

1.2. Brief description of Bidding Process

- 1.2.1. The Authority has adopted a two-stage process (collectively referred to as the “**Bidding Process**”) for selection of the Bidder for award of the Project. The first stage (the “**Qualification Stage**”) of the process involves qualification (the “**Qualification**”) of interested parties/consortia who make an Application in accordance with the provisions of this RFQ (the “**Applicant**”, which expression shall, unless repugnant to the context, include the Members of the Consortium). The Applicant shall pay to the Authority a sum of **INR 1,00,000/- (Indian Rupees one lakh only) as the Application Fee / Tender Fee to the Authority** in addition to the **Tender / Application Processing Fees of INR 6,000/- (Indian Rupees Six thousand only)** through <https://eprocure.goa.gov.in/nicgep/app> only. The Responsiveness, Eligibility and qualification of the Applicant will first be examined based on the details submitted with respect to eligibility, qualifications and responsiveness criteria prescribed in this RFQ. At the end of this stage, the Authority expects to short-list pre-qualified Applicants, who shall be eligible for participation in the second stage of the Bidding Process (the “**Bid Stage**”) comprising the Request for Proposals (the “**Request for Proposals**” or “**RFP**”).

Government of India has issued guidelines (see **Appendix-V**) for qualifications of Bidders seeking to acquire stakes in any public sector enterprise through the process of disinvestment vide Department of Disinvestment OM No. 6/4/2001-DD-II dated 13th July, 2001. These guidelines shall apply mutatis mutandis to this Bidding Process. The Authority shall be entitled to disqualify an Applicant in accordance with the aforesaid guidelines at any stage of the Bidding Process. Applicants must satisfy themselves that they are qualified to bid, and should give an undertaking to this effect in the form at Appendix I.

- 1.2.2. In the Qualification Stage, Applicants would be required to furnish the information specified in this RFQ. Only those Applicants that are pre-qualified and short-listed by the Authority shall be invited to submit their Bid for the Project. The Authority is likely to provide a comparatively short time span for submission of the Bids for the Project. The Applicants are, therefore, advised to visit the Project Site, carry out the needful technical, market and financial feasibility assessments and familiarize themselves with the Project.
- 1.2.3. In the Bid Stage, the Bidders will be called upon to submit their financial offers (the “**Bids**”) in respect of the Project, in accordance with the RFP and other documents to

be provided by the Authority, pursuant to the RFP (collectively the "**Bidding Documents**"). The Bidding Documents for the Project will be provided to every Bidder. The Authority reserves the right to charge a Fee for the RFP Document. The Bid shall be valid for a period of not less than 120 days from the date specified in clause 1.3 for submission of bids (the "**Bid due date**").

- 1.2.4. In terms of the RFP, a Bidder will be required to deposit, along with its Bid, a bid security, as specified in the RFP issued to the pre-qualified Applicants (the "**Bid Security**"), refundable no later than 60 (sixty) days from the Bid Due Date, except in the case of the selected Bidder whose Bid Security shall be retained till the Selected Bidder has provided a Performance Security under the Concession Agreement. The Bid shall be summarily rejected if it is not accompanied by the Bid Security.
- 1.2.5. Generally, the Highest Bidder shall be the selected Bidder. The remaining Bidders shall be kept in reserve and may, in accordance with the process specified in the RFP, be invited to match the Bid submitted by the Highest Bidder in case such Highest Bidder withdraws or is not selected for any reason. In the event that none of the other Bidders match the Bid of the Highest Bidder, the Authority may, in its discretion, invite fresh Bids from the remaining Bidders or annul the Bidding Process, as the case may be.
- 1.2.6. During the Bid Stage, Bidders are invited to examine the Project in greater detail, and to carry out, at their own cost, such studies as may be required for submitting their respective Bids for award of the concession including implementation of the Project.
- 1.2.7. As part of the Bidding Documents, the Authority will provide a draft Concession Agreement and other information pertaining/ relevant to the Project available with it. The draft Concession Agreement shall be final and binding and the Bidders will be required to submit an unconditional acceptance to the terms and conditions therein, along with the Bid.
- 1.2.8. Bids will be invited for the Project from amongst the shortlisted pre-qualified Applicants, the criteria for evaluation of which will be specified in the RFP. The concession period shall be pre-determined, and will be indicated in the draft Concession Agreement forming part of the Bidding Documents.
- 1.2.9. The shortlisting of any Applicant as part of this RFQ for participation in the Bid Stage shall not be transferable.
- 1.2.10. Details of the process to be followed at the RFP / Bid Stage and the terms thereof will be spelt out in the RFP / Bidding Documents.

1.2.11. Any queries or request for additional information concerning this RFQ shall be submitted in writing or e-mail by the specified date. The envelopes/communications shall clearly bear the following identification/ title:

"Queries/ Request for Additional Information: RFQ for redevelopment of SSSK, Goa on PPP Basis".

Option for participating in the pre-application conference via Video Conferencing (VC) is available to Applicants. The link for the same shall be made available on specific request made by the Bidder. Any request for attending the pre-application conference via VC shall have to be made on the letterhead of the Applicant, that shall be scanned and sent through the official email id of the Applicant via email to the below specified email addresses, along with the details of names, designations, official email ids and mobile nos. of each of the members of the Applicant who wish to attend the pre-application conference. Such requests shall be sent latest by **28th October, 2022**. The Authority or its authorized representatives shall send the pre-application conference VC link directly to the e-mail ids before the pre-application conference.

All emails should be addressed to:

(i) The Director, Directorate of Agriculture, Government of Goa (dir-agri.goa@nic.in)

with a copy to:

(ii) The Administrator, Sanjivani Sahakari Sakhar Karkhana Ltd. (sugarsanjivani@gmail.com), and;

(iii) Director, Department of Public Private Partnership (ppp-cell.goa@nic.in)

Similarly, for attending the Pre-Application Conference in person, request for attending the same shall have to be made on the letterhead of the Applicant, that shall be scanned and sent through the official email id of the Applicant via email along with the details of names, designations, official email ids and mobile nos. of each of the members of the Bidder who wish to attend the same. Such requests shall be sent latest by **28th October, 2022**. **The Authority reserves the right to not permit entry to Applicants who have not made any such requests by the specified date.**

1.3. Schedule of Bidding Process

The Authority shall endeavor to adhere to the following schedule:

Event Description	Date
1. Issue of RFQ	: <u>6th October, 2022</u>
1. Last date for receiving queries	: <u>28th October, 2022</u>
2. Pre-Application Conference	: 1500 Hrs (IST) on <u>31st October, 2022</u>
3. Response to queries	: <u>10th November, 2022</u>
4. Application Due Date & Time (online mode)	: <u>25th November, 2022</u> upto 1700 Hrs (IST)
5. Application Due Date & Time (Hard Copy to Authority)	: <u>29th November, 2022</u> upto 1500 Hrs (IST)
6. Opening of RFQ Applications (Online & Hard Copy)	: <u>29th November, 2022</u> at 1600 Hrs (IST)
7. Announcement of Shortlist	: To be intimated

<u>Bid Stage</u>	Estimated Date
1. Sale of Bid Documents	To be intimated to Shortlisted Bidders
2. Last date for receiving queries	To be intimated to Shortlisted Bidders
3. Pre-Bid Conference	To be intimated to Shortlisted Bidders
4. Authority response to queries	To be intimated to Shortlisted Bidders
5. Bid Due Date	To be intimated to Shortlisted Bidders
6. Opening of Bids	On Bid Due Date or as specified in the RFP
7. Letter of Award (LoA)	Within 60 days of Bid Due Date
8. Validity of Bids	120 days from Bid Due Date
9. Signing of Concession Agreement	Within 45 days of award of LoA

1.4. Pre-application Conference

The date, time and venue of the Pre-application Conference shall be:

Date: 31st October, 2022

Time: 1500 Hrs (IST)

Venue: Conference Hall,
2nd Floor,
Secretariat - Porvorim
Goa 403 521

The Authority reserves the right to not permit entry to Applicants who have not made any requests as per clause 1.2.11 for attending the pre-application conference. Further the Authority reserves the right to restrict the entry only to interested Applicants.

(In case of any change in venue, the same shall be intimated to interested parties confirming their participation as per clause 5.1 of this RFQ Document)

2. INSTRUCTIONS TO APPLICANTS

A. GENERAL

2.1 Scope of Application

2.1.1 The Authority / GoG wishes to receive Applications for Qualification in order to short-list experienced and capable Applicants for the Bid Stage.

2.1.2 Short-listed Applicants may be subsequently invited to submit the Bids for the Project.

2.2 Eligibility of Applicants

2.2.1 For determining the eligibility of Applicants for their prequalification hereunder, the following shall apply:

- a. The Applicant for pre-qualification may be a single entity or a group of entities (the “**Consortium**”), coming together to implement the Project. However, no applicant applying individually or as a member of a Consortium, as the case may be, can be member of another Applicant. For the avoidance of doubt, an Associate of an Applicant or Applicants having a common Director shall not be entitled to submit another Bid. The term Applicant used herein would apply to both a single entity and a Consortium. In case of Consortium, the maximum number of members in the consortium shall not exceed three.
- b. An Applicant may be an individual, private entity, a registered society / registered co-operative society, a Government-owned entity or any combination of them with a formal intent to enter into an agreement or under an existing agreement to form a Consortium. A Consortium shall be eligible for consideration subject to the conditions set out in Clause 2.2.6 below.
- c. An Applicant shall not have a conflict of interest (the “**Conflict of Interest**”) that affects the Bidding Process. Any Applicant found to have a Conflict of Interest shall be disqualified². An Applicant may be considered to have a Conflict of Interest that affects the Bidding Process, if:
 - i. the Applicant, its Member or Associate (or any constituent thereof) and any other Applicant, its Member or any Associate thereof (or any constituent thereof) have common controlling shareholders or other ownership interest; provided that this disqualification shall not apply in cases where the direct or indirect shareholding of an Applicant, its Member or an Associate thereof (or any shareholder thereof having a shareholding of more than 5 per cent of the paid up and subscribed share capital of such Applicant, Member or Associate, as the case may be) in the other Applicant, its Member or Associate is less than 5 per cent of the subscribed and paid up equity share capital thereof; provided further that this disqualification shall not apply to any ownership by a bank,

² The Provisions of sub clauses (i), (iii) and (v) shall not be applicable to government companies.

insurance company, pension fund or a public financial institution referred to in sub-section (72) of section 2 of the Companies Act, 2013. For the purposes of this Clause 2.2.1(c), indirect shareholding held through one or more intermediate persons shall be computed as follows: (aa) where any intermediary is controlled by a person through management control or otherwise, the entire shareholding held by such controlled intermediary in any other person (the “**Subject Person**”) shall be taken into account for computing the shareholding of such controlling person in the Subject Person; and (bb) subject always to sub-clause (aa) above, where a person does not exercise control over an intermediary, which has shareholding in the Subject Person, the computation of indirect shareholding of such person in the Subject Person shall be undertaken on a proportionate basis; provided, however, that no such shareholding shall be reckoned under this sub-clause(bb) if the shareholding of such person in the intermediary is less than 26% of the subscribed and paid up equity shareholding of such intermediary; or

- ii. a constituent of such Applicant is also a constituent of another Applicant; or
 - iii. Such Applicant or any Associate thereof receives or has received any direct or indirect subsidy, grant, concessional loan or subordinated debt from any other Applicant, or any Associate thereof or has provided any such subsidy, grant, concessional loan or subordinated debt to any other Applicant, its Member or any Associate thereof; or
 - iv. Such Applicant has the same legal representative for purposes of this Application as any other Applicant; or
 - v. Such Applicant, or any Associate thereof has a relationship with another Applicant, or any Associate thereof, directly or through common third party/parties, that puts either or both of them in a position to have access to each other’s information about, or to influence the Application of either or each other; or
 - vi. Such Applicant or any Associate thereof has participated as a consultant to the Authority / GoG in the preparation of any documents, design or technical specifications of the Project.
- d. An Applicant shall be liable for disqualification if any legal, financial or technical adviser of the Authority / GoG in relation to the Project is engaged by the Applicant, its Member or any Associate thereof, as the case may be, in any manner for matters related to or incidental to the Project. For the avoidance of doubt, this disqualification shall not apply where such adviser was engaged by the Applicant, its Member or Associate in the past but its assignment expired or was terminated prior to the Application Due Date. Nor will this disqualification apply where such adviser is engaged after a period of 3 (three) years from the date of commercial operation of the Project.

Explanation: In case an Applicant is a Consortium, then the term Applicant as used in this Clause 2.2.1, shall include each Member of such Consortium.

2.2.2 To be eligible for pre-qualification and short-listing, an Applicant shall fulfill the following conditions of eligibility:

(A) **Technical Capacity:** For demonstrating technical capacity and experience (the “**Threshold Technical Capacity**”), the Applicant shall either:

be a single entity OR be a consortium and shall have over the past 5 (five) financial years preceding the Application Due Date:

a. Owned and operated sugar factor(ies) / Sugarcane crushing facility(ies) in India;

- i. with a cumulative sugarcane crushing capacity of not less than **1400 TCD** (Tons of Cane per Day), and;
- ii. Has crushed a cumulative quantity of atleast **4,20,000 Metric Tonnes of Sugarcane per year**, in any 03 (three) of the past 05 (five) financial years, and;
- iii. From the total quantity of sugarcane crushed in criteria (ii) above, atleast one single sugar factory / Sugarcane crushing facility should have crushed not less than **2,10,000 Metric Tonnes of Sugarcane per year**, in any 03 (three) of the past 05 (five) financial years, and;
- iv. Each of the Sugar Factories / Sugarcane crushing facilities considered for claiming the Technical Capacity shall be required to be in profits for each of the past 5 (five) financial years
- v. Each of the Sugar Factories / Sugarcane crushing facilities considered for claiming the Technical Capacity shall be required to be in operations as on the Application Due Date.

For the avoidance of doubt, experience of a Khandsari / Jaggery powder production units in crushing of sugarcane shall not be considered for the purpose of demonstrating technical capacity and experience.

AND

b. Owned and operated Ethanol production unit(s) in India;

- i. Has a cumulative production capacity of not less than **90 KLPD** of Ethanol, and;
- ii. Has produced not less than **27,000 KL per year** of Ethanol, in any 01 (one) financial year during the past 5 (five) financial years.
- iii. From the total quantity of ethanol produced in criteria (ii) above, has produced not less than **13,500 KL per year** of Ethanol by use of material from crushed sugarcane, for end use as blending in Petrol, in any 01 (one) financial year during the past 5 (five) financial years.

- iv. Each of the Ethanol production facilities considered for claiming the Technical Capacity shall be required to be in profits for each of the past 5 (five) financial years

Each of the Ethanol production facilities considered for claiming the Technical Capacity shall be required to be in operations as on the Application Due Date.

- (B) **Financial Capacity:** The Applicant / Bidder who may be **a single entity OR be a consortium**, shall have (the “**Financial Capacity**”) as below:

- (i) A minimum **Net Worth** of **INR 60 Crore (Indian Rupees Sixty Crore only)** at the close of the preceding financial year.

AND

- (ii) A minimum **Annual Turnover** of **INR 80 Crores (Indian Rupees Eighty Crore only)** each, in at least any 03 (three) of the past 05 (five) financial years.

Technical / Financial Capacity of Associates:

For computing the Technical Capacity and Financial Capacity of the Applicant/ Consortium Members under Clauses 2.2.2, 2.2.4 and 3.2, the Technical Capacity and Financial Capacity of their respective Associates would also be eligible, as specified in clause 2.2.9.

In case of a Consortium:

- (i) The combined Technical Capacity, Annual Turnover and Net Worth of those Members, who shall have an equity share of at least 26% (twenty six per cent) each in the SPV, should satisfy the above conditions of eligibility; provided that each such Member shall, hold equity share capital not less than: (i) 26% (twenty six per cent) of the subscribed and paid up equity of the SPV; and (ii) 5% (five per cent) of the Total Project Cost specified in the Concession Agreement. However, the Lead Member of the Consortium shall be required to hold the highest subscribed and paid up equity share in the SPV.
- (ii) The Lead Member of the Consortium shall be required to fulfill atleast 50% of the Financial Capacity.

2.2.3 The Applicant / Bidder (all members of the Consortium) shall be jointly and severally responsible for performance as per the conditions of this RFQ and subsequently the Bidding Documents, comprising the RFP and the Concession Agreement.

2.2.4 The Applicants shall enclose with its application, to be submitted as per the format at Appendix-I, complete with its Annexure, the following³:

³ Only in jurisdictions that do not have statutory auditors, the firm of auditors which audits the annual accounts of the Applicant may provide the certificates required under this RFQ.

- i. Certificate(s) from statutory auditors of the Applicants or its Associates stating the Technical Capacity parameters, as the case may be, during the past 5 (five) years specified in paragraph 2.2.2(A) above.; and
 - ii. Certificate(s) from its statutory auditors of the Applicant or its Associates specifying the following Financial Capacity parameters, as the case may be, specified in paragraph 2.2.2(B) above:
 - a. the Net Worth of the Applicant, as at the close of the preceding financial year, and also specifying that the methodology adopted for calculating such Net Worth conforms to the provisions of this Clause 2.2.4(ii). For the purposes of this RFQ, Net Worth (the “**Net Worth**”) shall mean the sum of subscribed and paid up equity and reserves from which shall be deducted the sum of revaluation reserves, miscellaneous expenditure not written off and reserves not available for distribution to equity shareholders.
 - b. The **Annual Turnover** of the Applicant, in each of the past 05 (five) financial years. (2021-22, 2020-21, 2019-20, 2018-19, 2017-18).⁴
- 2.2.5 The Applicant should submit a Power of Attorney as per the format at Appendix-II, authorizing the signatory of the Application to commit the Applicant. In the case of a consortium, the Members should submit a Power of Attorney in favor of the lead Member as per format at Appendix-III.
- 2.2.6 Upon selection, the Applicant shall be required to form a Special Purpose Vehicle, incorporated under the Indian Companies Act 2013 (the “**SPV**”), to execute the Concession Agreement and implement the Project. In case the Applicant is a Consortium, it shall, in addition to forming an SPV, comply with the following additional requirements:
- (a) Number of **members in a consortium shall not exceed 3 (three)**, and shall hold equity in the proportion committed in the Jt. Bidding Agreement;
 - (b) subject to the provisions of sub-clause (a) above, the Application should contain the information required for each member of the Consortium;
 - (c) members of the Consortium shall nominate one member as the lead member (the “**Lead Member**”), who shall have the highest equity share holding of the paid up and subscribed equity of the SPV. The nomination(s) shall be supported by a Power of Attorney, as per the format at Appendix-III, signed by all the other members of the Consortium; The Lead Member of the Consortium shall be required to fulfill atleast 50% of the Financial Capacity;

⁴ In case that the audited financial statements for the financial year 2021-22 are not ready as on date of the Application Due Date, a letter confirming the same along with a provisional statement from the Statutory Auditor shall be provided. In such case, the shortlisting shall be subject to submission of the audited financial statement for the financial year 2021-22.

- (d) the Application should include a brief description of the roles and responsibilities of individual members, particularly with reference to financial, technical and O&M obligations;
- (e) an individual Applicant cannot at the same time be a member of a Consortium applying for pre-qualification. Further, a member of a particular Applicant Consortium cannot be member of any other Applicant Consortium applying for pre-qualification; For the avoidance of doubt, an Associate of an Applicant / Consortium member or Applicants / Consortium members having a common Director shall not be entitled to submit another application for pre-qualification.
- (f) the parties to a Consortium shall form an appropriate SPV to execute the Project if awarded to the Consortium; Such SPV shall be in the same shareholding as committed in the Jt. Bidding Agreement.
- (g) members of the Consortium shall enter into a binding Joint Bidding Agreement, substantially in the form specified at Appendix-IV (the “**Jt. Bidding Agreement**”) for the purpose of making the Application and submitting Bid in the event of being short-listed. The Jt. Bidding Agreement, to be submitted along with the Application, shall, inter alia:
 - (i) convey the intent to form an SPV with shareholding/ownership equity commitment(s) in accordance with this RFQ, which would enter into the Concession Agreement and subsequently perform all the obligations of the Concessionaire in terms of the Concession Agreement, in case the concession to undertake the Project is awarded to the Consortium;
 - (ii) clearly outline the proposed roles and responsibilities of each member at each stage;
 - (iii) commit the equity stake to be held by each member;
 - (iv) commit that each of the member, whose experience will be evaluated for the purposes of this RFQ, shall subscribe to 26% (twenty six per cent) or more of the paid up and subscribed equity of the SPV and shall further commit that each such member shall, at all times during the Concession Period of the Project, hold equity share capital not less than: (i) 26% (twenty six per cent) of the subscribed and paid up equity share capital of the SPV; and (ii) 5% (five per cent) of the Total Project Cost specified in the Concession Agreement; However, the Lead Member of the Consortium shall commit to hold the highest subscribed and paid up equity share in the SPV.
 - (v) members of the Consortium undertake that they shall collectively hold 100% (hundred per cent) of the subscribed and paid up equity of the SPV at all times of the Concession Period of the Project; and

- (vi) include a statement to the effect that all members of the Consortium shall be liable jointly and severally for all obligations of the Concessionaire in relation to the Project in accordance with the Concession Agreement; and
 - (vii) undertake that there shall be no dilution of the equity share capital or any agreement whatsoever for committing any equity share capital in the Project SPV, prior to the date of signing of the Concession Agreement or during the Concession Period; and
 - (h) except as provided under this RFQ and the Bidding Documents, there shall not be any amendment to the Jt. Bidding Agreement without the prior written consent of the Authority / GoG.
- 2.2.7 Any entity which has been barred by the Central/State Government, or any entity controlled by it, from participating in any project (BOT or otherwise), and the bar subsists as on the date of Application, would not be eligible to submit an Application, either individually or as member of a Consortium.
- 2.2.8 An Applicant including any Consortium member or Associate should, in the last 3 (three) years, have neither failed to perform on any contract, as evidenced by imposition of a penalty by an arbitral or judicial authority or a judicial pronouncement or arbitration award against the Applicant, Consortium Member or Associate, as the case may be, nor been expelled from any project or contract by any public entity nor have had any contract terminated by any public entity for breach by such Applicant, Consortium member or Associate.
- 2.2.9 In computing the Technical Capacity and Financial Capacity of the Applicant/ Consortium Members under Clauses 2.2.2, 2.2.4 and 3.2, the Technical Capacity and Financial Capacity of their respective Associates would also be eligible hereunder.

For purposes of this RFQ, Associate means, in relation to the Applicant/ Consortium Member, a person who controls, is controlled by, or is under the common control with such Applicant/ Consortium Member (the “**Associate**”). As used in this definition, the expression “control” means, with respect to a person which is a company or corporation,

- a) the ownership, directly or indirectly, of more than 50% (fifty per cent) of the voting shares of such entity; or
- b) holding more than 50% (fifty per cent) of such entity by virtue of an agreement;
- c) power to govern the policy decisions of such entity under statute or an agreement; or
- d) to appoint or remove the majority of members of the board of directors; or
- e) to cast majority of votes at a meeting of the board of directors;

and with respect to an entity which is not a company or corporation, the power to direct the management and policies of such entity, whether by operation of law or by contract or otherwise. It is clarified that a certificate from a qualified external auditor who audits the book of accounts of the Applicant or the Consortium Member shall be provided to demonstrate that an entity is an Associate of the Applicant or the Consortium as the case

may be. For the avoidance of doubt, being a Trustee of a Trust shall not be construed as having “control” for the purpose of this clause.

2.2.10 The following conditions shall be adhered to while submitting an Application:

- (a) Applicants should attach clearly marked and referenced continuation sheets in the event that the space provided in the prescribed forms in the Annexes is insufficient. Alternatively, Applicants may format the prescribed forms making due provision for incorporation of the requested information;
- (b) Information supplied by an Applicant (or other constituent member if the Applicant is a Consortium) must apply to the Applicant, Member or Associate named in the Application and not, unless specifically requested, to other associated companies or firms. Invitation to submit Bids will be issued only to Applicants whose identity and/ or constitution is identical to that at pre-qualification;
- (c) in responding to the pre-qualification submissions, Applicant / Consortium should demonstrate their capabilities in accordance with Clause 3.1 below; and
- (d) in case the Applicant is a consortium, members of the Consortium should together satisfy the pre-qualification requirements to the extent specified herein.

2.2.11 While Qualification is open to entities from any country, the following provisions shall apply:

- (a) Where, on the date of the Application, not less than 25% (twenty five per cent) or more of the aggregate issued, subscribed and paid up equity share capital in an Applicant or its Member is held by persons resident outside India or where an Applicant or its Member is controlled by persons resident outside India; or
- (b) if at any subsequent stage after the date of the Application, there is an acquisition of not less than 25% (twenty five per cent) of the aggregate issued, subscribed and paid up equity share capital or control, by persons resident outside India, in or of the Applicant or its Member;

then the Qualification of such Applicant or in the event described in sub clause (b) above, the continued Qualification of the Applicant shall be subject to approval of the Authority / GoG from national security and public interest perspective. The decision of the Authority / GoG in this behalf shall be final and conclusive and binding on the Applicant.

The holding or acquisition of equity or control, as above, shall include direct or indirect holding/ acquisition, including by transfer, of the direct or indirect legal or beneficial ownership or control, by persons acting for themselves or in concert and in determining such holding or acquisition, the Authority / GoG shall be guided by the principles, precedents and definitions contained in the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, or any substitute thereof, as in force on the date of such acquisition.

The Applicant shall promptly inform the Authority of any change in the shareholding, as above, and failure to do so shall render the Applicant liable for disqualification from the Bidding Process.

2.2.12 Notwithstanding anything to the contrary contained herein, in the event that the audited financial statements for the financial year 2021-22 are not ready as on the Application Due Date, a letter confirming the same along with a provisional statement from the Statutory Auditor shall be provided. In such case, the shortlisting shall be subject to submission of the audited financial statement for the financial year 2021-22. For the avoidance of doubt, financial year shall, for the purposes of an Application hereunder, mean the accounting year followed by the Applicant in the course of its normal business.

2.3 Change in composition of the Consortium

2.3.1 Change in the composition of a Consortium will not be permitted by the Authority / GoG during the Qualification Stage.

2.3.2 Where the Applicant⁵ is a Consortium, change in the composition of a Consortium may be permitted by the Authority during the Bid Stage, only where:

- (a) the application for such change is made no later than 21 (twenty one) days prior to the Bid Due Date;
- (b) the Lead Member continues to be the Lead Member of the Consortium;
- (c) the proposed substitute is at least equal, in terms of Technical Capacity and Financial Capacity, if any drawn at the pre-qualification stage, to the Consortium Member who is sought to be substituted and the modified Consortium shall continue to meet the pre-qualification and short-listing criteria for Applicants; and
- (d) the new Member(s) expressly adopt(s) the Application already made on behalf of the Consortium as if it were a party to it originally, and is not an Applicant/ Member/Associate of any other Consortium bidding for this Project.

2.3.3 Approval for change in the composition of a Consortium shall be at the sole discretion of the Authority and must be approved by the Authority in writing.

2.3.4 The modified/ reconstituted Consortium shall submit a revised Jt. Bidding Agreement before the Bid Due Date.

⁵ The option of change in composition of the Consortium which is available under clause 2.3.2 may be exercised by any Applicant who is pre-qualified either as a Consortium or as a single entity. In the case of a single entity Applicant adding a Consortium Member at the Bid Stage, the single entity Applicant shall be the Lead Member of the Consortium. Provided, however, that no member of such Consortium shall be an Applicant of the member of a Consortium which has been pre-qualified.

2.3.5 Notwithstanding anything to the contrary contained in sub-clause (c) (i) of Clause 2.2.1, an Applicant may, within 10 (ten) days after the Application Due Date, remove from its Consortium any Member who suffers from a Conflict of Interest, and such removal shall be deemed to cure the Conflict of Interest arising in respect thereof.

2.3.6 Notwithstanding anything to the contrary contained in clause 2.3.2, the Authority reserves the exclusive right to reject any proposal of an Applicant to change the composition of its Consortium or that of a single entity to add a Consortium member, without assigning any reason whatsoever.

2.4 Number of Applications and costs thereof

2.4.1 No Applicant shall submit more than one Application for the Project. An applicant applying individually or as a member of a Consortium shall not be entitled to submit another application either individually or as a member of any Consortium, as the case may be.

2.4.2 The Applicants shall be responsible for all of the costs associated with the preparation of their Applications and their participation in the Bidding process. The Authority / GoG will not be responsible or in any way liable for such costs, regardless of the conduct or outcome of the Bidding Process.

2.5 Site visit and verification of information

Applicants are encouraged to submit their respective Applications after visiting the Project Site and ascertaining for themselves the site conditions, an independent detailed inspection / examination of the existing plant and machinery at the SSSK, the current status and future potential for production and sourcing of sugarcane and other raw material in Goa and from outside Goa if necessary, traffic, location, surroundings, climate, availability of power, water, and other utilities for redevelopment of the existing SSSK / the Project, access to site, handling and storage of materials, weather data, applicable laws and regulations, and any other matter considered relevant by them.

2.6 Acknowledgement by Applicant

2.6.1 It shall be deemed that by submitting the Application, the Applicant has:

- (a) made a complete and careful examination of the RFQ;
- (b) received all relevant information requested from the Authority / GoG;
- (c) accepted the risk of inadequacy, error or mistake in the information provided in the RFQ or furnished by or on behalf of the Authority / GoG relating to any of the matters referred to in Clause 2.5 above; and
- (d) agreed to be bound by the undertakings provided by it under and in terms hereof.

- (e) satisfied itself about all matters, things and information including matters required for submitting an informed Application in accordance with the RFQ Document;
- (f) Downloaded / read all response to pre-bid queries, clarification and addenda issued by the Authority and taken due cognisance of the same while submitting its Bid.

2.6.2 The Authority / GoG shall not be liable for any omission, mistake or error in respect of any of the above or on account of any matter or thing arising out of or concerning or relating to the RFQ or the Bidding Process, including any error or mistake therein or in any information or data given by the Authority / GoG.

2.7 Right to accept or reject any or all Applications / Bids

2.7.1 Notwithstanding anything contained in this RFQ, the Authority / GoG reserves the right to accept or reject any Application and to annul the Bidding Process and reject all Applications/Bids, at any time without any liability or any obligation for such acceptance, rejection or annulment, and without assigning any reasons thereof. In the event that the Authority / GoG rejects or annuls all the Bids, it may, in its discretion, invite all eligible Bidders to submit fresh Bids hereunder.

2.7.2 The Authority / GoG reserves the right to reject any Application and/ or Bid if:

- (a) at any time, a material misrepresentation is made or uncovered, or
- (b) the Applicant does not provide, within the time specified by the Authority / GoG, the supplemental information sought by the Authority / GoG for evaluation of the Application.

If the Applicant/Bidder is a Consortium, then the entire Consortium may be disqualified/rejected. If such disqualification/rejection occurs after the Bids have been opened and the Highest Bidder gets disqualified / rejected, then the Authority / GoG reserves the right to:

- (i) invite the remaining Bidders to match the Highest Bidder / submit their Bids in accordance with the RFP; or
- (ii) take any such measure as may be deemed fit in the sole discretion of the Authority / GoG, including annulment of the Bidding Process.

2.7.3 In case it is found during the evaluation or at any time before signing of the Concession Agreement or after its execution and during the period of subsistence thereof, including the concession thereby granted by the Authority / GoG, that one or more of the pre-qualification conditions have not been met by the Applicant, or the Applicant has made material misrepresentation or has given any materially incorrect or false information, the Applicant shall be disqualified forthwith if not yet appointed as the Concessionaire either by issue of the LOA or entering into of the Concession Agreement, and if the Applicant/SPV has already been issued the LOA or has entered into the Concession Agreement, as the case may be, the same shall, notwithstanding anything to the contrary contained therein or in this RFQ, be liable to be terminated, by a communication in writing by the Authority / GoG to the Applicant, without the Authority / GoG being liable in any

manner whatsoever to the Applicant and without prejudice to any other right or remedy which the Authority / GoG may have under this RFQ, the Bidding Documents, the Concession Agreement or under applicable law.

2.7.4 The Authority / GoG reserves the right to verify all statements, information and documents submitted by the Applicant in response to the RFQ. Any such verification or lack of such verification by the Authority / GoG shall not relieve the Applicant of its obligations or liabilities hereunder nor will it affect any rights of the Authority / GoG thereunder.

B. DOCUMENTS

2.8 Contents of the RFQ

This RFQ comprises the disclaimer set forth hereinabove, the contents as listed below, and will additionally include any Addenda issued in accordance with Clause 2.10.

Invitation for Qualification

- Section 1: Introduction
- Section 2: Instructions to Applicants
- Section 3: Criteria for Evaluation
- Section 4: Fraud & Corrupt Practices
- Section 5: Pre-Application Conference
- Section 6: Miscellaneous

Appendices

- i. Letter comprising the Application
- ii. Power of Attorney for signing of Application
- iii. Power of Attorney for Lead Member of Consortium
- iv. Joint Bidding Agreement for Consortium
- v. Guidelines of the Department of Divestment
- vi. Enclosure-I: Reference Document - Detailed Project Report (DPR) prepared by the Authority, through a Technical Consultant

2.9 Clarifications

- 2.9.1 Applicants requiring any clarification on the RFQ may notify the Authority / GoG in writing or by e-mail in accordance with Clause 1.2.11. They should send in their queries before the date specified in the schedule of Bidding Process contained in Clause 1.3. The Authority / GoG shall endeavor to respond to the queries within the period specified therein, but no later than 10 (ten) days prior to the Application Due Date. The responses will be published on the e-procurement portal, without identifying the source of queries.
- 2.9.2 The Authority / GoG shall endeavor to respond to the questions raised or clarifications sought by the Applicants. However, the Authority / GoG reserves the right not to respond to any question or provide any clarification, in its sole discretion, and nothing in this Clause shall be taken or read as compelling or requiring the Authority / GoG to respond to any question or to provide any clarification. Any response provided by the Authority shall be in the form of response to queries / clarifications / addenda, that shall be posted on the eprocurement portal and accessible by all Bidders. The identity of the Bidder seeking queries / clarification shall however not be disclosed.
- 2.9.3 The Authority / GoG may also on its own motion, if deemed necessary, issue interpretations and clarifications to all Applicants. All clarifications and interpretations issued by the Authority / GoG shall be deemed to be part of the RFQ. Verbal clarifications and information given by the Authority / GoG or its employees or handholding department

or representatives shall not in any way or manner be binding on the Authority / GoG / handholding department.

2.10 Amendment of RFQ

2.10.1 At any time prior to the deadline for submission of Application, the Authority / GoG may, for any reason, whether at its own initiative or in response to clarifications requested by an Applicant, modify the RFQ by the issuance of Addenda.

2.10.2 Any Addendum / clarifications / additional information thus issued will only be published on the e-procurement portal. Applicants are required to check the e-procurement portal for any such Addendum / clarifications / additional information, if any, until the Application Due Date and time. For any Application received, it shall be deemed that the Applicant has downloaded, read, taken note of and accepted all Addendum / clarifications / additional information, published by the Authority on the e-procurement portal, prior to the deadline for submission of the Application.

2.10.3 In order to afford the Applicants a reasonable time for taking an Addendum into account, or for any other reason, the Authority / GoG may, at its own discretion, extend the Application Due Date.

C. PREPARATION AND SUBMISSION OF APPLICATION

2.11 Language

The Application and all related correspondence and documents in relation to the Bidding Process shall be in English language. Supporting documents and printed literature furnished by the Applicant with the Application may be in any other language provided that they are accompanied by appropriate translations of the pertinent passages in the English language, duly authenticated and certified by the Applicant. Supporting materials, which are not translated into English, may not be considered. For the purpose of interpretation and evaluation of the Application, the English language translation shall prevail.

2.12 Format and signing of Application

2.12.1 The Applicant shall provide all the information sought under this RFQ. The Authority / GoG will evaluate only those Applications that are received in the required formats and complete in all respects. Incomplete and /or conditional Applications shall be liable for rejection.

2.12.2 The Applicant shall prepare 1 (one) original set of the Application (together with originals/copies of documents required to be submitted along therewith pursuant to this RFQ) and clearly marked "ORIGINAL". The mode of submission shall be as below:

- (i) The scanned copy of the Application marked as "ORIGINAL", shall be submitted through the online mode, i.e. only through the e-procurement portal (<https://eprocure.goa.gov.in/nicgep/app>), within the date and time stipulated for "online submission"; **and**
- (ii) The Application marked as "ORIGINAL" along with 02 (two) copies of the Application and documents, which shall be marked as "COPY - 1" and "COPY - 2", respectively, shall be submitted in hard copy, to the Authority, within the date and time stipulated for "hard copy submission".

- (iii) In the event of any discrepancy between the submissions made online, original and the copies, the online submissions shall prevail, and in case of any variation between the documents submitted online and that submitted in original, the Authority shall reserve the right to reject the application.
- (iv) The Authority shall reserve its right to seek clarifications, additional supporting documents, etc. in case it so desires, for any document submitted by the Application.
- (v) Applications not received in manner prescribed in this clause 2.12.2 shall be summarily rejected.

2.12.3 The Application and its copy shall be typed or written in indelible ink and signed by the authorized signatory of the Applicant who shall also initial each page of the Application (including each Appendix and Annex) in blue ink. In case of printed and published documents, only the cover shall be initialed. All the alterations, omissions, additions or any other amendments made to the Application shall be initialed by the person(s) signing the Application. The Application shall contain page numbers and shall be bound together in a manner that does not allow replacement of any page.

2.13 Sealing and Marking of Applications for submission in hard copy

2.13.1 The Applicant shall submit the Application in the format specified at Appendix-I, together with the documents specified in Clause 2.13.2 and in the modes specified in clause 2.12.2. As specified in clause 2.12.2, in addition to the online submission, the application shall be made in hard copy, that shall be in a sealed outer envelope marked as "APPLICATION". The Applicant shall seal the original and the copies of the Application, together with their respective enclosures, in separate envelopes duly marking the envelopes as "ORIGINAL" "COPY 1" and "COPY 2". The envelopes shall then be sealed in an outer envelope which shall also be marked in accordance with Clauses 2.13.2 and 2.13.3.

2.13.2 Each envelope shall contain:

- (i) Application in the prescribed format (Appendix-I) along with Annexes and supporting documents in formats wherever prescribed;
- (ii) Power of Attorney for signing the Application as per the format at Appendix-II;
- (iii) if applicable, the Power of Attorney for Lead Member of Consortium as per the format at Appendix-III;
- (iv) Copy of the Jt. Bidding Agreement, in case of a Consortium as per format in Appendix- IV;
- (v) Copy of Memorandum and Articles of Association, if the Applicant/ Consortium member is a body corporate, and if a partnership then a copy of its partnership deed;
- (vi) Copies of Applicant's duly audited balance sheet and profit and loss account for the preceding five years;

Each of the Envelopes shall clearly bear the following identification:

“Application for Pre-qualification: Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis”

and shall clearly indicate the name and address of the Applicant. In addition, the Application Due Date should be indicated on the right hand corner of each of the envelopes.

2.13.3 Each of the envelopes shall be addressed to:

Director,
Directorate of Agriculture,
Krishi Bhavan,
Tonca, Caranzalem - Goa 403 002

2.13.4 If the envelopes are not sealed and marked as instructed above, the Authority / GoG assumes no responsibility for the misplacement or premature opening of the contents of the Application and consequent losses, if any, suffered by the Applicant.

2.13.5 Applications submitted by e-mail or any other mode, or only in online mode or only in hard copy shall not be entertained and shall be rejected.

2.14 Application Due Date

2.14.1 Applications including the documents listed at clause 2.13.2 of the RFQ shall be submitted online through the e-procurement portal <https://eprocure.goa.gov.in/nicgep/app> before the Application Due Date & Time (for online mode) specified in clause 1.3. Documents listed at clause 2.13.2 of the RFQ shall also be physically submitted on or before the Application Due Date & Time (for Hard Copy to Authority) specified in clause 1.3, at the address provided in Clause 2.13.3 in the manner and form as detailed in clauses 2.12 and 2.13 of this RFQ. A receipt thereof should be obtained from the employee of the Authority at the inward section at the office of Director, Directorate of Agriculture, Government of Goa.

2.14.2 The Authority / GoG may, in its sole discretion, extend the Application Due Date by issuing an Addendum in accordance with Clause 2.10 uniformly for all Applicants.

2.15 Late Applications

E-procurement portal <https://eprocure.goa.gov.in/nicgep/app> shall not allow submission of any Application after the prescribed date and time at Clause 1.3. Physical receipt of documents listed at Clause 2.13.2 of the RFQ after the prescribed date and time at Clause 1.3 or physical submission without an online submission shall not be considered and the Application shall be summarily rejected.

For avoiding any last-minute technical issues, Applicants are advised to submit their Applications ahead of the specified time.

Applications received by the Authority / GoG in hard copy after the specified time on the Application Due Date shall not be eligible for consideration and shall be summarily rejected.

2.16 Modifications/ substitution/ withdrawal of Applications

- 2.16.1 The Applicant may modify, substitute or withdraw its Application after submission, provided that written notice of the modification, substitution or withdrawal is received by the Authority / GoG prior to Application Due Date. No Application shall be modified, substituted or withdrawn by the Applicant on or after the Application Due Date.
- 2.16.2 The modification, substitution or withdrawal notice (for hard copy submission, if already submitted) shall be prepared, sealed, marked, and delivered in accordance with Clause 2.13, with the envelopes being additionally marked “MODIFICATION”, “SUBSTITUTION” or “WITHDRAWAL”, as appropriate. For the online submission, desired modifications may be made and the Application be resubmitted prior to the Application Due Date (online mode).
- 2.16.3 Any alteration/modification in the Application or additional information supplied subsequent to the Application Due Date, unless the same has been expressly sought for by the Authority / GoG, shall be disregarded.

D. EVALUATION PROCESS

2.17 Opening and Evaluation of Applications

- 2.17.1 The Authority / GoG shall open the Applications at the specified time on the Application Due Date, at the place specified in Clause 2.13.3 and in the presence of the Applicants who choose to attend.
- 2.17.2 Applications for which a notice of withdrawal has been submitted in accordance with Clause 2.16 shall not be opened.
- 2.17.3 The Authority / GoG will subsequently examine and evaluate Applications in accordance with the provisions set out in Section 3.
- 2.17.4 Applicants are advised that pre-qualification of Applicants will be entirely at the discretion of the Authority / GoG. Applicants will be deemed to have understood and agreed that no explanation or justification on any aspect of the Bidding Process or selection will be given.
- 2.17.5 Any information contained in the Application shall not in any way be construed as binding on the Authority / GoG, its agents, successors or assigns, but shall be binding against the Applicant if any Project is subsequently awarded to it under the Bidding Process on the basis of such information.
- 2.17.6 The Authority / GoG reserves the right not to proceed with the Bidding Process at any time without notice or liability and to reject any Application without assigning any reasons.
- 2.17.7 If any information furnished by the Applicant is found to be incomplete, or contained in formats other than those specified herein, the Authority / GoG may, in its sole discretion, exclude the relevant project/experience from the evaluation for confirming the Eligibility of the Applicant.

2.17.8 In the event that an Applicant / consortium member claims credit for an Eligible Project, and such claim is determined by the Authority / GoG as incorrect or erroneous, the Authority / GoG shall reject such claim and exclude the same from computation of the Eligibility of the Applicant. Where any information is found to be patently false or amounting to a material misrepresentation, the Authority / GoG reserves the right to reject the Application and/ or Bid in accordance with the provisions of Clauses 2.7.2 and 2.7.3.

2.18 Confidentiality

Information relating to the examination, clarification, evaluation, and recommendation for the short-listed pre-qualified Applicants shall not be disclosed to any person who is not officially concerned with the process or is not a retained professional advisor advising the Authority / GoG in relation to, or matters arising out of, or concerning the Bidding Process. The Authority / GoG will treat all information, submitted as part of Application, in confidence and will require all those who have access to such material to treat the same in confidence. The Authority / GoG may not divulge any such information unless it is directed to do so by any statutory entity that has the power under law to require its disclosure or is to enforce or assert any right or privilege of the statutory entity and/or the Authority / GoG as may be required by law or in connection with any legal process.

2.19 Tests of responsiveness

2.19.1 Prior to evaluation of Applications, the Authority / GoG shall determine whether each Application is responsive to the requirements of the RFQ. An Application shall be considered responsive only if:

- (a) it is received as per format at Appendix-I.
- (b) it is received by the Application Due Date for online submission as well as hard copy submission, including any extension thereof pursuant to Clause 2.14.2;
- (c) The hard copy is signed, sealed, compiled together and marked as stipulated in Clause 2.12 and 2.13, and the online submission is a scanned copy of the original documents / Application.
- (d) it is accompanied by the Power of Attorney(s) as specified in Clause 2.2.5 and in the case of a Consortium, the Power of Attorney as specified in Clause 2.2.6 (c);
- (e) it contains all the information and documents (complete in all respects) as requested in this RFQ;
- (f) it contains information in formats same as those specified in this RFQ;
- (g) it contains certificates from its statutory auditors⁶ in the formats specified at Appendix-I of the RFQ for each Eligible Project;

⁶ In jurisdictions that do not have statutory auditors, the firm of auditors which audits the annual accounts of the Applicant may provide the certificates required under this RFQ.

- (h) the Application Fee / Tender Fee to the Authority of ₹ 1,00,000 as specified in Clause 1.2.1 has been paid;
- (i) it is accompanied by the Jt. Bidding Agreement (for Consortium), specific to the Project, as stipulated in Clause 2.2.6(g);
- (j) it does not contain any condition or qualification; and
- (k) it is not non-responsive in terms hereof.

2.19.2 The Authority / GoG reserves the right to reject any Application which is non-responsive and no request for alteration, modification, substitution or withdrawal shall be entertained by the Authority / GoG in respect of such Application. Provided, however, that the Authority may, in its discretion, invite all the Applicant to rectify any infirmities or omissions if the same do not constitute a material modification of the Application.

2.20 Clarifications

2.20.1 To facilitate evaluation of Applications, the Authority / GoG may, at its sole discretion, seek clarifications from any Applicant regarding its Application. Such clarification(s) shall be provided within the time specified by the Authority / GoG for this purpose. Any request for clarification(s) and all clarification(s) in response thereto shall be in writing.

2.20.2 If an Applicant does not provide clarifications sought under clause 2.20.1 above within the prescribed time, its Application shall be liable to be rejected. In case the Application is not rejected, the Authority / GoG may proceed to evaluate the Application by construing the particulars requiring clarification to the best of its understanding, and the Applicant shall be barred from subsequently questioning such interpretation of the Authority / GoG.

E. QUALIFICATION AND BIDDING

2.21 Short-listing and notification

After the evaluation of Applications, the Authority / GoG will notify to the shortlisted pre-qualified Applicants (Bidders) who will be eligible for participation in the Bid Stage. At the same time, the Authority / GoG would notify the other Applicants that they have not been shortlisted. The Authority / GoG will not entertain any query or clarification from Applicants who fail to qualify. The Authority / GoG reserves its right to maintain confidentiality of the list of pre-qualified Applicants (Bidders), if so decided by the Authority / GoG.

2.22 Submission of Bids

The pre-qualified Bidders will be requested to submit a Bid in the form and manner to be set out in the Bidding Documents.

Only pre-qualified Applicants shall be invited by the Authority / GoG to submit their Bids for the Project. The Authority / GoG is likely to provide a comparatively short time span for submission of the Bids for the Project. The Applicants are therefore advised to visit the Project Site and familiarize themselves with the Project by the time of submission of the Application.

No extension of time is likely to be considered for submission of Bids pursuant to invitation that may be issued by the Authority / GoG.

2.23 Proprietary data

All documents and other information supplied by the Authority / GoG or submitted by an Applicant to the Authority / GoG shall remain or become the property of the Authority / GoG. Applicants are to treat all information as strictly confidential and shall not use it for any purpose other than for preparation and submission of their Application. The Authority / GoG will not return any Application or any information provided along therewith.

2.24 Correspondence with the Applicant

Save and except as provided in this RFQ, the Authority / GoG shall not entertain any correspondence with any Applicant in relation to the acceptance or rejection of any Application.

2.25 Procedure for submission on e-procurement portal

General Instructions

2.25.1 Applicants are required to enroll on the Government of Goa eProcurement System (<https://eprocure.goa.gov.in/nicgep/app>) by clicking on the link “Online bidder Enrolment”, which is free of charge.

2.25.2 As part of the enrolment process, the Applicants will be required to choose a unique login id and assign a password for their accounts.

Applicants are advised to register their valid email address and mobile numbers as part of the registration process. These would be used for any communication from the eProcurement System, **including if shortlisted and issuance of RFP.**

Upon enrolment, the Applicants will be required to register their valid Digital Signature Certificate (Class III Certificates with signing key usage) issued by any Certifying Authority recognized by CCA, with their profile.

Only one valid DSC should be registered by an Applicant / Bidder. Please note that the Applicants / Bidders are responsible to ensure that they do not lend their DSC's to others, which may lead to misuse.

Applicants / Bidders then needs to log in to the site through the secured log-in by entering their user ID / password and the password of the DSC / e-Token.

Applicants / Bidders should take into account any response to pre-application queries, clarifications, Addendum / Addenda published on the e-procurement website before submitting their Applications. Applicants / Bidders may carefully go through the RFQ document to understand the documents required to be submitted as part of the Application. Any deviations from these may lead to rejection of the bid.

Applicants / Bidders, in advance, should get ready the Application documents to be submitted as indicated in the RFQ document / schedule and generally, they can be in PDF / XLS / RAR /

DWF/JPG formats. Application documents may be scanned with 100 dpi with black and white option, which helps in reducing size of the scanned document.

2.25.3 Steps for participation in the RFQ:

Step-1:

- This step is applicable in case the Applicant / Bidder does not have a valid Class-III Digital Certificate (signing and encryption component). If Applicant / Bidder possesses such Certificate, then they may refer Step 2 directly.
- Obtain a valid Class-III Digital certificate from one of the vendors approved by the Controller of Certifying Authorities, Government of India, list of approved vendors is available on the website- <http://cca.gov.in/>
- It is the Applicant's / Bidder's responsibility to obtain the DSC and submit the Application online within the timelines specified in the RFQ document. The Authority accepts no responsibility towards any delay in the process of obtaining the DSC.

Step-2:

- Applicants / Bidders are required to enroll on the Government of Goa eProcurement System (<https://eprocure.goa.gov.in/nicgep/app>) by clicking on the link "Online bidder Enrollment" on the eProcurement System which is free of charge.
- Any queries relating to the process of online bid submission or queries relating to eProcurement System in general may be directed to the 24x7 Helpdesk.

Step-3:

- Login to the site and request for the RFQ Documents for the relevant project on the portal from the listed tenders

Step-4:

- Pay Tender Processing Fee, and Application Fee / Tender Fee through the available online modes.
- The scanned copy of the Proof of payment is to be uploaded as part of the online submission of the Application documents.
- It is suggested that the payments are made well in advance so that the same are verified and confirmed by the eProcurement System.

Step-5:

- Upload the Documents required
- Applicants / Bidders should log into the site well in advance for Application / Bid submission so that they can upload the Application / Bid in time i.e. on or before the Application Due Time / bid submission time. Applicants / Bidders will be responsible for any delay due to other issues.
- The Applicant / Bidder has to digitally sign and upload the required bid documents one by one as indicated in the tender document.
- Applicant / Bidder has to select the payment option as "online" to pay the Tender Processing Fee as applicable and enter details of the instrument.
- Applicants / Bidders are requested to note that they should necessarily submit their Applications / Bids in the format provided and no other format is acceptable.
- The server time (which is displayed on the Bidders' dashboard) will be considered as the standard time for referencing the deadlines for submission of the Applications / Bids by the Applicants / Bidders, opening of Applications / Bids etc. The Applicants / Bidders should follow this time during Application / Bid submission.
- All the documents being submitted by the Applicants / Bidders would be encrypted using PKI encryption techniques to ensure the secrecy of the data. The data entered

cannot be viewed by unauthorized persons until the time of bid opening. The confidentiality of the bids is maintained using the secured Socket Layer 128 bit encryption technology. Data storage encryption of sensitive fields is done. Any Application / Bid that is uploaded to the server is subjected to symmetric encryption using a system generated symmetric key. Further this key is subjected to asymmetric encryption using buyers/bid opener's public keys. Overall, the uploaded Application / tender documents become readable only after the tender opening by the authorized bid openers.

- The uploaded Application / tender documents become readable only after the tender opening by the authorized bid openers.

Step-6:

- Submit the Application / Tender Online (technical submissions and financial bid documents, as applicable)
- Upon the successful and timely submission of Applications / Bids (i.e. after Clicking "Freeze Bid Submission" in the portal), the portal will give a successful Application / Bid submission message & a bid summary will be displayed with the Application / Bid no. and the date & time of submission of the Application / Bid with all other relevant details.
- The Application / Bid summary has to be printed and kept as an acknowledgement of the submission of the Application / Bid. This acknowledgement may be used as an entry pass for any Application / Bid opening meetings

Step-7:

- Submit hard copies of Application documents to the address of the Authority as specified in this RFQ.

2.25.4 Modifications/ Substitution/ withdrawal of Bids

The Applicant / Bidder may modify its Application / Bid after submission, by modifying its Application / Bid on the <https://eprocure.goa.gov.in/nicgep/app> portal, till the Application Due Date / Bid Due Date and any extension thereof. The procedure for modification of Applications / Bids is provided on the eProcurement System Portal.

3. CRITERIA FOR EVALUATION

3.1 Evaluation parameters

- 3.1.1 Only those Applicants / Consortiums who meet the eligibility criteria specified in Clauses 2.2.2 and 2.2.3 above shall qualify for evaluation under this Section 3. Applications of entities/ consortia who do not meet these criteria shall be rejected.
- 3.1.2 The Applicant's competence and capability is proposed to be established by the following parameters:
- (a) Technical Capacity; and
 - (b) Financial Capacity

3.2 Technical Capacity for the purposes of evaluation

- 3.2.1 The Technical Capacity of the Applicant shall be required to be demonstrated for meeting the Threshold Technical Capacity specified in clause 2.2.2. (A).a. and 2.2.2. (A).b.
- 3.2.2 In case of a Consortium, double counting for a particular Eligible Project shall not be permitted in respect of the same experience shall be permitted in any manner whatsoever

3.3 Details of Experience

- 3.3.1 The Applicant should furnish the details of Eligible Experience for the last 5 (five) financial years immediately preceding the Application Due Date.
- 3.3.2 The Applicants must provide the necessary information relating to Technical Capacity as per format at Annexure-II of Appendix-I.
- 3.3.3 The Applicant should furnish the required Project-specific information and evidence in support its claim of Technical Capacity, as per format at Annexure-IV of Appendix-I.

3.4 Financial information for purposes of evaluation

- 3.4.1 The Application must be accompanied by the Audited Annual Reports of the Applicant (of each member in case of a Consortium) for the last 5 (five) financial years, preceding the year in which the Application is made.
- 3.4.2 In case the annual accounts for the latest financial year are not audited and therefore the Applicant could not make it available, the Applicant shall give an undertaking to the same effect and the statutory auditor shall certify the same. In such a case, the evaluation shall be carried out based on the provisional statements as certified by the Statutory Auditor, and shall be subject to the same. In such case, the Applicant shall provide the Audited Annual Report for the year, immediately once the same is finalized and audited. In case of a variation between the Audited Financial Statement and the provisional statements submitted for such year,

causing a material difference in the eligibility status of the Applicant, the Applicant / Bidder shall Application / Bid of the Applicant / Consortium shall be summarily rejected.

- 3.4.3 The Applicant must establish the minimum Net worth and annual turnover specified in Clause 2.2.2 (B), and provide details as per format at Annexure-III of Appendix-I.

3.5 Short-listing of Applicants

- 3.5.1 The credentials of eligible Applicants shall be measured in terms of them fulfilling the Technical & Financial Capacity specified in this RFQ. In case of a Consortium, the experience and financial capacity of each of its Members, who have an equity share of at least 26% (twenty six per cent) in such Consortium, shall be summed up for arriving at the Technical & Financial Capacity / Eligibility of the Consortium.
- 3.5.2 The Authority shall shortlist all pre-qualified Applicants for participation in the Bid Stage.

4. FRAUD AND CORRUPT PRACTICES

- 4.1 The Applicants and their respective officers, employees, agents and advisers shall observe the highest standard of ethics during the Bidding Process. Notwithstanding anything to the contrary contained herein, the Authority / GoG may reject an Application without being liable in any manner whatsoever to the Applicant if it determines that the Applicant has, directly or indirectly or through an agent, engaged in corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice in the Bidding Process.
- 4.2 Without prejudice to the rights of the Authority / GoG under Clause 4.1 hereinabove, if an Applicant is found by the Authority / GoG to have directly or indirectly or through an agent, engaged or indulged in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice during the Bidding Process, such Applicant shall not be eligible to participate in any tender or RFQ issued by the Authority / GoG during a period of 3 (three) years from the date such Applicant is found by the Authority / GoG to have directly or indirectly or through an agent, engaged or indulged in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice, as the case may be.
- 4.3 For the purposes of this Clause 4, the following terms shall have the meaning hereinafter respectively assigned to them:
- (a) **“corrupt practice”** means (i) the offering, giving, receiving, or soliciting, directly or indirectly, of anything of value to influence the actions of any person connected with the Bidding Process for avoidance of doubt, offering of employment to or employing or engaging in any manner whatsoever, directly or indirectly, any official of the Authority / GoG who is or has been associated in any manner, directly or indirectly with the Bidding Process or the LOA or has dealt with matters concerning the Concession Agreement or arising therefrom, before or after the execution thereof, at any time prior to the expiry of one year from the date such official resigns or retires from or otherwise ceases to be in the service of the Authority / GoG, shall be deemed to constitute influencing the actions of a person connected with the Bidding Process); or (ii) save & except as permitted under sub clause (d) of Clause 2.2.1, engaging in any manner whatsoever, whether during the Bidding Process or after the issue of the LOA or after the execution of the Concession Agreement, as the case may be, any person in respect of any matter relating to the Project or the LOA or the Concession Agreement, who at any time has been or is a legal, financial or technical adviser of the Authority / GoG in relation to any matter concerning the Project;
 - (b) **“fraudulent practice”** means a misrepresentation or omission of facts or suppression of facts or disclosure of incomplete facts, in order to influence the Bidding Process;
 - (c) **“coercive practice”** means impairing or harming or threatening to impair or harm, directly or indirectly, any person or property to influence any person’s participation or action in the Bidding Process;

- (d) **“undesirable practice”** means (i) establishing contact with any person connected with or employed or engaged by the Authority / GoG with the objective of canvassing, lobbying or in any manner influencing or attempting to influence the Bidding Process; or (ii) having a Conflict of Interest; and

- (e) **“restrictive practice”** means forming a cartel or arriving at any understanding or arrangement among Applicants with the objective of restricting or manipulating a full and fair competition in the Bidding Process.

5. PRE-APPLICATION CONFERENCE

5.1 A Pre-Application conference of the interested Applicants shall be convened at the designated date, time and place. Applicants intending to attend the pre-application conference shall be required to send a request, that shall be on the letterhead of the Applicant (mentioning the names, designations, official email ids and mobile nos. of each of the members of the Applicant who wish to attend the Pre-Application Conference), scanned and sent through the official email id of the Applicant via email to:

(i) The Director, Directorate of Agriculture, Government of Goa (dir-agri.goa@nic.in)

with a copy to:

(ii) The Administrator, Sanjivani Sahakari Sakhar Karkhana (sugarsanjivani@gmail.com), and;

(iii) Director, Department of Public Private Partnership (ppp-cell.goa@nic.in)

Such request shall be required to be sent latest by **28th October, 2022.**

The venue for the pre-application Conference shall be as specified in clause 1.4.

5.2 The Authority reserves the right to not permit entry to persons / representatives of prospective Applicants who have not submitted their request for attending the Pre-Application Conference as per procedure set forth in clause 5.1.

5.3 During the course of Pre-Application Conference, the Applicants will be free to seek clarifications and make suggestions for consideration of the Authority / GoG. The Authority / GoG shall endeavor to provide clarifications and such further information as it may, in its sole discretion, consider appropriate for facilitating a fair, transparent and competitive Bidding Process.

5.4 Option for participating in the Pre-Application Conference via Video Conferencing (VC) shall be made available to the Applicants. The link for the same shall be made available on specific request made by the Applicants.

5.5 Any request for attending the Pre-Application Conference via VC shall have to be made on the letterhead of the Applicant (mentioning the names, designations, official email ids and mobile nos. of each of the members of the Applicant who wish to attend the Pre-Application Conference), that shall be scanned and sent through the official email id of the Applicant via email to:

(i) The Director, Directorate of Agriculture, Government of Goa (dir-agri.goa@nic.in)

with a copy to:

(ii) The Administrator, Sanjivani Sahakari Sakhar Karkhana (sugarsanjivani@gmail.com), and;

(iii) Director, Department of Public Private Partnership (ppp-cell.goa@nic.in)

The Authority shall send the Pre-Application Conference VC link directly to the e-mail ids before the commencement of the Pre-Application Conference.

- 5.6 The Authority reserves the right to not permit entry to Applicants who have not made any requests as per clause 1.2.11 for attending the pre-application conference. Further the Authority reserves the right to restrict the entry only to interested Applicants.

6. MISCELLANEOUS

6.1 The Bidding Process shall be governed by, and construed in accordance with, the laws of Goa / India and the Courts at Goa shall have exclusive jurisdiction over all disputes arising under, pursuant to and/ or in connection with the Bidding Process.

6.2 The Authority / GoG, in its sole discretion and without incurring any obligation or liability, reserves the right, at any time, to;

(a) Annul / suspend and/or cancel the Bidding Process and/or amend and/or supplement the Bidding Process or modify the dates or other terms and conditions relating thereto;

(b) consult with any Applicant in order to receive clarification or further information;

(c) pre-qualify or not to pre-qualify any Applicant and/ or to consult with any Applicant in order to receive clarification or further information;

(d) retain any information and/or evidence submitted to the Authority / GoG by, on behalf of, and/ or in relation to any Applicant; and/or

(e) independently verify, disqualify, reject and/or accept any and all submissions or other information and/or evidence submitted by or on behalf of any Applicant.

6.3 It shall be deemed that by submitting the Application, the Applicant agrees and releases the Authority / GoG, its employees, agents and advisers, handholding department, irrevocably, unconditionally, fully and finally from any and all liability for claims, losses, damages, costs, expenses or liabilities in any way related to or arising from the exercise of any rights and/or performance of any obligations hereunder and the Bidding Documents, pursuant hereto and/or in connection with the Bidding Process, to the fullest extent permitted by applicable law, and waives any and all rights and/ or claims it may have in this respect, whether actual or contingent, whether present or future.

Appendices

APPENDIX-I

Letter Comprising the Application for Pre-Qualification

(Refer Clause 2.13.2)

Dated:

To,
Director,
Directorate of Agriculture,
Krishi Bhavan,
Tonca, Caranzalem
GOA 403 002

Sub: Application for Pre-qualification for the redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis

Dear Sir,

With reference to your RFQ document dated, I/we, having examined the RFQ document and understood its contents, hereby submit my/our Application for Qualification for the aforesaid project. The Application is unconditional and unqualified.

2. I/ We acknowledge that the Authority will be relying on the information provided in the Application and the documents accompanying such Application for prequalification of the Applicants for the aforesaid project, and we certify that all information provided in the Application and in Annexes I to V is true and correct; nothing has been omitted which renders such information misleading; and all documents accompanying such Application are true copies of their respective originals.
3. This statement is made for the express purpose of qualifying as a Bidder for the redevelopment, construction, operation and maintenance of the aforesaid Project.
4. I/ We shall make available to the Authority any additional information it may find necessary or require to supplement or authenticate the Qualification statement.
5. I/ We acknowledge the right of the Authority to reject our Application without assigning any reason or otherwise and hereby waive, to the fullest extent permitted by applicable law, our right to challenge the same on any account whatsoever.
6. I/ We certify that in the last three years, we/ any of the Consortium Members or our/ their Associates have neither failed to perform on any contract, as evidenced by imposition of a penalty by an arbitral or judicial authority or a judicial pronouncement or arbitration award, nor been expelled from any project or contract by any public authority nor have had any contract terminated by any public authority for breach on our part.
7. I/ We declare that:
 - (a) I/ We have examined and have no reservations to the RFQ document, including any Addendum issued by the Authority;

- (b) I/ We do not have any conflict of interest in accordance with Clauses 2.2.1(c) and 2.2.1(d) of the RFQ document;
- (c) I/We have not directly or indirectly or through an agent engaged or indulged in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice, as defined in Clause 4.3 of the RFQ document, in respect of any tender or request for proposal issued by or any agreement entered into with the Authority or any other public sector enterprise or any Government, Central or State; and
- (d) I/ We hereby certify that we have taken steps to ensure that in conformity with the provisions of Section 4 of the RFQ document, no person acting for us or on our behalf has engaged or will engage in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice.
8. I/ We understand that you may cancel the Bidding Process at any time and that you are neither bound to accept any Application that you may receive nor to invite the Applicants to Bid for the Project, without incurring any liability to the Applicants, in accordance with Clause 2.17.6 of the RFQ document.
9. I/ We believe that we/ our Consortium/ proposed Consortium satisfy(ies) the Net Worth and Annual Turnover criteria and meet(s) all the requirements as specified in the RFQ document and am/ are qualified to submit a Bid.
10. I/ We declare that we/ any Member of the Consortium, or our/ its Associates are not a Member of a/ any other Consortium applying for pre-qualification.
11. I/ We certify that in regard to matters other than security and integrity of the country, we/ any Member of the Consortium or any of our/ their Associates have not been convicted by a court or indicted or adverse orders passed by a regulatory authority which could cast a doubt on our ability to undertake the Project or which relates to a grave offence that outrages the moral sense of the community.
12. I/ We further certify that in regard to matters relating to security and integrity of the country, we/ any Member of the Consortium or any of our/ their Associates have not been charge-sheeted by any agency of the Government or convicted by a court.
13. I/ We further certify that no investigation by a regulatory authority is pending either against us/ any Member of the Consortium or against our/ their Associates or against our CEO or any of our directors/ managers/ employees.⁷
14. I/ We further certify that we are qualified to submit a Bid in accordance with the guidelines for qualification of Bidders seeking to acquire stakes in Public Sector Enterprises through the process of disinvestment issued by the GOI vide Department of Disinvestment OM No. 6/4/2001-DD-II dated 13th July, 2001 which guidelines apply mutatis mutandis to the Bidding Process. A copy of the aforesaid guidelines form part of the RFQ at Appendix-V thereof.
15. I/We further certify that we/ any Member of the Consortium or any of our/ their

⁷ In case the Applicant is unable to provide the certification specified in paragraph 13, it may precede the paragraph by the words viz. "Except as specified in Schedule ...hereto". The exceptions to the certification or any disclosures relating thereto may be clearly stated in a Schedule to be attached to the Application. The Authority will consider the contents of such Schedule and determine whether or not the exceptions/disclosures are material to the suitability of the Applicant for pre-qualification hereunder.

RFQ FOR REDEVELOPMENT OF SSSK, GOA ON PPP BASIS

Associates are not barred by the [Central Government/ State Government] or any entity controlled by it, from participating in any project (BOT or otherwise), and no bar subsists as on the date of Application.

16. I/ We undertake that in case due to any change in facts or circumstances during the Bidding Process, we are attracted by the provisions of disqualification in terms of the provisions of this RFQ, we shall intimate the Authority of the same immediately.
17. The Statement of Legal Capacity as per format provided at Annex-V in Appendix-I of the RFQ document, and duly signed, is enclosed. The power of attorney for signing of Application and the power of attorney for Lead Member of consortium, as per format provided at Appendix II and III respectively of the RFQ, are also enclosed.
18. I/ We understand that the selected Bidder shall be required to incorporate a SPV, that shall be a Company under the Indian Companies Act, 2013, prior to execution of the Concession Agreement.
19. I/ We hereby irrevocably waive any right or remedy which we may have at any stage at law or howsoever otherwise arising to challenge or question any decision taken by the Authority in connection with the selection of Applicants, selection of the Bidder, or in connection with the selection/ Bidding Process itself, in respect of the above mentioned Project and the terms and implementation thereof.
20. I/ We agree and undertake to abide by all the terms and conditions of the RFQ document.
21. I/ We certify that in terms of the RFQ,
 - (i) my/our [combined] Net Worth is INR.....(Indian Rupees
 - (ii) my/our [combined] Annual Turnover in the past five years is:
2021-22: INR (Indian Rupees)
2020-21: INR (Indian Rupees)
2019-20: INR (Indian Rupees)
2018-19: INR (Indian Rupees)
2017-18: INR (Indian Rupees)
22. I/ We certify that in terms of the RFQ, that we fulfill the specified Technical Capacity, the details of which are enclosed herewith.
23. We agree and undertake to be jointly and severally liable for all the obligations of the Concessionaire under the Concession Agreement till the completion of the Concession Agreement Period.⁸
24. In witness thereof, I/ we submit this Application under and in accordance with the terms of the RFQ document.

Yours faithfully,

Date: (Signature, name and designation of the Authorised Signatory)

Place: Name and seal of the Applicant/ Lead Member

⁸ This Paragraph 23 shall be omitted if the Applicant is not a Consortium.

ANNEX-I

Particulars of the Applicant

1. (a) Name:
 - (b) Country of incorporation:
 - (c) Address of the corporate headquarters and its branch office(s), if any, in India:
 - (d) Date of incorporation and/ or commencement of business:
 - (e) Company Registration Number:
 - (f) List of Directors and their DIN Numbers:
 - (g) Numbers of years since in business:

2. Brief description of the Company / Entity including details of its main lines of business and proposed role and responsibilities in this Project:

3. Particulars of individual(s) who will serve as the point of contact/ communication for the Applicant:
 - (a) Name:
 - (b) Designation:
 - (c) Company:
 - (d) DIN Number:
 - (e) Address:
 - (f) Telephone Number:
 - (g) E-Mail Address:

4. Particulars of the Authorised Signatory of the Applicant:

5. In case of a Consortium:
 - (a) The information above (1-4) should be provided for all the Members of the Consortium.
 - (b) A copy of the Jt. Bidding Agreement, as envisaged in Clause 2.2.6(g) should be attached to the Application.
 - (c) Information regarding the role of each Member should be provided as per table below:

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Sl. No.	Name of Member	Role⁹	Percentage of equity in the Consortium¹⁰
1.			
2.			
3.			

6. The following information shall also be provided for the Applicant, including **each Member** of the Consortium:

Name of Applicant / member of Consortium:

No.	Criteria	Yes	No
1.	Has the Applicant/ constituent of the Consortium been barred by the [Central/ State] Government, or any entity controlled by it, from participating in any project (BOT or otherwise)?		
2.	If the answer to 1 is yes, does the bar subsist as on the date of Application?		
3.	Has the Applicant/ constituent of the Consortium paid liquidated damages of more than 5% of the contract value in a contract due to delay or has been penalised due to any other reason in relation to execution of a contract, in the last three years?		

7. A statement by the Applicant and each of the Members of its Consortium (where applicable) or any of their Associates disclosing material nonperformance or contractual non-compliance in past projects, contractual disputes and litigation/ arbitration in the recent past is given below (Attach extra sheets, if necessary):

⁹ The Role of each Member, as may be determined by the Applicant, should be indicated in accordance with Clause 2.2.6 (d) and instruction 4 at Annex-IV.

¹⁰ The Percentage of equity should be in accordance with Clause 2.2.6 (a), (c) and (g).

ANNEX-II

Technical Capacity of the Applicant¹¹*(Refer to Clauses 2.2.2(A) of the RFQ)*

Applicant Type ¹² (1)	Member Code ¹³ (2)	Project Code ¹⁴ (3)	Technical Capacity Category ¹⁵ (4)	Technical Capacity Experience ¹⁶	
				SCTC Category Capacity of Projects (5)	EPTC Category Capacity of Projects (6)
Single Entity Applicant		a			
		b			
		c			
		d			
Consortium Member 1		1a			
		1b			
		1c			
		1d			
Consortium Member 2		2a			
		2b			
		2c			
		2d			
Consortium Member 3		3a			
		3b			
		3c			
		3d			
Total					

¹¹ Provide details of only those projects that have been undertaken by the Applicant under its own name and/ or by an Associate specified in Clause 2.2.9 and/ or by a project company eligible under Clause 3.2.3(b). In case the Application Due Date falls within 3 (three) months of the close of the latest financial year, refer to Clause 2.2.12.

¹² An Applicant consisting of a single entity should fill in details as per the row titled Single entity Applicant and ignore the rows titled Consortium Member. In case of a Consortium, the row titled Single entity Applicant may be ignored. In case credit is claimed for an Associate, necessary evidence to establish the relationship of the Applicant with such Associate, in terms of Clause 2.2.9, shall be provided.

¹³ Member Code shall indicate NA for Not Applicable in case of a single entity Applicant. For other Members, the following abbreviations are suggested viz. LM means Lead Member, CM means Consortium Member.

¹⁴ Refer Annex-IV of this Appendix-I. Add more rows if necessary

¹⁵ Technical Capacity Category shall indicate the Technical Capacity Demonstrated. The following abbreviations are suggested viz. SCTC mean Sugarcane Crushing Technical Capacity as per clause 2.2.2(A)a, EPTC means Ethanol Production Technical Capacity as per clause 2.2.2(A)b.

¹⁶ In the case of Eligible Projects as per clause 2.2.2(A)a, the figures may be inserted in column 5, in the case of Eligible Projects as per clause 2.2.2(A)b, the figures may be inserted in column 6.

ANNEX-III

Financial Capacity of the Applicant*(Refer to Clauses 2.2.2(B), 2.2.4 (ii) and 3.4 of the RFQ)***(In INR Crore)**

Applicant Type ¹⁷	Member Code ¹⁸	Annual Turnover					Net Worth ¹⁹
		Year 1 2017-18 (3)	Year 2 2018-19 (4)	Year 3 2019-20 (5)	Year 4 2020-21 (6)	Year 5 2021-22 (7)	Year 5 2021-22 (8)
Single Entity Applicant							
Consortium Member 1							
Consortium Member 2							
Consortium Member 3							
TOTAL							

Name & Address of Applicant's Bankers:**Instructions:**

1. The Applicant/ its constituent Consortium Members shall attach copies of the balance sheets, financial statements and Annual Reports for 5 (five) years preceding the Application Due Date. The financial statements shall:
 - (a) reflect the financial situation of the Applicant or Consortium Members and its/ their Associates where the Applicant is relying on its Associate's financials;
 - (b) be audited by a statutory auditor;
 - (c) be complete, including all notes to the financial statements; and
 - (d) correspond to accounting periods already completed and audited (no statements for partial periods shall be requested or accepted).

¹⁷ An Applicant consisting of a single entity should fill in details as per the row titled Single entity Applicant and ignore the rows titled Consortium Members. In case of a Consortium, row titled Single entity Applicant may be ignored.

¹⁸ For Member Code, see instruction 4 at Annex-IV of this Appendix-I

¹⁹ The Applicant should provide details of its own Financial Capacity or of an Associate specified in Clause 2.2.9

2. Net Worth shall mean (Subscribed and Paid-up Equity + Reserves) less (Revaluation reserves + miscellaneous expenditure not written off + reserves not available for distribution to equity shareholders).
3. Year 5 will be the latest completed financial year, preceding the bidding. Year 4 shall be the year immediately preceding Year 5 and so on. In case the Application Due Date falls within 3 (three) months of the close of the latest financial year, refer to Clause 2.2.12.
4. In the case of a Consortium, a copy of the Jt. Bidding Agreement shall be submitted in accordance with Clause 2.2.6 (g) of the RFQ document.
5. The Applicant shall provide an Auditor's Certificate specifying the Net Worth and the Annual Turnover (for the specified five years) of the Applicant and also specifying the methodology adopted for calculating such Net Worth in accordance with Clause 2.2.4 (ii) of the RFQ document.

ANNEX-IV

Details of Eligible Projects*(Refer to Clauses 2.2.2(A) of the RFQ)*

Item (1)	Refer Instructions (2)	Particulars of the Project (3)
Title & nature of the project		
Project Code	2	
Member Code	4	
Category	5	
Sugarcane Crushing Design Capacity (TCD) / Ethanol Production Design Capacity (KLD)	6	
Sugarcane Crushed (in MT) in past 5 years	7	
Ethanol Produced (in KL) in past 5 years	7	
Ethanol produced (in KL) for blending with Petrol in past 5 years	7	
Name of Factory / Entity		
Location		
Years of Operations		
Equity shareholding (with period during which equity was held)	8	
Whether credit is being taken for the Eligible Experience of an Associate (Yes/ No)	11	

Instructions:

- Applicants are expected to provide information in respect of each Eligible Project in this Annex. The projects cited must comply with the eligibility criteria specified in Clause 2.2.2(A) of the RFQ, as the case may be. Information provided in this section is intended to serve as a back up for information provided in the Application. Applicants should also refer to the Instructions below.
- For a single entity Applicant, the Project Codes would be a, b, c, d etc. In case the Applicant is a Consortium then for Member 1, the Project Codes would be 1a, 1b, 1c, 1d etc., for Member 2 the Project Codes shall be 2a, 2b, 2c, 2d etc., and so on.
- A separate sheet should be filled for each Eligible Project.
- Member Code shall indicate NA for Not Applicable in case of a single entity Applicant. For other Members, the following abbreviations are suggested viz. LM means Lead Member, CM means Consortium Member. In case the Eligible Project relates to an Associate of the Applicant or its Member, write "Associate" along with Member Code.
- Technical Capacity Category shall indicate the Technical Capacity Demonstrated. The following abbreviations are suggested viz. SCTC mean Sugarcane Crushing Technical Capacity as per clause 2.2.2(A)a, EPTC means Ethanol Production Technical Capacity as per clause 2.2.2(A)b.
- The design capacity of the plant shall be required to be supported by a certificate from the Statutory Auditor.

7. The production in the past five years shall be required to be supported by a certificate from the Statutory Auditor.
8. The equity shareholding of the Applicant, in the company owning the Eligible Project, held continuously during the period for which Eligible Experience is claimed, needs to be given.
9. Experience for any activity relating to an Eligible Project shall not be claimed by two or more Members of the Consortium. In other words, no double counting by a consortium in respect of the same experience shall be permitted in any manner whatsoever.
10. Certificate from the Applicant's statutory auditor²⁰ as per formats below for each Eligible Project. In jurisdictions that do not have statutory auditors, the auditors who audit the annual accounts of the Applicant/ Member/Associate may provide the requisite certification.
11. In the event that credit is being taken for the Eligible Experience of an Associate, as defined in Clause 2.2.9, the Applicant should also provide a certificate in the format below:

Certificate from the Statutory Auditor/ Company Secretary regarding Associate²¹

Based on the authenticated record of the Company, this is to certify that more than 50% (fifty per cent) of the subscribed and paid up voting equity of (name of the Applicant/ Consortium Member/ Associate) is held, directly or indirectly²², by(name of Associate/ Applicant/ Consortium Member). By virtue of the aforesaid share-holding, the latter exercises control over the former, who is an Associate in terms of Clause 2.2.9 of the RFQ.

A brief description of the said equity held, directly or indirectly, is given below:

{ Describe the share-holding of the Applicant/ Consortium Member and the Associate. In the event the Associate is under common control with the Applicant/ Consortium Member, the relationship may be suitably described and similarly certified herein. }

Name of the audit firm:

Seal of the audit firm: (Signature, name and designation of the authorised signatory).

Date:

12. It may be noted that in the absence of any detail in the above certificates, the information would be considered inadequate and could lead to exclusion of the relevant project in evaluation.

²⁰ In case duly certified audited annual financial statements containing the requisite details are provided, a separate certification by statutory auditors would not be necessary.

²¹ In the event that the Applicant/ Consortium Member exercises control over an Associate by operation of law, this certificate may be suitably modified and copies of the relevant law may be enclosed and referred to.

²² In the case of indirect share-holding, the intervening companies in the chain of ownership should also be Associates i.e., the share-holding in each such company should be more than 50% in order to establish that the chain of "control" is not broken.

ANNEX-V

Statement of Legal Capacity

(To be submitted on the letterhead of the Applicant/ Lead Member of Consortium)

Ref. Date:

To,
Director,
Directorate of Agriculture,
Krishi Bhavan,
Tonca, Caranzalem
GOA 403 002

Sub: Application for Pre-qualification for the redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis

Dear Sir,

We hereby confirm that we/ our members in the Consortium (constitution of which has been described in the Application) satisfy the terms and conditions laid out in the RFQ document.

We have agreed that (insert member's name) will act as the Lead Member of our consortium²³.

We have agreed that (insert individual's name) will act as our representative/ will act as the representative of the consortium on its behalf and has been duly authorized as the authorised Signatory including to submit the Application in response to the subject RFQ. Further, the authorised signatory is vested with requisite powers to furnish such letter and authenticate the same.

Thanking you,

Yours faithfully,

(Signature, name and designation of the authorised signatory)

For and on behalf of.....

²³ Please strike out whichever is not applicable

APPENDIX-II
Power of Attorney for signing of Application and Bid²⁴
(Refer Clause 2.2.5)

Know all men by these presents, We..... (name of the firm and address of the registered office) do hereby irrevocably constitute, nominate, appoint and authorise Mr/ Ms (name), son/daughter/wife of and presently residing at, who is presently employed with us/ the Lead Member of our Consortium and holding the position of, as our true and lawful attorney (hereinafter referred to as the “Attorney”) to do in our name and on our behalf, all such acts, deeds and things as are necessary or required in connection with or incidental to submission of our application for pre-qualification and submission of our bid for the **redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis**, Project proposed or being developed by the Directorate of Agriculture, Government of Goa (the “Authority”) including but not limited to signing and submission of all applications, bids and other documents and writings, participate in Pre-Applications and other conferences and providing information/ responses to the Authority, representing us in all matters before the Authority, signing and execution of all contracts including the Concession Agreement and undertakings consequent to acceptance of our bid, and generally dealing with the Authority in all matters in connection with or relating to or arising out of our bid for the said Project and/ or upon award thereof to us and/or till the entering into of the Concession Agreement with the Authority.

AND we hereby agree to ratify and confirm and do hereby ratify and confirm all acts, deeds and things done or caused to be done by our said Attorney pursuant to and in exercise of the powers conferred by this Power of Attorney and that all acts, deeds and things done by our said Attorney in exercise of the powers hereby conferred shall and shall always be deemed to have been done by us.

IN WITNESS WHEREOF WE,, THE ABOVE NAMED PRINCIPAL HAVE EXECUTED THIS POWER OF ATTORNEY ON THIS DAY OF 2022

For

(Signature, name, designation and address)

Witnesses:

(Notarised)

- 1.
- 2.

²⁴ To be submitted in Original

Accepted

.....
(Signature)

(Name, Title and Address of the Attorney)

Notes:

- *The mode of execution of the Power of Attorney should be in accordance with the procedure, if any, laid down by the applicable law and the charter documents of the executant(s) and when it is so required, the same should be under common seal affixed in accordance with the required procedure.*
- *Wherever required, the Applicant should submit for verification the extract of the charter documents and documents such as a board or shareholders' resolution/ power of attorney in favour of the person executing this Power of Attorney for the delegation of power hereunder on behalf of the Applicant.*
- *For a Power of Attorney executed and issued overseas, the document will also have to be legalised by the Indian Embassy and notarised in the jurisdiction where the Power of Attorney is being issued. However, the Power of Attorney provided by Applicants from countries that have signed the Hague Legislation Convention 1961 are not required to be legalised by the Indian Embassy if it carries a conforming Apostille certificate.*

APPENDIX-III
Power of Attorney for Lead Member of Consortium²⁵
(Refer Clause 2.2.5)

Whereas the Directorate of Agriculture, Government of Goa (“the Authority”) has invited applications from interested parties for the **redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis, Project** (the “Project”).

Whereas,,, and (collectively the “Consortium”) being Members of the Consortium are interested in bidding for the Project in accordance with the terms and conditions of the Request for Qualification document (RFQ), Request for Proposal (RFP) and other connected documents in respect of the Project, and

Whereas, it is necessary for the Members of the Consortium to designate one of them as the Lead Member with all necessary power and authority to do for and on behalf of the Consortium, all acts, deeds and things as may be necessary in connection with the Consortium’s bid for the Project and its execution.

NOW THEREFORE KNOW ALL MEN BY THESE PRESENTS

We, having our registered office at, having our registered office at, and..... having our registered office at, (hereinafter collectively referred to as the “Principals”) do hereby irrevocably designate, nominate, constitute, appoint and authorise M/S having its registered office at, being one of the Members of the Consortium, as the Lead Member and true and lawful attorney of the Consortium (hereinafter referred to as the “Attorney”). We hereby irrevocably authorise the Attorney (with power to sub-delegate) to conduct all business for and on behalf of the Consortium and any one of us during the bidding process and, in the event the Consortium is awarded the concession/contract, during the execution of the Project and in this regard, to do on our behalf and on behalf of the Consortium, all or any of such acts, deeds or things as are necessary or required or incidental to the prequalification of the Consortium and submission of its bid for the Project, including but not limited to signing and submission of all applications, bids and other documents and writings, accept the Letter of Award, participate in bidders’ and other conferences, respond to queries, submit information/ documents, sign and execute contracts and undertakings consequent to acceptance of the bid of the Consortium and generally to represent the Consortium in all its dealings with the Authority, and/ or any other Government Agency or any person, in all matters in connection with or relating to or arising out of the Consortium’s bid for the Project and/ or upon award thereof till the Concession Agreement is entered into with the Authority.

AND hereby agree to ratify and confirm and do hereby ratify and confirm all acts, deeds and things done or caused to be done by our said Attorney pursuant to and in exercise of the powers conferred by this Power of Attorney and that all acts, deeds and things done by our said Attorney in exercise of the powers hereby conferred shall and shall always be deemed to have been done by us/ Consortium.

²⁵ To be submitted in Original

IN WITNESS WHEREOF WE THE PRINCIPALS ABOVE NAMED HAVE EXECUTED THIS POWER OF ATTORNEY ON THIS DAY OF 2022

For
(Signature)

.....
(Name & Title)

For
(Signature)

.....
(Name & Title)

For
(Signature)

.....
(Name & Title)

Witness:

1.

2.

.....

(Executants)

(To be executed by all the members of the Consortium)

Notes:

Notes:

- *The mode of execution of the Power of Attorney should be in accordance with the procedure, if any, laid down by the applicable law and the charter documents of the executant(s) and when it is so required, the same should be under common seal affixed in accordance with the required procedure.*

- *Also, wherever required, the Applicant should submit for verification the extract of the charter documents and documents such as a board or shareholders' resolution/ power of attorney in favour of the person executing this Power of Attorney for the delegation of power hereunder on behalf of the Applicant.*
- *For a Power of Attorney executed and issued overseas, the document will also have to be legalised by the Indian Embassy and notarised in the jurisdiction where the Power of Attorney is being issued. However, the Power of Attorney provided by Applicants from countries that have signed the Hague Legislation Convention 1961 are not required to be legalised by the Indian Embassy if it carries a conforming Appostille certificate.*

APPENDIX-IV
Joint Bidding Agreement
(Refer Clause 2.13.2)

(To be executed on Stamp Paper of appropriate Value)

THIS JOINT BIDDING AGREEMENT is entered into on this the day of 2022

AMONGST

1., a Company / Co-operative Society incorporated under the Companies Act, 1956/2013²⁶ / Co-operative Societies Act ____, and having its registered office at (hereinafter referred to as the **“First Part”** which expression shall, unless repugnant to the context include its successors and permitted assigns)

AND

2. a Company / Co-operative Society incorporated under the Companies Act, 1956/2013 / Co-operative Societies Act ____, and having its registered office at (hereinafter referred to as the **“Second Part”** which expression shall, unless repugnant to the context include its successors and permitted assigns)

AND

3. a Company / Co-operative Society incorporated under the Companies Act, 1956/2013 / Co-operative Societies Act ____, and having its registered office at (hereinafter referred to as the **“Third Part”** which expression shall, unless repugnant to the context include its successors and permitted assigns)

The above mentioned parties of the FIRST, SECOND and THIRD PART are collectively referred to as the **“Parties”** and each is individually referred to as a **“Party”**

WHEREAS,

- (A) Directorate of Agriculture, Government of Goa and having its Office at _____ (hereinafter referred to as the **“Authority”** which expression shall, unless repugnant to the context or meaning thereof, include its administrators, successors and assigns) has invited applications (the Applications”) by its Request for Qualification No. dated (the **“RFQ”**) for pre-qualification and short-listing of bidders for **redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol Project** (the **“Project”**) through public private partnership.
- (B) The Parties are interested in jointly bidding for the Project as members of a Consortium and in accordance with the terms and conditions of the RFQ document and other bid documents in respect of the Project, and
- (C) It is a necessary condition under the RFQ document that the members of the

²⁶ A Bidder who is registered abroad may substitute the words, viz “a company registered under the Companies Act, 1956/2013” by the words, viz “a company duly organised and validly existing under the laws of the jurisdiction of its incorporation”. A similar modification may be made in Recital 2, as necessary.

Consortium shall enter into a Joint Bidding Agreement and furnish a copy thereof with the Application.

NOW IT IS HEREBY AGREED as follows:

1. Definitions and Interpretations

In this Agreement, the capitalised terms shall, unless the context otherwise requires, have the meaning ascribed thereto under the RFQ.

2. Consortium

2.1 The Parties do hereby irrevocably constitute a consortium (the “**Consortium**”) for the purposes of jointly participating in the Bidding Process for the Project.

2.2 The Parties hereby undertake to participate in the Bidding Process only through this Consortium and not individually and/ or through any other consortium constituted for this Project, either directly or indirectly or through any of their Associates.

3. Covenants

The Parties hereby undertake that in the event the Consortium is declared the selected Bidder and awarded the Project, it shall incorporate a special purpose vehicle (the “**SPV**”) under the Indian Companies Act, 2013 for entering into a Concession Agreement with the Authority and for performing all its obligations as the Concessionaire in terms of the Concession Agreement for the Project.

4. Role of the Parties

The Parties hereby undertake to perform the roles and responsibilities as described below:

- (a) Party of the First Part shall be the Lead member of the Consortium and shall have the power of attorney from all Parties for conducting all business for and on behalf of the Consortium during the Bidding

Process and until the Appointed Date under the Concession Agreement when all the obligations of the SPV shall become effective;

- (b) Party of the Second Part shall be {the Technical Member of the Consortium;}

5. Joint and Several Liability

The Parties do hereby undertake to be jointly and severally responsible for all obligations and liabilities relating to the Project and in accordance with the terms of the RFQ, RFP and the Concession Agreement, till such time as the Financial Close for the Project is achieved under and in accordance with the Concession Agreement.

6. Shareholding in the SPV

6.1 The Parties agree that the proportion of shareholding among the Parties in the SPV shall be as follows:

First Party:

Second Party:

Third Party:

6.2 The Parties undertake that they shall each hold a minimum of 26% (twenty six per cent) of the subscribed and paid up equity share capital of the SPV, at all times of the concession period of the Project. However, in case of the Lead Member of the Consortium, it shall undertake to hold the highest subscribed and paid up equity share capital of the SPV.

6.3 The Parties undertake that each of the Parties specified in Clause 6.2 above shall, at all times of the Concession Period of the Project, hold subscribed and paid up equity share capital of SPV equivalent to at least 5% (five per cent) of the Total Project Cost.

6.4 The Parties undertake that they shall collectively hold 100% (one hundred per cent) of the subscribed and paid up equity share capital of the SPV at all times of the Concession Period of the Project.

6.5 The Parties confirm that the Lead Member fulfills 50% of the Financial Capacity specified in the RFQ.

7. Representation of the Parties

Each Party represents to the other Parties as of the date of this Agreement that:

- (a) Such Party is duly organised, validly existing and in good standing under the laws of its incorporation and has all requisite power and authority to enter into this Agreement;
- (b) The execution, delivery and performance by such Party of this Agreement has been authorised by all necessary and appropriate corporate or governmental action and a copy of the extract of the charter documents and board resolution/ power of attorney in favour of the person executing this Agreement for the delegation of power and authority to execute this Agreement on behalf of the Consortium Member is annexed to this Agreement, and will not, to the best of its knowledge:
 - (i) require any consent or approval not already obtained;
 - (ii) violate any Applicable Law presently in effect and having applicability to it;
 - (iii) violate the memorandum and articles of association, by-laws or other applicable organisational documents thereof;
 - (iv) violate any clearance, permit, concession, grant, license or other governmental authorisation, approval, judgement, order or decree or any mortgage agreement, indenture or any other instrument to which such Party is a party or by which such Party or any of its properties or assets are bound or that is otherwise applicable to such Party; or
 - (v) create or impose any liens, mortgages, pledges, claims, security interests, charges or encumbrances or obligations to create a lien, charge, pledge, security interest, encumbrances or mortgage in or on the property of such Party, except for encumbrances that would not, individually or in the aggregate, have a material adverse effect on the financial condition or prospects or business of

such Party so as to prevent such Party from fulfilling its obligations under this Agreement;

(c) this Agreement is the legal and binding obligation of such Party, enforceable in accordance with its terms against it; and

(d) there is no litigation pending or, to the best of such Party's knowledge, threatened to which it or any of its Associates is a party that presently affects or which would have a material adverse effect on the financial condition or prospects or business of such Party in the fulfillment of its obligations under this Agreement.

8. Termination

This Agreement shall be effective from the date hereof and shall continue in full force and effect until the end of the Concession Period of the Project under and in accordance with the Concession Agreement, in case the Project is awarded to the Consortium. However, in case the Consortium is either not prequalified for the Project or does not get selected for award of the Project, the Agreement will stand terminated in case the Applicant is not pre-qualified or upon return of the Bid Security by the Authority to the Bidder, as the case may be.

9. Miscellaneous

9.1 This Joint Bidding Agreement shall be governed by laws of India.

9.2 The Parties acknowledge and accept that this Agreement shall not be amended by the Parties without the prior written consent of the Authority.

IN WITNESS WHEREOF THE PARTIES ABOVE NAMED HAVE EXECUTED AND DELIVERED THIS AGREEMENT AS OF THE DATE FIRST ABOVE WRITTEN.

SIGNED, SEALED AND DELIVERED	SIGNED, SEALED AND DELIVERED	SIGNED, SEALED AND DELIVERED
------------------------------	------------------------------	------------------------------

For and on behalf of	For and on behalf of	For and on behalf of
----------------------	----------------------	----------------------

LEAD MEMBER by:	SECOND PART	THIRD PART
-----------------	-------------	------------

(Signature)	(Signature)	(Signature)
-------------	-------------	-------------

(Name)	(Name)	(Name)
--------	--------	--------

(Designation)	(Designation)	(Designation)
---------------	---------------	---------------

(Address)	(Address)	(Address)
-----------	-----------	-----------

In the presence of:

- 1.
- 2.

Notes:

1. The mode of the execution of the Joint Bidding Agreement should be in accordance with the procedure, if any, laid down by the Applicable Law and the charter documents of the

executant(s) and when it is so required, the same should be under common seal affixed in accordance with the required procedure.

2. Each Joint Bidding Agreement should attach a copy of the extract of the charter documents and documents such as resolution / power of attorney in favour of the person executing this Agreement for the delegation of power and authority to execute this Agreement on behalf of the Consortium Member.
3. For a Joint Bidding Agreement executed and issued overseas, the document shall be legalised by the Indian Embassy and notarized in the jurisdiction where the Power of Attorney has been executed.

APPENDIX-V²⁷
Guidelines of the Department of Disinvestment
(Refer Clause 1.2.1)

No. 6/4/2001-DD-II
Government of India
Department of Disinvestment

Block 14, CGO Complex
New Delhi.
Dated 13th July, 2001.

OFFICE MEMORANDUM

Sub: Guidelines for qualification of Bidders seeking to acquire stakes in Public Sector Enterprises through the process of disinvestment

Government has examined the issue of framing comprehensive and transparent guidelines defining the criteria for Bidders interested in PSE-disinvestment so that the parties selected through competitive bidding could inspire public confidence. Earlier, criteria like Net Worth, experience etc. used to be prescribed. Based on experience and in consultation with concerned departments, Government has decided to prescribe the following additional criteria for the qualification/ disqualification of the parties seeking to acquire stakes in public sector enterprises through disinvestment:

- (a) In regard to matters other than the security and integrity of the country, any conviction by a Court of Law or indictment/ adverse order by a regulatory authority that casts a doubt on the ability of the Bidder to manage the public sector unit when it is disinvested, or which relates to a grave offence would constitute disqualification. Grave offence is defined to be of such a nature that it outrages the moral sense of the community. The decision in regard to the nature of the offence would be taken on case to case basis after considering the facts of the case and relevant legal principles, by the Government of India.
- (b) In regard to matters relating to the security and integrity of the country, any charge-sheet by an agency of the Government/ conviction by a Court of Law for an offence committed by the bidding party or by any sister concern of the bidding party would result in disqualification. The decision in regard to the relationship between the sister concerns would be taken, based on the relevant facts and after examining whether the two concerns are substantially controlled by the same person/ persons.
- (c) In both (a) and (b), disqualification shall continue for a period that Government deems appropriate.
- (d) Any entity, which is disqualified from participating in the disinvestment process, would not be allowed to remain associated with it or get associated merely because it has preferred an appeal against the order based on which it has been disqualified. The mere pendency of appeal will have no effect on the disqualification.
- (e) The disqualification criteria would come into effect immediately and would apply to all Bidders for various disinvestment transactions, which have not been completed as yet.

²⁷ These Guidelines may be modified or substituted by the Government from time to time.

RFQ FOR REDEVELOPMENT OF SSSK, GOA ON PPP BASIS

- (f) Before disqualifying a concern, a Show Cause Notice why it should not be disqualified would be issued to it and it would be given an opportunity to explain its position.
- (g) Henceforth, these criteria will be prescribed in the advertisements seeking Expression of Interest (EOI) from the interested parties. The interested parties would be required to provide the information on the above criteria, along with their Expressions of Interest (EOI). The bidders shall be required to provide with their EOI an undertaking to the effect that no investigation by a regulatory authority is pending against them. In case any investigation is pending against the concern or its sister concern or against its CEO or any of its Directors/ Managers/ employees, full details of such investigation including the name of the investigating agency, the charge/ offence for which the investigation has been launched, name and designation of persons against whom the investigation has been launched and other relevant information should be disclosed, to the satisfaction of the Government. For other criteria also, a similar undertaking shall be obtained along with EOI.

sd/-

(A.K. Tewari)

Under Secretary to the Government of India

REQUEST FOR QUALIFICATION

REQUEST FOR QUALIFICATION (RFQ)

for

“Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis”

E-Tender Notification No. Crops &PP/2022-23/01

October, 2022

Nodal Agency:

DIRECTORATE OF AGRICULTURE

Government of Goa

Krishi Bhavan,

Tonca, Caranzalem - Goa 403 002

Phone: +91 832 2465443 / 2465845

Email: dir-agri.goa@nic.in

Project Handholding by:

DEPARTMENT OF PUBLIC PRIVATE PARTNERSHIP

Government of Goa

Room No.19, Secretariat,

Porvorim - Goa 403 521

Phone: 0832-2419541

Email: ppp-cell.goa@nic.in

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**GOVERNMENT OF GOA
DIRECTORATE OF AGRICULTURE
Krishi Bhavan,
Tonca, Caranzalem - Goa 403 002
Phone: +91 832 2465443 / 2465845
Email: dir-agri.goa@nic.in**

E-Tender Notification No. Crops &PP/2022-23/01

Date: 6th October, 2022

REQUEST FOR PROPOSALS (RFQ)

The Directorate of Agriculture, Government of Goa intends to undertake the re-development of the existing Sanjivani Sahakari Sakhar Karkhana for a sugarcane crushing capacity of not less than 700 TCD along with the setting up of an Ethanol production plant of capacity not less than 45 KLPD (the “**Project**”) through Public Private Partnership (the “**PPP**”) on Design, Finance, Build, Operate and Transfer (the “**DFBOT**”) basis, and, therefore intends to pre-qualify and short-list suitable Applicants (the “**Bidders**”) who will be eligible for participation in the Bid Stage, for awarding the Project through a transparent competitive bidding process in accordance with the procedure set out herein.

In view of the above, Applications for Qualification are invited from interested and Eligible Applicants, as detailed below:

Sr. No.	Item	Particulars
1.	Name of Project	Re-development of the existing Sanjivani Sahakari Sakhar Karkhana with a sugarcane crushing capacity of not less than 700 TCD along with the setting up of an Ethanol production plant of capacity not less than 45 KLPD, through the Public Private Partnership (PPP) mode
2.	Authority / Nodal Agency	Directorate of Agriculture, Government of Goa
3.	Mode of Tendering / Submission	E-Tendering (However, hard copies of “ORIGINAL DOCUMENTS” and “COPIES” thereof as specified in this RFQ will also need to be submitted within the stipulated Date / Time)
4.	E-Tendering Website	https://eprocure.goa.gov.in/nicgep/app
5.	Process	Two Stage, transparent competitive Bid process. Stage – I: <u>This Request for Qualification (RFQ) Stage</u> Stage – II: <u>Request for Proposal (RFP) Stage</u> , where the RFP will be issued only to shortlisted Applicants from Stage-I process

6.	Cost of RFQ	The RFP shall be available to Applicants / Bidders free of cost for download on the Government of Goa eProcurement System (https://eprocure.goa.gov.in/nicgep/app)
7.	Tender / Application Processing Fee to Info Tech Corporation Goa (ITG)	<p>INR 6000/- (Rupees Six Thousand Only) (Non-Refundable) to be paid online through e-payment mode on https://eprocure.goa.gov.in/nicgep/app only</p> <p>The Mode of Payment is online through e-Payment mode via:</p> <ol style="list-style-type: none"> i. National Electronic Fund Transfer (NEFT) / Real-Time Gross Settlement (RTGS) ii. Net Banking: Payment can be made through Internet Banking of any Bank. <p><i>Note: Any Payments made through NEFT/RTGS will take 24 hours for its reconciliation. Hence the payments through NEFT/RTGS should be made at least TWO BANK WORKING DAYS in advance before any due date</i></p>
8.	Application Processing Fee to Authority (Tender Fee)	<p>INR 1,00,000/- (Rupees One Lakh Only) (Non-Refundable) to be paid online through e-payment mode on https://eprocure.goa.gov.in/nicgep/app only</p> <p>The Mode of Payment is online through e-Payment mode via:</p> <ol style="list-style-type: none"> i. National Electronic Fund Transfer (NEFT) / Real-Time Gross Settlement (RTGS). ii. Net Banking: Payment can be made through Internet Banking of any Bank. <p><i>Note: Any Payments made through NEFT/RTGS will take 24 hours for its reconciliation. Hence the payments through NEFT/RTGS should be made at least TWO BANK WORKING DAYS in advance before any due date</i></p>
9.	Date and Time for issue of RFQ Document	06th October, 2022 to 25th November, 2022 on https://eprocure.goa.gov.in/nicgep/app
10.	Last date for submission of written Queries via email by Applicants	<p>28th October, 2022 via email to:</p> <p>(i) The Director, Directorate of Agriculture, Government of Goa (dir-agri.goa@nic.in)</p> <p>with a copy to:</p> <p>(ii) The Administrator, Sanjivani Sahakari Sakhar Karkhana (sugarsanjivani@gmail.com), and;</p> <p>(iii) Director, Department of Public Private Partnership (ppp-cell.goa@nic.in)</p>

11.	Date of Pre-Application Conference	<p><u>31st October, 2022 at 1500 Hrs IST at:</u></p> <p>Conference Hall, 2nd Floor, Secretariat - Porvorim Goa 403 521</p> <p>Option for participating in the pre-Application conference via Video Conferencing (VC) is available to Applicants. The link for the same shall be made available on specific request made by the Applicant.</p> <p>Any request for attending the Pre-Application Conference via VC shall have to be made on the letterhead of the Applicant, that shall be scanned and sent through the official email id of the Applicant via email along with the details of names, designations, official email ids and mobile nos. of each of the members of the Bidder who wish to attend the same. Such requests shall be sent latest by <u>28th October, 2022</u> to:</p> <p>(i) The Director, Directorate of Agriculture, Government of Goa (dir-agri.goa@nic.in) <u>with a copy to:</u></p> <p>(ii) The Administrator, Sanjivani Sahakari Sakhar Karkhana Ltd. (sugarsanjivani@gmail.com), and;</p> <p>(iii) Director, Department of Public Private Partnership (ppp-cell.goa@nic.in)</p> <p>The Authority shall send the meeting VC link directly to the e-mail ids before the Pre-Application Conference.</p> <p>Similarly, for attending the Pre-Application Conference in person, request for attending the same shall have to be made on the letterhead of the Applicant, that shall be scanned and sent through the official email id of the Applicant via email along with the details of names, designations, official email ids and mobile nos. of each of the members of the Bidder who wish to attend the same. Such requests shall be sent latest by <u>28th October, 2022</u>. The Authority reserves the right to not permit entry to Applicants who have not made any such requests by the specified date.</p>
12.	Date and Time for online submission of Applications (Application Due Date)	<u>25th November, 2022 up to 1700 hours IST</u>
13.	Date and Time for Physical submission of Applications (Application Due Date)	<u>29th November, 2022 up to 1500 hours IST</u>

14.	Date and Time for opening of Applications	<u>29th November, 2022; 1600 hours IST</u>
15.	Date and Time for Issuance of RFP to shortlisted Applicants	To be intimated later to shortlisted Applicants through the e-procurement portal
16.	Authority Contact details	Director, Directorate of Agriculture Government of Goa Krishi Bhavan, Tonca, Caranzalem - Goa 403 002 Phone: +91 832 2465443 / 2465845 Email: dir-agri.goa@nic.in
17.	Project Handholding Department Contact Details	Director, Department of Public Private Partnership Government of Goa Room No. 19, Secretariat, Porvorim, Goa E-mail: ppp-cell.goa@nic.in <u>For any support other than e-procure portal assistance:</u> DPPP support desk: 0832-2419541 (From 10:00 AM to 5:30 PM, except Saturday, Sunday and Public Holidays) Email Id: ppp-cell.goa@nic.in
18.	For e-procurement assistance - For technical queries regarding bid submission on eprocure.goa.gov.in or submission of online bids	24x7 Helpdesk Numbers: 0120-4001002 0120-4001005 0120-6277787 (International bidders are required to pre-fix +91 as country code) E-Mail: support-eproc@nic.in
19.	For e-procurement assistance - For queries regarding registration process on eprocure.goa.gov.in or submission of online Bids	(From 9:30 AM to 5:30 PM, except Saturday, Sunday and Public Holidays) +91 7972854213 +91 7822039673 +91 7972871944 +91 9834889836 E-Mail: e-tender.goa@gov.in

DISCLAIMER

The information contained in this Request for Qualification document (the “**RFQ**”) or subsequently provided to Applicant(s), whether verbally or in documentary or any other form, by or on behalf of the Authority / Directorate of Agriculture (DoA), Government of Goa (“**Authority**” or “**DoA**”) or the Government of Goa (**GoG**) or any of their employees or advisors or Project handholding Department, is provided to Applicant(s) on the terms and conditions set out in this RFQ and such other terms and conditions subject to which such information is provided.

This RFQ is not an agreement and is neither an offer nor invitation by the Authority / GoG to the prospective Applicants or any other person. The purpose of this RFQ is to provide interested parties with information that may be useful to them in the formulation of their application for qualification pursuant to this RFQ (**the “Application”**). This RFQ includes statements, which reflect various assumptions, assessments and decisions arrived at by the Authority or GoG in relation to the Project. Such assumptions, assessments and statements do not purport to contain all the information that each Applicant may require. This RFQ may not be appropriate for all persons, and it is not possible for the Authority, its employees or advisors to consider the investment objectives, financial situation and particular needs of each party who reads or uses this RFQ. The assumptions, assessments, statements and information contained in this RFQ may not be complete, accurate, adequate or correct. Each Applicant should therefore, conduct its own investigations and analysis and should check the accuracy, adequacy, correctness, reliability and completeness of the assumptions, assessments, statements and information contained in this RFQ and obtain independent advice from appropriate sources.

Information provided in this RFQ to the Applicant(s) is on a wide range of matters, some of which may depend upon interpretation of law. The information given is not an exhaustive account of statutory requirements and should not be regarded as a complete or authoritative statement of law. The Authority / GoG accepts no responsibility for the accuracy or otherwise for any interpretation or opinion on law expressed herein.

The Authority, its employees and advisors make no representation or warranty and shall have no liability to any person, including any Applicant or Bidder, under any law, statute, rules or regulations or tort, principles of restitution or unjust enrichment or otherwise for any loss, damages, cost or expense which may arise from or be incurred or suffered on account of anything contained in this RFQ and its subsequent RFP or otherwise, including the accuracy, adequacy, correctness, completeness or reliability of the RFQ and any assessment, assumption, statement or information contained therein or deemed to form part of this RFQ or arising in any way with pre-qualification of Applicants for participation in the Bidding Process.

The Authority / GoG also accepts no liability of any nature whatsoever whether resulting from negligence or otherwise howsoever caused arising from reliance of any Applicant upon the statements contained in this RFQ.

The Authority / GoG may, in its absolute discretion but without being under any obligation to do so, update, amend or supplement the information, assessment or assumptions contained in this RFQ.

This RFQ has been drafted on the lines of the Model RFQ of the Ministry of Finance, Government of India, where necessary, clauses have been amended keeping in mind the specific requirements of the Project, as per the provisions of the Model RFQ.

The issue of this RFQ does not imply that the Authority is bound to select and short-list pre-qualified Applications for Bid Stage or to appoint the selected Bidder or Concessionaire, as the case may be, for the Project and the Authority reserves the right to reject any or all of the Applications or Bids or to annul this process without assigning any reasons whatsoever and invite altogether fresh RFQ/RFP for the Project. By participating in this RFQ process, the Applicant acknowledges the same and agrees and accepts the same, under all circumstances, whatsoever.

The Applicant shall bear all its costs associated with or relating to the preparation and submission of its Application including but not limited to preparation, copying, postage, delivery fees, expenses associated with any demonstrations or presentations which may be required by the Authority or any other costs incurred in connection with or relating to its Application. All such costs and expenses will remain with the Applicant and the Authority shall not be liable in any manner whatsoever for the same or for any other costs or other expenses incurred by an Applicant in preparation or submission of the Application, regardless of the conduct or outcome of the Bidding Process.

Irrespective of the content of this RFQ or the subsequent RFP / Bidding Documents, the Applicant is expected to carry out its own and independent due diligence on the technical, commercial / financial feasibility of the Project and the Authority / GoG shall not undertake any responsibility in this regard, including but not limited to market potential and future demand of products from the Project and all risks associated with the Project, including but not limited to business or market risk. The Authority / GoG under no circumstances shall be held responsible for any change in regulations or market conditions, and no representation of any sort whatsoever shall be entertained after conclusion of this selection process or during the concession / agreement period for any revisions / amendments to the terms and conditions.

By participating in this process, the Applicant undertakes to have read, understood and have unconditionally accepted all conditions of the RFQ / RFP / Biddings Documents as the case may be including all timelines specified therein for fulfillment of the stipulated conditions.

GLOSSARY

Applicant(s)	As defined in Clause 1.2.1
Application	As defined in the Disclaimer
Application Due Date	As defined in Clause 1.1.5
Associate	As defined in Clause 2.2.9
Authority	As defined in Clause 1.1.1
Bids	As defined in Clause 1.2.3
Bid Due Date	As defined in Clause 1.2.3
Bid Security	As defined in Clause 1.2.4
Bidders	As defined in Clause 1.1.1
Bidding Documents	As defined in Clause 1.2.3
Bidding Process	As defined in Clause 1.2.1
Bid Stage	As defined in Clause 1.2.1
DFBOT	Design, Finance, Build, Operate and Transfer
Concessionaire	As defined in Clause 1.1.2
Concession Agreement	As defined in Clause 1.1.2
Conflict of Interest	As defined in Clause 2.2.1(c)
Consortium	As defined in Clause 2.2.1(a)
Eligible Experience	As defined in Clause 3.2.1
Eligible Projects	As defined in Clause 3.2.1
Estimated Project Cost	As defined in Clause 1.1.4
Experience Score	As defined in Clause 3.2.6
Financial Capacity	As defined in Clause 2.2.2 (B)
Government	Government of Goa
Highest Bidder	As defined in Clause 1.2.8
Jt. Bidding Agreement	As defined in Clause 2.2.6 (g)
Lead Member	As defined in Clause 2.2.6 (c)
LOA	Letter of Award
Member	Member of a Consortium
Net Worth	As defined in Clause 2.2.4 (ii)
O&M	Operation & Maintenance
PPP	Public Private Partnership
Premium	As defined in Clause 1.2.8
Project	As defined in Clause 1.1.1
Qualification	As defined in Clause 1.2.1
Qualification Stage	As defined in Clause 1.2.1
Re. or Rs. or INR or ₹	Indian Rupee
RFP or Request for Proposal	As defined in Clause 1.2.1
RFQ	As defined in the Disclaimer
SPV	As defined in Clause 2.2.6
Technical Capacity	As defined in Clause 2.2.2 (A)
Threshold Technical Capacity	As defined in Clause 2.2.2 (A)

The words and expressions beginning with capital letters and defined in this document shall, unless repugnant to the context, have the meaning ascribed thereto herein above.

Invitation for Qualification

1. INTRODUCTION

1.1. Background

1.1.1. Established in the year 1971 by the Government and in operations since 1974, with a designed crushing capacity of 1250 TCD (Tons of Cane per Day), the Sanjivani Sugar Factory (Sanjivani Sahakari Sakhar Karkhana or the SSSK), situated at Tisk in North Goa, is the only sugar factory in the State of Goa. At present, sugarcane is cultivated in about 550 Ha, producing about 25,000 to 30,000 tons of sugarcane per year in Goa. In addition, the SSSK had been sourcing sugarcane from nearby areas outside the State. The SSSK has not been in operations since the 2019-20 crop season.

In the meanwhile, the Government of India has fixed a target of 10% blending of fuel grade ethanol with petrol by 2022 and 20% blending by 2025. The Ethanol Blending Petrol Programme (EBP Programme), seeks to achieve blending of Ethanol with motor spirit with a view to reducing pollution, conserve foreign exchange and increase value addition in the sugar industry.

The Directorate of Agriculture, Government of Goa (the “**Authority**”) now intends to undertake the re-development of the existing Sanjivani Sahakari Sakhar Karkhana for a sugarcane crushing capacity of not less than 700 TCD along with the setting up of an Ethanol production plant of capacity not less than 45 KLPD (the “**Project**”) through Public Private Partnership (the “**PPP**”) on Design, Finance, Build, Operate and Transfer (the “**DFBOT**”) basis, and has, therefore, decided to carry out a transparent and competitive two stage bidding process for selection of the Concessionaire as the bidder to whom the Project may be awarded. A Detailed Project Report (DPR) prepared by the Authority, through a Technical Consultant is enclosed separately along with this RFQ as **Enclosure-I**, for reference of the Applicants. (Applicants may however note that this DPR shall act only as a reference and the Applicants shall be required to carry out their own and independent assessment and shall be free to make their own technical proposal that shall not necessarily be on the lines of the DPR, subject to the terms of the RFP that shall be issued to the shortlisted Applicants). Brief particulars of the Project are as follows:

Name of the Project	Indicative Project Cost (INR. Cr.)
Re-development of the existing Sanjivani Sahakari Sakhar Karkhana with a sugarcane crushing capacity of not less than 700 TCD along with the setting up of an Ethanol production plant of capacity not less than 45 KLPD, through the Public Private Partnership (PPP) mode	INR 80.00 Crore (Indian Rupees Eighty Crore Only)

The Authority envisages the Project to comprise of the following¹:

- (i) Redevelopment / modernisation of the existing factory with a sugarcane crushing capacity of not less than 700 TCD for the production of syrup as raw material to the proposed distillery.
- (ii) Setting up of a new distillery to produce not less than 45 KLPD of Ethanol for usage under the Ethanol Blended Petrol Programme (EBP Programme) of the Government of India.
- (iii) The Project is envisaged to be operational for atleast 300 (three hundred) days in a year, with other sources of raw materials such as grain, molasses, additional sugarcane from other States etc., during off crop days.
- (iv) The Project to be eco-friendly and have zero liquid discharge.
- (v) A Seed Development and Farmers Training Centre.

The Authority intends to pre-qualify and short-list suitable Applicants (**the “Bidders”**) who will be eligible for participation in the Bid Stage, for awarding the Project through a transparent competitive bidding process in accordance with the procedure set out herein.

- 1.1.2. The selected Bidder shall be necessarily required to incorporate a company under the Companies Act, 2013 (the **“Concessionaire”**) which shall be responsible for designing, engineering, financing, procurement, construction, operations, management and maintenance of the Project under and in accordance with the provisions of a Concession Agreement (the **“Concession Agreement”**) to be entered into between the Concessionaire and the Authority in the form provided by the Authority as part of the Bidding Documents pursuant hereto. The Selected Bidder shall be a confirming party to such agreement.
- 1.1.3. The scope of work will broadly include Design, financing, construction, operation, management and maintenance of the Project along with other allied facilities and related infrastructure in an integrated manner, through the Public Private Partnership (PPP) mode. The detailed scope of the Project would be provided at the RFP stage.
- 1.1.4. Indicative capital cost of the Project (the **“Estimated Project Cost”**) may be revised and specified in the Bidding Documents of the Project. The assessment of actual costs, however, will have to be made by the Bidders.
- 1.1.5. The Authority shall receive Applications pursuant to this RFQ in accordance with the terms set forth herein as modified, altered, amended and clarified from time to time by

¹ Project Components are indicative and minimum development and operations requirements would be provided at the RFP Stage

the Authority, and all Applications shall be prepared and submitted in accordance with such terms on or before the Date specified in Clause 1.3 for submission of Applications (the “**Application Due Date**”).

1.2. Brief description of Bidding Process

- 1.2.1. The Authority has adopted a two-stage process (collectively referred to as the “**Bidding Process**”) for selection of the Bidder for award of the Project. The first stage (the “**Qualification Stage**”) of the process involves qualification (the “**Qualification**”) of interested parties/consortia who make an Application in accordance with the provisions of this RFQ (the “**Applicant**”, which expression shall, unless repugnant to the context, include the Members of the Consortium). The Applicant shall pay to the Authority a sum of **INR 1,00,000/- (Indian Rupees one lakh only) as the Application Fee / Tender Fee to the Authority** in addition to the **Tender / Application Processing Fees of INR 6,000/- (Indian Rupees Six thousand only)** through <https://eprocure.goa.gov.in/nicgep/app> only. The Responsiveness, Eligibility and qualification of the Applicant will first be examined based on the details submitted with respect to eligibility, qualifications and responsiveness criteria prescribed in this RFQ. At the end of this stage, the Authority expects to short-list pre-qualified Applicants, who shall be eligible for participation in the second stage of the Bidding Process (the “**Bid Stage**”) comprising the Request for Proposals (the “**Request for Proposals**” or “**RFP**”).

Government of India has issued guidelines (see **Appendix-V**) for qualifications of Bidders seeking to acquire stakes in any public sector enterprise through the process of disinvestment vide Department of Disinvestment OM No. 6/4/2001-DD-II dated 13th July, 2001. These guidelines shall apply mutatis mutandis to this Bidding Process. The Authority shall be entitled to disqualify an Applicant in accordance with the aforesaid guidelines at any stage of the Bidding Process. Applicants must satisfy themselves that they are qualified to bid, and should give an undertaking to this effect in the form at Appendix I.

- 1.2.2. In the Qualification Stage, Applicants would be required to furnish the information specified in this RFQ. Only those Applicants that are pre-qualified and short-listed by the Authority shall be invited to submit their Bid for the Project. The Authority is likely to provide a comparatively short time span for submission of the Bids for the Project. The Applicants are, therefore, advised to visit the Project Site, carry out the needful technical, market and financial feasibility assessments and familiarize themselves with the Project.
- 1.2.3. In the Bid Stage, the Bidders will be called upon to submit their financial offers (the “**Bids**”) in respect of the Project, in accordance with the RFP and other documents to

be provided by the Authority, pursuant to the RFP (collectively the "**Bidding Documents**"). The Bidding Documents for the Project will be provided to every Bidder. The Authority reserves the right to charge a Fee for the RFP Document. The Bid shall be valid for a period of not less than 120 days from the date specified in clause 1.3 for submission of bids (the "**Bid due date**").

- 1.2.4. In terms of the RFP, a Bidder will be required to deposit, along with its Bid, a bid security, as specified in the RFP issued to the pre-qualified Applicants (the "**Bid Security**"), refundable no later than 60 (sixty) days from the Bid Due Date, except in the case of the selected Bidder whose Bid Security shall be retained till the Selected Bidder has provided a Performance Security under the Concession Agreement. The Bid shall be summarily rejected if it is not accompanied by the Bid Security.
- 1.2.5. Generally, the Highest Bidder shall be the selected Bidder. The remaining Bidders shall be kept in reserve and may, in accordance with the process specified in the RFP, be invited to match the Bid submitted by the Highest Bidder in case such Highest Bidder withdraws or is not selected for any reason. In the event that none of the other Bidders match the Bid of the Highest Bidder, the Authority may, in its discretion, invite fresh Bids from the remaining Bidders or annul the Bidding Process, as the case may be.
- 1.2.6. During the Bid Stage, Bidders are invited to examine the Project in greater detail, and to carry out, at their own cost, such studies as may be required for submitting their respective Bids for award of the concession including implementation of the Project.
- 1.2.7. As part of the Bidding Documents, the Authority will provide a draft Concession Agreement and other information pertaining/ relevant to the Project available with it. The draft Concession Agreement shall be final and binding and the Bidders will be required to submit an unconditional acceptance to the terms and conditions therein, along with the Bid.
- 1.2.8. Bids will be invited for the Project from amongst the shortlisted pre-qualified Applicants, the criteria for evaluation of which will be specified in the RFP. The concession period shall be pre-determined, and will be indicated in the draft Concession Agreement forming part of the Bidding Documents.
- 1.2.9. The shortlisting of any Applicant as part of this RFQ for participation in the Bid Stage shall not be transferable.
- 1.2.10. Details of the process to be followed at the RFP / Bid Stage and the terms thereof will be spelt out in the RFP / Bidding Documents.

1.2.11. Any queries or request for additional information concerning this RFQ shall be submitted in writing or e-mail by the specified date. The envelopes/communications shall clearly bear the following identification/ title:

"Queries/ Request for Additional Information: RFQ for redevelopment of SSSK, Goa on PPP Basis".

Option for participating in the pre-application conference via Video Conferencing (VC) is available to Applicants. The link for the same shall be made available on specific request made by the Bidder. Any request for attending the pre-application conference via VC shall have to be made on the letterhead of the Applicant, that shall be scanned and sent through the official email id of the Applicant via email to the below specified email addresses, along with the details of names, designations, official email ids and mobile nos. of each of the members of the Applicant who wish to attend the pre-application conference. Such requests shall be sent latest by **28th October, 2022**. The Authority or its authorized representatives shall send the pre-application conference VC link directly to the e-mail ids before the pre-application conference.

All emails should be addressed to:

(i) The Director, Directorate of Agriculture, Government of Goa (dir-agri.goa@nic.in)

with a copy to:

(ii) The Administrator, Sanjivani Sahakari Sakhar Karkhana Ltd. (sugarsanjivani@gmail.com), and;

(iii) Director, Department of Public Private Partnership (ppp-cell.goa@nic.in)

Similarly, for attending the Pre-Application Conference in person, request for attending the same shall have to be made on the letterhead of the Applicant, that shall be scanned and sent through the official email id of the Applicant via email along with the details of names, designations, official email ids and mobile nos. of each of the members of the Bidder who wish to attend the same. Such requests shall be sent latest by **28th October, 2022**. **The Authority reserves the right to not permit entry to Applicants who have not made any such requests by the specified date.**

1.3. Schedule of Bidding Process

The Authority shall endeavor to adhere to the following schedule:

Event Description	Date
1. Issue of RFQ	: <u>6th October, 2022</u>
1. Last date for receiving queries	: <u>28th October, 2022</u>
2. Pre-Application Conference	: 1500 Hrs (IST) on <u>31st October, 2022</u>
3. Response to queries	: <u>10th November, 2022</u>
4. Application Due Date & Time (online mode)	: <u>25th November, 2022</u> upto 1700 Hrs (IST)
5. Application Due Date & Time (Hard Copy to Authority)	: <u>29th November, 2022</u> upto 1500 Hrs (IST)
6. Opening of RFQ Applications (Online & Hard Copy)	: <u>29th November, 2022</u> at 1600 Hrs (IST)
7. Announcement of Shortlist	: To be intimated

<u>Bid Stage</u>	Estimated Date
1. Sale of Bid Documents	To be intimated to Shortlisted Bidders
2. Last date for receiving queries	To be intimated to Shortlisted Bidders
3. Pre-Bid Conference	To be intimated to Shortlisted Bidders
4. Authority response to queries	To be intimated to Shortlisted Bidders
5. Bid Due Date	To be intimated to Shortlisted Bidders
6. Opening of Bids	On Bid Due Date or as specified in the RFP
7. Letter of Award (LoA)	Within 60 days of Bid Due Date
8. Validity of Bids	120 days from Bid Due Date
9. Signing of Concession Agreement	Within 45 days of award of LoA

1.4. Pre-application Conference

The date, time and venue of the Pre-application Conference shall be:

Date: 31st October, 2022

Time: 1500 Hrs (IST)

Venue: Conference Hall,
2nd Floor,
Secretariat - Porvorim
Goa 403 521

The Authority reserves the right to not permit entry to Applicants who have not made any requests as per clause 1.2.11 for attending the pre-application conference. Further the Authority reserves the right to restrict the entry only to interested Applicants.

(In case of any change in venue, the same shall be intimated to interested parties confirming their participation as per clause 5.1 of this RFQ Document)

2. INSTRUCTIONS TO APPLICANTS

A. GENERAL

2.1 Scope of Application

2.1.1 The Authority / GoG wishes to receive Applications for Qualification in order to short-list experienced and capable Applicants for the Bid Stage.

2.1.2 Short-listed Applicants may be subsequently invited to submit the Bids for the Project.

2.2 Eligibility of Applicants

2.2.1 For determining the eligibility of Applicants for their prequalification hereunder, the following shall apply:

- a. The Applicant for pre-qualification may be a single entity or a group of entities (the “**Consortium**”), coming together to implement the Project. However, no applicant applying individually or as a member of a Consortium, as the case may be, can be member of another Applicant. For the avoidance of doubt, an Associate of an Applicant or Applicants having a common Director shall not be entitled to submit another Bid. The term Applicant used herein would apply to both a single entity and a Consortium. In case of Consortium, the maximum number of members in the consortium shall not exceed three.
- b. An Applicant may be an individual, private entity, a registered society / registered co-operative society, a Government-owned entity or any combination of them with a formal intent to enter into an agreement or under an existing agreement to form a Consortium. A Consortium shall be eligible for consideration subject to the conditions set out in Clause 2.2.6 below.
- c. An Applicant shall not have a conflict of interest (the “**Conflict of Interest**”) that affects the Bidding Process. Any Applicant found to have a Conflict of Interest shall be disqualified². An Applicant may be considered to have a Conflict of Interest that affects the Bidding Process, if:
 - i. the Applicant, its Member or Associate (or any constituent thereof) and any other Applicant, its Member or any Associate thereof (or any constituent thereof) have common controlling shareholders or other ownership interest; provided that this disqualification shall not apply in cases where the direct or indirect shareholding of an Applicant, its Member or an Associate thereof (or any shareholder thereof having a shareholding of more than 5 per cent of the paid up and subscribed share capital of such Applicant, Member or Associate, as the case may be) in the other Applicant, its Member or Associate is less than 5 per cent of the subscribed and paid up equity share capital thereof; provided further that this disqualification shall not apply to any ownership by a bank,

² The Provisions of sub clauses (i), (iii) and (v) shall not be applicable to government companies.

insurance company, pension fund or a public financial institution referred to in sub-section (72) of section 2 of the Companies Act, 2013. For the purposes of this Clause 2.2.1(c), indirect shareholding held through one or more intermediate persons shall be computed as follows: (aa) where any intermediary is controlled by a person through management control or otherwise, the entire shareholding held by such controlled intermediary in any other person (the “**Subject Person**”) shall be taken into account for computing the shareholding of such controlling person in the Subject Person; and (bb) subject always to sub-clause (aa) above, where a person does not exercise control over an intermediary, which has shareholding in the Subject Person, the computation of indirect shareholding of such person in the Subject Person shall be undertaken on a proportionate basis; provided, however, that no such shareholding shall be reckoned under this sub-clause(bb) if the shareholding of such person in the intermediary is less than 26% of the subscribed and paid up equity shareholding of such intermediary; or

- ii. a constituent of such Applicant is also a constituent of another Applicant; or
 - iii. Such Applicant or any Associate thereof receives or has received any direct or indirect subsidy, grant, concessional loan or subordinated debt from any other Applicant, or any Associate thereof or has provided any such subsidy, grant, concessional loan or subordinated debt to any other Applicant, its Member or any Associate thereof; or
 - iv. Such Applicant has the same legal representative for purposes of this Application as any other Applicant; or
 - v. Such Applicant, or any Associate thereof has a relationship with another Applicant, or any Associate thereof, directly or through common third party/parties, that puts either or both of them in a position to have access to each other’s information about, or to influence the Application of either or each other; or
 - vi. Such Applicant or any Associate thereof has participated as a consultant to the Authority / GoG in the preparation of any documents, design or technical specifications of the Project.
- d. An Applicant shall be liable for disqualification if any legal, financial or technical adviser of the Authority / GoG in relation to the Project is engaged by the Applicant, its Member or any Associate thereof, as the case may be, in any manner for matters related to or incidental to the Project. For the avoidance of doubt, this disqualification shall not apply where such adviser was engaged by the Applicant, its Member or Associate in the past but its assignment expired or was terminated prior to the Application Due Date. Nor will this disqualification apply where such adviser is engaged after a period of 3 (three) years from the date of commercial operation of the Project.

Explanation: In case an Applicant is a Consortium, then the term Applicant as used in this Clause 2.2.1, shall include each Member of such Consortium.

2.2.2 To be eligible for pre-qualification and short-listing, an Applicant shall fulfill the following conditions of eligibility:

(A) **Technical Capacity:** For demonstrating technical capacity and experience (the “**Threshold Technical Capacity**”), the Applicant shall either:

be a single entity OR be a consortium and shall have over the past 5 (five) financial years preceding the Application Due Date:

a. Owned and operated sugar factor(ies) / Sugarcane crushing facility(ies) in India;

- i. with a cumulative sugarcane crushing capacity of not less than **1400 TCD** (Tons of Cane per Day), and;
- ii. Has crushed a cumulative quantity of atleast **4,20,000 Metric Tonnes of Sugarcane per year**, in any 03 (three) of the past 05 (five) financial years, and;
- iii. From the total quantity of sugarcane crushed in criteria (ii) above, atleast one single sugar factory / Sugarcane crushing facility should have crushed not less than **2,10,000 Metric Tonnes of Sugarcane per year**, in any 03 (three) of the past 05 (five) financial years, and;
- iv. Each of the Sugar Factories / Sugarcane crushing facilities considered for claiming the Technical Capacity shall be required to be in profits for each of the past 5 (five) financial years
- v. Each of the Sugar Factories / Sugarcane crushing facilities considered for claiming the Technical Capacity shall be required to be in operations as on the Application Due Date.

For the avoidance of doubt, experience of a Khandsari / Jaggery powder production units in crushing of sugarcane shall not be considered for the purpose of demonstrating technical capacity and experience.

AND

b. Owned and operated Ethanol production unit(s) in India;

- i. Has a cumulative production capacity of not less than **90 KLPD** of Ethanol, and;
- ii. Has produced not less than **27,000 KL per year** of Ethanol, in any 01 (one) financial year during the past 5 (five) financial years.
- iii. From the total quantity of ethanol produced in criteria (ii) above, has produced not less than **13,500 KL per year** of Ethanol by use of material from crushed sugarcane, for end use as blending in Petrol, in any 01 (one) financial year during the past 5 (five) financial years.

- iv. Each of the Ethanol production facilities considered for claiming the Technical Capacity shall be required to be in profits for each of the past 5 (five) financial years

Each of the Ethanol production facilities considered for claiming the Technical Capacity shall be required to be in operations as on the Application Due Date.

- (B) **Financial Capacity:** The Applicant / Bidder who may be **a single entity OR be a consortium**, shall have (the “**Financial Capacity**”) as below:

- (i) A minimum **Net Worth** of **INR 60 Crore (Indian Rupees Sixty Crore only)** at the close of the preceding financial year.

AND

- (ii) A minimum **Annual Turnover** of **INR 80 Crores (Indian Rupees Eighty Crore only)** each, in at least any 03 (three) of the past 05 (five) financial years.

Technical / Financial Capacity of Associates:

For computing the Technical Capacity and Financial Capacity of the Applicant/ Consortium Members under Clauses 2.2.2, 2.2.4 and 3.2, the Technical Capacity and Financial Capacity of their respective Associates would also be eligible, as specified in clause 2.2.9.

In case of a Consortium:

- (i) The combined Technical Capacity, Annual Turnover and Net Worth of those Members, who shall have an equity share of at least 26% (twenty six per cent) each in the SPV, should satisfy the above conditions of eligibility; provided that each such Member shall, hold equity share capital not less than: (i) 26% (twenty six per cent) of the subscribed and paid up equity of the SPV; and (ii) 5% (five per cent) of the Total Project Cost specified in the Concession Agreement. However, the Lead Member of the Consortium shall be required to hold the highest subscribed and paid up equity share in the SPV.
- (ii) The Lead Member of the Consortium shall be required to fulfill atleast 50% of the Financial Capacity.

2.2.3 The Applicant / Bidder (all members of the Consortium) shall be jointly and severally responsible for performance as per the conditions of this RFQ and subsequently the Bidding Documents, comprising the RFP and the Concession Agreement.

2.2.4 The Applicants shall enclose with its application, to be submitted as per the format at Appendix-I, complete with its Annexure, the following³:

³ Only in jurisdictions that do not have statutory auditors, the firm of auditors which audits the annual accounts of the Applicant may provide the certificates required under this RFQ.

- i. Certificate(s) from statutory auditors of the Applicants or its Associates stating the Technical Capacity parameters, as the case may be, during the past 5 (five) years specified in paragraph 2.2.2(A) above.; and
 - ii. Certificate(s) from its statutory auditors of the Applicant or its Associates specifying the following Financial Capacity parameters, as the case may be, specified in paragraph 2.2.2(B) above:
 - a. the Net Worth of the Applicant, as at the close of the preceding financial year, and also specifying that the methodology adopted for calculating such Net Worth conforms to the provisions of this Clause 2.2.4(ii). For the purposes of this RFQ, Net Worth (the “**Net Worth**”) shall mean the sum of subscribed and paid up equity and reserves from which shall be deducted the sum of revaluation reserves, miscellaneous expenditure not written off and reserves not available for distribution to equity shareholders.
 - b. The **Annual Turnover** of the Applicant, in each of the past 05 (five) financial years. (2021-22, 2020-21, 2019-20, 2018-19, 2017-18).⁴
- 2.2.5 The Applicant should submit a Power of Attorney as per the format at Appendix-II, authorizing the signatory of the Application to commit the Applicant. In the case of a consortium, the Members should submit a Power of Attorney in favor of the lead Member as per format at Appendix-III.
- 2.2.6 Upon selection, the Applicant shall be required to form a Special Purpose Vehicle, incorporated under the Indian Companies Act 2013 (the “**SPV**”), to execute the Concession Agreement and implement the Project. In case the Applicant is a Consortium, it shall, in addition to forming an SPV, comply with the following additional requirements:
- (a) Number of **members in a consortium shall not exceed 3 (three)**, and shall hold equity in the proportion committed in the Jt. Bidding Agreement;
 - (b) subject to the provisions of sub-clause (a) above, the Application should contain the information required for each member of the Consortium;
 - (c) members of the Consortium shall nominate one member as the lead member (the “**Lead Member**”), who shall have the highest equity share holding of the paid up and subscribed equity of the SPV. The nomination(s) shall be supported by a Power of Attorney, as per the format at Appendix-III, signed by all the other members of the Consortium; The Lead Member of the Consortium shall be required to fulfill atleast 50% of the Financial Capacity;

⁴ In case that the audited financial statements for the financial year 2021-22 are not ready as on date of the Application Due Date, a letter confirming the same along with a provisional statement from the Statutory Auditor shall be provided. In such case, the shortlisting shall be subject to submission of the audited financial statement for the financial year 2021-22.

- (d) the Application should include a brief description of the roles and responsibilities of individual members, particularly with reference to financial, technical and O&M obligations;
- (e) an individual Applicant cannot at the same time be a member of a Consortium applying for pre-qualification. Further, a member of a particular Applicant Consortium cannot be member of any other Applicant Consortium applying for pre-qualification; For the avoidance of doubt, an Associate of an Applicant / Consortium member or Applicants / Consortium members having a common Director shall not be entitled to submit another application for pre-qualification.
- (f) the parties to a Consortium shall form an appropriate SPV to execute the Project if awarded to the Consortium; Such SPV shall be in the same shareholding as committed in the Jt. Bidding Agreement.
- (g) members of the Consortium shall enter into a binding Joint Bidding Agreement, substantially in the form specified at Appendix-IV (the “**Jt. Bidding Agreement**”) for the purpose of making the Application and submitting Bid in the event of being short-listed. The Jt. Bidding Agreement, to be submitted along with the Application, shall, inter alia:
 - (i) convey the intent to form an SPV with shareholding/ownership equity commitment(s) in accordance with this RFQ, which would enter into the Concession Agreement and subsequently perform all the obligations of the Concessionaire in terms of the Concession Agreement, in case the concession to undertake the Project is awarded to the Consortium;
 - (ii) clearly outline the proposed roles and responsibilities of each member at each stage;
 - (iii) commit the equity stake to be held by each member;
 - (iv) commit that each of the member, whose experience will be evaluated for the purposes of this RFQ, shall subscribe to 26% (twenty six per cent) or more of the paid up and subscribed equity of the SPV and shall further commit that each such member shall, at all times during the Concession Period of the Project, hold equity share capital not less than: (i) 26% (twenty six per cent) of the subscribed and paid up equity share capital of the SPV; and (ii) 5% (five per cent) of the Total Project Cost specified in the Concession Agreement; However, the Lead Member of the Consortium shall commit to hold the highest subscribed and paid up equity share in the SPV.
 - (v) members of the Consortium undertake that they shall collectively hold 100% (hundred per cent) of the subscribed and paid up equity of the SPV at all times of the Concession Period of the Project; and

- (vi) include a statement to the effect that all members of the Consortium shall be liable jointly and severally for all obligations of the Concessionaire in relation to the Project in accordance with the Concession Agreement; and
 - (vii) undertake that there shall be no dilution of the equity share capital or any agreement whatsoever for committing any equity share capital in the Project SPV, prior to the date of signing of the Concession Agreement or during the Concession Period; and
 - (h) except as provided under this RFQ and the Bidding Documents, there shall not be any amendment to the Jt. Bidding Agreement without the prior written consent of the Authority / GoG.
- 2.2.7 Any entity which has been barred by the Central/State Government, or any entity controlled by it, from participating in any project (BOT or otherwise), and the bar subsists as on the date of Application, would not be eligible to submit an Application, either individually or as member of a Consortium.
- 2.2.8 An Applicant including any Consortium member or Associate should, in the last 3 (three) years, have neither failed to perform on any contract, as evidenced by imposition of a penalty by an arbitral or judicial authority or a judicial pronouncement or arbitration award against the Applicant, Consortium Member or Associate, as the case may be, nor been expelled from any project or contract by any public entity nor have had any contract terminated by any public entity for breach by such Applicant, Consortium member or Associate.
- 2.2.9 In computing the Technical Capacity and Financial Capacity of the Applicant/ Consortium Members under Clauses 2.2.2, 2.2.4 and 3.2, the Technical Capacity and Financial Capacity of their respective Associates would also be eligible hereunder.

For purposes of this RFQ, Associate means, in relation to the Applicant/ Consortium Member, a person who controls, is controlled by, or is under the common control with such Applicant/ Consortium Member (the “**Associate**”). As used in this definition, the expression “control” means, with respect to a person which is a company or corporation,

- a) the ownership, directly or indirectly, of more than 50% (fifty per cent) of the voting shares of such entity; or
- b) holding more than 50% (fifty per cent) of such entity by virtue of an agreement;
- c) power to govern the policy decisions of such entity under statute or an agreement; or
- d) to appoint or remove the majority of members of the board of directors; or
- e) to cast majority of votes at a meeting of the board of directors;

and with respect to an entity which is not a company or corporation, the power to direct the management and policies of such entity, whether by operation of law or by contract or otherwise. It is clarified that a certificate from a qualified external auditor who audits the book of accounts of the Applicant or the Consortium Member shall be provided to demonstrate that an entity is an Associate of the Applicant or the Consortium as the case

may be. For the avoidance of doubt, being a Trustee of a Trust shall not be construed as having “control” for the purpose of this clause.

2.2.10 The following conditions shall be adhered to while submitting an Application:

- (a) Applicants should attach clearly marked and referenced continuation sheets in the event that the space provided in the prescribed forms in the Annexes is insufficient. Alternatively, Applicants may format the prescribed forms making due provision for incorporation of the requested information;
- (b) Information supplied by an Applicant (or other constituent member if the Applicant is a Consortium) must apply to the Applicant, Member or Associate named in the Application and not, unless specifically requested, to other associated companies or firms. Invitation to submit Bids will be issued only to Applicants whose identity and/ or constitution is identical to that at pre-qualification;
- (c) in responding to the pre-qualification submissions, Applicant / Consortium should demonstrate their capabilities in accordance with Clause 3.1 below; and
- (d) in case the Applicant is a consortium, members of the Consortium should together satisfy the pre-qualification requirements to the extent specified herein.

2.2.11 While Qualification is open to entities from any country, the following provisions shall apply:

- (a) Where, on the date of the Application, not less than 25% (twenty five per cent) or more of the aggregate issued, subscribed and paid up equity share capital in an Applicant or its Member is held by persons resident outside India or where an Applicant or its Member is controlled by persons resident outside India; or
- (b) if at any subsequent stage after the date of the Application, there is an acquisition of not less than 25% (twenty five per cent) of the aggregate issued, subscribed and paid up equity share capital or control, by persons resident outside India, in or of the Applicant or its Member;

then the Qualification of such Applicant or in the event described in sub clause (b) above, the continued Qualification of the Applicant shall be subject to approval of the Authority / GoG from national security and public interest perspective. The decision of the Authority / GoG in this behalf shall be final and conclusive and binding on the Applicant.

The holding or acquisition of equity or control, as above, shall include direct or indirect holding/ acquisition, including by transfer, of the direct or indirect legal or beneficial ownership or control, by persons acting for themselves or in concert and in determining such holding or acquisition, the Authority / GoG shall be guided by the principles, precedents and definitions contained in the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, or any substitute thereof, as in force on the date of such acquisition.

The Applicant shall promptly inform the Authority of any change in the shareholding, as above, and failure to do so shall render the Applicant liable for disqualification from the Bidding Process.

2.2.12 Notwithstanding anything to the contrary contained herein, in the event that the audited financial statements for the financial year 2021-22 are not ready as on the Application Due Date, a letter confirming the same along with a provisional statement from the Statutory Auditor shall be provided. In such case, the shortlisting shall be subject to submission of the audited financial statement for the financial year 2021-22. For the avoidance of doubt, financial year shall, for the purposes of an Application hereunder, mean the accounting year followed by the Applicant in the course of its normal business.

2.3 Change in composition of the Consortium

2.3.1 Change in the composition of a Consortium will not be permitted by the Authority / GoG during the Qualification Stage.

2.3.2 Where the Applicant⁵ is a Consortium, change in the composition of a Consortium may be permitted by the Authority during the Bid Stage, only where:

- (a) the application for such change is made no later than 21 (twenty one) days prior to the Bid Due Date;
- (b) the Lead Member continues to be the Lead Member of the Consortium;
- (c) the proposed substitute is at least equal, in terms of Technical Capacity and Financial Capacity, if any drawn at the pre-qualification stage, to the Consortium Member who is sought to be substituted and the modified Consortium shall continue to meet the pre-qualification and short-listing criteria for Applicants; and
- (d) the new Member(s) expressly adopt(s) the Application already made on behalf of the Consortium as if it were a party to it originally, and is not an Applicant/ Member/Associate of any other Consortium bidding for this Project.

2.3.3 Approval for change in the composition of a Consortium shall be at the sole discretion of the Authority and must be approved by the Authority in writing.

2.3.4 The modified/ reconstituted Consortium shall submit a revised Jt. Bidding Agreement before the Bid Due Date.

⁵ The option of change in composition of the Consortium which is available under clause 2.3.2 may be exercised by any Applicant who is pre-qualified either as a Consortium or as a single entity. In the case of a single entity Applicant adding a Consortium Member at the Bid Stage, the single entity Applicant shall be the Lead Member of the Consortium. Provided, however, that no member of such Consortium shall be an Applicant of the member of a Consortium which has been pre-qualified.

2.3.5 Notwithstanding anything to the contrary contained in sub-clause (c) (i) of Clause 2.2.1, an Applicant may, within 10 (ten) days after the Application Due Date, remove from its Consortium any Member who suffers from a Conflict of Interest, and such removal shall be deemed to cure the Conflict of Interest arising in respect thereof.

2.3.6 Notwithstanding anything to the contrary contained in clause 2.3.2, the Authority reserves the exclusive right to reject any proposal of an Applicant to change the composition of its Consortium or that of a single entity to add a Consortium member, without assigning any reason whatsoever.

2.4 Number of Applications and costs thereof

2.4.1 No Applicant shall submit more than one Application for the Project. An applicant applying individually or as a member of a Consortium shall not be entitled to submit another application either individually or as a member of any Consortium, as the case may be.

2.4.2 The Applicants shall be responsible for all of the costs associated with the preparation of their Applications and their participation in the Bidding process. The Authority / GoG will not be responsible or in any way liable for such costs, regardless of the conduct or outcome of the Bidding Process.

2.5 Site visit and verification of information

Applicants are encouraged to submit their respective Applications after visiting the Project Site and ascertaining for themselves the site conditions, an independent detailed inspection / examination of the existing plant and machinery at the SSSK, the current status and future potential for production and sourcing of sugarcane and other raw material in Goa and from outside Goa if necessary, traffic, location, surroundings, climate, availability of power, water, and other utilities for redevelopment of the existing SSSK / the Project, access to site, handling and storage of materials, weather data, applicable laws and regulations, and any other matter considered relevant by them.

2.6 Acknowledgement by Applicant

2.6.1 It shall be deemed that by submitting the Application, the Applicant has:

- (a) made a complete and careful examination of the RFQ;
- (b) received all relevant information requested from the Authority / GoG;
- (c) accepted the risk of inadequacy, error or mistake in the information provided in the RFQ or furnished by or on behalf of the Authority / GoG relating to any of the matters referred to in Clause 2.5 above; and
- (d) agreed to be bound by the undertakings provided by it under and in terms hereof.

- (e) satisfied itself about all matters, things and information including matters required for submitting an informed Application in accordance with the RFQ Document;
- (f) Downloaded / read all response to pre-bid queries, clarification and addenda issued by the Authority and taken due cognisance of the same while submitting its Bid.

2.6.2 The Authority / GoG shall not be liable for any omission, mistake or error in respect of any of the above or on account of any matter or thing arising out of or concerning or relating to the RFQ or the Bidding Process, including any error or mistake therein or in any information or data given by the Authority / GoG.

2.7 Right to accept or reject any or all Applications / Bids

2.7.1 Notwithstanding anything contained in this RFQ, the Authority / GoG reserves the right to accept or reject any Application and to annul the Bidding Process and reject all Applications/Bids, at any time without any liability or any obligation for such acceptance, rejection or annulment, and without assigning any reasons thereof. In the event that the Authority / GoG rejects or annuls all the Bids, it may, in its discretion, invite all eligible Bidders to submit fresh Bids hereunder.

2.7.2 The Authority / GoG reserves the right to reject any Application and/ or Bid if:

- (a) at any time, a material misrepresentation is made or uncovered, or
- (b) the Applicant does not provide, within the time specified by the Authority / GoG, the supplemental information sought by the Authority / GoG for evaluation of the Application.

If the Applicant/Bidder is a Consortium, then the entire Consortium may be disqualified/rejected. If such disqualification/rejection occurs after the Bids have been opened and the Highest Bidder gets disqualified / rejected, then the Authority / GoG reserves the right to:

- (i) invite the remaining Bidders to match the Highest Bidder / submit their Bids in accordance with the RFP; or
- (ii) take any such measure as may be deemed fit in the sole discretion of the Authority / GoG, including annulment of the Bidding Process.

2.7.3 In case it is found during the evaluation or at any time before signing of the Concession Agreement or after its execution and during the period of subsistence thereof, including the concession thereby granted by the Authority / GoG, that one or more of the pre-qualification conditions have not been met by the Applicant, or the Applicant has made material misrepresentation or has given any materially incorrect or false information, the Applicant shall be disqualified forthwith if not yet appointed as the Concessionaire either by issue of the LOA or entering into of the Concession Agreement, and if the Applicant/SPV has already been issued the LOA or has entered into the Concession Agreement, as the case may be, the same shall, notwithstanding anything to the contrary contained therein or in this RFQ, be liable to be terminated, by a communication in writing by the Authority / GoG to the Applicant, without the Authority / GoG being liable in any

manner whatsoever to the Applicant and without prejudice to any other right or remedy which the Authority / GoG may have under this RFQ, the Bidding Documents, the Concession Agreement or under applicable law.

2.7.4 The Authority / GoG reserves the right to verify all statements, information and documents submitted by the Applicant in response to the RFQ. Any such verification or lack of such verification by the Authority / GoG shall not relieve the Applicant of its obligations or liabilities hereunder nor will it affect any rights of the Authority / GoG thereunder.

B. DOCUMENTS

2.8 Contents of the RFQ

This RFQ comprises the disclaimer set forth hereinabove, the contents as listed below, and will additionally include any Addenda issued in accordance with Clause 2.10.

Invitation for Qualification

- Section 1: Introduction
- Section 2: Instructions to Applicants
- Section 3: Criteria for Evaluation
- Section 4: Fraud & Corrupt Practices
- Section 5: Pre-Application Conference
- Section 6: Miscellaneous

Appendices

- i. Letter comprising the Application
- ii. Power of Attorney for signing of Application
- iii. Power of Attorney for Lead Member of Consortium
- iv. Joint Bidding Agreement for Consortium
- v. Guidelines of the Department of Divestment
- vi. Enclosure-I: Reference Document - Detailed Project Report (DPR) prepared by the Authority, through a Technical Consultant

2.9 Clarifications

- 2.9.1 Applicants requiring any clarification on the RFQ may notify the Authority / GoG in writing or by e-mail in accordance with Clause 1.2.11. They should send in their queries before the date specified in the schedule of Bidding Process contained in Clause 1.3. The Authority / GoG shall endeavor to respond to the queries within the period specified therein, but no later than 10 (ten) days prior to the Application Due Date. The responses will be published on the e-procurement portal, without identifying the source of queries.
- 2.9.2 The Authority / GoG shall endeavor to respond to the questions raised or clarifications sought by the Applicants. However, the Authority / GoG reserves the right not to respond to any question or provide any clarification, in its sole discretion, and nothing in this Clause shall be taken or read as compelling or requiring the Authority / GoG to respond to any question or to provide any clarification. Any response provided by the Authority shall be in the form of response to queries / clarifications / addenda, that shall be posted on the eprocurement portal and accessible by all Bidders. The identity of the Bidder seeking queries / clarification shall however not be disclosed.
- 2.9.3 The Authority / GoG may also on its own motion, if deemed necessary, issue interpretations and clarifications to all Applicants. All clarifications and interpretations issued by the Authority / GoG shall be deemed to be part of the RFQ. Verbal clarifications and information given by the Authority / GoG or its employees or handholding department

or representatives shall not in any way or manner be binding on the Authority / GoG / handholding department.

2.10 Amendment of RFQ

2.10.1 At any time prior to the deadline for submission of Application, the Authority / GoG may, for any reason, whether at its own initiative or in response to clarifications requested by an Applicant, modify the RFQ by the issuance of Addenda.

2.10.2 Any Addendum / clarifications / additional information thus issued will only be published on the e-procurement portal. Applicants are required to check the e-procurement portal for any such Addendum / clarifications / additional information, if any, until the Application Due Date and time. For any Application received, it shall be deemed that the Applicant has downloaded, read, taken note of and accepted all Addendum / clarifications / additional information, published by the Authority on the e-procurement portal, prior to the deadline for submission of the Application.

2.10.3 In order to afford the Applicants a reasonable time for taking an Addendum into account, or for any other reason, the Authority / GoG may, at its own discretion, extend the Application Due Date.

C. PREPARATION AND SUBMISSION OF APPLICATION

2.11 Language

The Application and all related correspondence and documents in relation to the Bidding Process shall be in English language. Supporting documents and printed literature furnished by the Applicant with the Application may be in any other language provided that they are accompanied by appropriate translations of the pertinent passages in the English language, duly authenticated and certified by the Applicant. Supporting materials, which are not translated into English, may not be considered. For the purpose of interpretation and evaluation of the Application, the English language translation shall prevail.

2.12 Format and signing of Application

2.12.1 The Applicant shall provide all the information sought under this RFQ. The Authority / GoG will evaluate only those Applications that are received in the required formats and complete in all respects. Incomplete and /or conditional Applications shall be liable for rejection.

2.12.2 The Applicant shall prepare 1 (one) original set of the Application (together with originals/copies of documents required to be submitted along therewith pursuant to this RFQ) and clearly marked "ORIGINAL". The mode of submission shall be as below:

- (i) The scanned copy of the Application marked as "ORIGINAL", shall be submitted through the online mode, i.e. only through the e-procurement portal (<https://eprocure.goa.gov.in/nicgep/app>), within the date and time stipulated for "online submission"; **and**
- (ii) The Application marked as "ORIGINAL" along with 02 (two) copies of the Application and documents, which shall be marked as "COPY - 1" and "COPY - 2", respectively, shall be submitted in hard copy, to the Authority, within the date and time stipulated for "hard copy submission".

- (iii) In the event of any discrepancy between the submissions made online, original and the copies, the online submissions shall prevail, and in case of any variation between the documents submitted online and that submitted in original, the Authority shall reserve the right to reject the application.
- (iv) The Authority shall reserve its right to seek clarifications, additional supporting documents, etc. in case it so desires, for any document submitted by the Application.
- (v) Applications not received in manner prescribed in this clause 2.12.2 shall be summarily rejected.

2.12.3 The Application and its copy shall be typed or written in indelible ink and signed by the authorized signatory of the Applicant who shall also initial each page of the Application (including each Appendix and Annex) in blue ink. In case of printed and published documents, only the cover shall be initialed. All the alterations, omissions, additions or any other amendments made to the Application shall be initialed by the person(s) signing the Application. The Application shall contain page numbers and shall be bound together in a manner that does not allow replacement of any page.

2.13 Sealing and Marking of Applications for submission in hard copy

2.13.1 The Applicant shall submit the Application in the format specified at Appendix-I, together with the documents specified in Clause 2.13.2 and in the modes specified in clause 2.12.2. As specified in clause 2.12.2, in addition to the online submission, the application shall be made in hard copy, that shall be in a sealed outer envelope marked as "APPLICATION". The Applicant shall seal the original and the copies of the Application, together with their respective enclosures, in separate envelopes duly marking the envelopes as "ORIGINAL" "COPY 1" and "COPY 2". The envelopes shall then be sealed in an outer envelope which shall also be marked in accordance with Clauses 2.13.2 and 2.13.3.

2.13.2 Each envelope shall contain:

- (i) Application in the prescribed format (Appendix-I) along with Annexes and supporting documents in formats wherever prescribed;
- (ii) Power of Attorney for signing the Application as per the format at Appendix-II;
- (iii) if applicable, the Power of Attorney for Lead Member of Consortium as per the format at Appendix-III;
- (iv) Copy of the Jt. Bidding Agreement, in case of a Consortium as per format in Appendix- IV;
- (v) Copy of Memorandum and Articles of Association, if the Applicant/ Consortium member is a body corporate, and if a partnership then a copy of its partnership deed;
- (vi) Copies of Applicant's duly audited balance sheet and profit and loss account for the preceding five years;

Each of the Envelopes shall clearly bear the following identification:

“Application for Pre-qualification: Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis”

and shall clearly indicate the name and address of the Applicant. In addition, the Application Due Date should be indicated on the right hand corner of each of the envelopes.

2.13.3 Each of the envelopes shall be addressed to:

Director,
Directorate of Agriculture,
Krishi Bhavan,
Tonca, Caranzalem - Goa 403 002

2.13.4 If the envelopes are not sealed and marked as instructed above, the Authority / GoG assumes no responsibility for the misplacement or premature opening of the contents of the Application and consequent losses, if any, suffered by the Applicant.

2.13.5 Applications submitted by e-mail or any other mode, or only in online mode or only in hard copy shall not be entertained and shall be rejected.

2.14 Application Due Date

2.14.1 Applications including the documents listed at clause 2.13.2 of the RFQ shall be submitted online through the e-procurement portal <https://eprocure.goa.gov.in/nicgep/app> before the Application Due Date & Time (for online mode) specified in clause 1.3. Documents listed at clause 2.13.2 of the RFQ shall also be physically submitted on or before the Application Due Date & Time (for Hard Copy to Authority) specified in clause 1.3, at the address provided in Clause 2.13.3 in the manner and form as detailed in clauses 2.12 and 2.13 of this RFQ. A receipt thereof should be obtained from the employee of the Authority at the inward section at the office of Director, Directorate of Agriculture, Government of Goa.

2.14.2 The Authority / GoG may, in its sole discretion, extend the Application Due Date by issuing an Addendum in accordance with Clause 2.10 uniformly for all Applicants.

2.15 Late Applications

E-procurement portal <https://eprocure.goa.gov.in/nicgep/app> shall not allow submission of any Application after the prescribed date and time at Clause 1.3. Physical receipt of documents listed at Clause 2.13.2 of the RFQ after the prescribed date and time at Clause 1.3 or physical submission without an online submission shall not be considered and the Application shall be summarily rejected.

For avoiding any last-minute technical issues, Applicants are advised to submit their Applications ahead of the specified time.

Applications received by the Authority / GoG in hard copy after the specified time on the Application Due Date shall not be eligible for consideration and shall be summarily rejected.

2.16 Modifications/ substitution/ withdrawal of Applications

- 2.16.1 The Applicant may modify, substitute or withdraw its Application after submission, provided that written notice of the modification, substitution or withdrawal is received by the Authority / GoG prior to Application Due Date. No Application shall be modified, substituted or withdrawn by the Applicant on or after the Application Due Date.
- 2.16.2 The modification, substitution or withdrawal notice (for hard copy submission, if already submitted) shall be prepared, sealed, marked, and delivered in accordance with Clause 2.13, with the envelopes being additionally marked “MODIFICATION”, “SUBSTITUTION” or “WITHDRAWAL”, as appropriate. For the online submission, desired modifications may be made and the Application be resubmitted prior to the Application Due Date (online mode).
- 2.16.3 Any alteration/modification in the Application or additional information supplied subsequent to the Application Due Date, unless the same has been expressly sought for by the Authority / GoG, shall be disregarded.

D. EVALUATION PROCESS

2.17 Opening and Evaluation of Applications

- 2.17.1 The Authority / GoG shall open the Applications at the specified time on the Application Due Date, at the place specified in Clause 2.13.3 and in the presence of the Applicants who choose to attend.
- 2.17.2 Applications for which a notice of withdrawal has been submitted in accordance with Clause 2.16 shall not be opened.
- 2.17.3 The Authority / GoG will subsequently examine and evaluate Applications in accordance with the provisions set out in Section 3.
- 2.17.4 Applicants are advised that pre-qualification of Applicants will be entirely at the discretion of the Authority / GoG. Applicants will be deemed to have understood and agreed that no explanation or justification on any aspect of the Bidding Process or selection will be given.
- 2.17.5 Any information contained in the Application shall not in any way be construed as binding on the Authority / GoG, its agents, successors or assigns, but shall be binding against the Applicant if any Project is subsequently awarded to it under the Bidding Process on the basis of such information.
- 2.17.6 The Authority / GoG reserves the right not to proceed with the Bidding Process at any time without notice or liability and to reject any Application without assigning any reasons.
- 2.17.7 If any information furnished by the Applicant is found to be incomplete, or contained in formats other than those specified herein, the Authority / GoG may, in its sole discretion, exclude the relevant project/experience from the evaluation for confirming the Eligibility of the Applicant.

2.17.8 In the event that an Applicant / consortium member claims credit for an Eligible Project, and such claim is determined by the Authority / GoG as incorrect or erroneous, the Authority / GoG shall reject such claim and exclude the same from computation of the Eligibility of the Applicant. Where any information is found to be patently false or amounting to a material misrepresentation, the Authority / GoG reserves the right to reject the Application and/ or Bid in accordance with the provisions of Clauses 2.7.2 and 2.7.3.

2.18 Confidentiality

Information relating to the examination, clarification, evaluation, and recommendation for the short-listed pre-qualified Applicants shall not be disclosed to any person who is not officially concerned with the process or is not a retained professional advisor advising the Authority / GoG in relation to, or matters arising out of, or concerning the Bidding Process. The Authority / GoG will treat all information, submitted as part of Application, in confidence and will require all those who have access to such material to treat the same in confidence. The Authority / GoG may not divulge any such information unless it is directed to do so by any statutory entity that has the power under law to require its disclosure or is to enforce or assert any right or privilege of the statutory entity and/or the Authority / GoG as may be required by law or in connection with any legal process.

2.19 Tests of responsiveness

2.19.1 Prior to evaluation of Applications, the Authority / GoG shall determine whether each Application is responsive to the requirements of the RFQ. An Application shall be considered responsive only if:

- (a) it is received as per format at Appendix-I.
- (b) it is received by the Application Due Date for online submission as well as hard copy submission, including any extension thereof pursuant to Clause 2.14.2;
- (c) The hard copy is signed, sealed, compiled together and marked as stipulated in Clause 2.12 and 2.13, and the online submission is a scanned copy of the original documents / Application.
- (d) it is accompanied by the Power of Attorney(s) as specified in Clause 2.2.5 and in the case of a Consortium, the Power of Attorney as specified in Clause 2.2.6 (c);
- (e) it contains all the information and documents (complete in all respects) as requested in this RFQ;
- (f) it contains information in formats same as those specified in this RFQ;
- (g) it contains certificates from its statutory auditors⁶ in the formats specified at Appendix-I of the RFQ for each Eligible Project;

⁶ In jurisdictions that do not have statutory auditors, the firm of auditors which audits the annual accounts of the Applicant may provide the certificates required under this RFQ.

- (h) the Application Fee / Tender Fee to the Authority of ₹ 1,00,000 as specified in Clause 1.2.1 has been paid;
- (i) it is accompanied by the Jt. Bidding Agreement (for Consortium), specific to the Project, as stipulated in Clause 2.2.6(g);
- (j) it does not contain any condition or qualification; and
- (k) it is not non-responsive in terms hereof.

2.19.2 The Authority / GoG reserves the right to reject any Application which is non-responsive and no request for alteration, modification, substitution or withdrawal shall be entertained by the Authority / GoG in respect of such Application. Provided, however, that the Authority may, in its discretion, invite all the Applicant to rectify any infirmities or omissions if the same do not constitute a material modification of the Application.

2.20 Clarifications

2.20.1 To facilitate evaluation of Applications, the Authority / GoG may, at its sole discretion, seek clarifications from any Applicant regarding its Application. Such clarification(s) shall be provided within the time specified by the Authority / GoG for this purpose. Any request for clarification(s) and all clarification(s) in response thereto shall be in writing.

2.20.2 If an Applicant does not provide clarifications sought under clause 2.20.1 above within the prescribed time, its Application shall be liable to be rejected. In case the Application is not rejected, the Authority / GoG may proceed to evaluate the Application by construing the particulars requiring clarification to the best of its understanding, and the Applicant shall be barred from subsequently questioning such interpretation of the Authority / GoG.

E. QUALIFICATION AND BIDDING

2.21 Short-listing and notification

After the evaluation of Applications, the Authority / GoG will notify to the shortlisted pre-qualified Applicants (Bidders) who will be eligible for participation in the Bid Stage. At the same time, the Authority / GoG would notify the other Applicants that they have not been shortlisted. The Authority / GoG will not entertain any query or clarification from Applicants who fail to qualify. The Authority / GoG reserves its right to maintain confidentiality of the list of pre-qualified Applicants (Bidders), if so decided by the Authority / GoG.

2.22 Submission of Bids

The pre-qualified Bidders will be requested to submit a Bid in the form and manner to be set out in the Bidding Documents.

Only pre-qualified Applicants shall be invited by the Authority / GoG to submit their Bids for the Project. The Authority / GoG is likely to provide a comparatively short time span for submission of the Bids for the Project. The Applicants are therefore advised to visit the Project Site and familiarize themselves with the Project by the time of submission of the Application.

No extension of time is likely to be considered for submission of Bids pursuant to invitation that may be issued by the Authority / GoG.

2.23 Proprietary data

All documents and other information supplied by the Authority / GoG or submitted by an Applicant to the Authority / GoG shall remain or become the property of the Authority / GoG. Applicants are to treat all information as strictly confidential and shall not use it for any purpose other than for preparation and submission of their Application. The Authority / GoG will not return any Application or any information provided along therewith.

2.24 Correspondence with the Applicant

Save and except as provided in this RFQ, the Authority / GoG shall not entertain any correspondence with any Applicant in relation to the acceptance or rejection of any Application.

2.25 Procedure for submission on e-procurement portal

General Instructions

2.25.1 Applicants are required to enroll on the Government of Goa eProcurement System (<https://eprocure.goa.gov.in/nicgep/app>) by clicking on the link “Online bidder Enrolment”, which is free of charge.

2.25.2 As part of the enrolment process, the Applicants will be required to choose a unique login id and assign a password for their accounts.

Applicants are advised to register their valid email address and mobile numbers as part of the registration process. These would be used for any communication from the eProcurement System, **including if shortlisted and issuance of RFP.**

Upon enrolment, the Applicants will be required to register their valid Digital Signature Certificate (Class III Certificates with signing key usage) issued by any Certifying Authority recognized by CCA, with their profile.

Only one valid DSC should be registered by an Applicant / Bidder. Please note that the Applicants / Bidders are responsible to ensure that they do not lend their DSC's to others, which may lead to misuse.

Applicants / Bidders then needs to log in to the site through the secured log-in by entering their user ID / password and the password of the DSC / e-Token.

Applicants / Bidders should take into account any response to pre-application queries, clarifications, Addendum / Addenda published on the e-procurement website before submitting their Applications. Applicants / Bidders may carefully go through the RFQ document to understand the documents required to be submitted as part of the Application. Any deviations from these may lead to rejection of the bid.

Applicants / Bidders, in advance, should get ready the Application documents to be submitted as indicated in the RFQ document / schedule and generally, they can be in PDF / XLS / RAR /

DWF/JPG formats. Application documents may be scanned with 100 dpi with black and white option, which helps in reducing size of the scanned document.

2.25.3 Steps for participation in the RFQ:

Step-1:

- This step is applicable in case the Applicant / Bidder does not have a valid Class-III Digital Certificate (signing and encryption component). If Applicant / Bidder possesses such Certificate, then they may refer Step 2 directly.
- Obtain a valid Class-III Digital certificate from one of the vendors approved by the Controller of Certifying Authorities, Government of India, list of approved vendors is available on the website- <http://cca.gov.in/>
- It is the Applicant's / Bidder's responsibility to obtain the DSC and submit the Application online within the timelines specified in the RFQ document. The Authority accepts no responsibility towards any delay in the process of obtaining the DSC.

Step-2:

- Applicants / Bidders are required to enroll on the Government of Goa eProcurement System (<https://eprocure.goa.gov.in/nicgep/app>) by clicking on the link "Online bidder Enrollment" on the eProcurement System which is free of charge.
- Any queries relating to the process of online bid submission or queries relating to eProcurement System in general may be directed to the 24x7 Helpdesk.

Step-3:

- Login to the site and request for the RFQ Documents for the relevant project on the portal from the listed tenders

Step-4:

- Pay Tender Processing Fee, and Application Fee / Tender Fee through the available online modes.
- The scanned copy of the Proof of payment is to be uploaded as part of the online submission of the Application documents.
- It is suggested that the payments are made well in advance so that the same are verified and confirmed by the eProcurement System.

Step-5:

- Upload the Documents required
- Applicants / Bidders should log into the site well in advance for Application / Bid submission so that they can upload the Application / Bid in time i.e. on or before the Application Due Time / bid submission time. Applicants / Bidders will be responsible for any delay due to other issues.
- The Applicant / Bidder has to digitally sign and upload the required bid documents one by one as indicated in the tender document.
- Applicant / Bidder has to select the payment option as "online" to pay the Tender Processing Fee as applicable and enter details of the instrument.
- Applicants / Bidders are requested to note that they should necessarily submit their Applications / Bids in the format provided and no other format is acceptable.
- The server time (which is displayed on the Bidders' dashboard) will be considered as the standard time for referencing the deadlines for submission of the Applications / Bids by the Applicants / Bidders, opening of Applications / Bids etc. The Applicants / Bidders should follow this time during Application / Bid submission.
- All the documents being submitted by the Applicants / Bidders would be encrypted using PKI encryption techniques to ensure the secrecy of the data. The data entered

cannot be viewed by unauthorized persons until the time of bid opening. The confidentiality of the bids is maintained using the secured Socket Layer 128 bit encryption technology. Data storage encryption of sensitive fields is done. Any Application / Bid that is uploaded to the server is subjected to symmetric encryption using a system generated symmetric key. Further this key is subjected to asymmetric encryption using buyers/bid opener's public keys. Overall, the uploaded Application / tender documents become readable only after the tender opening by the authorized bid openers.

- The uploaded Application / tender documents become readable only after the tender opening by the authorized bid openers.

Step-6:

- Submit the Application / Tender Online (technical submissions and financial bid documents, as applicable)
- Upon the successful and timely submission of Applications / Bids (i.e. after Clicking "Freeze Bid Submission" in the portal), the portal will give a successful Application / Bid submission message & a bid summary will be displayed with the Application / Bid no. and the date & time of submission of the Application / Bid with all other relevant details.
- The Application / Bid summary has to be printed and kept as an acknowledgement of the submission of the Application / Bid. This acknowledgement may be used as an entry pass for any Application / Bid opening meetings

Step-7:

- Submit hard copies of Application documents to the address of the Authority as specified in this RFQ.

2.25.4 Modifications/ Substitution/ withdrawal of Bids

The Applicant / Bidder may modify its Application / Bid after submission, by modifying its Application / Bid on the <https://eprocure.goa.gov.in/nicgep/app> portal, till the Application Due Date / Bid Due Date and any extension thereof. The procedure for modification of Applications / Bids is provided on the eProcurement System Portal.

3. CRITERIA FOR EVALUATION

3.1 Evaluation parameters

- 3.1.1 Only those Applicants / Consortiums who meet the eligibility criteria specified in Clauses 2.2.2 and 2.2.3 above shall qualify for evaluation under this Section 3. Applications of entities/ consortia who do not meet these criteria shall be rejected.
- 3.1.2 The Applicant's competence and capability is proposed to be established by the following parameters:
- (a) Technical Capacity; and
 - (b) Financial Capacity

3.2 Technical Capacity for the purposes of evaluation

- 3.2.1 The Technical Capacity of the Applicant shall be required to be demonstrated for meeting the Threshold Technical Capacity specified in clause 2.2.2. (A).a. and 2.2.2. (A).b.
- 3.2.2 In case of a Consortium, double counting for a particular Eligible Project shall not be permitted in respect of the same experience shall be permitted in any manner whatsoever

3.3 Details of Experience

- 3.3.1 The Applicant should furnish the details of Eligible Experience for the last 5 (five) financial years immediately preceding the Application Due Date.
- 3.3.2 The Applicants must provide the necessary information relating to Technical Capacity as per format at Annexure-II of Appendix-I.
- 3.3.3 The Applicant should furnish the required Project-specific information and evidence in support its claim of Technical Capacity, as per format at Annexure-IV of Appendix-I.

3.4 Financial information for purposes of evaluation

- 3.4.1 The Application must be accompanied by the Audited Annual Reports of the Applicant (of each member in case of a Consortium) for the last 5 (five) financial years, preceding the year in which the Application is made.
- 3.4.2 In case the annual accounts for the latest financial year are not audited and therefore the Applicant could not make it available, the Applicant shall give an undertaking to the same effect and the statutory auditor shall certify the same. In such a case, the evaluation shall be carried out based on the provisional statements as certified by the Statutory Auditor, and shall be subject to the same. In such case, the Applicant shall provide the Audited Annual Report for the year, immediately once the same is finalized and audited. In case of a variation between the Audited Financial Statement and the provisional statements submitted for such year,

causing a material difference in the eligibility status of the Applicant, the Applicant / Bidder shall Application / Bid of the Applicant / Consortium shall be summarily rejected.

- 3.4.3 The Applicant must establish the minimum Net worth and annual turnover specified in Clause 2.2.2 (B), and provide details as per format at Annexure-III of Appendix-I.

3.5 Short-listing of Applicants

- 3.5.1 The credentials of eligible Applicants shall be measured in terms of them fulfilling the Technical & Financial Capacity specified in this RFQ. In case of a Consortium, the experience and financial capacity of each of its Members, who have an equity share of at least 26% (twenty six per cent) in such Consortium, shall be summed up for arriving at the Technical & Financial Capacity / Eligibility of the Consortium.
- 3.5.2 The Authority shall shortlist all pre-qualified Applicants for participation in the Bid Stage.

4. FRAUD AND CORRUPT PRACTICES

- 4.1 The Applicants and their respective officers, employees, agents and advisers shall observe the highest standard of ethics during the Bidding Process. Notwithstanding anything to the contrary contained herein, the Authority / GoG may reject an Application without being liable in any manner whatsoever to the Applicant if it determines that the Applicant has, directly or indirectly or through an agent, engaged in corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice in the Bidding Process.
- 4.2 Without prejudice to the rights of the Authority / GoG under Clause 4.1 hereinabove, if an Applicant is found by the Authority / GoG to have directly or indirectly or through an agent, engaged or indulged in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice during the Bidding Process, such Applicant shall not be eligible to participate in any tender or RFQ issued by the Authority / GoG during a period of 3 (three) years from the date such Applicant is found by the Authority / GoG to have directly or indirectly or through an agent, engaged or indulged in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice, as the case may be.
- 4.3 For the purposes of this Clause 4, the following terms shall have the meaning hereinafter respectively assigned to them:
- (a) **“corrupt practice”** means (i) the offering, giving, receiving, or soliciting, directly or indirectly, of anything of value to influence the actions of any person connected with the Bidding Process for avoidance of doubt, offering of employment to or employing or engaging in any manner whatsoever, directly or indirectly, any official of the Authority / GoG who is or has been associated in any manner, directly or indirectly with the Bidding Process or the LOA or has dealt with matters concerning the Concession Agreement or arising therefrom, before or after the execution thereof, at any time prior to the expiry of one year from the date such official resigns or retires from or otherwise ceases to be in the service of the Authority / GoG, shall be deemed to constitute influencing the actions of a person connected with the Bidding Process); or (ii) save & except as permitted under sub clause (d) of Clause 2.2.1, engaging in any manner whatsoever, whether during the Bidding Process or after the issue of the LOA or after the execution of the Concession Agreement, as the case may be, any person in respect of any matter relating to the Project or the LOA or the Concession Agreement, who at any time has been or is a legal, financial or technical adviser of the Authority / GoG in relation to any matter concerning the Project;
 - (b) **“fraudulent practice”** means a misrepresentation or omission of facts or suppression of facts or disclosure of incomplete facts, in order to influence the Bidding Process;
 - (c) **“coercive practice”** means impairing or harming or threatening to impair or harm, directly or indirectly, any person or property to influence any person’s participation or action in the Bidding Process;

- (d) **“undesirable practice”** means (i) establishing contact with any person connected with or employed or engaged by the Authority / GoG with the objective of canvassing, lobbying or in any manner influencing or attempting to influence the Bidding Process; or (ii) having a Conflict of Interest; and

- (e) **“restrictive practice”** means forming a cartel or arriving at any understanding or arrangement among Applicants with the objective of restricting or manipulating a full and fair competition in the Bidding Process.

5. PRE-APPLICATION CONFERENCE

5.1 A Pre-Application conference of the interested Applicants shall be convened at the designated date, time and place. Applicants intending to attend the pre-application conference shall be required to send a request, that shall be on the letterhead of the Applicant (mentioning the names, designations, official email ids and mobile nos. of each of the members of the Applicant who wish to attend the Pre-Application Conference), scanned and sent through the official email id of the Applicant via email to:

(i) The Director, Directorate of Agriculture, Government of Goa (dir-agri.goa@nic.in)

with a copy to:

(ii) The Administrator, Sanjivani Sahakari Sakhar Karkhana (sugarsanjivani@gmail.com), and;

(iii) Director, Department of Public Private Partnership (ppp-cell.goa@nic.in)

Such request shall be required to be sent latest by **28th October, 2022.**

The venue for the pre-application Conference shall be as specified in clause 1.4.

5.2 The Authority reserves the right to not permit entry to persons / representatives of prospective Applicants who have not submitted their request for attending the Pre-Application Conference as per procedure set forth in clause 5.1.

5.3 During the course of Pre-Application Conference, the Applicants will be free to seek clarifications and make suggestions for consideration of the Authority / GoG. The Authority / GoG shall endeavor to provide clarifications and such further information as it may, in its sole discretion, consider appropriate for facilitating a fair, transparent and competitive Bidding Process.

5.4 Option for participating in the Pre-Application Conference via Video Conferencing (VC) shall be made available to the Applicants. The link for the same shall be made available on specific request made by the Applicants.

5.5 Any request for attending the Pre-Application Conference via VC shall have to be made on the letterhead of the Applicant (mentioning the names, designations, official email ids and mobile nos. of each of the members of the Applicant who wish to attend the Pre-Application Conference), that shall be scanned and sent through the official email id of the Applicant via email to:

(i) The Director, Directorate of Agriculture, Government of Goa (dir-agri.goa@nic.in)

with a copy to:

(ii) The Administrator, Sanjivani Sahakari Sakhar Karkhana (sugarsanjivani@gmail.com), and;

(iii) Director, Department of Public Private Partnership (ppp-cell.goa@nic.in)

The Authority shall send the Pre-Application Conference VC link directly to the e-mail ids before the commencement of the Pre-Application Conference.

- 5.6 The Authority reserves the right to not permit entry to Applicants who have not made any requests as per clause 1.2.11 for attending the pre-application conference. Further the Authority reserves the right to restrict the entry only to interested Applicants.

6. MISCELLANEOUS

6.1 The Bidding Process shall be governed by, and construed in accordance with, the laws of Goa / India and the Courts at Goa shall have exclusive jurisdiction over all disputes arising under, pursuant to and/ or in connection with the Bidding Process.

6.2 The Authority / GoG, in its sole discretion and without incurring any obligation or liability, reserves the right, at any time, to;

- (a) Annul / suspend and/or cancel the Bidding Process and/or amend and/or supplement the Bidding Process or modify the dates or other terms and conditions relating thereto;
- (b) consult with any Applicant in order to receive clarification or further information;
- (c) pre-qualify or not to pre-qualify any Applicant and/ or to consult with any Applicant in order to receive clarification or further information;
- (d) retain any information and/or evidence submitted to the Authority / GoG by, on behalf of, and/ or in relation to any Applicant; and/or
- (e) independently verify, disqualify, reject and/or accept any and all submissions or other information and/or evidence submitted by or on behalf of any Applicant.

6.3 It shall be deemed that by submitting the Application, the Applicant agrees and releases the Authority / GoG, its employees, agents and advisers, handholding department, irrevocably, unconditionally, fully and finally from any and all liability for claims, losses, damages, costs, expenses or liabilities in any way related to or arising from the exercise of any rights and/or performance of any obligations hereunder and the Bidding Documents, pursuant hereto and/or in connection with the Bidding Process, to the fullest extent permitted by applicable law, and waives any and all rights and/ or claims it may have in this respect, whether actual or contingent, whether present or future.

Appendices

APPENDIX-I

Letter Comprising the Application for Pre-Qualification

(Refer Clause 2.13.2)

Dated:

To,
Director,
Directorate of Agriculture,
Krishi Bhavan,
Tonca, Caranzalem
GOA 403 002

Sub: Application for Pre-qualification for the redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis

Dear Sir,

With reference to your RFQ document dated, I/we, having examined the RFQ document and understood its contents, hereby submit my/our Application for Qualification for the aforesaid project. The Application is unconditional and unqualified.

2. I/ We acknowledge that the Authority will be relying on the information provided in the Application and the documents accompanying such Application for prequalification of the Applicants for the aforesaid project, and we certify that all information provided in the Application and in Annexes I to V is true and correct; nothing has been omitted which renders such information misleading; and all documents accompanying such Application are true copies of their respective originals.
3. This statement is made for the express purpose of qualifying as a Bidder for the re-development, construction, operation and maintenance of the aforesaid Project.
4. I/ We shall make available to the Authority any additional information it may find necessary or require to supplement or authenticate the Qualification statement.
5. I/ We acknowledge the right of the Authority to reject our Application without assigning any reason or otherwise and hereby waive, to the fullest extent permitted by applicable law, our right to challenge the same on any account whatsoever.
6. I/ We certify that in the last three years, we/ any of the Consortium Members or our/ their Associates have neither failed to perform on any contract, as evidenced by imposition of a penalty by an arbitral or judicial authority or a judicial pronouncement or arbitration award, nor been expelled from any project or contract by any public authority nor have had any contract terminated by any public authority for breach on our part.
7. I/ We declare that:
 - (a) I/ We have examined and have no reservations to the RFQ document, including any Addendum issued by the Authority;

- (b) I/ We do not have any conflict of interest in accordance with Clauses 2.2.1(c) and 2.2.1(d) of the RFQ document;
- (c) I/We have not directly or indirectly or through an agent engaged or indulged in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice, as defined in Clause 4.3 of the RFQ document, in respect of any tender or request for proposal issued by or any agreement entered into with the Authority or any other public sector enterprise or any Government, Central or State; and
- (d) I/ We hereby certify that we have taken steps to ensure that in conformity with the provisions of Section 4 of the RFQ document, no person acting for us or on our behalf has engaged or will engage in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice.
8. I/ We understand that you may cancel the Bidding Process at any time and that you are neither bound to accept any Application that you may receive nor to invite the Applicants to Bid for the Project, without incurring any liability to the Applicants, in accordance with Clause 2.17.6 of the RFQ document.
9. I/ We believe that we/ our Consortium/ proposed Consortium satisfy(ies) the Net Worth and Annual Turnover criteria and meet(s) all the requirements as specified in the RFQ document and am/ are qualified to submit a Bid.
10. I/ We declare that we/ any Member of the Consortium, or our/ its Associates are not a Member of a/ any other Consortium applying for pre-qualification.
11. I/ We certify that in regard to matters other than security and integrity of the country, we/ any Member of the Consortium or any of our/ their Associates have not been convicted by a court or indicted or adverse orders passed by a regulatory authority which could cast a doubt on our ability to undertake the Project or which relates to a grave offence that outrages the moral sense of the community.
12. I/ We further certify that in regard to matters relating to security and integrity of the country, we/ any Member of the Consortium or any of our/ their Associates have not been charge-sheeted by any agency of the Government or convicted by a court.
13. I/ We further certify that no investigation by a regulatory authority is pending either against us/ any Member of the Consortium or against our/ their Associates or against our CEO or any of our directors/ managers/ employees.⁷
14. I/ We further certify that we are qualified to submit a Bid in accordance with the guidelines for qualification of Bidders seeking to acquire stakes in Public Sector Enterprises through the process of disinvestment issued by the GOI vide Department of Disinvestment OM No. 6/4/2001-DD-II dated 13th July, 2001 which guidelines apply mutatis mutandis to the Bidding Process. A copy of the aforesaid guidelines form part of the RFQ at Appendix-V thereof.
15. I/We further certify that we/ any Member of the Consortium or any of our/ their

⁷ In case the Applicant is unable to provide the certification specified in paragraph 13, it may precede the paragraph by the words viz. "Except as specified in Schedule ...hereto". The exceptions to the certification or any disclosures relating thereto may be clearly stated in a Schedule to be attached to the Application. The Authority will consider the contents of such Schedule and determine whether or not the exceptions/disclosures are material to the suitability of the Applicant for pre-qualification hereunder.

RFQ FOR REDEVELOPMENT OF SSSK, GOA ON PPP BASIS

Associates are not barred by the [Central Government/ State Government] or any entity controlled by it, from participating in any project (BOT or otherwise), and no bar subsists as on the date of Application.

16. I/ We undertake that in case due to any change in facts or circumstances during the Bidding Process, we are attracted by the provisions of disqualification in terms of the provisions of this RFQ, we shall intimate the Authority of the same immediately.
17. The Statement of Legal Capacity as per format provided at Annex-V in Appendix-I of the RFQ document, and duly signed, is enclosed. The power of attorney for signing of Application and the power of attorney for Lead Member of consortium, as per format provided at Appendix II and III respectively of the RFQ, are also enclosed.
18. I/ We understand that the selected Bidder shall be required to incorporate a SPV, that shall be a Company under the Indian Companies Act, 2013, prior to execution of the Concession Agreement.
19. I/ We hereby irrevocably waive any right or remedy which we may have at any stage at law or howsoever otherwise arising to challenge or question any decision taken by the Authority in connection with the selection of Applicants, selection of the Bidder, or in connection with the selection/ Bidding Process itself, in respect of the above mentioned Project and the terms and implementation thereof.
20. I/ We agree and undertake to abide by all the terms and conditions of the RFQ document.
21. I/ We certify that in terms of the RFQ,
 - (i) my/our [combined] Net Worth is INR.....(Indian Rupees
 - (ii) my/our [combined] Annual Turnover in the past five years is:
2021-22: INR (Indian Rupees)
2020-21: INR (Indian Rupees)
2019-20: INR (Indian Rupees)
2018-19: INR (Indian Rupees)
2017-18: INR (Indian Rupees)
22. I/ We certify that in terms of the RFQ, that we fulfill the specified Technical Capacity, the details of which are enclosed herewith.
23. We agree and undertake to be jointly and severally liable for all the obligations of the Concessionaire under the Concession Agreement till the completion of the Concession Agreement Period.⁸
24. In witness thereof, I/ we submit this Application under and in accordance with the terms of the RFQ document.

Yours faithfully,

Date: _____ (Signature, name and designation of the Authorised Signatory)

Place: _____ Name and seal of the Applicant/ Lead Member

⁸ This Paragraph 23 shall be omitted if the Applicant is not a Consortium.

ANNEX-I

Particulars of the Applicant

1. (a) Name:
 - (b) Country of incorporation:
 - (c) Address of the corporate headquarters and its branch office(s), if any, in India:
 - (d) Date of incorporation and/ or commencement of business:
 - (e) Company Registration Number:
 - (f) List of Directors and their DIN Numbers:
 - (g) Numbers of years since in business:

2. Brief description of the Company / Entity including details of its main lines of business and proposed role and responsibilities in this Project:

3. Particulars of individual(s) who will serve as the point of contact/ communication for the Applicant:
 - (a) Name:
 - (b) Designation:
 - (c) Company:
 - (d) DIN Number:
 - (e) Address:
 - (f) Telephone Number:
 - (g) E-Mail Address:

4. Particulars of the Authorised Signatory of the Applicant:

5. In case of a Consortium:
 - (a) The information above (1-4) should be provided for all the Members of the Consortium.
 - (b) A copy of the Jt. Bidding Agreement, as envisaged in Clause 2.2.6(g) should be attached to the Application.
 - (c) Information regarding the role of each Member should be provided as per table below:

RFQ FOR REDEVELOPMENT OF SSSK, GOA ON PPP BASIS

Sl. No.	Name of Member	Role⁹	Percentage of equity in the Consortium¹⁰
1.			
2.			
3.			

6. The following information shall also be provided for the Applicant, including **each Member** of the Consortium:

Name of Applicant / member of Consortium:

No.	Criteria	Yes	No
1.	Has the Applicant/ constituent of the Consortium been barred by the [Central/ State] Government, or any entity controlled by it, from participating in any project (BOT or otherwise)?		
2.	If the answer to 1 is yes, does the bar subsist as on the date of Application?		
3.	Has the Applicant/ constituent of the Consortium paid liquidated damages of more than 5% of the contract value in a contract due to delay or has been penalised due to any other reason in relation to execution of a contract, in the last three years?		

7. A statement by the Applicant and each of the Members of its Consortium (where applicable) or any of their Associates disclosing material nonperformance or contractual non-compliance in past projects, contractual disputes and litigation/ arbitration in the recent past is given below (Attach extra sheets, if necessary):

⁹ The Role of each Member, as may be determined by the Applicant, should be indicated in accordance with Clause 2.2.6 (d) and instruction 4 at Annex-IV.

¹⁰ The Percentage of equity should be in accordance with Clause 2.2.6 (a), (c) and (g).

ANNEX-II

Technical Capacity of the Applicant¹¹*(Refer to Clauses 2.2.2(A) of the RFQ)*

Applicant Type ¹² (1)	Member Code ¹³ (2)	Project Code ¹⁴ (3)	Technical Capacity Category ¹⁵ (4)	Technical Capacity Experience ¹⁶	
				SCTC Category Capacity of Projects (5)	EPTC Category Capacity of Projects (6)
Single Entity Applicant		a			
		b			
		c			
		d			
Consortium Member 1		1a			
		1b			
		1c			
		1d			
Consortium Member 2		2a			
		2b			
		2c			
		2d			
Consortium Member 3		3a			
		3b			
		3c			
		3d			
Total					

¹¹ Provide details of only those projects that have been undertaken by the Applicant under its own name and/ or by an Associate specified in Clause 2.2.9 and/ or by a project company eligible under Clause 3.2.3(b). In case the Application Due Date falls within 3 (three) months of the close of the latest financial year, refer to Clause 2.2.12.

¹² An Applicant consisting of a single entity should fill in details as per the row titled Single entity Applicant and ignore the rows titled Consortium Member. In case of a Consortium, the row titled Single entity Applicant may be ignored. In case credit is claimed for an Associate, necessary evidence to establish the relationship of the Applicant with such Associate, in terms of Clause 2.2.9, shall be provided.

¹³ Member Code shall indicate NA for Not Applicable in case of a single entity Applicant. For other Members, the following abbreviations are suggested viz. LM means Lead Member, CM means Consortium Member.

¹⁴ Refer Annex-IV of this Appendix-I. Add more rows if necessary

¹⁵ Technical Capacity Category shall indicate the Technical Capacity Demonstrated. The following abbreviations are suggested viz. SCTC mean Sugarcane Crushing Technical Capacity as per clause 2.2.2(A)a, EPTC means Ethanol Production Technical Capacity as per clause 2.2.2(A)b.

¹⁶ In the case of Eligible Projects as per clause 2.2.2(A)a, the figures may be inserted in column 5, in the case of Eligible Projects as per clause 2.2.2(A)b, the figures may be inserted in column 6.

ANNEX-III

Financial Capacity of the Applicant*(Refer to Clauses 2.2.2(B), 2.2.4 (ii) and 3.4 of the RFQ)***(In INR Crore)**

Applicant Type ¹⁷	Member Code ¹⁸	Annual Turnover					Net Worth ¹⁹
		Year 1 2017-18 (3)	Year 2 2018-19 (4)	Year 3 2019-20 (5)	Year 4 2020-21 (6)	Year 5 2021-22 (7)	Year 5 2021-22 (8)
Single Entity Applicant							
Consortium Member 1							
Consortium Member 2							
Consortium Member 3							
TOTAL							

Name & Address of Applicant's Bankers:**Instructions:**

1. The Applicant/ its constituent Consortium Members shall attach copies of the balance sheets, financial statements and Annual Reports for 5 (five) years preceding the Application Due Date. The financial statements shall:
 - (a) reflect the financial situation of the Applicant or Consortium Members and its/ their Associates where the Applicant is relying on its Associate's financials;
 - (b) be audited by a statutory auditor;
 - (c) be complete, including all notes to the financial statements; and
 - (d) correspond to accounting periods already completed and audited (no statements for partial periods shall be requested or accepted).

¹⁷ An Applicant consisting of a single entity should fill in details as per the row titled Single entity Applicant and ignore the rows titled Consortium Members. In case of a Consortium, row titled Single entity Applicant may be ignored.

¹⁸ For Member Code, see instruction 4 at Annex-IV of this Appendix-I

¹⁹ The Applicant should provide details of its own Financial Capacity or of an Associate specified in Clause 2.2.9

2. Net Worth shall mean (Subscribed and Paid-up Equity + Reserves) less (Revaluation reserves + miscellaneous expenditure not written off + reserves not available for distribution to equity shareholders).
3. Year 5 will be the latest completed financial year, preceding the bidding. Year 4 shall be the year immediately preceding Year 5 and so on. In case the Application Due Date falls within 3 (three) months of the close of the latest financial year, refer to Clause 2.2.12.
4. In the case of a Consortium, a copy of the Jt. Bidding Agreement shall be submitted in accordance with Clause 2.2.6 (g) of the RFQ document.
5. The Applicant shall provide an Auditor's Certificate specifying the Net Worth and the Annual Turnover (for the specified five years) of the Applicant and also specifying the methodology adopted for calculating such Net Worth in accordance with Clause 2.2.4 (ii) of the RFQ document.

ANNEX-IV

Details of Eligible Projects*(Refer to Clauses 2.2.2(A) of the RFQ)*

Item (1)	Refer Instructions (2)	Particulars of the Project (3)
Title & nature of the project		
Project Code	2	
Member Code	4	
Category	5	
Sugarcane Crushing Design Capacity (TCD) / Ethanol Production Design Capacity (KLD)	6	
Sugarcane Crushed (in MT) in past 5 years	7	
Ethanol Produced (in KL) in past 5 years	7	
Ethanol produced (in KL) for blending with Petrol in past 5 years	7	
Name of Factory / Entity		
Location		
Years of Operations		
Equity shareholding (with period during which equity was held)	8	
Whether credit is being taken for the Eligible Experience of an Associate (Yes/ No)	11	

Instructions:

- Applicants are expected to provide information in respect of each Eligible Project in this Annex. The projects cited must comply with the eligibility criteria specified in Clause 2.2.2(A) of the RFQ, as the case may be. Information provided in this section is intended to serve as a back up for information provided in the Application. Applicants should also refer to the Instructions below.
- For a single entity Applicant, the Project Codes would be a, b, c, d etc. In case the Applicant is a Consortium then for Member 1, the Project Codes would be 1a, 1b, 1c, 1d etc., for Member 2 the Project Codes shall be 2a, 2b, 2c, 2d etc., and so on.
- A separate sheet should be filled for each Eligible Project.
- Member Code shall indicate NA for Not Applicable in case of a single entity Applicant. For other Members, the following abbreviations are suggested viz. LM means Lead Member, CM means Consortium Member. In case the Eligible Project relates to an Associate of the Applicant or its Member, write "Associate" along with Member Code.
- Technical Capacity Category shall indicate the Technical Capacity Demonstrated. The following abbreviations are suggested viz. SCTC mean Sugarcane Crushing Technical Capacity as per clause 2.2.2(A)a, EPTC means Ethanol Production Technical Capacity as per clause 2.2.2(A)b.
- The design capacity of the plant shall be required to be supported by a certificate from the Statutory Auditor.

7. The production in the past five years shall be required to be supported by a certificate from the Statutory Auditor.
8. The equity shareholding of the Applicant, in the company owning the Eligible Project, held continuously during the period for which Eligible Experience is claimed, needs to be given.
9. Experience for any activity relating to an Eligible Project shall not be claimed by two or more Members of the Consortium. In other words, no double counting by a consortium in respect of the same experience shall be permitted in any manner whatsoever.
10. Certificate from the Applicant's statutory auditor²⁰ as per formats below for each Eligible Project. In jurisdictions that do not have statutory auditors, the auditors who audit the annual accounts of the Applicant/ Member/Associate may provide the requisite certification.
11. In the event that credit is being taken for the Eligible Experience of an Associate, as defined in Clause 2.2.9, the Applicant should also provide a certificate in the format below:

Certificate from the Statutory Auditor/ Company Secretary regarding Associate²¹

Based on the authenticated record of the Company, this is to certify that more than 50% (fifty per cent) of the subscribed and paid up voting equity of (name of the Applicant/ Consortium Member/ Associate) is held, directly or indirectly²², by(name of Associate/ Applicant/ Consortium Member). By virtue of the aforesaid share-holding, the latter exercises control over the former, who is an Associate in terms of Clause 2.2.9 of the RFQ.

A brief description of the said equity held, directly or indirectly, is given below:

{Describe the share-holding of the Applicant/ Consortium Member and the Associate. In the event the Associate is under common control with the Applicant/ Consortium Member, the relationship may be suitably described and similarly certified herein. }

Name of the audit firm:

Seal of the audit firm: (Signature, name and designation of the authorised signatory).

Date:

12. It may be noted that in the absence of any detail in the above certificates, the information would be considered inadequate and could lead to exclusion of the relevant project in evaluation.

²⁰ In case duly certified audited annual financial statements containing the requisite details are provided, a separate certification by statutory auditors would not be necessary.

²¹ In the event that the Applicant/ Consortium Member exercises control over an Associate by operation of law, this certificate may be suitably modified and copies of the relevant law may be enclosed and referred to.

²² In the case of indirect share-holding, the intervening companies in the chain of ownership should also be Associates i.e., the share-holding in each such company should be more than 50% in order to establish that the chain of "control" is not broken.

ANNEX-V

Statement of Legal Capacity

(To be submitted on the letterhead of the Applicant/ Lead Member of Consortium)

Ref. Date:

To,
Director,
Directorate of Agriculture,
Krishi Bhavan,
Tonca, Caranzalem
GOA 403 002

Sub: Application for Pre-qualification for the redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis

Dear Sir,

We hereby confirm that we/ our members in the Consortium (constitution of which has been described in the Application) satisfy the terms and conditions laid out in the RFQ document.

We have agreed that (insert member's name) will act as the Lead Member of our consortium²³.

We have agreed that (insert individual's name) will act as our representative/ will act as the representative of the consortium on its behalf and has been duly authorized as the authorised Signatory including to submit the Application in response to the subject RFQ. Further, the authorised signatory is vested with requisite powers to furnish such letter and authenticate the same.

Thanking you,

Yours faithfully,

(Signature, name and designation of the authorised signatory)

For and on behalf of.....

²³ Please strike out whichever is not applicable

APPENDIX-II
Power of Attorney for signing of Application and Bid²⁴
(Refer Clause 2.2.5)

Know all men by these presents, We..... (name of the firm and address of the registered office) do hereby irrevocably constitute, nominate, appoint and authorise Mr/ Ms (name), son/daughter/wife of and presently residing at, who is presently employed with us/ the Lead Member of our Consortium and holding the position of, as our true and lawful attorney (hereinafter referred to as the “Attorney”) to do in our name and on our behalf, all such acts, deeds and things as are necessary or required in connection with or incidental to submission of our application for pre-qualification and submission of our bid for the **redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis**, Project proposed or being developed by the Directorate of Agriculture, Government of Goa (the “Authority”) including but not limited to signing and submission of all applications, bids and other documents and writings, participate in Pre-Applications and other conferences and providing information/ responses to the Authority, representing us in all matters before the Authority, signing and execution of all contracts including the Concession Agreement and undertakings consequent to acceptance of our bid, and generally dealing with the Authority in all matters in connection with or relating to or arising out of our bid for the said Project and/ or upon award thereof to us and/or till the entering into of the Concession Agreement with the Authority.

AND we hereby agree to ratify and confirm and do hereby ratify and confirm all acts, deeds and things done or caused to be done by our said Attorney pursuant to and in exercise of the powers conferred by this Power of Attorney and that all acts, deeds and things done by our said Attorney in exercise of the powers hereby conferred shall and shall always be deemed to have been done by us.

IN WITNESS WHEREOF WE,, THE ABOVE NAMED PRINCIPAL HAVE EXECUTED THIS POWER OF ATTORNEY ON THIS DAY OF 2022

For

(Signature, name, designation and address)

Witnesses:

(Notarised)

- 1.
- 2.

²⁴ To be submitted in Original

Accepted

.....
(Signature)

(Name, Title and Address of the Attorney)

Notes:

- *The mode of execution of the Power of Attorney should be in accordance with the procedure, if any, laid down by the applicable law and the charter documents of the executant(s) and when it is so required, the same should be under common seal afixed in accordance with the required procedure.*
- *Wherever required, the Applicant should submit for verification the extract of the charter documents and documents such as a board or shareholders' resolution/ power of attorney in favour of the person executing this Power of Attorney for the delegation of power hereunder on behalf of the Applicant.*
- *For a Power of Attorney executed and issued overseas, the document will also have to be legalised by the Indian Embassy and notarised in the jurisdiction where the Power of Attorney is being issued. However, the Power of Attorney provided by Applicants from countries that have signed the Hague Legislation Convention 1961 are not required to be legalised by the Indian Embassy if it carries a conforming Apostille certificate.*

APPENDIX-III
Power of Attorney for Lead Member of Consortium²⁵
(Refer Clause 2.2.5)

Whereas the Directorate of Agriculture, Government of Goa (“the Authority”) has invited applications from interested parties for the **redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis, Project** (the “Project”).

Whereas,,, and (collectively the “Consortium”) being Members of the Consortium are interested in bidding for the Project in accordance with the terms and conditions of the Request for Qualification document (RFQ), Request for Proposal (RFP) and other connected documents in respect of the Project, and

Whereas, it is necessary for the Members of the Consortium to designate one of them as the Lead Member with all necessary power and authority to do for and on behalf of the Consortium, all acts, deeds and things as may be necessary in connection with the Consortium’s bid for the Project and its execution.

NOW THEREFORE KNOW ALL MEN BY THESE PRESENTS

We, having our registered office at, having our registered office at, and..... having our registered office at, (hereinafter collectively referred to as the “Principals”) do hereby irrevocably designate, nominate, constitute, appoint and authorise M/S having its registered office at, being one of the Members of the Consortium, as the Lead Member and true and lawful attorney of the Consortium (hereinafter referred to as the “Attorney”). We hereby irrevocably authorise the Attorney (with power to sub-delegate) to conduct all business for and on behalf of the Consortium and any one of us during the bidding process and, in the event the Consortium is awarded the concession/contract, during the execution of the Project and in this regard, to do on our behalf and on behalf of the Consortium, all or any of such acts, deeds or things as are necessary or required or incidental to the prequalification of the Consortium and submission of its bid for the Project, including but not limited to signing and submission of all applications, bids and other documents and writings, accept the Letter of Award, participate in bidders’ and other conferences, respond to queries, submit information/ documents, sign and execute contracts and undertakings consequent to acceptance of the bid of the Consortium and generally to represent the Consortium in all its dealings with the Authority, and/ or any other Government Agency or any person, in all matters in connection with or relating to or arising out of the Consortium’s bid for the Project and/ or upon award thereof till the Concession Agreement is entered into with the Authority.

AND hereby agree to ratify and confirm and do hereby ratify and confirm all acts, deeds and things done or caused to be done by our said Attorney pursuant to and in exercise of the powers conferred by this Power of Attorney and that all acts, deeds and things done by our said Attorney in exercise of the powers hereby conferred shall and shall always be deemed to have been done by us/ Consortium.

²⁵ To be submitted in Original

IN WITNESS WHEREOF WE THE PRINCIPALS ABOVE NAMED HAVE EXECUTED THIS POWER OF ATTORNEY ON THIS DAY OF 2022

For
(Signature)

.....
(Name & Title)

For
(Signature)

.....
(Name & Title)

For
(Signature)

.....
(Name & Title)

Witness:

1.

2.

.....

(Executants)

(To be executed by all the members of the Consortium)

Notes:

Notes:

- *The mode of execution of the Power of Attorney should be in accordance with the procedure, if any, laid down by the applicable law and the charter documents of the executant(s) and when it is so required, the same should be under common seal affixed in accordance with the required procedure.*

- *Also, wherever required, the Applicant should submit for verification the extract of the charter documents and documents such as a board or shareholders' resolution/ power of attorney in favour of the person executing this Power of Attorney for the delegation of power hereunder on behalf of the Applicant.*
- *For a Power of Attorney executed and issued overseas, the document will also have to be legalised by the Indian Embassy and notarised in the jurisdiction where the Power of Attorney is being issued. However, the Power of Attorney provided by Applicants from countries that have signed the Hague Legislation Convention 1961 are not required to be legalised by the Indian Embassy if it carries a conforming Appostille certificate.*

APPENDIX-IV
Joint Bidding Agreement
(Refer Clause 2.13.2)

(To be executed on Stamp Paper of appropriate Value)

THIS JOINT BIDDING AGREEMENT is entered into on this the day of 2022

AMONGST

1., a Company / Co-operative Society incorporated under the Companies Act, 1956/2013²⁶ / Co-operative Societies Act ____, and having its registered office at (hereinafter referred to as the **“First Part”** which expression shall, unless repugnant to the context include its successors and permitted assigns)

AND

2. a Company / Co-operative Society incorporated under the Companies Act, 1956/2013 / Co-operative Societies Act ____, and having its registered office at (hereinafter referred to as the **“Second Part”** which expression shall, unless repugnant to the context include its successors and permitted assigns)

AND

3. a Company / Co-operative Society incorporated under the Companies Act, 1956/2013 / Co-operative Societies Act ____, and having its registered office at (hereinafter referred to as the **“Third Part”** which expression shall, unless repugnant to the context include its successors and permitted assigns)

The above mentioned parties of the FIRST, SECOND and THIRD PART are collectively referred to as the **“Parties”** and each is individually referred to as a **“Party”**

WHEREAS,

- (A) Directorate of Agriculture, Government of Goa and having its Office at _____ (hereinafter referred to as the **“Authority”** which expression shall, unless repugnant to the context or meaning thereof, include its administrators, successors and assigns) has invited applications (the Applications”) by its Request for Qualification No. dated (the **“RFQ”**) for pre-qualification and short-listing of bidders for **redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol Project** (the **“Project”**) through public private partnership.
- (B) The Parties are interested in jointly bidding for the Project as members of a Consortium and in accordance with the terms and conditions of the RFQ document and other bid documents in respect of the Project, and
- (C) It is a necessary condition under the RFQ document that the members of the

²⁶ A Bidder who is registered abroad may substitute the words, viz “a company registered under the Companies Act, 1956/2013” by the words, viz “a company duly organised and validly existing under the laws of the jurisdiction of its incorporation”. A similar modification may be made in Recital 2, as necessary.

Consortium shall enter into a Joint Bidding Agreement and furnish a copy thereof with the Application.

NOW IT IS HEREBY AGREED as follows:

1. Definitions and Interpretations

In this Agreement, the capitalised terms shall, unless the context otherwise requires, have the meaning ascribed thereto under the RFQ.

2. Consortium

2.1 The Parties do hereby irrevocably constitute a consortium (the “**Consortium**”) for the purposes of jointly participating in the Bidding Process for the Project.

2.2 The Parties hereby undertake to participate in the Bidding Process only through this Consortium and not individually and/ or through any other consortium constituted for this Project, either directly or indirectly or through any of their Associates.

3. Covenants

The Parties hereby undertake that in the event the Consortium is declared the selected Bidder and awarded the Project, it shall incorporate a special purpose vehicle (the “**SPV**”) under the Indian Companies Act, 2013 for entering into a Concession Agreement with the Authority and for performing all its obligations as the Concessionaire in terms of the Concession Agreement for the Project.

4. Role of the Parties

The Parties hereby undertake to perform the roles and responsibilities as described below:

- (a) Party of the First Part shall be the Lead member of the Consortium and shall have the power of attorney from all Parties for conducting all business for and on behalf of the Consortium during the Bidding

Process and until the Appointed Date under the Concession Agreement when all the obligations of the SPV shall become effective;

- (b) Party of the Second Part shall be {the Technical Member of the Consortium;}

5. Joint and Several Liability

The Parties do hereby undertake to be jointly and severally responsible for all obligations and liabilities relating to the Project and in accordance with the terms of the RFQ, RFP and the Concession Agreement, till such time as the Financial Close for the Project is achieved under and in accordance with the Concession Agreement.

6. Shareholding in the SPV

6.1 The Parties agree that the proportion of shareholding among the Parties in the SPV shall be as follows:

First Party:

Second Party:

Third Party:

6.2 The Parties undertake that they shall each hold a minimum of 26% (twenty six per cent) of the subscribed and paid up equity share capital of the SPV, at all times of the concession period of the Project. However, in case of the Lead Member of the Consortium, it shall undertake to hold the highest subscribed and paid up equity share capital of the SPV.

6.3 The Parties undertake that each of the Parties specified in Clause 6.2 above shall, at all times of the Concession Period of the Project, hold subscribed and paid up equity share capital of SPV equivalent to at least 5% (five per cent) of the Total Project Cost.

6.4 The Parties undertake that they shall collectively hold 100% (one hundred per cent) of the subscribed and paid up equity share capital of the SPV at all times of the Concession Period of the Project.

6.5 The Parties confirm that the Lead Member fulfills 50% of the Financial Capacity specified in the RFQ.

7. Representation of the Parties

Each Party represents to the other Parties as of the date of this Agreement that:

- (a) Such Party is duly organised, validly existing and in good standing under the laws of its incorporation and has all requisite power and authority to enter into this Agreement;
- (b) The execution, delivery and performance by such Party of this Agreement has been authorised by all necessary and appropriate corporate or governmental action and a copy of the extract of the charter documents and board resolution/ power of attorney in favour of the person executing this Agreement for the delegation of power and authority to execute this Agreement on behalf of the Consortium Member is annexed to this Agreement, and will not, to the best of its knowledge:
 - (i) require any consent or approval not already obtained;
 - (ii) violate any Applicable Law presently in effect and having applicability to it;
 - (iii) violate the memorandum and articles of association, by-laws or other applicable organisational documents thereof;
 - (iv) violate any clearance, permit, concession, grant, license or other governmental authorisation, approval, judgement, order or decree or any mortgage agreement, indenture or any other instrument to which such Party is a party or by which such Party or any of its properties or assets are bound or that is otherwise applicable to such Party; or
 - (v) create or impose any liens, mortgages, pledges, claims, security interests, charges or encumbrances or obligations to create a lien, charge, pledge, security interest, encumbrances or mortgage in or on the property of such Party, except for encumbrances that would not, individually or in the aggregate, have a material adverse effect on the financial condition or prospects or business of

such Party so as to prevent such Party from fulfilling its obligations under this Agreement;

(c) this Agreement is the legal and binding obligation of such Party, enforceable in accordance with its terms against it; and

(d) there is no litigation pending or, to the best of such Party's knowledge, threatened to which it or any of its Associates is a party that presently affects or which would have a material adverse effect on the financial condition or prospects or business of such Party in the fulfillment of its obligations under this Agreement.

8. Termination

This Agreement shall be effective from the date hereof and shall continue in full force and effect until the end of the Concession Period of the Project under and in accordance with the Concession Agreement, in case the Project is awarded to the Consortium. However, in case the Consortium is either not prequalified for the Project or does not get selected for award of the Project, the Agreement will stand terminated in case the Applicant is not pre-qualified or upon return of the Bid Security by the Authority to the Bidder, as the case may be.

9. Miscellaneous

9.1 This Joint Bidding Agreement shall be governed by laws of India.

9.2 The Parties acknowledge and accept that this Agreement shall not be amended by the Parties without the prior written consent of the Authority.

IN WITNESS WHEREOF THE PARTIES ABOVE NAMED HAVE EXECUTED AND DELIVERED THIS AGREEMENT AS OF THE DATE FIRST ABOVE WRITTEN.

SIGNED, SEALED AND DELIVERED	SIGNED, SEALED AND DELIVERED	SIGNED, SEALED AND DELIVERED
------------------------------	------------------------------	------------------------------

For and on behalf of	For and on behalf of	For and on behalf of
----------------------	----------------------	----------------------

LEAD MEMBER by:	SECOND PART	THIRD PART
-----------------	-------------	------------

(Signature)	(Signature)	(Signature)
-------------	-------------	-------------

(Name)	(Name)	(Name)
--------	--------	--------

(Designation)	(Designation)	(Designation)
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(Address)	(Address)	(Address)
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In the presence of:

- 1.
- 2.

Notes:

1. The mode of the execution of the Joint Bidding Agreement should be in accordance with the procedure, if any, laid down by the Applicable Law and the charter documents of the

executant(s) and when it is so required, the same should be under common seal affixed in accordance with the required procedure.

2. Each Joint Bidding Agreement should attach a copy of the extract of the charter documents and documents such as resolution / power of attorney in favour of the person executing this Agreement for the delegation of power and authority to execute this Agreement on behalf of the Consortium Member.
3. For a Joint Bidding Agreement executed and issued overseas, the document shall be legalised by the Indian Embassy and notarized in the jurisdiction where the Power of Attorney has been executed.

APPENDIX-V²⁷
Guidelines of the Department of Disinvestment
(Refer Clause 1.2.1)

No. 6/4/2001-DD-II
Government of India
Department of Disinvestment

Block 14, CGO Complex
New Delhi.

Dated 13th July, 2001.

OFFICE MEMORANDUM

Sub: Guidelines for qualification of Bidders seeking to acquire stakes in Public Sector Enterprises through the process of disinvestment

Government has examined the issue of framing comprehensive and transparent guidelines defining the criteria for Bidders interested in PSE-disinvestment so that the parties selected through competitive bidding could inspire public confidence. Earlier, criteria like Net Worth, experience etc. used to be prescribed. Based on experience and in consultation with concerned departments, Government has decided to prescribe the following additional criteria for the qualification/ disqualification of the parties seeking to acquire stakes in public sector enterprises through disinvestment:

- (a) In regard to matters other than the security and integrity of the country, any conviction by a Court of Law or indictment/ adverse order by a regulatory authority that casts a doubt on the ability of the Bidder to manage the public sector unit when it is disinvested, or which relates to a grave offence would constitute disqualification. Grave offence is defined to be of such a nature that it outrages the moral sense of the community. The decision in regard to the nature of the offence would be taken on case to case basis after considering the facts of the case and relevant legal principles, by the Government of India.
- (b) In regard to matters relating to the security and integrity of the country, any charge-sheet by an agency of the Government/ conviction by a Court of Law for an offence committed by the bidding party or by any sister concern of the bidding party would result in disqualification. The decision in regard to the relationship between the sister concerns would be taken, based on the relevant facts and after examining whether the two concerns are substantially controlled by the same person/ persons.
- (c) In both (a) and (b), disqualification shall continue for a period that Government deems appropriate.
- (d) Any entity, which is disqualified from participating in the disinvestment process, would not be allowed to remain associated with it or get associated merely because it has preferred an appeal against the order based on which it has been disqualified. The mere pendency of appeal will have no effect on the disqualification.
- (e) The disqualification criteria would come into effect immediately and would apply to all Bidders for various disinvestment transactions, which have not been completed as yet.

²⁷ These Guidelines may be modified or substituted by the Government from time to time.

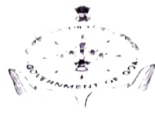
RFQ FOR REDEVELOPMENT OF SSSK, GOA ON PPP BASIS

- (f) Before disqualifying a concern, a Show Cause Notice why it should not be disqualified would be issued to it and it would be given an opportunity to explain its position.
- (g) Henceforth, these criteria will be prescribed in the advertisements seeking Expression of Interest (EOI) from the interested parties. The interested parties would be required to provide the information on the above criteria, along with their Expressions of Interest (EOI). The bidders shall be required to provide with their EOI an undertaking to the effect that no investigation by a regulatory authority is pending against them. In case any investigation is pending against the concern or its sister concern or against its CEO or any of its Directors/ Managers/ employees, full details of such investigation including the name of the investigating agency, the charge/ offence for which the investigation has been launched, name and designation of persons against whom the investigation has been launched and other relevant information should be disclosed, to the satisfaction of the Government. For other criteria also, a similar undertaking shall be obtained along with EOI.

sd/-

(A.K. Tewari)

Under Secretary to the Government of India



DIRECTORATE OF AGRICULTURE
Government of Goa
Krishi Bhavan,
Tonca, Caranzalem - Goa 403 002

Ph: +91 832 2465443 / 2465845

email: dir-agri.goa@nic.in

No.3/Crops & PP/80/17/1/PPP/SSSKL/2022-23/D.Aagri/ 858

Date: 16/01/2023

E-Tender Notification No. Crops & PP/2022-23/01

Request for Qualification for Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis

Addendum-IV

The last date & time for submission of online application for Request for Qualification (RFQ) for re-development of the existing Sanjivani Sahakari Sakhari Karkhana along with the setting up of an Ethanol production plant of capacity capacity not less than 45 KLPD through Public Private Partnership (PPP) invited by Directorate of Agriculture vide E-Tender Notification No. Crops &PP/2022-23/01 is further extended to 21st February, 2023. The schedule of Bidding as below:

Event	Description	Date
1	Application Due Date & Time (Online Mode)	<u>21st February, 2023 upto 17:00 Hrs (IST)</u>
2	Application Due Date & Time (Hard Copy to Authority)	<u>24th February, 2023 upto 15:00 Hrs (IST)</u>
3	Opening of RFQ Applications (Online & Hard Copy)	<u>24th February, 2023 at 16:00 Hrs (IST)</u>

All other Terms and conditions of the RFQ remain unaltered


(Nevil Alphonso)
Director of Agriculture



DIRECTORATE OF AGRICULTURE
Government of Goa
Krishi Bhavan,
Tonca, Caranzalem - Goa 403 002

Ph: +91 832 2465443 / 2465845

email: dir-agri.goa@nic.in

No.3/Crops & PP/80/17/1/PPP/SSSKL/2022-23/D.Aagri/

Date: 22/02/2023

E-Tender Notification No. Crops & PP/2022-23/01

Request for Qualification for Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis

Addendum-V

The last date & time for submission of online application for Request for Qualification (RFQ) for re-development of the existing Sanjivani Sahakari Sakhari Karkhana along with the setting up of an Ethanol production plant of capacity not less than 45 KLPD through Public Private Partnership (PPP) invited by Directorate of Agriculture vide E-Tender Notification No. Crops & PP/2022-23/01 is further extended to 23rd February, 2023. The schedule of Bidding as below:

Event	Description	Date
1	Application Due Date & Time (Online Mode)	<u>23rd February, 2023 upto 17:00 Hrs (IST)</u>
2	Application Due Date & Time (Hard Copy to Authority)	<u>27th February, 2023 upto 15:00 Hrs (IST)</u>
3	Opening of RFQ Applications (Online & Hard Copy)	<u>27th February, 2023 at 16:00 Hrs (IST)</u>

All other Terms and conditions of the RFQ remain unaltered


(Nevil Alphonso)
Director of Agriculture



Print

Organisation Chain :	DIRECTORATE OF AGRICULTURE NORTH GOA STATE AGRICULTURE MGMT, EXTENSION TRNG INSTITUTE
Tender ID :	2022_DAG_5343_1
Tender Ref No :	Crops and PP/2022-23/01
Tender Title :	RFQ for Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis
Packet Name :	Fee/PreQual/Technical/Finance

Decrypted Bid Openers List		
S.No	Name	Decrypted Date
1	Sanjeev Mayekar	27-Feb-2023 04:26 PM
2	Shiwanand Wagle	27-Feb-2023 04:15 PM

Bid List					
S.No	Bid No	Bidder	Opened By	Opened Date	Status
1	13471	GEMINI ASSOCIATES	Sanjeev Mayekar	27-Feb-2023 04:30 PM	Admitted
2	15877	OCTAGA GREEN POWER AND ESPRIT LLP	Sanjeev Mayekar	27-Feb-2023 04:32 PM	Admitted



173/C

Government of Goa
Department of Public Private Partnership
Room No. 19, Secretariat
Porvorim - Goa 403521

Ph.0832-2419541

No.51/DPPP/BidEvaluationCommittees/2023/56

email: ppp-cell.goa@nic.in

19th July, 2023

ORDER

The Government is pleased to constitute the **Bid Evaluation Committee** for evaluation of the applications received in response to the Request for Qualification (RFQ) / Bids received in response to the Request for Proposal (RFP) for the "**Redevelopment of Sanjivani Sahakari Sakhar Karkhana on PPP Mode**" comprising of the following members:

1. Director, Department of Public Private Partnership & Ex-officio Joint Secretary - **Chairman**
2. Director, Directorate of Agriculture - **Member**
3. Under Secretary, Finance Department - **Member**

The Committee Members are requested to kindly attend the meetings, as scheduled and communicated from time to time.

Harish Adconkar

Director & Ex-officio Joint Secretary

To,

1. All the members of the Bid Evaluation Committee

Copy to:

1. Secretary, PPP
2. Secretary, Agriculture
3. Secretary, Finance
4. Office copy
5. Guard File



LTS/C

Government of Goa
Department of Public Private Partnership
Room No. 19, Secretariat
Porvorim - Goa 403521

Ph:0832-2419541

No.28/DPPP/SSSKL/2022(Vol.II)

58

email: ppp-cell.goa@nic.in

20th July, 2023

MEETING NOTICE

REF: Order No.51/DPPP/BidEvaluationCommittees/2023/56, dated 19th July, 2023

Sub: First meeting of the Bid Evaluation Committee for evaluation of applications received in response to the Request for Qualification (RFQ) for the "Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis"

The First meeting of the Bid Evaluation Committee for evaluation of applications received in response to the Request for Qualification (RFQ) for the "Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis". is scheduled on 24th July, 2023 (Monday) at 3:30 P.M., at the Mini-Conference Hall, 2nd floor, Secretariat, Porvorim.

All the members of the Bid Evaluation Committee are requested to attend the meeting.

Harish Adconkar

Director & Ex-officio Joint Secretary / Chairman, Bid Evaluation Committee

To,

1. All the members of the Bid Evaluation Committee

Crop & PP Section
Inward No.: 1644
Date: 18/10/23



38/c
204/c

Government of Goa
Department of Public Private Partnership
Room No. 19, Secretariat
Porvorim – Goa 403521

Ph:0832-2419541

email: ppp-cell.goa@nic.in

No.28/DPPP/SSSKL/2023(Vol II)/82

16th October, 2023

To,
The Director
Directorate of Agriculture,
Government of Goa,
Krishi Bhavan, Tonca,
Caranzalem – Goa
403 002

Directorate of Agriculture
Krishi Bhavan, Tonca-Caranzalem
Inward No.: 7600
Date: 17/10/2023

**Sub: Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK), Goa on PPP Basis –
Evaluation of applications in response to RFQ – Reg.**

- Ref: (i) Letter No.3/Crops & PP/80/17/SSSKL/2022-23/D.Agri/8 dated 04/04/2022
(ii) DPR prepared by M/s. DSTA
(iii) Minutes of the 6th Meeting of the Steering Committee on PPP held on 27th May, 2022
(iv) Discussions held with the Agriculture Dept, Administrator (SSSKL) and DSTA Team
(v) Presentation made before Chief Secretary on 9th August, 2022
(vi) Letter No. 28/DPPP/SSSKL/2022/112 dated 05th September 2022
(vii) Request for qualification floated by DoA on 06th October, 2022
(viii) Pre-application conference held on 31st October, 2022
(ix) Applications opened on 27th February, 2023
(x) Order No.51/DPPP/BidEvaluationCommittees/2023/56 dated 19th July, 2023
(xi) Meeting Notice No.28/DPPP/SSSKL/2022(Vol.II)/58 dated 20th July, 2023

Dear Sir,

This has reference to the proposal for the proposed Redevelopment of the Sanjivani Sahakari Sakhar Karkhani (SSSK) on PPP Basis. In this regard, the following may please be noted:

- I. In response to the Request for Qualification (RFQ) floated for the redevelopment of the Sanjivani Sahakari Sakhar Karkhani (SSSK) on PPP Basis, 2 applications had been received, which were evaluated by the Committee constituted vide order dated 19th July, 2023 (ref.(x) above). In this regard, this is to inform that the Government has approved the following:
 - a. the outcome of the evaluation carried out by the Bid Evaluation Committee and to reject the 02 applications received.
 - b. the Directorate of Agriculture to reject the applications and to conclude the process on eprocurement.

M-P
AEP
DDA (copy)
AO (copy)

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A copy of the proceedings of the First Meeting of the Bid Evaluation Committee is enclosed herewith for your reference and records.

Accordingly, the Directorate of Agriculture may take up the following:

- (i) Rejection of the applications and closure on the eprocurement portal ✓
 - (ii) Intimate to the applicants (draft of letters to be issued is enclosed herewith) ✓
 - (iii) Intimation to NIC for remittance of the non-refundable processing Fees of ₹1.0 Lakhs each (total ₹2.0 Lakhs) to the treasury account, favouring the Directorate of Agriculture ✓
2. The redevelopment of the Sanjivani Sahakari Sakhar Karkhani (SSSK) had been proposed based on the Project Report prepared by M/s.Deccan Sugar Technologists' Association (DSTA), Pune, for the Directorate of Agriculture. However, considering the poor response to the RFQ floated, especially from the industry players, and view of the facts on ground, as approved by the Government, it is proposed to seek the following clarifications from M/s.DSTA:

1. It has been recommended that a 45 KLPD ethanol distillery be set up as part of the proposed redevelopment. However, considering the raw material limitations, especially the production of sugarcane in Goa as listed above, the technical possibility of scaling down the proposed 45 KLPD ethanol distillery to a smaller production capacity (corresponding to the current sugarcane production), with modularity (to scale up in future, in case the production increases).
2. To check if the GoI Scheme for blending ethanol with petrol has specified any minimum quantity, etc. and if it can be for a limited period in a year (viz: limited to Sugarcane harvest season).
3. Based on the experience and knowledge of members of M/s.DSTA, suggestions on any other alternative project configuration, if any, for ensuring better technical & financial viability for the project proposal and also to check if any other alternative products could be explored, instead / apart from ethanol.

A draft letter to DSTA in this regard is enclosed herewith for necessary action.

3. In the meanwhile, this office is in receipt of File Noting No.3/Crops&PP/80/17/1/PPP/SSSKL/2023-24/D.Agr/579, initiated on 01/09/2023, requesting this Office to evaluate other options such as; Ethanol Plant, Truck Terminus, Warehousing, Renewable Energy and any other Possible Projects on 9,51,817 Sq. Mts land, which would be commercially viable without any financial burden on the Government or SSSKL. In this regard, it is requested to share with this office, the details of the land extents within the 9,51,817 Sq. Mts., that are free from encroachments.


(Harish Adconkar)
Director

Encl:

- (i) Copy of the proceedings of the First Meeting of the Bid Evaluation Committee
- (ii) Draft letters to Applicants for intimation of rejection
- (iii) Draft Letter to M/s. DSTA

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Authority/ Applicant) till such time as the applications are opened and decrypted by the issuing Authority.

- 4. The Committee took note that as approved by the Government, the Minimum Eligibility Criteria set forth in the RFQ was on lines of the Model RFQ of the Department of Economic Affairs, Ministry of Finance, Government of India and duly taking into consideration the experience necessary in crushing of sugarcane and in production of Ethanol, respectively, being the key two roles envisaged in the Project.
- 5. The pre-application Conference was held on 31st October 2022. The last date for submission of Applications (Application Due Date), after multiple extensions was 21st February 2023. The members were briefed that despite making attempts for reaching out to prospective / potential bidders, including by newspaper advertisements in the sugarcane belts of neighboring States, circulation of the opportunity to Sugar producers who are members of DSTA, wide publicity through the portal of Invest India, emails to leading ethanol producers in the country, etc., the response was not encouraging and hence the due date had been extended multiple times.
- 6. Upon the Application Due Date, the Technical Bid opening (in both online and physical mode) was conducted on 27th February 2023 at 1600 Hours, as per the RFQ Terms, the following 02 (two) Applications were received:

Application No.	Name of Applicant / Consortium
1/2	Consortium of: 1. Gemini Associates, Goa (Lead Member) 2. Aurangabad Distilleries Limited, Pune
2/2	Consortium of: 1. Octaga Green Power and Esprit LLP, Mumbai (Lead Member) 2. Basab Biraja Paul, Mumbai 3. Savannah Lifestyle Co Ltd., Mumbai

- 7. The Members of the Committee were briefed that as per the process specified at clause 2.19 of the RFQ (page 25-28), a "Test of Responsiveness" is to be carried out of the submissions. Accordingly, the "Test of Responsiveness" of the Applications was carried out by the Committee, as at Annexure-I. The Committee noted certain observations with respect to the parameters of "Responsiveness", in the "test of responsiveness" carried out, as summarized below:

Bid No.	Name of Applicant / Consortium	Decision
1/2	Consortium of: 1. Gemini Associates (Lead Member), Goa 2. Aurangabad Distilleries Limited, Pune	Responsive Subject to clarifications to be submitted to satisfaction, in case the Applicant fulfills the Technical & Financial Evaluation Criteria at the next stage of Evaluation

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2/2	Consortium of: 1. Octaga Green Power and Esprit LLP, Mumbai 2. Basab Biraja Paul, Mumbai 3. Savannah Lifestyle Co Ltd., Mumbai	Non-Responsive. Documentation as per RFQ Requirements have not been submitted pertaining to PoA for signing of Documents. Similarly, Certificate from Statutory Auditor, certifying Details of Eligible Projects <u>has not been provided.</u>
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8. Notwithstanding the outcome of the "Test of Responsiveness", the Committee decided to proceed with the evaluation of the Applications received as per the Technical & Financial Criteria, to avoid a delay in the evaluation process, and clarifications for observations noted during the Test of Responsiveness be sought together along with clarifications, if any, noted at the detailed evaluation stage.
9. Accordingly, the Applications were evaluated in detail by the Committee as per the RFQ conditions. The Technical Evaluation as carried out by the Committee is at **Annexure-II**. The findings of the Committee are as summarized below:

a. Consortium of:

- 1. Gemini Associates (Lead Member), Goa**
- 2. Aurangabad Distillery Limited, Pune**

i. Evaluation of Technical Capacity

As per clause 2.2.2 (A) of the RFQ for demonstrating technical capacity and experience (the "Threshold Technical Capacity"), the Applicant shall have owned and operated Ethanol production unit(s) in India which:

- i. Has a cumulative production capacity of not less than 90 KLPD of Ethanol, and:
- ii. Has produced not less than 27,000 KI. per year of Ethanol, in any 01 financial year during the past 5 financial years
- iii. From the total quantity of ethanol produced in criteria (ii) above, has produced not less than 13,500 KI. per year of Ethanol by use of material from crushed sugarcane, in any 01 financial year during the past 5 financial years
- iv. Each of the Ethanol production facilities considered for claiming the Technical Capacity shall be required to be in profits for each of the past 5 financial years

Ethanol Production				
during the past 5 (five) financial years preceding Application Due Date as per Auditor's certificate submitted by the Applicant (in KL)				
FY1	FY2	FY3	FY4	FY5
12,957.7	15,650	10,367.77	13,546.1	19,675.92

Remarks:

- As per clause 2.2.2 (A) b. ii. of the RFQ, the Applicant is required to **produce not less than 27,000 KI. per year of Ethanol, in any 01 (one) financial year during the past 5 (five) financial years**, as one of the criteria to meet Threshold Technical Capacity.

Whereas, as per the auditor's certificate provided by the Applicant, Ethanol production during each of the past 5 (five) financial years preceding Application Due Date is less than 27,000 KL per year.

- The Applicant has not submitted a certificate from the Statutory Auditor certifying the design capacity of Eligible Project, as required in the RFQ (Appendix – I Annex IV, Instructions 6.)
- It is not clear from the certificate submitted by the Applicant if the Ethanol production facilities considered for demonstrating Technical Capacity are operational as on the Application Due Date.

ii. Evaluation of Financial Capacity

As per the RFQ, the Applicant must establish the minimum Net worth and Annual Turnover specified in Clause 2.2.2 (B).

Annual Turnover during the past 5 (five) financial years preceding Application Due Date claimed as per Appendix I Annex-III submitted				
(in Cr)				
FY1	FY2	FY3	FY4	FY5
51.84	72.817	81.06	70.882	104.67

Remarks:

- The Lead Member of Applicant has claimed the Net Worth of Mr. Tousif Ahamad Momin (partner at Gemini Associates) for demonstrating Financial Capacity. Whereas as per the RFP in case of a consortium the combined Net Worth and Annual Turnover of the members of the consortium should satisfy the conditions of eligibility for Financial Capacity.

Whereas, the Net Worth of consortium member M/s Gemini Associates has not been provided. The Net Worth Certificate of Mr. Tousif Ahamad Momin is not in original and is a scanned copy. Further, Methodology adopted in calculating the Net Worth of Tousif Ahamad Momin does not conform to the provisions of the clause 2.2.4 (ii) a. of the RFQ.

- The Lead Member does not demonstrate the Financial Capacity of more than or equal to 50% of the minimum Financial Capacity as per requirements of the RFQ (clause 2.2.2 & 2.2.6 (c)).
- Whereas as per Appendix I Annex - III submitted by the Applicant the Annual Turnover of the Applicant is less than INR 80 Crores in 03 of the past 05 financial years preceding Application Due Date, as per requirements of the RFQ (clause 2.2.2 B (ii))
- There is a minor mismatch in the Annual Turnover figures of Aurangabad Distillery Limited claimed and auditor's certificate submitted.

Conclusion:

The Applicant does not fulfill the criteria (clause 2.2.2 (A) b. ii. and clause 2.2.2 (B) (ii) of the RFQ) required for demonstrating Threshold Technical Capacity and Financial Capacity.

b. Consortium of:

1. M/s Octaga Green Power and Esprit LLP (Lead Member), Mumbai
2. Mr. Basab Biriya Paul, Mumbai
3. M/s Savanah Lifestyle Pvt. Ltd, Mumbai

i. Evaluation of Technical Capacity

As per clause 2.2.2 (A) of the RFQ for demonstrating technical capacity and experience (the "Threshold Technical Capacity"), the Applicant shall have owned and operated Ethanol production unit(s) in India which:

- v. Has a cumulative production capacity of not less than 90 KLPD of Ethanol, and:
- vi. Has produced not less than 27,000 KL per year of Ethanol, in any 01 financial year during the past 5 financial years
- vii. From the total quantity of ethanol produced in criteria (ii) above, has produced not less than 13,500 KL per year of Ethanol by use of material from crushed sugarcane, in any 01 financial year during the past 5 financial years
- viii. Each of the Ethanol production facilities considered for claiming the Technical Capacity shall be required to be in profits for each of the past 5 financial years

Whereas the Applicant has not provided any certificate from the Statutory Auditor confirming production capacity as claimed in Appendix - I, Annex - II, also no document claiming any production of Ethanol during the past 5 (five) financial years has been provided. Further M/s Octaga Green Power and Esprit LLP (Lead Member), for which Technical Experience is being claimed as per Appendix - I, Annex - II submitted by the applicant, has a date of incorporation of 02/12/2022 i.e., less than 01 year from the Application Due Date.

ii. Evaluation of Financial Capacity

As per the RFQ, the Applicant must establish the minimum Net worth and Annual Turnover specified in Clause 2.2.2 (B).

Annual Turnover during the past 5 (five) financial years preceding Application Due Date claimed as per Appendix I Annex-III submitted (in Cr)				
FY1	FY2	FY3	FY4	FY5
9.21	8.92	8.62	8.41	213.89

Remarks:

- As per clause 2.2.2 (B) ii of the RFQ, the Applicant is required to have a minimum Annual Turnover of INR 80 Crores each, in at least any 03 of the past 05 financial years preceding Application Due Date.

Whereas as per Appendix I Annex - III submitted by the Applicant the Annual Turnover of the Applicant is less than INR 80 Crores in 04 of the past 05 financial years preceding Application Due Date, and as such does not meet the criteria of minimum Annual Turnover of INR 80 Crores each, in at least any 03 of the past 05 financial years preceding Application Due Date.

- As per clause 2.2.2 of the RFQ the Lead Member of the Consortium is required to fulfill atleast 50% of the Financial Capacity.

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Whereas the Lead Member of the Consortium (M/s Octaga Green Power and Esprit LLP), has a date of incorporation of 02/12/2022 and thereby does not fulfill the above requirement.


- The Applicant has **not submitted certificate from Statutory Auditor** certifying Financial Capacity of M/s Octaga Green Power and Esprit LLP (Lead Member) and M/s Savannah Lifestyle Pvt. Ltd
- The shareholding of Consortium Member M/s Savannah Lifestyle Pvt. Ltd. in the Consortium, is stated as 10% (Annex D) whereas, as per the RFQ conditions, in case of a Consortium the combined Annual Turnover and Net Worth of those Members, who shall have an equity share of at least 26% shall be considered. **Hence, Net Worth and Annual Turnover of Savannah Lifestyle Pvt. Ltd cannot be considered for demonstrating Financial Capacity by the Applicant.**
- **The Applicant does not fulfill the criteria (clause 2.2.2 (B) ii. of the RFQ) required for demonstrating Financial Capacity, also the Lead Member does not demonstrate a Financial Capacity of more than or equal to 50% of the minimum Financial Capacity as per requirements of the RFQ.**


Conclusion:


The Applicant does not fulfill the criteria (clause 2.2.2 (A) b. ii. and clause 2.2.2 (B) (ii) of the RFO) required for demonstrating Threshold Technical Capacity and Financial Capacity.

10. Upon completion of the detailed evaluation, the Committee took note that both the Applicants do not meet the Technical and Financial Criteria set forth in the RFQ, and decided to reject the Applications received as non-responsive and not qualified, based on the observations made during the Test of Responsiveness as well as the Technical Bid Evaluation.

11. The Meeting ended with a vote of thanks.


(Nevil Alphonso)
Director,
Directorate of Agriculture
Government of Goa
(Member)


(Pranab Bhat)
Under Secretary,
Finance Department,
Government of Goa
(Member)


(Harish Adeonkar)
Director,
Dept. of Public Private Partnership,
Government of Goa
(Chairman)

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**DIRECTORATE OF AGRICULTURE
GOVERNMENT OF GOA
KRISHI BHAVAN, CARANZALEM, GOA 403 002**

**REQUEST FOR QUALIFICATION (RFQ)
“REDEVELOPMENT OF SANJIVANI SAHAKARI SAKHAR KARKHANA,
GOA INCLUDING FOR PRODUCTION OF ETHANOL ON PUBLIC PRIVATE
PARTNERSHIP (PPP) BASIS”**

**EVALUATION OF APPLICATIONS RECEIVED
TEST OF RESPONSIVENESS**

The Test of responsiveness has been carried out as per clause 2.19 of RFQ (page 26) and is subject to further scrutiny at the next stage, i.e., the detailed evaluation stage.

Details of Applicant / Consortium:

No.	Name of Applicant / Consortium
1/2	Consortium of: 1. Gemini Associates (Lead Member), Goa 2. Aurangabad Distillery Limited, Pune

Test of Responsiveness as per Clause 2.19:

Sr. No.	Parameters for check of responsiveness	Submitted / NA	Observations / Remarks
1.	The Application is received as per format at Appendix-I including Annexure I to V;		
a.	Appendix – I (Letter Comprising Application for Pre-Qualification)	Submitted with observations*	<p>* The following observations are noted:</p> <ul style="list-style-type: none"> • Pt 6. “arbitration award” replaced with “cover award” • Pt 7. d). “Section 4 of the RFQ document” replaced with “Clause 4 of Volume -II of the RFP” • Pt. 8 “nor to invite the Applicants to Bid” missing • Pt 17. “Annex-V in Appendix” replaced with “Appendix B8 in Volume IV of RFP” and • “Appendix II and III respectively” replaced with “Appendix B5 and Appendix B6 in volume – IV” • Pt 19. “Applicants, selection of the Bidder” replaced with “Member”

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RFQ for Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis – Responsiveness Check

Sr. No.	Parameters for check of responsiveness	Submitted / NA	Observations / Remarks
b.	Appendix-I Annex- I (Particulars of the Applicant)	Submitted	-
c.	Appendix-I Annex- II (Technical Capacity of the Applicant)	Submitted with observations*	<p>* The following observations are noted:</p> <ul style="list-style-type: none"> • In Appendix-I Annex- II, column (6) is filled as "Production of 90 KLD Ethanol" • The Applicant has submitted a certificate from a CA firm M/s HMA & Associates <p>Whereas the certificate submitted is not clear on the following:</p> <ul style="list-style-type: none"> • It does not certify the design capacity of the ethanol plant as required as per Instruction No. 6 of Annex IV of the RFQ. • It is not clear if M/s HMA & Associates are the Statutory Auditors of the consortium Member Aurangabad Distillery Limited <ul style="list-style-type: none"> • As per the RFP Applicant is required to produce not less than 27,000 KL per year of Ethanol, in any 01 financial year during the past 5 financial years, as one of the criteria to meet Threshold Technical Capacity <p>Whereas as per the certificate submitted by the Applicant Ethanol production during each of the past 5 (five) financial years preceding the Application Due Date is less than 27,000 KL per year</p>
d.	Appendix-I Annex- III (Financial Capacity of the Applicant)	Submitted with observations*	<p>* The following observations are noted:</p> <ul style="list-style-type: none"> • The Applicant has submitted a scan copy of a certificate from a firm M/s Laxmi Kanta Rao & Co. specifying the Net Worth of and Annual Turnover of Mr. Tousif Ahamad Monin (partner at Gemini Associates) <p>Whereas a Statutory Auditor's certificate specifying the Net Worth and Annual Turnover of the Lead Member i.e., Gemini Associates not submitted. While the scan copy of the certificate of Net Worth of Mr. Tousif Ahamad Monin</p>

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RFQ for Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis – Responsiveness Check

Sr. No.	Parameters for check of responsiveness	Submitted / NA	Observations / Remarks
			<p>cannot be considered for demonstrating Financial Capacity of the Applicant</p> <ul style="list-style-type: none"> The Applicant has submitted a scan copy of a certificate in the required format on the letterhead of the firm M/s. HMA & Associates specifying the Net Worth and Annual Turnover of consortium member, Aurangabad Distillery Limited Whereas it is not clear if M/s. HMA & Associates is the Statutory Auditor of consortium member, Aurangabad Distillery Limited Financial statements of Lead Member, Gemini Associates for the year FY17-18 and FY18-19 not submitted
e.	Appendix-I Annexure- IV (Details of Eligible Projects)	Submitted	-
f.	Appendix-I Annexure- V (Statement of Legal Capacity)	Submitted	-
2.	Application is received by the Application Due Date for online submission as well as hard copy submission, including any extension thereof pursuant to Clause 2.14.2	YES	-
3.	The Application is accompanied by Application Fee / Tender Fee to the Authority of ₹ 1,00,000 as specified in Clause 1.2.1 has been paid	YES	-
4.	The Application is accompanied by Power of Attorney(s) as specified in Clause 2.2.5 (Power of Attorney for signing	YES	-

RFQ for Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis – Responsiveness Check

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Sr. No.	Parameters for check of responsiveness	Submitted / NA	Observations / Remarks
	of Bid) and if applicable, the Power of Attorney as specified in Clause 2.2.6 (c) (Power of Attorney for Lead Member of Consortium)		
a.	Power of Attorney for signing of Bid as per format in Appendix-II along with supporting documents	Submitted	
b.	Power of Attorney for Lead Member of Consortium as per format in Appendix-III along with supporting documents	Submitted with observations*	<p>* The following observations are noted:</p> <p>Line 10. The following has been inserted "signing documents and applying for the project finance from the banks/ financial institutes/ investors and pledging the shares of the consortium company"</p>
5.	The Application is accompanied by the Jt. Bidding Agreement (for Consortium), specific to the Project, as stipulated in Clause 2.2.6(g) and as per format in Appendix-IV along with supporting documents	Submitted with observations*	<p>* The following observations are noted:</p> <ul style="list-style-type: none"> The Joint Bidding Agreement submitted online is not Notarized.
6.	The Application contains certificates from its statutory auditors in the formats specified in the RFQ for each Eligible Project	Submitted with observations*	<p>* The following observations are noted:</p> <ul style="list-style-type: none"> The Applicant has submitted a certificate from a CA firm M/s HMA & Associates for Aurangabad Distillery Limited Whereas it is not clear if M/s HMA & Associates are the Statutory Auditors of the consortium Member Aurangabad Distillery Limited The certificate does not certify the design capacity of the ethanol plant as required as per Instruction No. 6 of Annex IV of the RFQ.

RFQ for Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis – Responsiveness Check

Sr. No.	Parameters for check of responsiveness	Submitted / NA	Observations / Remarks
7.	Application contains all the information (complete in all respects) as requested in this RFQ;	Application is submitted with observations	-
8.	Application does not contain any condition or qualification;	YES Application does not contain any condition	-
9.	The Application hard copy is signed, sealed, compiled together and marked as stipulated in Clause 2.12 and 2.13, and the online submission is a scanned copy of the original documents / Application.	No	The Joint Bidding Agreement submitted online is not Notarized.
10	Application is not non-responsive in terms hereof.	Bid Evaluation Committee to decide	-
11	The Application contains information in formats same as those specified in this RFQ;	No	Variance of format in documents submitted to those specified in RFQ have been noted as observations above

The above evaluation is limited to the “test for responsiveness” as per clause 2.19 of the RFQ and is not an assessment for fulfilling the Eligibility Criteria and other conditions of the RFQ, which shall be taken up and the detailed evaluation stage of “Responsive” bids.

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DIRECTORATE OF AGRICULTURE
GOVERNMENT OF GOA
KRISHI BHAVAN, CARANZALEM, GOA 403 002

**REQUEST FOR QUALIFICATION (RFQ)
“REDEVELOPMENT OF SANJIVANI SAHAKARI SAKHAR KARKHANA,
GOA INCLUDING FOR PRODUCTION OF ETHANOL ON PUBLIC PRIVATE
PARTNERSHIP (PPP) BASIS”**

**EVALUATION OF APPLICATIONS RECEIVED
TEST OF RESPONSIVENESS**

The Test of responsiveness has been carried out as per clause 2.19 of RFQ (page 26) and is subject to further scrutiny at the next stage, i.e., the detailed evaluation stage.

Details of Applicant / Consortium:

No.	Name of Applicant / Consortium
2/2	Consortium of: 1. M/s Octaga Green Power and Esprit LLP, Mumbai (Lead Member) 2. Mr. Basab Birija Paul, Mumbai 3. M/s Savannah Lifestyle Pvt. Ltd, Mumbai

Test of Responsiveness as per Clause 2.19:

Sr. No.	Parameters for check of responsiveness	Submitted / NA	Observations / Remarks
1.	The Application is received as per format at Appendix-I including Annexure I to V;		
a.	Appendix – I (Letter Comprising Application for Pre-Qualification)	Submitted	-
b.	Annex- I (Particulars of the Applicant)	Submitted with observations*	* The following observations are noted: The Applicant was required to submit Annexure – I, duly filled for all the members of the Consortium. Whereas the Applicant has submitted Annexure – I filled with particulars of only one member of the consortium (Octaga Green Power & Esprit LLP). The shareholding of consortium members is stated as follows:

RFQ for Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis – Responsiveness Check

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Sr. No.	Parameters for check of responsiveness	Submitted / NA	Observations / Remarks
			<ol style="list-style-type: none"> 1. Octaga Green Power and Esprit LLP – 60% 2. Basab Birija Paul – 30% 3. Savannah Lifestyle Pvt. Ltd – 10%
c.	Annex- II (Technical Capacity of the Applicant)	Submitted with observations*	<p>* The following observations are noted:</p> <ul style="list-style-type: none"> • The Applicant is required to furnish a Certificate from the Applicant's Statutory Auditor for each Eligible Project. <p>Whereas a Certificate from a Statutory Auditor, certifying technical parameters and Details of Eligible Projects for which Technical Experience is being claimed has not been provided</p>
d.	Annexure- III (Financial Capacity of the Applicant)	Submitted with observations*	<p>* The following observations are noted:</p> <ul style="list-style-type: none"> • The Applicant has submitted Annexure – III duly filled with details of Mr. Basab Birija Paul and M/s Savannah Lifestyle Pvt. Ltd <p>Whereas, the required details of the Lead Member have not been provided in Annexure – III.</p> <ul style="list-style-type: none"> • As per the RFQ (clause 2.2.2, Pg 12) in case of a Consortium the combined Annual Turnover and Net Worth of those Members, who shall have an equity share of at least 26% of the subscribed and paid-up equity of the SPV should satisfy conditions of Eligibility. (i.e., Technical Capacity & Financial Capacity) <p>Whereas, as per the Annex I, Particulars of Applicant, the shareholding of Consortium Member M/s Savannah Lifestyle Pvt. Ltd in the consortium is stated as 10% hence Net Worth and Annual Turnover of Savannah Lifestyle Pvt. Ltd cannot be considered for demonstrating Financial Capacity by the Applicant.</p> <ul style="list-style-type: none"> • The Applicant has submitted a certificate from a firm M/s Dhawan & Co. specifying

Sr. No.	Parameters for check of responsiveness	Submitted / NA	Observations / Remarks
			<p>the Net Worth of Mr. Basab Birija Paul</p> <p>Whereas the methodology adopted in calculating the Net Worth does not conform to the provisions of the clause 2.2.4 (ii) a. of the RFQ, and the Annual Turnover of the Applicant, in each of the past 5 financial years has not been provided.</p> <p>Also, no Net Worth certificate for the Lead Member, M/s Octaga Green Power and Esprit LLP has been provided.</p> <ul style="list-style-type: none"> • The audited Financial Statements for only 3 years (FY19-20, FY20-21, FY21-22) have been provided for consortium member Savannah Lifestyle Pvt. Ltd, instead of the preceding five years (FY17-18 to FY21-22) before Application Due Date. • The audited Financial Statements for five years (FY17-18 to FY21-22) before Application Due Date, have not been provided for Mr. Basab Birija Paul and M/s. Octaga Green Power & Esprit LLP.
e. s	Annexure- IV (Details of Eligible Projects)	Submitted with observations*	<p>* The following observations are noted:</p> <p>Annexure- IV submitted by the Applicant has not been duly filled as per the format provided in the RFQ.</p>
f.	Annexure- V (Statement of Legal Capacity)	Submitted	-
4.	Application is received by the Application Due Date for online submission as well as hard copy submission, including any extension thereof pursuant to Clause 2.14.2	YES	-
5.	The Application is accompanied by Application Fee /	YES	-

RFQ for Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis – Responsiveness Check

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Sr. No.	Parameters for check of responsiveness	Submitted / NA	Observations / Remarks
	Tender Fee to the Authority of ₹ 1,00,000 as specified in Clause 1.2.1 has been paid		
6.	The Application is accompanied by Power of Attorney(s) as specified in Clause 2.2.5 (Power of Attorney for signing of Bid) and if applicable, the Power of Attorney as specified in Clause 2.2.6 (c) (Power of Attorney for Lead Member of Consortium)	No	Power of Attorney for signing of Bid not submitted
a.	Power of Attorney for signing of Bid as per format in Appendix-II along with supporting documents	Not Submitted	Power of Attorney for signing of Bid not submitted
b.	Power of Attorney for Lead Member of Consortium as per format in Appendix-III along with supporting documents	Submitted with observations*	* The following observations are noted: Common Seal not affixed
7.	The Application is accompanied by the Jt. Bidding Agreement (for Consortium), specific to the Project, as stipulated in Clause 2.2.6(g) and as per format in Appendix-IV along with supporting documents	Submitted with observations*	* The following observations are noted: <ul style="list-style-type: none"> The Joint Bidding Agreement has not been Notarized Clause 6: Details of proportions of shareholding among the parties in the SPV not duly filled Common Seal not affixed
8.	The Application contains certificates from its statutory	Submitted with observations*	* The following observations are noted: <ul style="list-style-type: none"> The Applicant is required to furnish a

RFQ for Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis – Responsiveness Check

Sr. No.	Parameters for check of responsiveness	Submitted / NA	Observations / Remarks
	auditors in the formats specified in the RFQ for each Eligible Project		<p>Certificate from the Applicant's Statutory Auditor for each Eligible Project.</p> <p>Whereas Certificate from Statutory Auditor, certifying Details of Eligible Projects has not been provided</p> <ul style="list-style-type: none"> • Certificate for claiming experience as Associate is provided by M/s Dhawan & Co. <p>Whereas it is not clear if Dhawan & Co are the Statutory Auditors / Auditors who audit the annual accounts of either of the two other consortium members as is required in clause 2.2.9, if experience from an Associate who is a person is being claimed.</p>
9.	Application contains all the information (complete in all respects) as requested in this RFQ;	NO (Power of Attorney for signing of Bid not submitted)	Power of Attorney for signing of Bid not submitted in addition to other observations noted
10.	Application does not contain any condition or qualification;	YES Application does not contain any condition	
11.	The Application hard copy is signed, sealed, compiled together and marked as stipulated in Clause 2.12 and 2.13, and the online submission is a scanned copy of the original documents / Application.	YES	
12.	Application is not non-responsive in terms hereof.	Bid Evaluation Committee to decide	
13.	The Application contains information in formats same as those specified in this RFQ;	No	Variance of format in documents submitted to those specified in RFQ have been noted as observations above

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REQUEST FOR QUALIFICATION (RFQ)
**Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for
production of Ethanol on Public Private Partnership (PPP) Basis**

TECHNICAL EVALUATION

DIRECTORATE OF AGRICULTURE

GOVERNMENT OF GOA
Krishi Bhavan,
Tonca, Caranzalem - Goa 403 0021

1. EVALUATION PARAMETERS

1.1. Tests of Responsiveness

Prior to evaluation of Applications, the Authority / GoG shall determine whether each Application is responsive to the requirements of the RFQ. An Application shall be considered responsive only if:

- a) it is received as per format at Appendix-I.
- b) it is received by the Application Due Date for online submission as well as hard copy submission, including any extension thereof pursuant to Clause 2.14.2;
- c) The hard copy is signed, sealed, compiled together and marked as stipulated in Clause 2.12 and 2.13, and the online submission is a scanned copy of the original documents / Application.
- d) it is accompanied by the Power of Attorney(s) as specified in Clause 2.2.5 and in the case of a Consortium, the Power of Attorney as specified in Clause 2.2.6 (c);
- e) it contains all the information and documents (complete in all respects) as requested in this RFQ;
- f) it contains information in formats same as those specified in this RFQ;
- g) it contains certificates from its statutory auditors⁶ in the formats specified at Appendix-I of the RFQ for each Eligible Project;
- h) the Application Fee / Tender Fee to the Authority of ₹ 1,00,000 as specified in Clause 1.2.1 has been paid;
- i) it is accompanied by the Jt. Bidding Agreement (for Consortium), specific to the Project, as stipulated in Clause 2.2.6(g);
- j) it does not contain any condition or qualification; and
- k) (k) it is not non-responsive in terms hereof.

The Authority / GoG reserves the right to reject any Application which is non-responsive and no request for alteration, modification, substitution or withdrawal shall be entertained by the Authority / GoG in respect of such Application. Provided, however, that the Authority may, in its discretion, invite all the Applicant to rectify any infirmities or omissions if the same do not constitute a material modification of the Application.

1.2. Technical Capacity

For demonstrating Technical Capacity, the Applicant shall have owned and operated Ethanol production unit(s) in India:

- Having a cumulative production capacity of not less than **90 KLPD** of Ethanol, and;
- Has produced not less than **27,000 KL per year** of Ethanol, in any 01 (one) financial year during the past 5 (five) financial years.
- From the total quantity of ethanol produced in criteria above, has produced not less than **13,500 KL per year** of Ethanol by use of material from crushed sugarcane, in any 01 (one) financial year during the past 5 (five) financial years.
- Each of the Ethanol production facilities considered for claiming the Technical Capacity shall be required to be in profits for each of the past 5 (five) financial years
- Each of the Ethanol production facilities considered for claiming the Technical Capacity shall be required to be in operations as on the Application Due Date.

1.3. Financial Capacity:

The Applicant / Bidder who may be a single entity OR be a consortium, shall have:

- A minimum Net Worth of ₹ 60 Crore (Indian Rupees Sixty Crore only) at the close of the preceding financial year; and
- A minimum Annual Turnover of ₹ 80 Crores (Indian Rupees Eighty Crore only) each, in at least any 03 (three) of the past 05 (five) financial years.

In case of a Consortium:

- (i) The combined Technical Capacity, Annual Turnover and Net Worth of those Members, who shall have an equity share of at least 26% (twenty-six per cent) each in the SPV, should satisfy the above conditions of eligibility; provided that each such Member shall, hold equity share capital not less than: (i) 26% (twenty-six per cent) of the subscribed and paid-up equity of the SPV; and (ii) 5% (five per cent) of the Total Project Cost specified in the Concession Agreement. However, the Lead Member of the Consortium shall be required to hold the highest subscribed and paid-up equity share in the SPV.
- (ii) The Lead Member of the Consortium shall be required to fulfill atleast 50% of the Financial Capacity.

RFQ FOR REDEVELOPMENT OF SSSK, GOA ON PPP BASIS

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2. EVALUATION OF APPLICATIONS

2.1. Consortium of:

1. **Gemini Associates** (Lead Member), Goa
2. **Aurangabad Distillery Limited**, Pune

2.1.1. Evaluation of Technical Capacity

Production capacity of Ethanol plant not less than 90 KLPD (As per Appendix-I Annexure-II submitted) (Yes/No)	Submitted Statutory Auditors certificate for Production Capacity (Yes/No)	Ethanol Production during the past 5 (five) financial years preceding Application Due Date as per Auditor's certificate submitted by the Applicant					Certificate from Statutory Auditor Certifying Production of Ethanol (Yes/No)
		FY1 Cr	FY2 Cr	FY3 Cr	FY4 Cr	FY5 Cr	
Yes (90 KLD)	No	12957.7	15650	10367.77	13546.1	19675.92	Yes
Has produced not less than 27,000 KL per year of Ethanol, in any 01 (one) financial year during the past 5 (five) financial years.							No
Certificate from Statutory Auditor certifying that not less than 13,500 KL per year of Ethanol by use of material from crushed sugarcane, in any 01 (one) financial year during the past 5 (five) financial years							Yes
Certificate from Statutory Auditor certifying Ethanol production facilities considered for claiming the Technical Capacity are profitable for each of the past 5 (five) financial years							Yes
Certificate from Statutory Auditor certifying Ethanol production facilities considered for claiming the Technical Capacity are operational as on <u>Application Due Date</u>							Not Clear

Remarks:

- As per clause 2.2.2 (A) b. ii. of the RFQ, the Applicant is required to produce not less than 27,000 KL per year of Ethanol, in any 01 (one) financial year during the past 5 (five) financial years, as one of the criteria to meet Threshold Technical Capacity. However as per the auditor's certificate provided by the Applicant, Ethanol production during each of the past 5 (five) financial years preceding Application Due Date is less than 27,000 KL per year.
- The Applicant has not submitted a certificate from the Statutory Auditor certifying the design capacity of Eligible Project, as required in the RFQ (Appendix – I Annex IV, Instructions 6.)
- It is not clear from the certificate submitted by the Applicant if the Ethanol production facilities considered for demonstrating Technical Capacity are operational as on the Application Due Date.

2.1.2. Evaluation of Financial Capacity

Net Worth of Applicant claimed as per Appendix I Annex-III submitted (Crore)	Lead Member has at least 50% of the minimum Financial Capacity	Net Worth of Applicant as per Certificate from Statutory Auditor	The Applicant is required to fulfil the minimum Net Worth of at least ₹ 60 Crore at the close of the preceding financial year
<p><i>Aurangabad Distillery Limited</i> 49.35</p> <p><i>Gemini Associates</i> 87.68</p> <p>Total -137.08</p>	<p>Net Worth certificate of Gemini Associates not provided</p>	<ul style="list-style-type: none"> Scanned copy of Net Worth Certificate of Mr. Tousif Ahamad Monin submitted Net Worth certificate of Gemini Associates not provided 	<p>Net Worth of Mr. Tousif Ahamad Monin cannot be considered in calculating the Net Worth of the Applicant</p>

Annual Turnover during the past 5 (five) financial years preceding Application Due Date claimed as per Appendix I Annex-III submitted					Applicant is required to have minimum Annual Turnover of ₹ 80 Cr each, in at least any 03 of the past 05 financial years
FY1 Cr	FY2 Cr	FY3 Cr	FY4 Cr	FY5 Cr	
Gemini Associates					<p>Turnover of ₹ 80 Cr each, in at least any 03 of the past 05 financial years</p>
1.17	16.96	24.64	0.842	2.12	
Aurangabad Distillery Limited					<p>The Applicant does not fulfill the requirement in 3 out of 5 Financial Years</p> <p>Also, Statutory Auditor Certificate certifying Net Worth and turnover of Gemini Associates not provided</p>
50.67	55.857	56.42	70.04	102.55	
Total					
51.84	72.817	81.06	70.882	104.67	

Remarks:

- The Applicant has claimed the Net Worth of Mr. Tousif Ahamad Monin (partner at Gemini Associates) for demonstrating Financial Capacity. Whereas as per the RFP in case of a consortium the combined Net Worth and annual turnover of all the members of the consortium should satisfy the conditions of eligibility for Financial Capacity. The Net Worth of consortium member M/s Gemini Associates has not been provided.
- There is a slight mismatch in the Annual Turnover figures of Aurangabad Distillery Limited quoted in Appendix I Annex – III and the auditor's certificate submitted by the Applicant.

Conclusion:

The Applicant does not fulfill the criteria (clause 2.2.2 (A) b. ii. and clause 2.2.2 (B) (ii) of the RFQ) required for demonstrating Threshold Technical Capacity and Financial Capacity.

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2.2. Consortium of:

1. **M/s Octaga Green Power and Esprit LLP** (Lead Member), Mumbai
2. **Mr. Basab Birija Paul**, Mumbai
3. **M/s Savanah Lifestyle Pvt. Ltd.**, Mumbai

2.2.1. Evaluation of Technical Capacity

Production capacity of Ethanol plant not less than 90 KLPD (As per Appendix-I Annex-II submitted) (Yes/No)	Submitted Statutory Auditors certificate for Production Capacity (Yes/No)	Ethanol Production during the past 5 (five) financial years preceding Application Due Date as per Auditor's certificate submitted by the Applicant					Certificate from Statutory Auditor Certifying Production of Ethanol (Yes/No)
		FY1 Cr	FY2 Cr	FY3 Cr	FY4 Cr	FY5 Cr	
Yes (100 KLPD)	<i>No</i>	-	-	-	-	-	<i>No</i>
Has produced not less than 27,000 KL per year of Ethanol, in any <u>01 (one)</u> financial year during the past 5 (five) financial years.							Not Clear as Statutory Auditor certificate not provided
Certificate from Statutory Auditor certifying that not less than 13,500 KL per year of Ethanol by use of material from crushed sugarcane, in any <u>01 (one)</u> financial year during the past 5 (five) financial years							Not Clear as Statutory Auditor certificate not provided
Certificate from Statutory Auditor certifying Ethanol production facilities considered for claiming the Technical Capacity are profitable for each of the past 5 (five) financial years							Not Clear as Statutory Auditor certificate not provided
Certificate from Statutory Auditor certifying Ethanol production facilities considered for claiming the Technical Capacity are operational as on <u>Application Due Date</u>							Not Clear as Statutory Auditor certificate not provided

Remarks:

- The Applicant has not submitted a certificate from the Statutory Auditor certifying the design capacity of the Eligible Project, as required in the RFQ (Appendix – I Annex IV, Instructions 6.)
- The Applicant has not submitted a Certificate from Statutory Auditor certifying the Technical Capacity parameters during the past 5 (five) financial years preceding Application Due Date as per clause 2.2.4. i. of the RFQ

2.2. Evaluation of Financial Capacity

Net Worth of Applicant claimed as per Appendix I Annex-III submitted (Crore)	Lead Member has at least 50% of the minimum Financial Capacity	Net Worth of Applicant as per Certificate from Statutory Auditor	The Applicant is required to fulfil the minimum Net Worth of at least ₹ 60 Crore at the close of the preceding financial year
Lead Member Nil Consortium Member II 314.38 Consortium Member III 2.84 Total - 317.22	<i>No</i>	No Net Worth certificate provided for M/s Savannah Lifestyle Pvt Limited and M/s Octaga Green Power and Esprit LLP (Lead Member)	Not Clear as the methodology adopted in calculating the Net Worth of Mr. Basab Birija Paul does not conform to the provisions of the clause 2.2.4 (ii) a. of the RFQ

Annual Turnover during the past 5 (five) financial years preceding Application Due Date claimed as per Appendix I Annexure-III submitted					Applicant is required to have minimum Annual Turnover of ₹ 80 Cr each, in at least any 03 of the past 05 Financial Years
FY1 Cr	FY2 Cr	FY3 Cr	FY4 Cr	FY5 Cr	
Lead Member					<i>The Applicant does not fulfill the requirement in 4 out of 5 Financial Years</i> Also, the Applicant has not provided a Net worth certificate certifying
Nil	Nil	Nil	Nil	Nil	
Consortium Member II					
0.4847	0.4869	0.5949	0.3642	0.1872	
Consortium Member III					
8.72	8.43	8.02	8.05	213.70	
Total					
9.21	8.92	8.62	8.41	213.89	

					Annual Turnover
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Remarks:

- The Applicant has not submitted certificate from Statutory Auditor certifying Financial Capacity of M/s Octaga Green Power and Esprit LLP (Lead Member) and M/s Savannah Lifestyle Pvt. Ltd
- The Lead Member does not demonstrate a Financial Capacity of more than or equal to 50% of the minimum Financial Capacity as per requirements of the RFQ (clause 2.2.2 & 2.2.6 (c))
- The Applicant doesn't meet the criteria of having a minimum Annual Turnover of ₹ 80 Cr each, in at least 03 of the past 05 financial years as per requirements of the RFQ (clause 2.2.2 B (ii))
- The shareholding of Consortium Member M/s Savannah Lifestyle Pvt. Ltd, in the Consortium, is stated as 10% (Annex – I) whereas, as per the RFQ (clause 2.2.2, Pg 12) in case of a Consortium the combined Annual Turnover and Net Worth of those Members, who shall have an equity share of at least 26% of the subscribed and paid-up equity of the SPV should satisfy conditions of Eligibility. (i.e., Technical Capacity & Financial Capacity) hence Net Worth and Annual Turnover of Savannah Lifestyle Pvt. Ltd cannot be considered for demonstrating Financial Capacity by the Applicant.

Conclusion:

The Applicant does not fulfill the criteria (clause 2.2.2 (B) ii. of the RFQ) required for demonstrating Financial Capacity, also the Lead Member does not demonstrate a Financial Capacity of more than or equal to 50% of the minimum Financial Capacity as per requirements of the RFQ.

Government eProcurement System

Tender Summary Reports

Date : 23-Oct-2023 03:57 PM


 Print

Organisation Chain :	DIRECTORATE OF AGRICULTURE NORTH GOA STATE AGRICULTURE MGMT, EXTENSION TRNG INSTITUTE
Tender ID :	2022_DAG_5343_1
Tender Ref No :	Crops and PP/2022-23/01
Tender Title :	RFQ for Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis


Bids List

S.No	Bid Number	Bidder Name	Submitted Date	Status	Reason	Status Updated On
1	13471	GEMINI ASSOCIATES	20-Feb-2023 05:02 PM	Rejected-Technical	does not meet the eligibility criteria specified in clause 2.2.2(A) b. (ii) and clause 2.2.2 (B) of RFQ. As per clause 3.1.1. application stands rejected.	23-Oct-2023 03:54 PM
2	15877	OCTAGA GREEN POWER AND ESPRIT LLP	22-Feb-2023 05:10 PM	Rejected-Technical	does not meet the eligibility criteria specified in clause 2.2.2(A) b. (ii) and clause 2.2.2 (B) (ii) of RFQ. As per clause 3.1.1. application stands rejected.	23-Oct-2023 03:54 PM

Bid Opening Summary

Type :	Finance
Summary :	summary
Updated By :	Shivanand Wagle
Updated On :	23-Oct-2023 03:23 PM
Document :	finance_5514.pdf 

Technical Evaluation Summary Details

Committee Chairperson/Co-ordinator Name :	Harish Adconkar
Committee Chairperson/Co-ordinator Type :	Internal
Committee Members :	
Updated By :	Shivanand Wagle
Updated On :	23-Oct-2023 03:54 PM
Document :	techsummary_5514.pdf (759.49 KB) 

No.3/Crops & PP/80/3/SSSKI/2023-24/D.Aagri/688

Date: 23/10/2023

- To,
- (1) M/s. Octaga Green Power and Esprit LLP (Lead Member)
164 Hill Road,
Bandra West,
Mumbai – 400050
 - (2) Basab Biraja Paul,
164 Hill Road,
Bandra West,
Mumbai – 400 050
 - (3) M/s. Savannah Lifestyle Co. Ltd.
Cest La Vie, 164 Hill Road,
Bandra West,
Mumbai – 400 050

Kind Attention: Mr. Basab Biraja Paul, Authorised Signatory

Sub: Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK), Goa on PPP Basis – Evaluation of applications in response to RFQ – Reg.

**Ref: (i) Request for qualification floated by DoA on 06th October, 2022
(ii) Applications opened on 27th February, 2023**

Dear Sir,

This has reference to the Request for Qualification (RFQ) floated for the proposed Redevelopment of the Sanjivani Sahakari Sakhar Karkhani (SSSK) on PPP Basis.

In this regard and pursuant to the evaluation of your application by the Bid Evaluation Committee, this is to inform you that your application does not meet the eligibility Criteria specified in clause 2.2.2 (A) b.(ii) and clause 2.2.2(B) (ii) of the above referred RFQ. Accordingly, as per clause 3.1.1 of the RFQ, your application stands rejected.

are requested to kindly take note of the above and treat this as the only intimation in this regard.

Yours faithfully


(Nevil Alphonso)
Director of Agriculture

No.3/Crops & PP/80/3/SSSKL/2023-24/D.Agri/689

Date: 23/10/2023

To,

(1) M/s. Gemini Associates (Lead Member)
Plot No. 230, Kundiam Industrial Estate,
Ponda – Goa 403 115

(2) M/s. Aurangabad Distilleries Limited,
Kangaon Road, Ranmodwadi,
Walchandnagar Pune,
Maharasstra 413 114

Kind Attention: Mr. Tousif Ahmed Momin, Authorised Signatory

**Sub: Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK), Goa
on PPP Basis – Evaluation of applications in response to RFQ – Reg.**

**Ref: (i) Request for qualification floated by DoA on 06th October, 2022
(ii) Applications opened on 27th February, 2023**

Dear Sir,

This has reference to the Request for Qualification (RFQ) floated for the proposed Redevelopment of the Sanjivani Sahakari Sakhar Karkhani (SSSK) on PPP Basis.

In this regard and pursuant to the evaluation of your application by the Bid Evaluation Committee, this is to inform you that your application does not meet the eligibility Criteria specified in clause 2.2.2 (A) b.(ii) and clause 2.2.2(B) of the above referred RFQ. Accordingly, as per clause 3.1.1 of the RFQ, your application stands rejected.

You are requested to kindly take note of the above and treat this as the only intimation in this regard.

Yours faithfully


(Nevil Alphonso)
Director of Agriculture

2. To check if the Gol Scheme for blending ethanol with petrol for the following:
 - a. Whether the scheme specifies any minimum quantity, etc. (viz: 45 MI/D) or if a smaller capacity plant could also be considered for supply of ethanol
 - b. Whether the supply of ethanol can be intermittent i.e. if it can be for a limited period in a year (viz: limited to Sugarcane harvest season)
3. Based on the experience and knowledge of members of M/s.DSTA, suggestions on any other alternative project configuration, if any, for ensuring better technical & financial viability for the project proposal and also to check if any other alternative products could be explored, instead apart from ethanol for blending with Petrol.

You are requested to provide your response to the above at the earliest.

Yours faithfully


(Nevil Alphonso)
Director of Agriculture

DSTA/2023-24/Sanjivani SSK Goa DPR / 44,

Date 07.11.2023

To,
Shri Nevil Alphonso,
Director of Agriculture
Goa.

Subject : Detailed Project Report for Redevelopment of Sanjivani SSK into an integrated sugar (700TCD) & distillery (45KLPD) plant prepared by DSTA- Clarifications sought – Reg.

Reference: Your Letter No.3/Crops & PP/80/3/SSSKL/2023-S4/D. Agri./690 dated on 23rd Oct. 2023

Sir,

This has reference to your letter received on mail dated 25th October 2023 regarding the clarification in respect to ethanol project proposed at Sanjivani Sahakari Sakhar Karkhana, Dharbandora, Goa.

Yes, sometime back we proposed a project report for redevelopment of SSK for integrated sugar (700 TCD) and distillery (45 KLPD).

However in the current scenario of having only 60,000MT of sugarcane production in Goa, we need to rework our approach to scale down the distillery plant. Hence we clarify your points raised as follows.

1A) yes, we can scale down the proposed 45 KLPD distillery to 30KLPD considering the present 60000 tons of sugarcane wherein we propose to crush 500 tons of sugarcane per day and use total sugarcane juice/syrup (35 or 55 brix) and do not manufacture any sugar. Hence the distillery of 30 KLPD will run for at least 120 days. 30 KLPD distillery is a normal plant which was being operated by most of the sugar industries in Maharashtra sometime before. The 30 KLPD unit can be easily expanded to 45 KLPD by adding one more fermenter. Normally distillation units can be made of little higher capacity in the beginning without much of additional capital expenses.

1B) Yes, we can crush 500 tons of sugarcane using the same machinery (mill, boiler, evaporation etc.) with some loss of efficiency (recovery/performance) and instead of sugar we will use entire sugarcane juice / syrup for ethanol manufacture.

The Main issue is of Bagasse availability at this rate of 500 TCD. Hence option of importing power from grid has to be taken as a primary requirement. The steam can be made available for both Sugar as well as Distillery by utilizing produced bagasse with some surplus for any contingencies.

We will have to set up 30 KLPD distillery unit with effluent treatment (biogas and dryer facility) to achieve zero liquid discharge status as CPCB norms.

2) There is no obligation by Govt. of India / oil companies for the quantity and time period for the supply of fuel ethanol to them provided you meet their quality specifications. In fact Government is

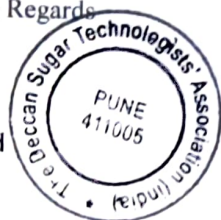
keen in supporting fuel ethanol production in the country to meet their 20% ethanol blending by 2025. Hence we can manufacture and supply fuel ethanol to oil companies based on our production capacity.

3) Yes, we can think of manufacturing Potable ethanol (for liquor manufacture) by adding two columns in our distillation unit and supply to the local market in Goa. Otherwise we can supply our ethanol to some ethanol based chemical manufactures in and around Goa.

We can set up a small scale unit for ethanol based chemicals in SSSK premises for which we will have to do some market search for the products to manufacture using ethanol as a raw material.

With Best Regards

S. B. Bhad
President



File No.28/DPPP/SSSKL/2022 (Vol II)
Department of Public Private Partnership
Government of Goa
Secretariat – Porvorim

NOTE

Subject: Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK) on PPP Basis - Approval for the draft Request for Qualification (RFQ) Document for taking up the RFQ process afresh (2nd Call) - Reg.

1. The Department of Public Private Partnership (DPPP) is providing handholding to the Directorate of Agriculture in preparation of the Bid Documents, conducting the bid process and taking needful steps in this regard for the remodelling and redevelopment of the Sanjivani Sahakari Sakhar Karkhana (SSSK) on PPP Model.
2. In this regard, vide notings 3/N-12/N and 13/N-17/N on this Department file No. 28/DPPP/SSSKL/2022, the following had been approved:
 - (i) To follow a 2 Stage Bid Process, i.e.
 - a. **Stage-1:** Request for Qualification (RFQ), for shortlisting of competent / qualified Bidders.
 - b. **Stage-2:** Request for Proposal (RFP), that shall be issued only to the pre-qualified Bidders of Stage-1.
 - (ii) The Primary Objectives of the Project, The Proposed PPP Model / Key Aspects, Envisaged Project Components, Other Terms of the Project
 - (iii) Approval on and the Draft Request for Qualification (RFQ) Document and advertisement and for sharing the same with the Directorate of Agriculture for floating the same after obtaining necessary Administrative Approval from the Competent Authority.
 - (iv) To relax the RFQ Criteria based on requests received and also to solicit better response to the RFQ.

A copy of the notings are placed on this file at C/194-C/208.

3. Only two applications had been received in response to the RFQ process initiated. Further, both the Consortiums did not qualify the RFQ Criteria and hence vide approval of the Government at Noting N/1-N/5 on this file, the approval / decision of the Government was accorded to:
 - (i) To reject both the applications due to non-fulfilment of RFQ qualifying criteria and as such to cancel the RFQ process.
 - (ii) To seek clarifications from M/s.DSTA, the Technical Consultants appointed through Directorate of Agriculture (DoA) / SSSKL.
4. Accordingly, upon rejection of the 02 RFQ Applications received / cancellation of the RFQ process, clarifications were sought from M/s.DSTA through the Directorate of Agriculture, vide letters dated 16/10/2023 (placed on file at C/145 & C/175-C/176). The self-explanatory response received from M/s.DSTA is placed on file at C/191-C/192.
5. In this regard, kind attention is drawn to **para 5** at noting N/3-N/4 on this file, whereby the available options for the way forward on the project had been summarised. Further, as per decision taken on noting N/5 in the matter pertaining to proposal at **para 6(iii)**

(on noting N/4), (copy of separate note by the Agriculture Department and decision therein is placed on file at C/212 - C/214 for reference), file seeking date / time for convening meeting of Steering Committee has been separately initiated and awaited by DPPP.

6. In the meanwhile, during the agitation by farmers on 08th January, 2024 on the subject matter, Hon'ble Chief Minister has assured to reinitiate the RFQ / Bid process for the Project, with the hope for a better and conclusive response in this attempt. Accordingly, proceeding with the 2nd call of Request for Qualification (RFQ), (as in option 5.(ii) of noting N/4) is being proposed, as per directions from Hon'ble Chief Minister.
7. In view of the above, the draft Request for Qualification (RFQ) for the 2nd call of the Stage-I of Bid process for the redevelopment of the Sanjivani Sahakari Sakhar Karkhana (SSSK) on PPP Model has been prepared and placed on file at C/226 - C/296 for approval, with the following revisions based on the Addendums issued in first call as well as the response from M/s.DSTA (placed on file at C/191-C/192):

8. **Project Configuration:**

In the earlier round of the RFQ, the Project was envisaged with downsizing of the existing crushing capacity to a sugarcane crushing capacity of 1250 TCD to not less than 700 TCD for the production of syrup as raw material for use by the proposed distillery, wherein the setting up a new distillery to produce 45 KLPD of ethanol for usage under the Ethanol Blended Petrol Programme (EBP Programme) of the Government of India, had been envisaged.

However, considering low production of Sugarcane in the State as on current date, i.e. 60,000 MT vis-à-vis the earlier envisaged 1,50,000 MT as well as the non-assurance for availability of grains (1,50,000 MT) in the State, the following downsizing of the minimum specifications is being proposed:

- a. **Retain the minimum crushing capacity of the proposed redesign sugarcane crushing facility at 700 TCD.** (As per DSTA, this is the minimum capacity recommended for a sustainable project. However, during the initial period, the same facility could operate at 500 TCD).
 - b. **Minimum capacity for production of Ethanol to be reduced from 45 KLPD to 30 KLPD** (as per DSTA recommendations. This can however be further enhanced at a later date, in case the Sugarcane production in the State increases).
 - c. **Minimum no. of operational days to be reduced to 120 instead of 300.** (as per DSTA recommendations)
9. **RFQ Conditions for Minimum Eligibility:**

Based on the relaxations already considered in the previous round of RFQ (copy of notings 13/N-17/N at C/194 - C/198) as well as the above revisions, the following Qualification Criteria is proposed in the revised RFQ Document:

- (A) **Technical Capacity:** For demonstrating technical capacity and experience (the "**Threshold Technical Capacity**"), the Applicant shall either **be a single entity OR be a consortium** and shall have over the past 5 (five) financial years preceding the Application Due Date:
 - a. **Owned and operated sugar factor(ies) / Sugarcane crushing facility(ies) in India** and has crushed a cumulative quantity of atleast **1,20,000 Metric**

Tonnes of Sugarcane per year, in any 03 (three) of the past 05 (five) financial years;

OR

Undertakes to enter into an Agreement (that shall be valid for a period not less than 3 years from date of Commercial Operations of the Project) with a sugar factory / Sugarcane crushing facility in India, for sharing of technical expertise to the Project. Such sugar factory / Sugarcane crushing facility in India should have crushed not less than 1,20,000 Metric Tonnes of Sugarcane per year, in any 03 (three) of the past 05 (five) financial years. Such Agreement shall be required to be entered into within 120 days of signing of Concession Agreement.

(Note: 1,20,000 Metric Tonnes has been worked out on the basis of the Model RFQ Criteria of DEA, Ministry of Finance, i.e. 2 x Project Output (500 TCD x 120 Days).

For the avoidance of doubt, experience of a Khandsari /Jaggery powder production unit in crushing of sugarcane shall not be considered for the purpose of demonstrating technical capacity and experience or for entering into the technical expertise sharing agreement.

AND

b. Owned and operated Ethanol production unit(s) in India;

- i. Has a cumulative production capacity of not less than **60 KLPD** of Ethanol, and;

(Note: 60 KLPD has been worked out on the basis of the Model RFQ Criteria of DEA, Ministry of Finance, i.e. 2 x Project Output (30 KLPD).

- ii. Has produced not less than **7,200 KL per year** of Ethanol, in any 01 (one) financial year during the past 5 (five) financial years.

(Note: 7,200 KL has been worked out on the basis of the Model RFQ Criteria of DEA, Ministry of Finance, i.e. 2 x Project Output (30 KLPD x 120 Days).

- (B) **Financial Capacity:** The Applicant / Bidder who may be **a single entity OR be a consortium**, shall have (the "Financial Capacity") as below:

- (i) A minimum **Net Worth of INR 60 Crore (Indian Rupees Sixty Crore only)** at the close of the preceding financial year.

Note: For the purpose of this RFQ, valuation of land asset holdings shall not be considered for Net Worth Computation.

AND

- (ii) A minimum **Annual Turnover of INR 80 Crores (Indian Rupees Eighty Crore only)** each, in at least any 03 (three) of the past 05 (five) financial years.

Further,

- (i) **Technical / Financial Capacity of Associates:** shall be considered for computing the Technical Capacity and Financial Capacity of the Applicant/ Consortium Members.

- (ii) **In case of a Consortium:**

- (i) The combined Technical Capacity, Annual Turnover and Net Worth of those Members, who shall have an equity share of at least 26% (twenty

284/E

2871

Government of Goa
Department of Public Private Partners
Office of Director PPP
Room No. 39, Secretariat
Porvorim - Goa 403521

Ph 0832 2419541

email: ppp@goa.gov.in

No. 28 DPPP SSSKI 2023(A of II) 015

10 January 2024

To
The Director
Directorate of Agriculture,
Government of Goa,
Krishi Bhavan, Lonca,
Caranzalem - Goa 403002

Sub: Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK), Goa on PPP Basis - Draft Request for Qualification (RFQ) Documents (2nd Call) for obtaining necessary approvals and release - Reg.

Ref: (i) Discussions held with Hon'ble Chief Minister on 08th January, 2024

Dear Sir,

This has reference to the handholding being provided by the Department of Public Private Partnership (DPPP) to the Directorate of Agriculture for taking up the "Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK), Goa including for production of Ethanol on PPP Basis" and the decisions / approvals accorded by the Government in this regard.

Accordingly, based on the directives of Government, the DPPP has through its inhouse team of PPP Experts - Consultants, prepared the revised Draft Request for Qualification (RFQ) document, that is drawn from the Model RFQ of the Government of India for procurement of PPP Projects, as enclosed herewith.

Also, a copy of the approval accorded to DPPP on file in the matter, is enclosed herewith for further necessary action at your end.

The Directorate of Agriculture may proceed with the release of the RFQ after detailed perusal of the same and upon obtaining the necessary administrative approval from the competent authority.

Should you notice any discrepancy / factual error in the draft RFQ or propose any changes/modifications in the same, the same may kindly be brought to the notice of the DPPP.


(Mahadev J. Araundekar)
Director

c.c. to: Administrator, Sanjivani Sahakari Sakhar Karkhana Limited (SSSK)

Encl:

- (i) Draft Request for Qualification (RFQ) document
- (ii) copy of the approval accorded to DPPP on file in the matter, for reference



Directorate of Agriculture
Government of Goa
Krishi Bhavan, Tonca, Caranzalem, Goa – 403 002
Phone Nos.: +91 (832) 2465443 2465845 Fax No.: +91 (832) 2-65441
Email: director@goa.gov.in

289/c

No.3/Crops & PP/80/3/SSSKL/2023-24/D.Agri/990

Date: 08/01/2024

To,
The Director,
Information and Publicity,
Panaji Goa.

Sub: Release of Advertisement inviting Request for Qualification
(RFQ).

Sir,

Please find enclosed herewith advertisement inviting Request for Qualification (RFQ) for Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including production of Ethanol on Public Private Partnership (PPP) Basis.

You are requested to kindly release the advertisement **as classified notification in the local Newspaper dailies on 09/01/2024.**

Yours faithfully


(Nevil Alphonse)
Director of Agriculture

Enclosed: as above

288/

Government of Goa
DIRECTORATE OF AGRICULTURE
Krishi Bhavan, Tonca, Caranzalem - Goa 403 002
Phone: +91 832 2465443 / 2465845; Email: dir-agri.goa@nic.in

REQUEST FOR QUALIFICATION (RFQ)**(e-procurement mode only)**

No.:D.Agr/Crops/2-PP/2023-24/01

Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis

The Directorate of Agriculture (DoA), Government of Goa intends to undertake the redevelopment of the existing Sanjivani Sahakari Sakhar Karkhana along with the setting up of an Ethanol production plant through Public Private Partnership (PPP) i.e. Design-Build-Finance-Operate-Transfer (DBFOT) basis and therefore intends to pre-qualify and short-list suitable Applicants / Bidders who will be eligible for participation in the Bid Stage, for awarding the Project through a transparent competitive bidding process.

DoA now invites **Request for Qualification (RFQ) applications** through the Government of Goa eProcurement System (<https://eprocure.goa.gov.in/nicgep/app>) from eligible and interested entities for pre-qualification and shortlisting for participation in the RFP / Bid Stage for award of the Project. The RFP shall be issued only to the eligible shortlisted Applicants / Bidders.

- Detailed Request for Qualification (RFQ) document can be downloaded free of cost from <http://eprocure.goa.gov.in/nicgep/app>
- Applicants / Bidders are required to enroll on <https://eprocure.goa.gov.in/nicgep/app> and obtain a valid digital signature as required for participation in the Application and subsequent Bidding process.
- All further updates, including response to queries, any Corrigenda / Addenda or any intimation regarding extension in submission dates, etc. shall be published only on <http://eprocure.goa.gov.in/nicgep/app>

The RFQ shall be available for download from **10th January, 2024**. A Pre-Application Conference will be held on **1st February, 2024**. Last date & time for submission of online Applications in the format prescribed in the RFQ Document is **1st March, 2024, 1700 Hrs IST**.

DoA reserves its right to reject any or all the Applications received, or annul the process at any stage in the paramount interest of the Government of Goa and without assigning any reasons whatsoever.

Project Handholding to DoA by:

Department of Public Private Partnership**GOVERNMENT OF GOA**

Room No.19, Secretariat, Porvorim - Goa 403 521

Phone: 0832-2419541; Email: ppp-cell.goa@nic.in

For any technical related queries relating to eprocure.goa.gov.in, please call on following Help Desk Numbers: 0120-4001002; email: support-eproc@nic.in

15/N

No.3/Crops & PP/80/17/1/PPP/SSSKL/
2023-24/D.Agril/ 1011
Directorate of Agriculture,
Krishi Bhavan,
Tonca, Caranzalem-Goa

Date: 12 /01/2024

NOTE

Sub: Regarding Administrative approval for inviting Request for Qualification application (2nd call) of stage -I of Bid process for Re-development of existing Sanjivani Sahakari Sakhar Karkhana Limited(SSSKL), Dharbandora on PPP basis.

Sanjivani Sahakari Sakhar Karkhana Limited (SSSKL) was established in the year 1971 as a Co-operative Society. The factory was operational for 46 yrs. The crushing operations were stopped since 2019-20 crushing season due to recurrent mechanical problems, cane shortages, non availability of spare parts and huge accumulated losses encountered. Presently the sugarcane cultivated in the state is being harvested and sent to nearby sugar mill in Karnataka and Maharashtra by farmers at their own.

2. In order to mitigate the hardship faced by sugarcane farmer, Government has decided to Re-develop the existing Sanjivani Sahakari Sakhar Karkhana Limited with a sugarcane crushing capacity not less 700 TCD along with the setting up of an ethanol production plant of capacity not less than 45 KLPD through the Public Private Partnership (PPP) basis.
3. Department of Public Private Partnership (DPPP) is handholding with Directorate of Agriculture in preparation of bid documents and conducting the bid process and needful steps with regard to remodeling and redevelopment of SSSK Ltd on PPP model.
4. Directorate of Agriculture with support of Department of PPP has invited Request for Qualification (RFQ) applications through the Government of Goa e-Procurement System from eligible and interested entities for pre-qualification and shortlisting for participation in the RFP / Bid Stage for award of the Project. Copy of Advertisement placed in file at 129/C.

5. In response to the Request for Qualification (RFQ) floated for the redevelopment of SSSKL on PPP basis, two application had been received, which were evaluated by Committee constituted vide order dated 19th July 2023(copy placed in file at 173/C). Further, both the Consortiums did not qualify the RFQ Criteria. As per the direction received from DPPP both application were rejected. The letter received from DPPP is placed at 204/C to 203/C and copy of proceedings of First meeting of the Bid evaluation committee is placed in file at 202/C to 177/C. The letters to applicant intimating rejection of application are placed in file at 206/C to 205/C.
6. Further, as per the direction received from DPPP clarification were sought from M/s Deccan Sugar Technologist Association (DSTA) Pune (Technical consultant appointed for the project) vide letter dated 23/10/2023. The copy of letter to DSTA is placed in the file at 209/C to 208/C. The response received from DSTA was forwarded to DPPP. Copy placed in file at 211/C to 210/C.
7. The revised draft Request for Qualification for 2nd call of stage –I of Bid process for redevelopment of Sanjivani Sahakari Sakhar Karkhana on PPP mode has been prepared by DPPP incorporating addendum issued in first call as well as the response from M/s DSTA, Pune. The revised draft Request for Qualification for 2nd call of stage –I of Bid process was submitted to Government for approval by DPPP and same has been approved by Government.
8. After seeking approval of Government, DPPP has forwarded the RFQ for 2nd call of the stage –I of bid process to this office to proceed with release of RFQ upon obtaining the necessary administrative approval from competent Authority. The letter received from DPPP in this regard along with copy of approval accorded to DPPP and copy of RFQ is placed in file at 287/C to 212/C.
9. As per the verbal direction received from Hon`ble Chief Minister on 8/1/2024, advertisement inviting RFQ for redevelopment of Sanjivani Sahakari Sakhar Karkhana including production of ethanol on Public Private Partnership(PPP) was released on local news dailies on 9/01/2024 and RFQ was uploaded on Government of Goa eprocurement system on 10th January, 2024. The copy of the advertisement is placed in file at 288/C. the detail schedule of bidding process may please be seen at 267/C. The dates specified in RFQ are finalized in consultation with DPPP.

10. Further, in order to give wide publicity, it is proposed to also release the RFQ Advertisement in the following National Dailies

- i) Times of India (All Editions)
- ii) The Economic Times (Mumbai, Pune & Bangaluru Edition)

The draft advertisement to be release in local dailies in Maharashtra and National dailies is placed in file at 290/C

11. In view of above, Government may like to accord:

- i) Ex-post facto approval for inviting Request for Qualification application (2nd call) of stage -I of Bid process i.e Request for Qualification (RFQ) for shortlisting of competent/ qualified Bidder for redevelopment of Sanjivani Sahakari Sakhar Karkhana on PPP mode as per revised RFQ documents prepared by DPPP and releasing advertisement in local dailies.
- ii) Approval for releasing RFQ Advertisement in National Dailies as proposed at para 10.

Submitted for approval please

Reh
12/11/2024

(Krishnanath Naik)
Agriculture Officer (Crops)

Directorate of Agriculture
Krlshi Bhavan, Munga-Caranzalem
Inward No. 11652
Date: 16/01/2024

Dy. Director of Agriculture (Crops & PP)

Reh
12/01/2024

Director of Agriculture

Reh
12/11/2024

SECRETARY (Agril)
Inward No.: 194 (F)
Date: 12/11/24

Secretary (Agriculture)

Re
12.1.24

Hon'ble Minister for Agriculture

Secy
15/1/24

Dir (Agril)

Reh
16/11

Office of the Minister for
Agriculture, Handicrafts &
Civil Supplies
Secretariat, Porvaram-Goa
Inward No. 1694
Date 15/01/2024

Reh
AO (Crops)

Crops & PP
Inward No.: 251a
Date: 12/1/24

REQUEST FOR QUALIFICATION

REQUEST FOR QUALIFICATION (RFQ)

for

“Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis”

E-Tender Notification No.:D.Agr/Crops & PP/2023-24/01

10th January, 2024

Nodal Agency:

DIRECTORATE OF AGRICULTURE
Government of Goa
Krishi Bhavan,
Tonca, Caranzalem - Goa 403 002
Phone: +91 832 2465443 / 2465840 / 2465441
Email: dir-agri.goa@nic.in

Project Handholding by:

DEPARTMENT OF PUBLIC PRIVATE PARTNERSHIP
Government of Goa
Room No.19, Secretariat,
Porvorim - Goa 403 521
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GOVERNMENT OF GOA
DIRECTORATE OF AGRICULTURE
 Krishi Bhavan,
 Tonca, Caranzalem - Goa 403 002
 Phone: +91 832 2465443 / 2465840 / 2465441
 Email: dir-agri.goa@nic.in

E-Tender Notification No.:D.Aagri/Crops & PP/2023-24/01

Date: 10th January, 2024

REQUEST FOR PROPOSALS (RFQ)

The Directorate of Agriculture, Government of Goa intends to undertake the re-development of the existing Sanjivani Sahakari Sakhar Karkhana for a sugarcane crushing capacity of not less than 700 TCD along with the setting up of an Ethanol production plant of capacity not less than 30 KLPD (the “**Project**”) through Public Private Partnership (the “**PPP**”) on Design, Finance, Build, Operate and Transfer (the “**DFBOT**”) basis, and, therefore intends to pre-qualify and short-list suitable Applicants (the “**Bidders**”) who will be eligible for participation in the Bid Stage, for awarding the Project through a transparent competitive bidding process in accordance with the procedure set out herein.

In view of the above, Applications for Qualification are invited from interested and Eligible Applicants, as detailed below:

Sr. No.	Item	Particulars
1.	Name of Project	Re-development of the existing Sanjivani Sahakari Sakhar Karkhana with a sugarcane crushing capacity of not less than 700 TCD along with the setting up of an Ethanol production plant of capacity not less than 30 KLPD, through the Public Private Partnership (PPP) mode
2.	Authority / Nodal Agency	Directorate of Agriculture, Government of Goa
3.	Mode of Tendering / Submission	E-Tendering (However, hard copies of “ ORIGINAL DOCUMENTS ” and “ COPIES ” thereof as specified in this RFQ will also need to be submitted within the stipulated Date / Time)
4.	E-Tendering Website	https://eprocure.goa.gov.in/nicgep/app
5.	Process	Two Stage, transparent competitive Bid process. Stage – I: <u>This Request for Qualification (RFQ) Stage</u> Stage – II: <u>Request for Proposal (RFP) Stage</u> , where the RFP will be issued only to shortlisted Applicants from Stage-I process

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6.	Cost of RFQ	The RFP shall be available to Applicants / Bidders free of cost for download on the Government of Goa eProcurement System (https://eprocure.goa.gov.in/nicgep/app)
7.	Tender / Application Processing Fee to Info Tech Corporation Goa (ITG)	<p>₹6000/- (Rupees Six Thousand Only) (Non-Refundable) to be paid online through e-payment mode on https://eprocure.goa.gov.in/nicgep/app only</p> <p>The Mode of Payment is online through e-Payment mode via:</p> <ol style="list-style-type: none"> National Electronic Fund Transfer (NEFT) / Real-Time Gross Settlement (RTGS) Net Banking: Payment can be made through Internet Banking of any Bank. <p><i>Note: Any Payments made through NEFT/RTGS will take 24 hours for its reconciliation. Hence the payments through NEFT/RTGS should be made at least TWO BANK WORKING DAYS in advance before any due date</i></p>
8.	Application Processing Fee to Authority (Tender Fee)	<p>₹1,00,000/- (Rupees One Lakh Only) (Non-Refundable) to be paid online through e-payment mode on https://eprocure.goa.gov.in/nicgep/app only</p> <p>The Mode of Payment is online through e-Payment mode via:</p> <ol style="list-style-type: none"> National Electronic Fund Transfer (NEFT) / Real-Time Gross Settlement (RTGS). Net Banking: Payment can be made through Internet Banking of any Bank. <p><i>Note: Any Payments made through NEFT/RTGS will take 24 hours for its reconciliation. Hence the payments through NEFT/RTGS should be made at least TWO BANK WORKING DAYS in advance before any due date</i></p>
9.	Date and Time for issue of RFQ Document	10th January, 2024 to 1st March, 2024 on https://eprocure.goa.gov.in/nicgep/app
10.	Last date for submission of written Queries via email by Applicants	<p>1st February, 2024 via email to:</p> <p>(i) The Director, Directorate of Agriculture, Government of Goa (dir-agri.goa@nic.in)</p> <p>with a copy to:</p> <p>(ii) The Administrator, Sanjivani Sahakari Sakhar Karkhana (sugarsanjivani@gmail.com), and;</p> <p>(iii) Director, Department of Public Private Partnership (ppp-cell.goa@nic.in)</p>

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11.	Date of Pre-Application Conference	<p><u>1st February, 2024 at 1500 Hrs IST at:</u></p> <p>Conference Hall, 2nd Floor, Secretariat - Porvorim Goa 403 521</p> <p>Option for participating in the pre-Application conference via Video Conferencing (VC) is available to Applicants. The link for the same shall be made available on specific request made by the Applicant.</p> <p>Any request for attending the Pre-Application Conference via VC shall have to be made on the letterhead of the Applicant, that shall be scanned and sent through the official email id of the Applicant via email along with the details of names, designations, official email ids and mobile nos. of each of the members of the Bidder who wish to attend the same. Such requests shall be sent latest by <u>31st January, 2024</u> to:</p> <p>(i) The Director, Directorate of Agriculture, Government of Goa (dir-agri.goa@nic.in)</p> <p><u>with a copy to:</u></p> <p>(ii) The Administrator, Sanjivani Sahakari Sakhar Karkhana Ltd. (sugarsanjivani@gmail.com), and;</p> <p>(iii) Director, Department of Public Private Partnership (ppp-cell.goa@nic.in)</p> <p>The Authority shall send the meeting VC link directly to the e-mail ids before the Pre-Application Conference.</p> <p>Similarly, for attending the Pre-Application Conference in person, request for attending the same shall have to be made on the letterhead of the Applicant, that shall be scanned and sent through the official email id of the Applicant via email along with the details of names, designations, official email ids and mobile nos. of each of the members of the Bidder who wish to attend the same. Such requests shall be sent latest by <u>31st January, 2024</u>. The Authority reserves the right to not permit entry to Applicants who have not made any such requests by the specified date.</p>
12.	Date and Time for online submission of Applications (Application Due Date)	<u>1st March, 2024 up to 1700 hours IST</u>
13.	Date and Time for Physical submission of Applications (Application Due Date)	<u>5th March, 2024 up to 1500 hours IST</u>

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14.	Date and Time for opening of Applications	<u>5th March, 2024; 1600 hours IST</u>
15.	Date and Time for Issuance of RFP to shortlisted Applicants	To be intimated later to shortlisted Applicants through the e-procurement portal
16.	Authority Contact details	Director, Directorate of Agriculture Government of Goa Krishi Bhavan, Tonca, Caranzalem - Goa 403 002 Phone: +91 832 2465443 / 2465840 / 2465441 Email: dir-agri.goa@nic.in
17.	Project Handholding Department Contact Details	Director, Department of Public Private Partnership Government of Goa Room No. 19, Secretariat, Porvorim, Goa E-mail: ppp-cell.goa@nic.in <u>For any support other than e-procurement portal assistance:</u> DPPP support desk: 0832-2419541 (From 10:00 AM to 5:30 PM, except Saturday, Sunday and Public Holidays) Email Id: ppp-cell.goa@nic.in
18.	For e-procurement assistance - For technical queries regarding RFQ Application / Bid submission on eprocure.goa.gov.in or submission of online bids	24x7 Helpdesk Numbers: 0120-4001002 0120-4001005 0120-6277787 (International bidders are required to pre-fix +91 as country code) E-Mail: support-eproc@nic.in
19.	For e-procurement assistance - For queries regarding registration process on eprocure.goa.gov.in or submission of online Bids	(From 9:30 AM to 5:30 PM, except Saturday, Sunday and Public Holidays) +91 7972854213 +91 7822039673 +91 7972871944 +91 9834889836 E-Mail: e-tender.goa@gov.in

DISCLAIMER

The information contained in this Request for Qualification document (the “**RFQ**”) or subsequently provided to Applicant(s), whether verbally or in documentary or any other form, by or on behalf of the Authority / Directorate of Agriculture (DoA), Government of Goa (“**Authority**” or “**DoA**”) or the Government of Goa (**GoG**) or any of their employees or advisors or Project handholding Department, is provided to Applicant(s) on the terms and conditions set out in this RFQ and such other terms and conditions subject to which such information is provided.

This RFQ is not an agreement and is neither an offer nor invitation by the Authority / GoG to the prospective Applicants or any other person. The purpose of this RFQ is to provide interested parties with information that may be useful to them in the formulation of their application for qualification pursuant to this RFQ (the “**Application**”). This RFQ includes statements, which reflect various assumptions, assessments and decisions arrived at by the Authority or GoG in relation to the Project. Such assumptions, assessments and statements do not purport to contain all the information that each Applicant may require. This RFQ may not be appropriate for all persons, and it is not possible for the Authority, its employees or advisors to consider the investment objectives, financial situation and particular needs of each party who reads or uses this RFQ. The assumptions, assessments, statements and information contained in this RFQ may not be complete, accurate, adequate or correct. Each Applicant should therefore, conduct its own investigations and analysis and should check the accuracy, adequacy, correctness, reliability and completeness of the assumptions, assessments, statements and information contained in this RFQ and obtain independent advice from appropriate sources.

Information provided in this RFQ to the Applicant(s) is on a wide range of matters, some of which may depend upon interpretation of law. The information given is not an exhaustive account of statutory requirements and should not be regarded as a complete or authoritative statement of law. The Authority / GoG accepts no responsibility for the accuracy or otherwise for any interpretation or opinion on law expressed herein.

The Authority, its employees and advisors make no representation or warranty and shall have no liability to any person, including any Applicant or Bidder, under any law, statute, rules or regulations or tort, principles of restitution or unjust enrichment or otherwise for any loss, damages, cost or expense which may arise from or be incurred or suffered on account of anything contained in this RFQ and its subsequent RFP or otherwise, including the accuracy, adequacy, correctness, completeness or reliability of the RFQ and any assessment, assumption, statement or information contained therein or deemed to form part of this RFQ or arising in any way with pre-qualification of Applicants for participation in the Bidding Process.

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The Authority / GoG also accepts no liability of any nature whatsoever whether resulting from negligence or otherwise howsoever caused arising from reliance of any Applicant upon the statements contained in this RFQ.

The Authority / GoG may, in its absolute discretion but without being under any obligation to do so, update, amend or supplement the information, assessment or assumptions contained in this RFQ.

This RFQ has been drafted on the lines of the Model RFQ of the Ministry of Finance, Government of India, where necessary, clauses have been amended keeping in mind the specific requirements of the Project, as per the provisions of the Model RFQ.

The issue of this RFQ does not imply that the Authority is bound to select and short-list pre-qualified Applications for Bid Stage or to appoint the selected Bidder or Concessionaire, as the case may be, for the Project and the Authority reserves the right to reject any or all of the Applications or Bids or to annul this process without assigning any reasons whatsoever and invite altogether fresh RFQ/RFP for the Project. By participating in this RFQ process, the Applicant acknowledges the same and agrees and accepts the same, under all circumstances, whatsoever.

The Applicant shall bear all its costs associated with or relating to the preparation and submission of its Application including but not limited to preparation, copying, postage, delivery fees, expenses associated with any demonstrations or presentations which may be required by the Authority or any other costs incurred in connection with or relating to its Application. All such costs and expenses will remain with the Applicant and the Authority shall not be liable in any manner whatsoever for the same or for any other costs or other expenses incurred by an Applicant in preparation or submission of the Application, regardless of the conduct or outcome of the Bidding Process.

Irrespective of the content of this RFQ or the subsequent RFP / Bidding Documents, the Applicant is expected to carry out its own and independent due diligence on the technical, commercial / financial feasibility of the Project and the Authority / GoG shall not undertake any responsibility in this regard, including but not limited to market potential and future demand of products from the Project and all risks associated with the Project, including but not limited to business or market risk. The Authority / GoG under no circumstances shall be held responsible for any change in regulations or market conditions, and no representation of any sort whatsoever shall be entertained after conclusion of this selection process or during the concession / agreement period for any revisions / amendments to the terms and conditions.

By participating in this process, the Applicant undertakes to have read, understood and have unconditionally accepted all conditions of the RFQ / RFP / Biddings Documents as the case may be including all timelines specified therein for fulfillment of the stipulated conditions.

GLOSSARY

Applicant(s)	As defined in Clause 1.2.1
Application	As defined in the Disclaimer
Application Due Date	As defined in Clause 1.1.5
Associate	As defined in Clause 2.2.9
Authority	As defined in Clause 1.1.1
Bids	As defined in Clause 1.2.3
Bid Due Date	As defined in Clause 1.2.3
Bid Security	As defined in Clause 1.2.4
Bidders	As defined in Clause 1.1.1
Bidding Documents	As defined in Clause 1.2.3
Bidding Process	As defined in Clause 1.2.1
Bid Stage	As defined in Clause 1.2.1
DFBOT	Design, Finance, Build, Operate and Transfer
Concessionaire	As defined in Clause 1.1.2
Concession Agreement	As defined in Clause 1.1.2
Conflict of Interest	As defined in Clause 2.2.1(c)
Consortium	As defined in Clause 2.2.1(a)
Eligible Experience	As defined in Clause 3.2.1
Eligible Projects	As defined in Clause 3.2.1
Estimated Project Cost	As defined in Clause 1.1.4
Experience Score	As defined in Clause 3.2.6
Financial Capacity	As defined in Clause 2.2.2 (B)
Government	Government of Goa
Highest Bidder	As defined in Clause 1.2.8
Jt. Bidding Agreement	As defined in Clause 2.2.6 (g)
Lead Member	As defined in Clause 2.2.6 (c)
LOA	Letter of Award
Member	Member of a Consortium
Net Worth	As defined in Clause 2.2.4 (ii)
O&M	Operation & Maintenance
PPP	Public Private Partnership
Premium	As defined in Clause 1.2.8
Project	As defined in Clause 1.1.1
Qualification	As defined in Clause 1.2.1
Qualification Stage	As defined in Clause 1.2.1
Re. or Rs. or INR or ₹	Indian Rupee
RFP or Request for Proposal	As defined in Clause 1.2.1
RFQ	As defined in the Disclaimer
SPV	As defined in Clause 2.2.6
Technical Capacity	As defined in Clause 2.2.2 (A)
Threshold Technical Capacity	As defined in Clause 2.2.2 (A)

The words and expressions beginning with capital letters and defined in this document shall, unless repugnant to the context, have the meaning ascribed thereto herein above.

Invitation for Qualification

1. INTRODUCTION

1.1. Background

1.1.1. Established in the year 1971 by the Government and in operations since 1974, with a designed crushing capacity of 1250 TCD (Tons of Cane per Day), the Sanjivani Sugar Factory (Sanjivani Sahakari Sakhar Karkhana or the SSSK), situated at Tisk in North Goa, is the only sugar factory in the State of Goa. At present, sugarcane is cultivated in about 550 Ha, producing about 60,000 tons of sugarcane per year in Goa. In addition, the SSSK had been sourcing sugarcane from nearby areas in the neighboring States. The SSSK has not been in operations since the 2019-20 crop season.

In the meanwhile, the Government of India has also fixed a target of 10% blending of fuel grade ethanol with petrol by 2022 and 20% blending by 2025. The Ethanol Blending Petrol Programme (EBP Programme), seeks to achieve blending of Ethanol with motor spirit with a view to reducing pollution, conserve foreign exchange and increase value addition in the sugar industry.

The Directorate of Agriculture, Government of Goa (the “**Authority**”) now intends to undertake the re-development of the existing Sanjivani Sahakari Sakhar Karkhana for a sugarcane crushing capacity of not less than 700 TCD along with the setting up of an Ethanol production plant of capacity not less than 30 KLPD (the “**Project**”) through Public Private Partnership (the “**PPP**”) on Design, Finance, Build, Operate and Transfer (the “**DFBOT**”) basis, and has, therefore, decided to carry out a transparent and competitive two stage bidding process for selection of the Concessionaire as the bidder to whom the Project may be awarded. A Detailed Project Report (DPR) prepared by the Authority, though a Technical Consultant is enclosed separately along with this RFQ as **Enclosure-I**, for reference of the Applicants. (Applicants may however note that this DPR shall act only as a reference and the Applicants shall be required to carry out their own and independent assessment and shall be free to make their own technical proposal that shall not necessarily be on the lines of the DPR, subject to the terms of the RFP that shall be issued to the shortlisted Applicants). Brief particulars of the Project are as follows:

Name of the Project	Indicative Project Cost (INR. Cr.)
Re-development of the existing Sanjivani Sahakari Sakhar Karkhana with a sugarcane crushing capacity of not less than 700 TCD along with the setting up of an Ethanol production plant of capacity not less than 30 KLPD ¹ , through the Public Private Partnership (PPP) mode	INR 80.00 Crore (Indian Rupees Eighty Crore Only)

¹ While the Project is primarily envisaged to comprise of a sugarcane crushing capacity of not less than 700 TCD along with the setting up of an Ethanol production plant of capacity not less than 30 KLPD, the Authority reserve the right to modify the same at the RFP Stage, including by adding / deleting Project Components, based on the Technical / Commercial Inputs of Shortlisted Applicants.

The Authority envisages the Project to comprise of the following²:

- (i) Redevelopment / modernisation of the existing plant with a sugarcane crushing capacity of not less than 700 TCD for the production of syrup as raw material to the proposed distillery.
- (ii) Setting up of a new distillery to produce not less than 30 KLPD of Ethanol for usage under the Ethanol Blended Petrol Programme (EBP Programme) of the Government of India.
- (iii) The Project is envisaged to be operational for atleast 120 (one hundred twenty) days in a year, with other sources of raw materials such as grain, molasses, additional sugarcane / sugarcane juice / syrup, etc. as permitted, from other States etc.
- (iv) The Project to be eco-friendly and have zero liquid discharge.
- (v) A Seed Development and Farmers Training Centre.

The Authority intends to pre-qualify and short-list suitable Applicants (**the “Bidders”**) who will be eligible for participation in the Bid Stage, for awarding the Project through a transparent competitive bidding process in accordance with the procedure set out herein.

- 1.1.2. The selected Bidder shall be necessarily required to incorporate a company under the Companies Act, 2013 (the **“Concessionaire”**) which shall be responsible for designing / redesigning, engineering / re-engineering, financing, procurement, construction, operations, management and maintenance of the Project under and in accordance with the provisions of a Concession Agreement (the **“Concession Agreement”**) to be entered into between the Concessionaire and the Authority in the form provided by the Authority as part of the Bidding Documents pursuant hereto. The Selected Bidder shall be a confirming party to such agreement.
- 1.1.3. The scope of work will broadly include Design, financing, construction, operation, management and maintenance of the Project along with other allied facilities and related infrastructure in an integrated manner, through the Public Private Partnership (PPP) mode. The detailed scope of the Project would be provided at the RFP stage.
- 1.1.4. Indicative capital cost of the Project (the **“Estimated Project Cost”**) may be revised and specified in the Bidding Documents of the Project. The assessment of actual costs, raw material availability / sourcing, however, will have to be made by the Bidders.

² Project Components are indicative and minimum development and operations requirements would be specified at the RFP Stage

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- 1.1.5. The Authority shall receive Applications pursuant to this RFQ in accordance with the terms set forth herein as modified, altered, amended and clarified from time to time by the Authority, and all Applications shall be prepared and submitted in accordance with such terms on or before the Date specified in Clause 1.3 for submission of Applications (the “**Application Due Date**”).

1.2. Brief description of Bidding Process

- 1.2.1. The Authority has adopted a two-stage process (collectively referred to as the “**Bidding Process**”) for selection of the Bidder for award of the Project. The first stage (the “**Qualification Stage**”) of the process involves qualification (the “**Qualification**”) of interested parties/consortia who make an Application in accordance with the provisions of this RFQ (the “**Applicant**”, which expression shall, unless repugnant to the context, include the Members of the Consortium). The Applicant shall pay to the Authority a sum of ₹1,00,000/- (**Indian Rupees one lakh only**) as the **Application Fee / Tender Fee to the Authority** in addition to the **Tender / Application Processing Fees of ₹6,000/- (Indian Rupees Six thousand only)** through <https://eprocure.goa.gov.in/nicgep/app> only. The Responsiveness, Eligibility and qualification of the Applicant will first be examined based on the details submitted with respect to eligibility, qualifications and responsiveness criteria prescribed in this RFQ. At the end of this stage, the Authority expects to short-list pre-qualified Applicants, who shall be eligible for participation in the second stage of the Bidding Process (the “**Bid Stage**”) comprising the Request for Proposals (the “**Request for Proposals**” or “**RFP**”).

Government of India has issued guidelines (see **Appendix-V**) for qualifications of Bidders seeking to acquire stakes in any public sector enterprise through the process of disinvestment vide Department of Disinvestment OM No. 6/4/2001-DD-II dated 13th July, 2001. These guidelines shall apply mutatis mutandis to this Bidding Process. The Authority shall be entitled to disqualify an Applicant in accordance with the aforesaid guidelines at any stage of the Bidding Process. Applicants must satisfy themselves that they are qualified to bid, and should give an undertaking to this effect in the form at Appendix I.

- 1.2.2. In this Qualification Stage, Applicants would be required to furnish the information specified in this RFQ. Only those Applicants that are pre-qualified and short-listed by the Authority shall be invited to submit their Bid for the Project in the RFP Stage. The Authority is likely to provide a comparatively short time span for submission of the Bids for the Project. The Applicants are, therefore, advised to visit the Project Site, carry out the needful technical, market and financial feasibility assessments and familiarize themselves with the Project.

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- 1.2.3. In the Bid Stage, the Bidders will be called upon to submit their financial offers (the "**Bids**") in respect of the Project, in accordance with the RFP and other documents to be provided by the Authority, pursuant to the RFP (collectively the "**Bidding Documents**"). The Bidding Documents for the Project will be provided to every Bidder. The Authority reserves the right to charge a Fee for the RFP Document. The Bid shall be valid for a period of not less than 120 days from the date specified in clause 1.3 for submission of bids (the "**Bid due date**").
- 1.2.4. In terms of the RFP, a Bidder will be required to deposit, along with its Bid, a bid security, as specified in the RFP issued to the pre-qualified Applicants (the "**Bid Security**"), refundable no later than 60 (sixty) days from the Bid Due Date, except in the case of the selected Bidder whose Bid Security shall be retained till the Selected Bidder has provided a Performance Security under the Concession Agreement. The Bid shall be summarily rejected if it is not accompanied by the Bid Security.
- 1.2.5. Generally, the Highest Bidder shall be the selected Bidder. The remaining Bidders shall be kept in reserve and may, in accordance with the process specified in the RFP, be invited to match the Bid submitted by the Highest Bidder in case such Highest Bidder withdraws or fails to comply with the conditions precedent of the Letter of Award or is not selected for any reason. In the event that none of the other Bidders match the Bid of the Highest Bidder, the Authority may, in its discretion, invite fresh Bids from the remaining Bidders or annul the Bidding Process, as the case may be.
- 1.2.6. During the Bid Stage, Bidders are invited to examine the Project in greater detail, and to carry out, at their own cost, availability of raw material and such studies as may be required for submitting their respective Bids for award of the concession including implementation of the Project.
- 1.2.7. As part of the Bidding Documents, the Authority will provide a draft Concession Agreement and other information pertaining/ relevant to the Project available with it. The draft Concession Agreement shall be final and binding and the Bidders will be required to submit an unconditional acceptance to the terms and conditions therein, along with the Bid.
- 1.2.8. Bids will be invited for the Project from amongst the shortlisted pre-qualified Applicants, the criteria for evaluation of which will be specified in the RFP. The concession period shall be pre-determined, and will be indicated in the draft Concession Agreement forming part of the Bidding Documents.
- 1.2.9. The shortlisting of any Applicant as part of this RFQ for participation in the Bid Stage shall not be transferable.

1.2.10. Details of the process to be followed at the RFP / Bid Stage and the terms thereof will be spelt out in the RFP / Bidding Documents.

1.2.11. Any queries or request for additional information concerning this RFQ shall be submitted in writing or e-mail by the specified date. The envelopes/communications shall clearly bear the following identification/ title:

"Queries/ Request for Additional Information: RFQ for redevelopment of SSSK, Goa on PPP Basis".

Option for participating in the pre-application conference via Video Conferencing (VC) is available to Applicants. The link for the same shall be made available on specific request made by the Bidder. Any request for attending the pre-application conference via VC shall have to be made on the letterhead of the Applicant, that shall be scanned and sent through the official email id of the Applicant via email to the below specified email addresses, along with the details of names, designations, official email ids and mobile nos. of each of the members of the Applicant who wish to attend the pre-application conference. Such requests shall be sent latest by **31st January, 2024**. The Authority or its authorized representatives shall send the pre-application conference VC link directly to the e-mail ids before the pre-application conference.

All emails should be addressed to:

(i) The Director, Directorate of Agriculture, Government of Goa (dir-agri.goa@nic.in)

with a copy to:

(ii) The Administrator, Sanjivani Sahakari Sakhar Karkhana Ltd.

(sugarsanjivani@gmail.com), and;

(iii) Director, Department of Public Private Partnership (ppp-cell.goa@nic.in)

Similarly, for attending the Pre-Application Conference in person, request for attending the same shall have to be made on the letterhead of the Applicant, that shall be scanned and sent through the official email id of the Applicant via email along with the details of names, designations, official email ids and mobile nos. of each of the members of the Bidder who wish to attend the same. Such requests shall be sent latest by **31st January, 2024**. **The Authority reserves the right to not permit entry to Applicants who have not made any such requests by the specified date.**

1.3. Schedule of Bidding Process

The Authority shall endeavor to adhere to the following schedule:

Event Description	Date
1. Issue of RFQ	: <u>10th January, 2024</u>
1. Last date for receiving queries	: <u>1st February, 2024</u>
2. Pre-Application Conference	: 1500 Hrs (IST) on <u>1st February, 2024</u>
3. Response to queries	: <u>12th February, 2024</u>
4. Application Due Date & Time (online mode)	: <u>1st March, 2024</u> upto 1700 Hrs (IST)
5. Application Due Date & Time (Hard Copy to Authority)	: <u>5th March, 2024</u> upto 1500 Hrs (IST)
6. Opening of RFQ Applications (Online & Hard Copy)	: <u>5th March, 2024</u> at 1600 Hrs (IST)
7. Announcement of Shortlist	: To be intimated

<u>Bid Stage</u>	Estimated Date
1. Sale of Bid Documents	To be intimated to Shortlisted Bidders
2. Last date for receiving queries	To be intimated to Shortlisted Bidders
3. Pre-Bid Conference	To be intimated to Shortlisted Bidders
4. Authority's response to queries	To be intimated to Shortlisted Bidders
5. Bid Due Date	To be intimated to Shortlisted Bidders
6. Opening of Bids	On Bid Due Date or as specified in the RFP
7. Letter of Award (LoA)	Within 60 days of Bid Due Date
8. Validity of Bids	120 days from Bid Due Date
9. Signing of Concession Agreement	Within 45 days of award of LoA

1.4. Pre-application Conference

The date, time and venue of the Pre-application Conference shall be:

Date: **1st February, 2024**

Time: **1500 Hrs (IST)**

Venue: Conference Hall,
2nd Floor,
Secretariat - Porvorim
Goa 403 521

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The Authority reserves the right to not permit entry to Applicants who have not made any requests as per clause 1.2.11 for attending the pre-application conference. Further the Authority reserves the right to restrict the entry only to interested Applicants.

(In case of any change in venue, the same shall be intimated to interested parties confirming their participation as per clause 5.1 of this RFQ Document)

2. INSTRUCTIONS TO APPLICANTS

A. GENERAL

2.1 Scope of Application

2.1.1 The Authority / GoG wishes to receive Applications for Qualification in order to short-list experienced and capable Applicants for the Bid Stage.

2.1.2 Short-listed Applicants may be subsequently invited to submit the Bids for the Project.

2.2 Eligibility of Applicants

2.2.1 For determining the eligibility of Applicants for their prequalification hereunder, the following shall apply:

- a. The Applicant for pre-qualification may be a single entity or a group of entities (the “**Consortium**”), coming together to implement the Project. However, no applicant applying individually or as a member of a Consortium, as the case may be, can be member of another Applicant. For the avoidance of doubt, an Associate of an Applicant or Applicants having a common Director shall not be entitled to submit another Bid. The term Applicant used herein would apply to both a single entity and a Consortium. In case of Consortium, the maximum number of members in the consortium shall not exceed three.
- b. An Applicant may be an individual, private entity, a registered society / registered co-operative society, a Government-owned entity or any combination of them with a formal intent to enter into an agreement or under an existing agreement to form a Consortium. A Consortium shall be eligible for consideration subject to the conditions set out in Clause 2.2.6 below.
- c. An Applicant shall not have a conflict of interest (the “**Conflict of Interest**”) that affects the Bidding Process. Any Applicant found to have a Conflict of Interest shall be disqualified³. An Applicant may be considered to have a Conflict of Interest that affects the Bidding Process, if:
 - i. the Applicant, its Member or Associate (or any constituent thereof) and any other Applicant, its Member or any Associate thereof (or any constituent thereof) have common controlling shareholders or other ownership interest; provided that this disqualification shall not apply in cases where the direct or indirect shareholding of an Applicant, its Member or an Associate thereof (or any shareholder thereof having a shareholding of more than 5 per cent of the paid up and subscribed share capital of such Applicant, Member or Associate, as the case may be) in the other Applicant, its Member or Associate is less than 5 per cent of the subscribed and paid up equity share capital thereof; provided further that this disqualification shall not apply to any ownership by a bank, insurance company, pension fund or a public financial institution referred to in

³ The Provisions of sub clauses (i), (iii) and (v) shall not be applicable to government companies.

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sub-section (72) of section 2 of the Companies Act, 2013. For the purposes of this Clause 2.2.1(c), indirect shareholding held through one or more intermediate persons shall be computed as follows: (aa) where any intermediary is controlled by a person through management control or otherwise, the entire shareholding held by such controlled intermediary in any other person (the “**Subject Person**”) shall be taken into account for computing the shareholding of such controlling person in the Subject Person; and (bb) subject always to sub-clause (aa) above, where a person does not exercise control over an intermediary, which has shareholding in the Subject Person, the computation of indirect shareholding of such person in the Subject Person shall be undertaken on a proportionate basis; provided, however, that no such shareholding shall be reckoned under this sub-clause(bb) if the shareholding of such person in the intermediary is less than 26% of the subscribed and paid up equity shareholding of such intermediary; or

- ii. a constituent of such Applicant is also a constituent of another Applicant; or
 - iii. Such Applicant or any Associate thereof receives or has received any direct or indirect subsidy, grant, concessional loan or subordinated debt from any other Applicant, or any Associate thereof or has provided any such subsidy, grant, concessional loan or subordinated debt to any other Applicant, its Member or any Associate thereof; or
 - iv. Such Applicant has the same legal representative for purposes of this Application as any other Applicant; or
 - v. Such Applicant, or any Associate thereof has a relationship with another Applicant, or any Associate thereof, directly or through common third party/parties, that puts either or both of them in a position to have access to each other’s information about, or to influence the Application of either or each other; or
 - vi. Such Applicant or any Associate thereof has participated as a consultant to the Authority / GoG in the preparation of any documents, design or technical specifications of the Project.
- d. An Applicant shall be liable for disqualification if any legal, financial or technical adviser of the Authority / GoG in relation to the Project is engaged by the Applicant, its Member or any Associate thereof, as the case may be, in any manner for matters related to or incidental to the Project. For the avoidance of doubt, this disqualification shall not apply where such adviser was engaged by the Applicant, its Member or Associate in the past but its assignment expired or was terminated prior to the Application Due Date. Nor will this disqualification apply where such adviser is engaged after a period of 3 (three) years from the date of commercial operation of the Project.

Explanation: In case an Applicant is a Consortium, then the term Applicant as used in this Clause 2.2.1, shall include each Member of such Consortium.

2.2.2 To be eligible for pre-qualification and short-listing, an Applicant shall fulfill the following conditions of eligibility:

(A) **Technical Capacity:** For demonstrating technical capacity and experience (the “**Threshold Technical Capacity**”), the Applicant shall either **be a single entity OR be a consortium** and shall have over the past 5 (five) financial years preceding the Application Due Date:

a. **Owned and operated sugar factor(ies) / Sugarcane crushing facility(ies) in India** and has crushed a cumulative quantity of atleast **1,20,000 Metric Tonnes of Sugarcane per year**, in any 03 (three) of the past 05 (five) financial years;

OR

Undertakes to enter into an Agreement (that shall be valid for a period not less than 3 years from date of Commercial Operations of the Project) with a sugar factory / Sugarcane crushing facility in India, for sharing of technical expertise to the Project. Such sugar factory / Sugarcane crushing facility in India should have crushed not less than 1,20,000 Metric Tonnes of Sugarcane per year, in any 03 (three) of the past 05 (five) financial years. Such Agreement shall be required to be entered into within 120 days of signing of Concession Agreement.

For the avoidance of doubt, experience of a Khandsari /Jaggery powder production unit in crushing of sugarcane shall not be considered for the purpose of demonstrating technical capacity and experience or for entering into the technical expertise sharing agreement.

AND

b. **Owned and operated Ethanol production unit(s) in India;**

- i. Has a cumulative production capacity of not less than **60 KLPD** of Ethanol, and;
- ii. Has produced not less than **7,200 KL per year** of Ethanol, in any 01 (one) financial year during the past 5 (five) financial years.

(B) **Financial Capacity:** The Applicant / Bidder who may be **a single entity OR be a consortium**, shall have (the “**Financial Capacity**”) as below:

- (i) A minimum **Net Worth** of **INR 60 Crore (Indian Rupees Sixty Crore only)** at the close of the preceding financial year.

Note: For the purpose of this RFQ, valuation of land asset holdings shall not be considered for Net Worth Computation.

AND

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- (ii) A minimum **Annual Turnover** of *INR 80 Crores (Indian Rupees Eighty Crore only)* each, in at least any 03 (three) of the past 05 (five) financial years.

Technical / Financial Capacity of Associates:

For computing the Technical Capacity and Financial Capacity of the Applicant/ Consortium Members under Clauses 2.2.2, 2.2.4 and 3.2, the Technical Capacity and Financial Capacity of their respective Associates would also be eligible, as specified in clause 2.2.9.

In case of a Consortium:

- (i) The combined Technical Capacity, Annual Turnover and Net Worth of those Members, who shall have an equity share of at least 26% (twenty six per cent) each in the SPV, should satisfy the above conditions of eligibility; provided that each such Member shall, hold equity share capital not less than: (i) 26% (twenty six per cent) of the subscribed and paid up equity of the SPV; and (ii) 5% (five per cent) of the Total Project Cost specified in the Concession Agreement. However, the Lead Member of the Consortium shall be required to hold the highest subscribed and paid-up equity share in the SPV.
- (ii) The Lead Member of the Consortium shall be required to fulfill atleast 50% of the Financial Capacity.

2.2.3 The Applicant / Bidder (all members of the Consortium) shall be jointly and severally responsible for performance as per the conditions of this RFQ and subsequently the Bidding Documents, comprising the RFP and the Concession Agreement.

2.2.4 The Applicants shall enclose with its application, to be submitted as per the format at Appendix-I, complete with its Annexure, the following⁴:

- i. Certificate(s) from statutory auditors of the Applicants or its Associates stating the Technical Capacity parameters, as the case may be, during the past 5 (five) years specified in paragraph 2.2.2(A) above.; and
- ii. Undertaking, if applicable, on stamp paper of ₹500, for entering into an Agreement (that shall be valid for a period not less than 3 years from date of Commercial Operations of the Project) with a sugar factory / Sugarcane crushing facility in India, for sharing of technical expertise to the Project, as specified in paragraph 2.2.2(A) above.
- iii. Certificate(s) from its statutory auditors of the Applicant or its Associates specifying the following Financial Capacity parameters, as the case may be, specified in paragraph 2.2.2(B) above:

⁴ Only in jurisdictions that do not have statutory auditors, the firm of auditors which audits the annual accounts of the Applicant may provide the certificates required under this RFQ.

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- a. the Net Worth of the Applicant, as at the close of the preceding financial year, and also specifying that the methodology adopted for calculating such Net Worth conforms to the provisions of this Clause 2.2.4(ii). For the purposes of this RFQ, Net Worth (the “**Net Worth**”) shall mean the sum of subscribed and paid-up equity and reserves from which shall be deducted the sum of revaluation reserves, miscellaneous expenditure not written off and reserves not available for distribution to equity shareholders. For the purpose of this RFQ, valuation of land asset holding shall not be considered for Net Worth Computation.
- b. The **Annual Turnover** of the Applicant, in each of the past 05 (five) financial years. (2022-23, 2021-22, 2020-21, 2019-20, 2018-19).

2.2.5 The Applicant should submit a Power of Attorney as per the format at Appendix-II, authorizing the signatory of the Application to commit the Applicant. In the case of a consortium, the Members should submit a Power of Attorney in favor of the lead Member as per format at Appendix-III.

2.2.6 Upon selection, the Applicant shall be required to form a Special Purpose Vehicle, incorporated under the Indian Companies Act 2013 (the “**SPV**”), to execute the Concession Agreement and implement the Project. In case the Applicant is a Consortium, it shall, in addition to forming an SPV, comply with the following additional requirements:

- (a) Number of **members in a consortium shall not exceed 3 (three)**, and shall hold equity in the proportion committed in the Jt. Bidding Agreement;
- (b) subject to the provisions of sub-clause (a) above, the Application should contain the information required for each member of the Consortium;
- (c) members of the Consortium shall nominate one member as the lead member (the “**Lead Member**”), who shall have the highest equity share holding of the paid up and subscribed equity of the SPV. The nomination(s) shall be supported by a Power of Attorney, as per the format at Appendix-III, signed by all the other members of the Consortium; The Lead Member of the Consortium shall be required to fulfill atleast 50% of the Financial Capacity;
- (d) the Application should include a brief description of the roles and responsibilities of individual members, particularly with reference to financial, technical and O&M obligations;
- (e) an individual Applicant cannot at the same time be a member of a Consortium applying for pre-qualification. Further, a member of a particular Applicant Consortium cannot be member of any other Applicant Consortium applying for pre-qualification; For the avoidance of doubt, an Associate of an Applicant / Consortium member or Applicants / Consortium members having a common Director shall not be entitled to submit another application for pre-qualification.

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- (f) the parties to a Consortium shall form an appropriate SPV to execute the Project if awarded to the Consortium; Such SPV shall be in the same shareholding as committed in the Jt. Bidding Agreement.
- (g) members of the Consortium shall enter into a binding Joint Bidding Agreement, substantially in the form specified at Appendix-IV (the “**Jt. Bidding Agreement**”) for the purpose of making the Application and submitting Bid in the event of being short-listed. The Jt. Bidding Agreement, to be submitted along with the Application, shall, inter alia:
- (i) convey the intent to form an SPV with shareholding/ownership equity commitment(s) in accordance with this RFQ, which would enter into the Concession Agreement and subsequently perform all the obligations of the Concessionaire in terms of the Concession Agreement, in case the concession to undertake the Project is awarded to the Consortium;
 - (ii) clearly outline the proposed roles and responsibilities of each member at each stage;
 - (iii) commit the equity stake to be held by each member;
 - (iv) Commit that each of the member, whose experience will be evaluated for the purposes of this RFQ, shall subscribe to 26% (twenty six per cent) or more of the paid up and subscribed equity of the SPV and shall further commit that each such member shall, for a period of 5 (five) years from the date of commercial operation of the Project, hold equity share capital not less than: (i) 26% (twenty six per cent) of the subscribed and paid up equity share capital of the SPV; and (ii) 5% (five per cent) of the Total Project Cost specified in the Concession Agreement; However, the Lead Member of the Consortium shall commit to hold the highest subscribed and paid up equity share in the SPV at all times during the Concession Period of the Project.
 - (v) Members of the Consortium undertake that they shall collectively hold 100% (hundred per cent) of the subscribed and paid-up equity of the SPV for a period of 5 (five) years from the date of commercial operation of the Project; Further, the Lead Member of the Consortium shall commit to hold the highest subscribed and paid-up equity share in the SPV at all times during the Concession Period of the Project; and
 - (vi) include a statement to the effect that all members of the Consortium shall be liable jointly and severally for all obligations of the Concessionaire in relation to the Project in accordance with the Concession Agreement; and
 - (vii) undertake that there shall be no dilution of the equity share capital or any agreement whatsoever for committing any equity share capital in the Project SPV, prior to the date of signing of the Concession Agreement or prior to completion of 5 (five) years from the date of commercial operations of the Project; and

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- (h) except as provided under this RFQ and the Bidding Documents, there shall not be any amendment to the Jt. Bidding Agreement without the prior written consent of the Authority / GoG.
- 2.2.7 Any entity which has been barred by the Central/State Government, or any entity controlled by it, from participating in any project (BOT or otherwise), and the bar subsists as on the date of Application, would not be eligible to submit an Application, either individually or as member of a Consortium.
- 2.2.8 An Applicant including any Consortium member or Associate should, in the last 3 (three) years, have neither failed to perform on any contract, as evidenced by imposition of a penalty by an arbitral or judicial authority or a judicial pronouncement or arbitration award against the Applicant, Consortium Member or Associate, as the case may be, nor been expelled from any project or contract by any public entity nor have had any contract terminated by any public entity for breach by such Applicant, Consortium member or Associate.
- 2.2.9 In computing the Technical Capacity and Financial Capacity of the Applicant/ Consortium Members under Clauses 2.2.2, 2.2.4 and 3.2, the Technical Capacity and Financial Capacity of their respective Associates would also be eligible hereunder.

For purposes of this RFQ, Associate means, in relation to the Applicant/ Consortium Member, a person who controls, is controlled by, or is under the common control with such Applicant/ Consortium Member (the “Associate”). As used in this definition, the expression “control” means, with respect to a person which is a company or corporation,

- a) the ownership, directly or indirectly, of more than 50% (fifty per cent) of the voting shares of such entity; or
- b) holding more than 50% (fifty per cent) of such entity by virtue of an agreement;
- c) power to govern the policy decisions of such entity under statute or an agreement; or
- d) to appoint or remove the majority of members of the board of directors; or
- e) to cast majority of votes at a meeting of the board of directors;

and with respect to an entity which is not a company or corporation, the power to direct the management and policies of such entity, whether by operation of law or by contract or otherwise. It is clarified that a certificate from a qualified external auditor who audits the book of accounts of the Applicant or the Consortium Member shall be provided to demonstrate that an entity is an Associate of the Applicant or the Consortium as the case may be. For the avoidance of doubt, being a Trustee of a Trust shall not be construed as having “control” for the purpose of this clause.

2.2.10 The following conditions shall be adhered to while submitting an Application:

- (a) Applicants should attach clearly marked and referenced continuation sheets in the event that the space provided in the prescribed forms in the Annexes is insufficient. Alternatively, Applicants may format the prescribed forms making due provision for incorporation of the requested information;

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- (b) Information supplied by an Applicant (or other constituent member if the Applicant is a Consortium) must apply to the Applicant, Member or Associate named in the Application and not, unless specifically requested, to other associated companies or firms. Invitation to submit Bids will be issued only to Applicants whose identity and/ or constitution is identical to that at pre-qualification;
- (c) in responding to the pre-qualification submissions, Applicant / Consortium should demonstrate their capabilities in accordance with Clause 3.1 below; and
- (d) in case the Applicant is a consortium, members of the Consortium should together satisfy the pre-qualification requirements to the extent specified herein.

2.2.11 While Qualification is open to entities from any country, the following provisions shall apply:

- (a) Where, on the date of the Application, not less than 25% (twenty five per cent) or more of the aggregate issued, subscribed and paid up equity share capital in an Applicant or its Member is held by persons resident outside India or where an Applicant or its Member is controlled by persons resident outside India; or
- (b) if at any subsequent stage after the date of the Application, there is an acquisition of not less than 25% (twenty five per cent) of the aggregate issued, subscribed and paid up equity share capital or control, by persons resident outside India, in or of the Applicant or its Member;

then the Qualification of such Applicant or in the event described in sub clause (b) above, the continued Qualification of the Applicant shall be subject to approval of the Authority / GoG from national security and public interest perspective. The decision of the Authority / GoG in this behalf shall be final and conclusive and binding on the Applicant.

The holding or acquisition of equity or control, as above, shall include direct or indirect holding/ acquisition, including by transfer, of the direct or indirect legal or beneficial ownership or control, by persons acting for themselves or in concert and in determining such holding or acquisition, the Authority / GoG shall be guided by the principles, precedents and definitions contained in the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, or any substitute thereof, as in force on the date of such acquisition.

The Applicant shall promptly inform the Authority of any change in the shareholding, as above, and failure to do so shall render the Applicant liable for disqualification from the Bidding Process.

2.2.12 For the avoidance of doubt, financial year shall, for the purposes of an Application hereunder, mean the accounting year followed by the Applicant in the course of its normal business.

2.3 Change in composition of the Consortium

2.3.1 Change in the composition of a Consortium will not be permitted by the Authority / GoG during the Qualification Stage.

2.3.2 Where the Applicant⁵ is a Consortium, change in the composition of a Consortium may be permitted by the Authority during the Bid Stage, only where:

- (a) the application for such change is made no later than 21 (twenty one) days prior to the Bid Due Date;
- (b) the Lead Member continues to be the Lead Member of the Consortium;
- (c) the proposed substitute is at least equal, in terms of Technical Capacity and Financial Capacity, if any drawn at the pre-qualification stage, to the Consortium Member who is sought to be substituted and the modified Consortium shall continue to meet the pre-qualification and short-listing criteria for Applicants; and
- (d) the new Member(s) expressly adopt(s) the Application already made on behalf of the Consortium as if it were a party to it originally, and is not an Applicant/ Member/Associate of any other Consortium bidding for this Project.

2.3.3 Approval for change in the composition of a Consortium shall be at the sole discretion of the Authority and must be approved by the Authority in writing.

2.3.4 The modified/ reconstituted Consortium shall submit a revised Jt. Bidding Agreement before the Bid Due Date.

2.3.5 Notwithstanding anything to the contrary contained in sub-clause (c) (i) of Clause 2.2.1, an Applicant may, within 10 (ten) days after the Application Due Date, remove from its Consortium any Member who suffers from a Conflict of Interest, and such removal shall be deemed to cure the Conflict of Interest arising in respect thereof.

2.3.6 Notwithstanding anything to the contrary contained in clause 2.3.2, the Authority reserves the exclusive right to reject any proposal of an Applicant to change the composition of its Consortium or that of a single entity to add a Consortium member, without assigning any reason whatsoever.

⁵ The option of change in composition of the Consortium which is available under clause 2.3.2 may be exercised by any Applicant who is pre-qualified either as a Consortium or as a single entity. In the case of a single entity Applicant adding a Consortium Member at the Bid Stage, the single entity Applicant shall be the Lead Member of the Consortium. Provided, however, that no member of such Consortium shall be an Applicant of the member of a Consortium which has been pre-qualified.

2.4 Number of Applications and costs thereof

2.4.1 No Applicant shall submit more than one Application for the Project. An applicant applying individually or as a member of a Consortium shall not be entitled to submit another application either individually or as a member of any Consortium, as the case may be.

2.4.2 The Applicants shall be responsible for all of the costs associated with the preparation of their Applications and their participation in the Bidding process. The Authority / GoG will not be responsible or in any way liable for such costs, regardless of the conduct or outcome of the Bidding Process.

2.5 Site visit and verification of information

Applicants are encouraged to submit their respective Applications after visiting the Project Site and ascertaining for themselves the site conditions, an independent detailed inspection / examination of the existing plant and machinery at the SSSK, the current status and future potential for production and sourcing of sugarcane and other raw material in Goa and from outside Goa if necessary, traffic, location, surroundings, climate, availability of power, water, and other utilities for redevelopment of the existing SSSK / the Project, access to site, handling and storage of materials, weather data, applicable laws and regulations, and any other matter considered relevant by them.

2.6 Acknowledgement by Applicant

2.6.1 It shall be deemed that by submitting the Application, the Applicant has:

- (a) made a complete and careful examination of the RFQ;
- (b) received all relevant information requested from the Authority / GoG;
- (c) accepted the risk of inadequacy, error or mistake in the information provided in the RFQ or furnished by or on behalf of the Authority / GoG relating to any of the matters referred to in Clause 2.5 above; and
- (d) agreed to be bound by the undertakings provided by it under and in terms hereof.
- (e) satisfied itself about all matters, things and information including matters required for submitting an informed Application in accordance with the RFQ Document;
- (f) Downloaded / read all response to pre-bid queries, clarification and addenda issued by the Authority and taken due cognisance of the same while submitting its Bid.

2.6.2 The Authority / GoG shall not be liable for any omission, mistake or error in respect of any of the above or on account of any matter or thing arising out of or concerning or relating to

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the RFQ or the Bidding Process, including any error or mistake therein or in any information or data given by the Authority / GoG.

2.7 Right to accept or reject any or all Applications / Bids

2.7.1 Notwithstanding anything contained in this RFQ, the Authority / GoG reserves the right to accept or reject any Application and to annul the Bidding Process and reject all Applications/Bids, at any time without any liability or any obligation for such acceptance, rejection or annulment, and without assigning any reasons thereof. In the event that the Authority / GoG rejects or annuls all the Bids, it may, in its discretion, invite all eligible Bidders to submit fresh Bids hereunder.

2.7.2 The Authority / GoG reserves the right to reject any Application and/ or Bid if:

- (a) at any time, a material misrepresentation is made or uncovered, or
- (b) the Applicant does not provide, within the time specified by the Authority / GoG, the supplemental information sought by the Authority / GoG for evaluation of the Application.

If the Applicant/Bidder is a Consortium, then the entire Consortium may be disqualified/rejected. If such disqualification/rejection occurs after the Bids have been opened and the Highest Bidder gets disqualified / rejected, then the Authority / GoG reserves the right to:

- (i) invite the remaining Bidders to match the Highest Bidder / submit their Bids in accordance with the RFP; or
- (ii) take any such measure as may be deemed fit in the sole discretion of the Authority / GoG, including annulment of the Bidding Process.

2.7.3 In case it is found during the evaluation or at any time before signing of the Concession Agreement or after its execution and during the period of subsistence thereof, including the concession thereby granted by the Authority / GoG, that one or more of the pre-qualification conditions have not been met by the Applicant, or the Applicant has made material misrepresentation or has given any materially incorrect or false information, the Applicant shall be disqualified forthwith if not yet appointed as the Concessionaire either by issue of the LOA or entering into of the Concession Agreement, and if the Applicant/SPV has already been issued the LOA or has entered into the Concession Agreement, as the case may be, the same shall, notwithstanding anything to the contrary contained therein or in this RFQ, be liable to be terminated, by a communication in writing by the Authority / GoG to the Applicant, without the Authority / GoG being liable in any manner whatsoever to the Applicant and without prejudice to any other right or remedy which the Authority / GoG may have under this RFQ, the Bidding Documents, the Concession Agreement or under applicable law.

2.7.4 The Authority / GoG reserves the right to verify all statements, information and documents submitted by the Applicant in response to the RFQ. Any such verification or lack of such verification by the Authority / GoG shall not relieve the Applicant of its obligations or liabilities hereunder nor will it affect any rights of the Authority / GoG thereunder.

B. DOCUMENTS

2.8 Contents of the RFQ

This RFQ comprises the disclaimer set forth hereinabove, the contents as listed below, and will additionally include any Addenda issued in accordance with Clause 2.10.

Invitation for Qualification

- Section 1: Introduction
- Section 2: Instructions to Applicants
- Section 3: Criteria for Evaluation
- Section 4: Fraud & Corrupt Practices
- Section 5: Pre-Application Conference
- Section 6: Miscellaneous

Appendices

- i. Letter comprising the Application
- ii. Power of Attorney for signing of Application
- iii. Power of Attorney for Lead Member of Consortium
- iv. Joint Bidding Agreement for Consortium
- v. Guidelines of the Department of Divestment
- vi. Enclosure-I: Reference Document - Detailed Project Report (DPR) prepared by the Authority, through a Technical Consultant

2.9 Clarifications

- 2.9.1 Applicants requiring any clarification on the RFQ may notify the Authority / GoG in writing or by e-mail in accordance with Clause 1.2.11. They should send in their queries before the date specified in the schedule of Bidding Process contained in Clause 1.3. The Authority / GoG shall endeavor to respond to the queries within the period specified therein, but no later than 10 (ten) days prior to the Application Due Date. The responses will be published on the e-procurement portal, without identifying the source of queries.
- 2.9.2 The Authority / GoG shall endeavor to respond to the questions raised or clarifications sought by the Applicants. However, the Authority / GoG reserves the right not to respond to any question or provide any clarification, in its sole discretion, and nothing in this Clause shall be taken or read as compelling or requiring the Authority / GoG to respond to any question or to provide any clarification. Any response provided by the Authority shall be in the form of response to queries / clarifications / addenda, that shall be posted on the eprocurement portal and accessible by all Bidders. The identity of the Bidder seeking queries / clarification shall however not be disclosed.
- 2.9.3 The Authority / GoG may also on its own motion, if deemed necessary, issue interpretations and clarifications to all Applicants. All clarifications and interpretations issued by the Authority / GoG shall be deemed to be part of the RFQ. Verbal clarifications and information given by the Authority / GoG or its employees or handholding department

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or representatives shall not in any way or manner be binding on the Authority / GoG / handholding department.

2.10 Amendment of RFQ

- 2.10.1 At any time prior to the deadline for submission of Application, the Authority / GoG may, for any reason, whether at its own initiative or in response to clarifications requested by an Applicant, modify the RFQ by the issuance of Addenda.
- 2.10.2 Any Addendum / clarifications / additional information thus issued will only be published on the e-procurement portal. Applicants are required to check the e-procurement portal for any such Addendum / clarifications / additional information, if any, until the Application Due Date and time. For any Application received, it shall be deemed that the Applicant has downloaded, read, taken note of and accepted all Addendum / clarifications / additional information, published by the Authority on the e-procurement portal, prior to the deadline for submission of the Application.
- 2.10.3 In order to afford the Applicants a reasonable time for taking an Addendum into account, or for any other reason, the Authority / GoG may, at its own discretion, extend the Application Due Date.

C. PREPARATION AND SUBMISSION OF APPLICATION

2.11 Language

The Application and all related correspondence and documents in relation to the Bidding Process shall be in English language. Supporting documents and printed literature furnished by the Applicant with the Application may be in any other language provided that they are accompanied by appropriate translations of the pertinent passages in the English language, duly authenticated and certified by the Applicant. Supporting materials, which are not translated into English, may not be considered. For the purpose of interpretation and evaluation of the Application, the English language translation shall prevail.

2.12 Format and signing of Application

- 2.12.1 The Applicant shall provide all the information sought under this RFQ. The Authority / GoG will evaluate only those Applications that are received in the required formats and complete in all respects. Incomplete and /or conditional Applications shall be liable for rejection.
- 2.12.2 The Applicant shall prepare 1 (one) original set of the Application (together with originals/copies of documents required to be submitted along therewith pursuant to this RFQ) and clearly marked “**ORIGINAL**”. The mode of submission shall be as below:
- (i) The scanned copy of the Application marked as “**ORIGINAL**”, shall be submitted through the online mode, i.e. only through the e-procurement portal (<https://eprocure.goa.gov.in/nicgep/app>), within the date and time stipulated for “online submission”; **and**
 - (ii) The Application marked as “**ORIGINAL**” along with 02 (two) copies of the Application and documents, which shall be marked as “**COPY - 1**” and “**COPY - 2**”,

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respectively, shall be submitted in hard copy, to the Authority, within the date and time stipulated for “hard copy submission”.

- (iii) In the event of any discrepancy between the submissions made online, original and the copies, the online submissions shall prevail, and in case of any variation between the documents submitted online and that submitted in original, the Authority shall reserve the right to reject the application.
- (iv) The Authority shall reserve its right to seek clarifications, additional supporting documents, etc. in case it so desires, for any document submitted by the Applicant.
- (v) Applications not received in manner prescribed in this clause 2.12.2 shall be summarily rejected.

2.12.3 The Application and its copy shall be typed or written in indelible ink and signed by the authorized signatory of the Applicant who shall also initial each page of the Application (including each Appendix and Annex) in blue ink. In case of printed and published documents, only the cover shall be initialed. All the alterations, omissions, additions or any other amendments made to the Application shall be initialed by the person(s) signing the Application. The Application shall contain page numbers and shall be bound together in a manner that does not allow replacement of any page.

2.13 Sealing and Marking of Applications for submission in hard copy

2.13.1 The Applicant shall submit the Application in the format specified at Appendix-I, together with the documents specified in Clause 2.13.2 and in the modes specified in clause 2.12.2. As specified in clause 2.12.2, in addition to the online submission, the application shall be made in hard copy, that shall be in a sealed outer envelope marked as “APPLICATION”. The Applicant shall seal the original and the copies of the Application, together with their respective enclosures, in separate envelopes duly marking the envelopes as “ORIGINAL” “COPY 1” and “COPY 2”. The envelopes shall then be sealed in an outer envelope which shall also be marked in accordance with Clauses 2.13.2 and 2.13.3.

2.13.2 Each envelope shall contain:

- (i) Application in the prescribed format (Appendix-I) along with Annexes and supporting documents in formats wherever prescribed;
- (ii) Power of Attorney for signing the Application as per the format at Appendix-II;
- (iii) if applicable, the Power of Attorney for Lead Member of Consortium as per the format at Appendix-III;
- (iv) Copy of the Jt. Bidding Agreement, in case of a Consortium as per format in Appendix- IV;
- (v) Copy of Memorandum and Articles of Association, if the Applicant/ Consortium member is a body corporate, and if a partnership then a copy of its partnership deed;

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- (vi) Copies of Applicant's duly audited balance sheet and profit and loss account for the preceding five years;

Each of the Envelopes shall clearly bear the following identification:

“Application for Pre-qualification: Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis”

and shall clearly indicate the name and address of the Applicant. In addition, the Application Due Date should be indicated on the right hand corner of each of the envelopes.

- 2.13.3 Each of the envelopes shall be addressed to:

Director,
Directorate of Agriculture,
Krishi Bhavan,
Tonca, Caranzalem - Goa 403 002

- 2.13.4 If the envelopes are not sealed and marked as instructed above, the Authority / GoG assumes no responsibility for the misplacement or premature opening of the contents of the Application and consequent losses, if any, suffered by the Applicant.

- 2.13.5 Applications submitted by e-mail or any other mode, or only in online mode or only in hard copy shall not be entertained and shall be rejected.

2.14 Application Due Date

- 2.14.1 Applications including the documents listed at clause 2.13.2 of the RFQ shall be submitted online through the e-procurement portal <https://eprocure.goa.gov.in/nicgep/app> before the Application Due Date & Time (for online mode) specified in clause 1.3. Documents listed at clause 2.13.2 of the RFQ shall also be physically submitted on or before the Application Due Date & Time (for Hard Copy to Authority) specified in clause 1.3, at the address provided in Clause 2.13.3 in the manner and form as detailed in clauses 2.12 and 2.13 of this RFQ. A receipt thereof should be obtained from the employee of the Authority at the inward section at the office of Director, Directorate of Agriculture, Government of Goa.

- 2.14.2 The Authority / GoG may, in its sole discretion, extend the Application Due Date by issuing an Addendum in accordance with Clause 2.10 uniformly for all Applicants.

2.15 Late Applications

E-procurement portal <https://eprocure.goa.gov.in/nicgep/app> shall not allow submission of any Application after the prescribed date and time at Clause 1.3. Physical receipt of documents listed at Clause 2.13.2 of the RFQ after the prescribed date and time at Clause 1.3 or physical submission without an online submission shall not be considered and the Application shall be summarily rejected.

For avoiding any last-minute technical issues, Applicants are advised to submit their Applications ahead of the specified time.

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Applications received by the Authority / GoG in hard copy after the specified time on the Application Due Date shall not be eligible for consideration and shall be summarily rejected.

2.16 Modifications/ substitution/ withdrawal of Applications

- 2.16.1 The Applicant may modify, substitute or withdraw its Application after submission, provided that written notice of the modification, substitution or withdrawal is received by the Authority / GoG prior to Application Due Date. No Application shall be modified, substituted or withdrawn by the Applicant on or after the Application Due Date.
- 2.16.2 The modification, substitution or withdrawal notice (for hard copy submission, if already submitted) shall be prepared, sealed, marked, and delivered in accordance with Clause 2.13, with the envelopes being additionally marked “MODIFICATION”, “SUBSTITUTION” or “WITHDRAWAL”, as appropriate. For the online submission, desired modifications may be made and the Application be resubmitted prior to the Application Due Date (online mode).
- 2.16.3 Any alteration/modification in the Application or additional information supplied subsequent to the Application Due Date, unless the same has been expressly sought for by the Authority / GoG, shall be disregarded.

D. EVALUATION PROCESS

2.17 Opening and Evaluation of Applications

- 2.17.1 The Authority / GoG shall open the Applications at the specified time on the Application Due Date, at the place specified in Clause 2.13.3 and in the presence of the Applicants who choose to attend.
- 2.17.2 Applications for which a notice of withdrawal has been submitted in accordance with Clause 2.16 shall not be opened.
- 2.17.3 The Authority / GoG will subsequently examine and evaluate Applications in accordance with the provisions set out in Section 3.
- 2.17.4 Applicants are advised that pre-qualification of Applicants will be entirely at the discretion of the Authority / GoG. Applicants will be deemed to have understood and agreed that no explanation or justification on any aspect of the Bidding Process or selection will be given.
- 2.17.5 Any information contained in the Application shall not in any way be construed as binding on the Authority / GoG, its agents, successors or assigns, but shall be binding against the Applicant if any Project is subsequently awarded to it under the Bidding Process on the basis of such information.
- 2.17.6 The Authority / GoG reserves the right not to proceed with the Bidding Process at any time without notice or liability and to reject any Application without assigning any reasons.
- 2.17.7 If any information furnished by the Applicant is found to be incomplete, or contained in formats other than those specified herein, the Authority / GoG may, in its sole discretion,

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exclude the relevant project/experience from the evaluation for confirming the Eligibility of the Applicant.

- 2.17.8 In the event that an Applicant / consortium member claims credit for an Eligible Project, and such claim is determined by the Authority / GoG as incorrect or erroneous, the Authority / GoG shall reject such claim and exclude the same from computation of the Eligibility of the Applicant. Where any information is found to be patently false or amounting to a material misrepresentation, the Authority / GoG reserves the right to reject the Application and/ or Bid in accordance with the provisions of Clauses 2.7.2 and 2.7.3.

2.18 Confidentiality

Information relating to the examination, clarification, evaluation, and recommendation for the short-listed pre-qualified Applicants shall not be disclosed to any person who is not officially concerned with the process or is not a retained professional advisor advising the Authority / GoG in relation to, or matters arising out of, or concerning the Bidding Process. The Authority / GoG will treat all information, submitted as part of Application, in confidence and will require all those who have access to such material to treat the same in confidence. The Authority / GoG may not divulge any such information unless it is directed to do so by any statutory entity that has the power under law to require its disclosure or is to enforce or assert any right or privilege of the statutory entity and/or the Authority / GoG as may be required by law or in connection with any legal process.

2.19 Tests of responsiveness

- 2.19.1 Prior to evaluation of Applications, the Authority / GoG shall determine whether each Application is responsive to the requirements of the RFQ. An Application shall be considered responsive only if:
- (a) it is received as per format at Appendix-I.
 - (b) it is received by the Application Due Date for online submission as well as hard copy submission, including any extension thereof pursuant to Clause 2.14.2;
 - (c) The hard copy is signed, sealed, compiled together and marked as stipulated in Clause 2.12 and 2.13, and the online submission is a scanned copy of the original documents / Application.
 - (d) it is accompanied by the Power of Attorney(s) as specified in Clause 2.2.5 and in the case of a Consortium, the Power of Attorney as specified in Clause 2.2.6 (c);
 - (e) it contains all the information and documents (complete in all respects) as requested in this RFQ;
 - (f) it contains information in formats same as those specified in this RFQ;

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- (g) it contains certificates from its statutory auditors⁶ in the formats specified at Appendix-I of the RFQ for each Eligible Project;
 - (h) the Application Fee / Tender Fee to the Authority of ₹1,00,000 as specified in Clause 1.2.1 has been paid;
 - (i) it is accompanied by the Jt. Bidding Agreement (for Consortium), specific to the Project, as stipulated in Clause 2.2.6(g);
 - (j) it is accompanied by the undertaking, if applicable, for entering into an Agreement for sharing of technical expertise for crushing of Sugarcane, as per format at Appendix-1, Annexe-VI;
 - (k) it does not contain any false statements;
 - (l) it does not contain any condition or qualification; and
 - (m) it is not non-responsive in terms hereof.
- 2.19.2 The Authority / GoG reserves the right to reject any Application which is non-responsive and no request for alteration, modification, substitution or withdrawal shall be entertained by the Authority / GoG in respect of such Application. Provided, however, that the Authority may, in its discretion, invite all the Applicant to rectify any infirmities or omissions if the same do not constitute a material modification of the Application.

2.20 Clarifications

- 2.20.1 To facilitate evaluation of Applications, the Authority / GoG may, at its sole discretion, seek clarifications from any Applicant regarding its Application. Such clarification(s) shall be provided within the time specified by the Authority / GoG for this purpose. Any request for clarification(s) and all clarification(s) in response thereto shall be in writing.
- 2.20.2 If an Applicant does not provide clarifications sought under clause 2.20.1 above within the prescribed time, its Application shall be liable to be rejected. In case the Application is not rejected, the Authority / GoG may proceed to evaluate the Application by construing the particulars requiring clarification to the best of its understanding, and the Applicant shall be barred from subsequently questioning such interpretation of the Authority / GoG.

⁶ In jurisdictions that do not have statutory auditors, the firm of auditors which audits the annual accounts of the Applicant may provide the certificates required under this RFQ.

E. QUALIFICATION AND BIDDING

2.21 Short-listing and notification

After the evaluation of Applications, the Authority / GoG will notify to the shortlisted pre-qualified Applicants (Bidders) who will be eligible for participation in the Bid Stage. At the same time, the Authority / GoG would notify the other Applicants that they have not been shortlisted. The Authority / GoG will not entertain any query or clarification from Applicants who fail to qualify. The Authority / GoG reserves its right to maintain confidentiality of the list of pre-qualified Applicants (Bidders), if so decided by the Authority / GoG.

2.22 Submission of Bids

The pre-qualified Bidders will be requested to submit a Bid in the form and manner to be set out in the Bidding Documents.

Only pre-qualified Applicants shall be invited by the Authority / GoG to submit their Bids for the Project. The Authority / GoG is likely to provide a comparatively short time span for submission of the Bids for the Project. The Applicants are therefore advised to visit the Project Site and familiarize themselves with the Project by the time of submission of the Application. No extension of time is likely to be considered for submission of Bids pursuant to invitation that may be issued by the Authority / GoG.

2.23 Proprietary data

All documents and other information supplied by the Authority / GoG or submitted by an Applicant to the Authority / GoG shall remain or become the property of the Authority / GoG. Applicants are to treat all information as strictly confidential and shall not use it for any purpose other than for preparation and submission of their Application. The Authority / GoG will not return any Application or any information provided along therewith.

2.24 Correspondence with the Applicant

Save and except as provided in this RFQ, the Authority / GoG shall not entertain any correspondence with any Applicant in relation to the acceptance or rejection of any Application.

2.25 Procedure for submission on e-procurement portal

General Instructions

2.25.1 Applicants are required to enroll on the Government of Goa eProcurement System (<https://eprocure.goa.gov.in/nicgep/app>) by clicking on the link "Online bidder Enrolment", which is free of charge.

2.25.2 As part of the enrolment process, the Applicants will be required to choose a unique login id and assign a password for their accounts.

Applicants are advised to register their valid email address and mobile numbers as part of the registration process. These would be used for any communication from the eProcurement System, **including if shortlisted and issuance of RFP.**

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Upon enrolment, the Applicants will be required to register their valid Digital Signature Certificate (Class III Certificates with signing key usage) issued by any Certifying Authority recognized by CCA, with their profile.

Only one valid DSC should be registered by an Applicant / Bidder. Please note that the Applicants / Bidders are responsible to ensure that they do not lend their DSC's to others, which may lead to misuse.

Applicants / Bidders then needs to log in to the site through the secured log-in by entering their user ID / password and the password of the DSC / e-Token.

Applicants / Bidders should take into account any response to pre-application queries, clarifications, Addendum / Addenda published on the e-procurement website before submitting their Applications. Applicants / Bidders may carefully go through the RFQ document to understand the documents required to be submitted as part of the Application. Any deviations from these may lead to rejection of the bid.

Applicants / Bidders, in advance, should get ready the Application documents to be submitted as indicated in the RFQ document / schedule and generally, they can be in PDF / XLS / RAR / DWF/JPG formats. Application documents may be scanned with 100 dpi with black and white option, which helps in reducing size of the scanned document.

2.25.3 Steps for participation in the RFQ:

Step-1:

- This step is applicable in case the Applicant / Bidder does not have a valid Class-III Digital Certificate (signing and encryption component). If Applicant / Bidder possesses such Certificate, then they may refer Step 2 directly.
- Obtain a valid Class-III Digital certificate from one of the vendors approved by the Controller of Certifying Authorities, Government of India, list of approved vendors is available on the website- <http://cca.gov.in/>
- It is the Applicant's / Bidder's responsibility to obtain the DSC and submit the Application online within the timelines specified in the RFQ document. The Authority accepts no responsibility towards any delay in the process of obtaining the DSC.

Step-2:

- Applicants / Bidders are required to enroll on the Government of Goa eProcurement System (<https://eprocure.goa.gov.in/nicgep/app>) by clicking on the link "Online bidder Enrollment" on the eProcurement System which is free of charge.
- Any queries relating to the process of online bid submission or queries relating to eProcurement System in general may be directed to the 24x7 Helpdesk.

Step-3:

- Login to the site and request for the RFQ Documents for the relevant project on the portal from the listed tenders

Step-4:

- Pay Tender Processing Fee, and Application Fee / Tender Fee through the available online modes.
- The scanned copy of the Proof of payment is to be uploaded as part of the online submission of the Application documents.
- It is suggested that the payments are made well in advance so that the same are verified and confirmed by the eProcurement System.

Step-5:

- Upload the Documents required
- Applicants / Bidders should log into the site well in advance for Application / Bid submission so that they can upload the Application / Bid in time i.e. on or before the Application Due Time / bid submission time. Applicants / Bidders will be responsible for any delay due to other issues.
- The Applicant / Bidder has to digitally sign and upload the required bid documents one by one as indicated in the tender document.
- Applicant / Bidder has to select the payment option as “online” to pay the Tender Processing Fee as applicable and enter details of the instrument.
- Applicants / Bidders are requested to note that they should necessarily submit their Applications / Bids in the format provided and no other format is acceptable.
- The server time (which is displayed on the Bidders’ dashboard) will be considered as the standard time for referencing the deadlines for submission of the Applications / Bids by the Applicants / Bidders, opening of Applications / Bids etc. The Applicants / Bidders should follow this time during Application / Bid submission.
- All the documents being submitted by the Applicants / Bidders would be encrypted using PKI encryption techniques to ensure the secrecy of the data. The data entered cannot be viewed by unauthorized persons until the time of bid opening. The confidentiality of the bids is maintained using the secured Socket Layer 128 bit encryption technology. Data storage encryption of sensitive fields is done. Any Application / Bid that is uploaded to the server is subjected to symmetric encryption using a system generated symmetric key. Further this key is subjected to asymmetric encryption using buyers/bid opener’s public keys. Overall, the uploaded Application / tender documents become readable only after the tender opening by the authorized bid openers.
- The uploaded Application / tender documents become readable only after the tender opening by the authorized bid openers.

Step-6:

- Submit the Application / Tender Online (technical submissions and financial bid documents, as applicable)
- Upon the successful and timely submission of Applications / Bids (i.e. after Clicking “Freeze Bid Submission” in the portal), the portal will give a successful Application / Bid submission message & a bid summary will be displayed with the Application / Bid no. and the date & time of submission of the Application / Bid with all other relevant details.
- The Application / Bid summary has to be printed and kept as an acknowledgement of the submission of the Application / Bid. This acknowledgement may be used as an entry pass for any Application / Bid opening meetings

Step-7:

- Submit hard copies of Application documents to the address of the Authority as specified in this RFQ.

2.25.4 Modifications/ Substitution/ withdrawal of Bids

The Applicant / Bidder may modify its Application / Bid after submission, by modifying its Application / Bid on the <https://eprocure.goa.gov.in/nicgep/app> portal, till the Application Due Date / Bid Due Date and any extension thereof. The procedure for modification of Applications / Bids is provided on the eProcurement System Portal.

3. CRITERIA FOR EVALUATION

3.1 Evaluation parameters

- 3.1.1 Only those Applicants / Consortiums who meet the eligibility criteria specified in Clauses 2.2.2 and 2.2.3 above shall qualify for evaluation under this Section 3. Applications of entities/ consortia who do not meet these criteria shall be rejected.
- 3.1.2 The Applicant's competence and capability is proposed to be established by the following parameters:
- (a) Technical Capacity; and
 - (b) Financial Capacity

3.2 Technical Capacity for the purposes of evaluation

- 3.2.1 The Technical Capacity of the Applicant shall be required to be demonstrated for meeting the Threshold Technical Capacity specified in clause 2.2.2. (A).a. and 2.2.2. (A).b.
- 3.2.2 In case of a Consortium, double counting for a particular Eligible Project shall not be permitted in respect of the same experience shall be permitted in any manner whatsoever

3.3 Details of Experience

- 3.3.1 The Applicant should furnish the details of Eligible Experience for the last 5 (five) financial years immediately preceding the Application Due Date.
- 3.3.2 The Applicants must provide the necessary information relating to Technical Capacity as per format at Annexure-II of Appendix-I.
- 3.3.3 The Applicant should furnish the required Project-specific information and evidence in support its claim of Technical Capacity, as per format at Annexure-IV of Appendix-I.

3.4 Financial information for purposes of evaluation

- 3.4.1 The Application must be accompanied by the Audited Annual Reports of the Applicant (of each member in case of a Consortium) for the last 5 (five) financial years, preceding the year in which the Application is made.
- 3.4.2 In case of a variation between the Audited Financial Statement and the provisional statements submitted for such year, causing a material difference in the eligibility status of the Applicant, the Applicant / Bidder shall Application / Bid of the Applicant / Consortium shall be summarily rejected.
- 3.4.3 In case of the Applicant being a new entity, the statements for the preceding years, as applicable shall be submitted.

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3.4.4 The Applicant must establish the minimum Net worth and annual turnover specified in Clause 2.2.2 (B), and provide details as per format at Annexure-III of Appendix-I.

3.5 Short-listing of Applicants

3.5.1 The credentials of eligible Applicants shall be measured in terms of them fulfilling the Technical & Financial Capacity specified in this RFQ. In case of a Consortium, the experience and financial capacity of each of its Members, who have an equity share of at least 26% (twenty six per cent) in such Consortium, shall be summed up for arriving at the Technical & Financial Capacity / Eligibility of the Consortium.

3.5.2 The Authority shall shortlist all pre-qualified Applicants for participation in the Bid Stage.

4. FRAUD AND CORRUPT PRACTICES

- 4.1 The Applicants and their respective officers, employees, agents and advisers shall observe the highest standard of ethics during the Bidding Process. Notwithstanding anything to the contrary contained herein, the Authority / GoG may reject an Application without being liable in any manner whatsoever to the Applicant if it determines that the Applicant has, directly or indirectly or through an agent, engaged in corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice in the Bidding Process.
- 4.2 Without prejudice to the rights of the Authority / GoG under Clause 4.1 hereinabove, if an Applicant is found by the Authority / GoG to have directly or indirectly or through an agent, engaged or indulged in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice during the Bidding Process, such Applicant shall not be eligible to participate in any tender or RFQ issued by the Authority / GoG during a period of 3 (three) years from the date such Applicant is found by the Authority / GoG to have directly or indirectly or through an agent, engaged or indulged in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice, as the case may be.
- 4.3 For the purposes of this Clause 4, the following terms shall have the meaning hereinafter respectively assigned to them:
- (a) **“corrupt practice”** means (i) the offering, giving, receiving, or soliciting, directly or indirectly, of anything of value to influence the actions of any person connected with the Bidding Process for avoidance of doubt, offering of employment to or employing or engaging in any manner whatsoever, directly or indirectly, any official of the Authority / GoG who is or has been associated in any manner, directly or indirectly with the Bidding Process or the LOA or has dealt with matters concerning the Concession Agreement or arising therefrom, before or after the execution thereof, at any time prior to the expiry of one year from the date such official resigns or retires from or otherwise ceases to be in the service of the Authority / GoG, shall be deemed to constitute influencing the actions of a person connected with the Bidding Process); or (ii) save & except as permitted under sub clause (d) of Clause 2.2.1, engaging in any manner whatsoever, whether during the Bidding Process or after the issue of the LOA or after the execution of the Concession Agreement, as the case may be, any person in respect of any matter relating to the Project or the LOA or the Concession Agreement, who at any time has been or is a legal, financial or technical adviser of the Authority / GoG in relation to any matter concerning the Project;
 - (b) **“fraudulent practice”** means a misrepresentation or omission of facts or suppression of facts or disclosure of incomplete facts, in order to influence the Bidding Process;
 - (c) **“coercive practice”** means impairing or harming or threatening to impair or harm, directly or indirectly, any person or property to influence any person’s participation or action in the Bidding Process;

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- (d) **“undesirable practice”** means (i) establishing contact with any person connected with or employed or engaged by the Authority / GoG with the objective of canvassing, lobbying or in any manner influencing or attempting to influence the Bidding Process; or (ii) having a Conflict of Interest; and

- (e) **“restrictive practice”** means forming a cartel or arriving at any understanding or arrangement among Applicants with the objective of restricting or manipulating a full and fair competition in the Bidding Process.

5. PRE-APPLICATION CONFERENCE

5.1 A Pre-Application conference of the interested Applicants shall be convened at the designated date, time and place. Applicants intending to attend the pre-application conference shall be required to send a request, that shall be on the letterhead of the Applicant (mentioning the names, designations, official email ids and mobile nos. of each of the members of the Applicant who wish to attend the Pre-Application Conference), scanned and sent through the official email id of the Applicant via email to:

(i) The Director, Directorate of Agriculture, Government of Goa (dir-agri.goa@nic.in)

with a copy to:

(ii) The Administrator, Sanjivani Sahakari Sakhar Karkhana (sugarsanjivani@gmail.com),
and;

(iii) Director, Department of Public Private Partnership (ppp-cell.goa@nic.in)

Such request shall be required to be sent latest by **31st January, 2024**.

The venue for the pre-application Conference shall be as specified in clause 1.4.

5.2 The Authority reserves the right to not permit entry to persons / representatives of prospective Applicants who have not submitted their request for attending the Pre-Application Conference as per procedure set forth in clause 5.1.

5.3 During the course of Pre-Application Conference, the Applicants will be free to seek clarifications and make suggestions for consideration of the Authority / GoG. The Authority / GoG shall endeavor to provide clarifications and such further information as it may, in its sole discretion, consider appropriate for facilitating a fair, transparent and competitive Bidding Process.

5.4 Option for participating in the Pre-Application Conference via Video Conferencing (VC) shall be made available to the Applicants. The link for the same shall be made available on specific request made by the Applicants.

5.5 Any request for attending the Pre-Application Conference via VC shall have to be made on the letterhead of the Applicant (mentioning the names, designations, official email ids and mobile nos. of each of the members of the Applicant who wish to attend the Pre-Application Conference), that shall be scanned and sent through the official email id of the Applicant via email to:

(i) The Director, Directorate of Agriculture, Government of Goa (dir-agri.goa@nic.in)

with a copy to:

(ii) The Administrator, Sanjivani Sahakari Sakhar Karkhana
(sugarsanjivani@gmail.com), and;

(iii) Director, Department of Public Private Partnership (ppp-cell.goa@nic.in)

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The Authority shall send the Pre-Application Conference VC link directly to the e-mail ids before the commencement of the Pre-Application Conference.

- 5.6 The Authority reserves the right to not permit entry to Applicants who have not made any requests as per clause 1.2.11 for attending the pre-application conference. Further the Authority reserves the right to restrict the entry only to interested Applicants.

6. MISCELLANEOUS

- 6.1 The Bidding Process shall be governed by, and construed in accordance with, the laws of Goa / India and the Courts at Goa shall have exclusive jurisdiction over all disputes arising under, pursuant to and/ or in connection with the Bidding Process.
- 6.2 The Authority / GoG, in its sole discretion and without incurring any obligation or liability, reserves the right, at any time, to;
- (a) Annul / suspend and/or cancel the Bidding Process and/or amend and/or supplement the Bidding Process or modify the dates or other terms and conditions relating thereto;
 - (b) consult with any Applicant in order to receive clarification or further information;
 - (c) pre-qualify or not to pre-qualify any Applicant and/ or to consult with any Applicant in order to receive clarification or further information;
 - (d) retain any information and/or evidence submitted to the Authority / GoG by, on behalf of, and/ or in relation to any Applicant; and/or
 - (e) independently verify, disqualify, reject and/or accept any and all submissions or other information and/or evidence submitted by or on behalf of any Applicant.
- 6.3 It shall be deemed that by submitting the Application, the Applicant agrees and releases the Authority / GoG, its employees, agents and advisers, handholding department, irrevocably, unconditionally, fully and finally from any and all liability for claims, losses, damages, costs, expenses or liabilities in any way related to or arising from the exercise of any rights and/or performance of any obligations hereunder and the Bidding Documents, pursuant hereto and/or in connection with the Bidding Process, to the fullest extent permitted by applicable law, and waives any and all rights and/ or claims it may have in this respect, whether actual or contingent, whether present or future.

Appendices

APPENDIX-I

Letter Comprising the Application for Pre-Qualification

(Refer Clause 2.13.2)

Dated:

To,
Director,
Directorate of Agriculture,
Krishi Bhavan,
Tonca, Caranzalem
GOA 403 002

Sub: Application for Pre-qualification for the redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis

Dear Sir,

With reference to your RFQ document dated, I/we, having examined the RFQ document and understood its contents, hereby submit my/our Application for Qualification for the aforesaid project. The Application is unconditional and unqualified.

2. I/ We acknowledge that the Authority will be relying on the information provided in the Application and the documents accompanying such Application for prequalification of the Applicants for the aforesaid project, and we certify that all information provided in the Application and in Annexes I to V is true and correct; nothing has been omitted which renders such information misleading; and all documents accompanying such Application are true copies of their respective originals.
3. This statement is made for the express purpose of qualifying as a Bidder for the redevelopment, construction, operation and maintenance of the aforesaid Project.
4. I/ We shall make available to the Authority any additional information it may find necessary or require to supplement or authenticate the Qualification statement.
5. I/ We acknowledge the right of the Authority to reject our Application without assigning any reason or otherwise and hereby waive, to the fullest extent permitted by applicable law, our right to challenge the same on any account whatsoever.
6. I/ We certify that in the last three years, we/ any of the Consortium Members or our/ their Associates have neither failed to perform on any contract, as evidenced by imposition of a penalty by an arbitral or judicial authority or a judicial pronouncement or arbitration award, nor been expelled from any project or contract by any public authority nor have had any contract terminated by any public authority for breach on our part.
7. I/ We declare that:
 - (a) I/ We have examined and have no reservations to the RFQ document, including any Addendum issued by the Authority;

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- (b) I/ We do not have any conflict of interest in accordance with Clauses 2.2.1(c) and 2.2.1(d) of the RFQ document;
- (c) I/We have not directly or indirectly or through an agent engaged or indulged in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice, as defined in Clause 4.3 of the RFQ document, in respect of any tender or request for proposal issued by or any agreement entered into with the Authority or any other public sector enterprise or any Government, Central or State; and
- (d) I/ We hereby certify that we have taken steps to ensure that in conformity with the provisions of Section 4 of the RFQ document, no person acting for us or on our behalf has engaged or will engage in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice.
8. I/ We understand that you may cancel the Bidding Process at any time and that you are neither bound to accept any Application that you may receive nor to invite the Applicants to Bid for the Project, without incurring any liability to the Applicants, in accordance with Clause 2.17.6 of the RFQ document.
9. I/ We believe that we/ our Consortium/ proposed Consortium satisfy(ies) the Net Worth and Annual Turnover criteria and meet(s) all the requirements as specified in the RFQ document and am/ are qualified to submit a Bid.
10. I/ We declare that we/ any Member of the Consortium, or our/ its Associates are not a Member of a/ any other Consortium applying for pre-qualification.
11. I/ We certify that in regard to matters other than security and integrity of the country, we/ any Member of the Consortium or any of our/ their Associates have not been convicted by a court or indicted or adverse orders passed by a regulatory authority which could cast a doubt on our ability to undertake the Project or which relates to a grave offence that outrages the moral sense of the community.
12. I/ We further certify that in regard to matters relating to security and integrity of the country, we/ any Member of the Consortium or any of our/ their Associates have not been charge-sheeted by any agency of the Government or convicted by a court.
13. I/ We further certify that no investigation by a regulatory / investigating authority is pending either against us/ any Member of the Consortium or against our/ their Associates or against our CEO or any of our directors/ partners/ managers/ employees.⁷
14. I/ We further certify that we are qualified to submit a Bid in accordance with the guidelines for qualification of Bidders seeking to acquire stakes in Public Sector Enterprises through the process of disinvestment issued by the GOI vide Department of Disinvestment OM No. 6/4/2001-DD-II dated 13th July, 2001 which guidelines apply

⁷ In case the Applicant is unable to provide the certification specified in paragraph 13, it may precede the paragraph by the words viz. "Except as specified in Schedule ...hereto". The exceptions to the certification or any disclosures relating thereto may be clearly stated in a Schedule to be attached to the Application. The Authority will consider the contents of such Schedule and determine whether or not the exceptions/disclosures are material to the suitability of the Applicant for pre-qualification hereunder.

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mutatis mutandis to the Bidding Process. A copy of the aforesaid guidelines form part of the RFQ at Appendix-V thereof.

15. I/We further certify that we/ any Member of the Consortium or any of our/ their Associates are not barred by the [Central Government/ State Government] or any entity controlled by it, from participating in any project (BOT or otherwise), and no bar subsists as on the date of Application.
16. I/ We undertake that in case due to any change in facts or circumstances during the Bidding Process, we are attracted by the provisions of disqualification in terms of the provisions of this RFQ, we shall intimate the Authority of the same immediately.
17. The Statement of Legal Capacity as per format provided at Annex-V in Appendix-I of the RFQ document, and duly signed, is enclosed. The power of attorney for signing of Application and the power of attorney for Lead Member of consortium, as per format provided at Appendix II and III respectively of the RFQ, are also enclosed.
18. I/ We understand that the selected Bidder shall be required to incorporate a SPV, that shall be a Company under the Indian Companies Act, 2013, prior to execution of the Concession Agreement.
19. I/ We hereby irrevocably waive any right or remedy which we may have at any stage at law or howsoever otherwise arising to challenge or question any decision taken by the Authority in connection with the selection of Applicants, selection of the Bidder, or in connection with the selection/ Bidding Process itself, in respect of the above mentioned Project and the terms and implementation thereof.
20. I/ We agree and undertake to abide by all the terms and conditions of the RFQ document.
21. I/ We certify that in terms of the RFQ,
 - (i) my/our [combined] Net Worth is INR.....(Indian Rupees
 - (ii) my/our [combined] Annual Turnover in the past five years is:
2022-23: INR (Indian Rupees)
2021-22: INR (Indian Rupees)
2020-21: INR (Indian Rupees)
2019-20: INR (Indian Rupees)
2018-19: INR (Indian Rupees)
22. I/ We certify that in terms of the RFQ, that we fulfill the specified Technical Capacity, the details of which are enclosed herewith.
23. We agree and undertake to be jointly and severally liable for all the obligations of the Concessionaire under the Concession Agreement till the completion of the Concession Agreement Period.⁸
24. In witness thereof, I/ we submit this Application under and in accordance with the terms of the RFQ document.

Yours faithfully,

⁸ This Paragraph 23 shall be omitted if the Applicant is not a Consortium.

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Date: (Signature, name and designation of the Authorised Signatory)

Place: Name and seal of the Applicant/ Lead Member

ANNEX-I

Particulars of the Applicant

1. (a) Name:
 - (b) Country of incorporation:
 - (c) Address of the corporate headquarters and its branch office(s), if any, in India:
 - (d) Date of incorporation and/ or commencement of business:
 - (e) Company Registration Number:
 - (f) List of Directors and their DIN Numbers:
 - (g) Numbers of years since in business:

2. Brief description of the Company / Entity including details of its main lines of business and proposed role and responsibilities in this Project:

3. Particulars of individual(s) who will serve as the point of contact/ communication for the Applicant:
 - (a) Name:
 - (b) Designation:
 - (c) Company:
 - (d) DIN Number:
 - (e) Address:
 - (f) Telephone Number:
 - (g) E-Mail Address:

4. Particulars of the Authorised Signatory of the Applicant:

5. In case of a Consortium:
 - (a) The information above (1-4) should be provided for all the Members of the Consortium.
 - (b) A copy of the Jt. Bidding Agreement, as envisaged in Clause 2.2.6(g) should be attached to the Application.
 - (c) Information regarding the role of each Member should be provided as per table below:

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Sl. No.	Name of Member	Role ⁹	Percentage of equity in the Consortium ¹⁰
1.			
2.			
3.			

6. The following information shall also be provided for the Applicant, including **each Member** of the Consortium:

Name of Applicant / member of Consortium:

No.	Criteria	Yes	No
1.	Has the Applicant/ constituent of the Consortium been barred by the [Central/ State] Government, or any entity controlled by it, from participating in any project (BOT or otherwise)?		
2.	If the answer to 1 is yes, does the bar subsist as on the date of Application?		
3.	Has the Applicant/ constituent of the Consortium paid liquidated damages of more than 5% of the contract value in a contract due to delay or has been penalised due to any other reason in relation to execution of a contract, in the last three years?		

7. A statement by the Applicant and each of the Members of its Consortium (where applicable) or any of their Associates disclosing material nonperformance or contractual non-compliance in past projects, contractual disputes and litigation/ arbitration in the recent past is given below (Attach extra sheets, if necessary):

⁹ The Role of each Member, as may be determined by the Applicant, should be indicated in accordance with Clause 2.2.6 (d) and instruction 4 at Annex-IV.

¹⁰ The Percentage of equity should be in accordance with Clause 2.2.6 (a), (c) and (g).

ANNEX-II

Technical Capacity of the Applicant¹¹*(Refer to Clauses 2.2.2(A) of the RFQ)*

Applicant Type ¹² (1)	Member Code ¹³ (2)	Project Code ¹⁴ (3)	Technical Capacity Category ¹⁵ (4)	Technical Capacity Experience ¹⁶		
				SCTC Category Tons of Sugarcane Crushed (Year Wise) (5)	EPTC Category Capacity of Projects (6)	EPTC Category Ethanol Production Year Wise (7)
Single Entity Applicant		a				
		b				
		c				
		d				
Consortium Member 1		1a				
		1b				
		1c				
		1d				
Consortium Member 2		2a				
		2b				
		2c				
		2d				
Consortium Member 3		3a				
		3b				
		3c				
		3d				
Total						

¹¹ Provide details of only those projects that have been undertaken by the Applicant under its own name and/ or by an Associate specified in Clause 2.2.9 and/ or by a project company eligible under Clause 3.2.3(b). In case the Application Due Date falls within 3 (three) months of the close of the latest financial year, refer to Clause 2.2.12.

¹² An Applicant consisting of a single entity should fill in details as per the row titled Single entity Applicant and ignore the rows titled Consortium Member. In case of a Consortium, the row titled Single entity Applicant may be ignored. In case credit is claimed for an Associate, necessary evidence to establish the relationship of the Applicant with such Associate, in terms of Clause 2.2.9, shall be provided.

¹³ Member Code shall indicate NA for Not Applicable in case of a single entity Applicant. For other Members, the following abbreviations are suggested viz. LM means Lead Member, CM means Consortium Member.

¹⁴ Refer Annex-IV of this Appendix-I. Add more rows if necessary

¹⁵ Technical Capacity Category shall indicate the Technical Capacity Demonstrated. The following abbreviations are suggested viz. SCTC mean Sugarcane Crushing Technical Capacity as per clause 2.2.2(A)a, EPTC means Ethanol Production Technical Capacity as per clause 2.2.2(A)b.

¹⁶ In the case of Eligible Projects as per clause 2.2.2(A)a, the figures may be inserted in column 5, in the case of Eligible Projects as per clause 2.2.2(A)b, the figures may be inserted in column 6.

ANNEX-III

Financial Capacity of the Applicant*(Refer to Clauses 2.2.2(B), 2.2.4 (ii) and 3.4 of the RFQ)***(In INR Crore)**

Applicant Type ¹⁷	Member Code ¹⁸	Annual Turnover					Net Worth ¹⁹
		Year 1 2018-19 (3)	Year 2 2019-20 (4)	Year 3 2020-21 (5)	Year 4 2021-22 (6)	Year 5 2022-23 (7)	Year 5 2022-23 (8)
Single Entity Applicant							
Consortium Member 1							
Consortium Member 2							
Consortium Member 3							
TOTAL							

Name & Address of Applicant's Bankers:**Instructions:**

1. The Applicant/ its constituent Consortium Members shall attach copies of the balance sheets, financial statements and Annual Reports for 5 (five) years preceding the Application Due Date. The financial statements shall:
 - (a) reflect the financial situation of the Applicant or Consortium Members and its/ their Associates where the Applicant is relying on its Associate's financials;
 - (b) be audited by a statutory auditor;
 - (c) be complete, including all notes to the financial statements; and
 - (d) correspond to accounting periods already completed and audited (no statements for partial periods shall be requested or accepted).

¹⁷ An Applicant consisting of a single entity should fill in details as per the row titled Single entity Applicant and ignore the rows titled Consortium Members. In case of a Consortium, row titled Single entity Applicant may be ignored.

¹⁸ For Member Code, see instruction 4 at Annex-IV of this Appendix-I

¹⁹ The Applicant should provide details of its own Financial Capacity or of an Associate specified in Clause 2.2.9

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Net Worth shall mean (Subscribed and Paid-up Equity + Reserves) less (Revaluation reserves + miscellaneous expenditure not written off + reserves not available for distribution to equity shareholders). (*Note: For the purpose of this RFQ, valuation of land asset holdings shall not be considered for Net Worth Computation*).

2. Year 5 will be the latest completed financial year, preceding the bidding. Year 4 shall be the year immediately preceding Year 5 and so on. In case the Application Due Date falls within 3 (three) months of the close of the latest financial year, refer to Clause 2.2.12.
3. In the case of a Consortium, a copy of the Jt. Bidding Agreement shall be submitted in accordance with Clause 2.2.6 (g) of the RFQ document.
4. The Applicant shall provide an Auditor's Certificate specifying the Net Worth and the Annual Turnover (for the specified five years) of the Applicant and also specifying the methodology adopted for calculating such Net Worth in accordance with Clause 2.2.4 (ii) of the RFQ document.

ANNEX-IV

Details of Eligible Projects*(Refer to Clauses 2.2.2(A) of the RFQ)*

Item (1)	Refer Instructions (2)	Particulars of the Project (3)
Title & nature of the project		
Project Code	2	
Member Code	4	
Category	5	
Sugarcane Crushing Design Capacity (TCD) / Ethanol Production Design Capacity (KLD)	6	
Sugarcane Crushed (in MT) in past 5 years	7	
Ethanol Produced (in KL) in past 5 years	7	
Name of Factory / Entity		
Location		
Years of Operations		
Equity shareholding (with period during which equity was held)	8	
Whether credit is being taken for the Eligible Experience of an Associate (Yes/ No)	11	

Instructions:

- Applicants are expected to provide information in respect of each Eligible Project in this Annex. The projects cited must comply with the eligibility criteria specified in Clause 2.2.2(A) of the RFQ, as the case may be. Information provided in this section is intended to serve as a back up for information provided in the Application. Applicants should also refer to the Instructions below.
- For a single entity Applicant, the Project Codes would be a, b, c, d etc. In case the Applicant is a Consortium then for Member 1, the Project Codes would be 1a, 1b, 1c, 1d etc., for Member 2 the Project Codes shall be 2a, 2b, 2c, 2d etc., and so on.
- A separate sheet should be filled for each Eligible Project.
- Member Code shall indicate NA for Not Applicable in case of a single entity Applicant. For other Members, the following abbreviations are suggested viz. LM means Lead Member, CM means Consortium Member. In case the Eligible Project relates to an Associate of the Applicant or its Member, write "Associate" along with Member Code.
- Technical Capacity Category shall indicate the Technical Capacity Demonstrated. The following abbreviations are suggested viz. SCTC mean Sugarcane Crushing Technical Capacity as per clause 2.2.2(A)a, EPTC means Ethanol Production Technical Capacity as per clause 2.2.2(A)b.
- The design capacity of the plant shall be required to be supported by a certificate from the Statutory Auditor.

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7. The production in the past five years shall be required to be supported by a certificate from the Statutory Auditor.
8. The equity shareholding of the Applicant, in the company owning the Eligible Project, held continuously during the period for which Eligible Experience is claimed, needs to be given.
9. Experience for any activity relating to an Eligible Project shall not be claimed by two or more Members of the Consortium. In other words, no double counting by a consortium in respect of the same experience shall be permitted in any manner whatsoever.
10. Certificate from the Applicant's statutory auditor²⁰ as per formats below for each Eligible Project. In jurisdictions that do not have statutory auditors, the auditors who audit the annual accounts of the Applicant/ Member/Associate may provide the requisite certification.
11. In the event that credit is being taken for the Eligible Experience of an Associate, as defined in Clause 2.2.9, the Applicant should also provide a certificate in the format below:

Certificate from the Statutory Auditor/ Company Secretary regarding Associate²¹

Based on the authenticated record of the Company, this is to certify that more than 50% (fifty per cent) of the subscribed and paid up voting equity of (name of the Applicant/ Consortium Member/ Associate) is held, directly or indirectly²², by(name of Associate/ Applicant/ Consortium Member). By virtue of the aforesaid share-holding, the latter exercises control over the former, who is an Associate in terms of Clause 2.2.9 of the RFQ.

A brief description of the said equity held, directly or indirectly, is given below:

{Describe the share-holding of the Applicant/ Consortium Member and the Associate. In the event the Associate is under common control with the Applicant/ Consortium Member, the relationship may be suitably described and similarly certified herein. }

Name of the audit firm:

Seal of the audit firm: (Signature, name and designation of the authorised signatory).

Date:

12. It may be noted that in the absence of any detail in the above certificates, the information would be considered inadequate and could lead to exclusion of the relevant project in evaluation.

²⁰ In case duly certified audited annual financial statements containing the requisite details are provided, a separate certification by statutory auditors would not be necessary.

²¹ In the event that the Applicant/ Consortium Member exercises control over an Associate by operation of law, this certificate may be suitably modified and copies of the relevant law may be enclosed and referred to.

²² In the case of indirect share-holding, the intervening companies in the chain of ownership should also be Associates i.e., the share-holding in each such company should be more than 50% in order to establish that the chain of "control" is not broken.

ANNEX-V

Statement of Legal Capacity

(To be submitted on the letterhead of the Applicant/ Lead Member of Consortium)

Ref. Date:

To,

Director,

Directorate of Agriculture,

Krishi Bhavan,

Tonca, Caranzalem

GOA 403 002

Sub: Application for Pre-qualification for the redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis

Dear Sir,

We hereby confirm that we/ our members in the Consortium (constitution of which has been described in the Application) satisfy the terms and conditions laid out in the RFQ document.

We have agreed that (insert member's name) will act as the Lead Member of our consortium²³.

We have agreed that (insert individual's name) will act as our representative/ will act as the representative of the consortium on its behalf and has been duly authorized as the authorised Signatory including to submit the Application in response to the subject RFQ. Further, the authorised signatory is vested with requisite powers to furnish such letter and authenticate the same.

Thanking you,

Yours faithfully,

(Signature, name and designation of the authorised signatory)

For and on behalf of.....

²³ Please strike out whichever is not applicable

ANNEX-VI

**UNDERTAKING TO ENTER INTO AGREEMENT WITH SUGAR FACTORY/
SUGARCANE CURSHING FACILITY**

(To be executed on stamp paper of INR 500 only)

(Refer Clauses 2.2.2 A and 2.2.4 ii)

Ref. Date:

Know all men by these presents, we, (name of the firm/company/consortium/ and address of the registered office) do hereby irrevocably, unconditionally and without reservation guarantee to enter into an Agreement (the “**Agreement**”), with a sugar factory/ sugarcane crushing facility based in India that has crushed not less than 1,20,000 Metric Tons of Sugarcane per year, in any 03(three) of the past 05 (five) Financial years, for sharing of technical expertise to the project for Redevelopment of SSSK, Goa on PPP basis, that shall be valid for a period not less than 3 years from the date of Commercial Operations of the Project.

Further such experience of the Sugar Factory / Sugarcane crushing facility as described above, shall not exclude experience of any Kandasari/ Jaggery/ Jaggery powder.

AND we hereby agree to ratify and confirm that we shall enter into and submit the said Agreement to the Directorate of Agriculture, Government of Goa (the “Authority”) within a period 120 (one hundred and Twenty) calendar days from the date of signing of the Concession Agreement.

We further Agree that in case of our failure to enter into such an agreement and submit the same to the Authority within a period of 120 days from signing of the Concession Agreement the Authority shall reserve the right to disqualify us/ our bid / or Cancel our Concession Agreement and encash the Performance Security / Bid Security, AND/OR invite the remaining Bidders to match the Highest Bidder / submit their Bids in accordance with the RFP; AND/OR take any such measure as may be deemed fit in the sole discretion of the Authority / GoG, including annulment of the Bidding Process. without any demur, reservation, recourse, contest or protest from us.

IN WITNESS WHEREOF WE,, THE ABOVE NAMED PRINCIPAL HAVE EXECUTED THIS UNDERTAKING ON THIS DAY OF, 2024

For

(Signature of the Authorised Signatory)
(Official Seal)

APPENDIX-II
Power of Attorney for signing of Application and Bid²⁴
(Refer Clause 2.2.5)

Know all men by these presents, We..... (name of the firm and address of the registered office) do hereby irrevocably constitute, nominate, appoint and authorise Mr/ Ms (name), son/daughter/wife of and presently residing at, who is presently employed with us/ the Lead Member of our Consortium and holding the position of, as our true and lawful attorney (hereinafter referred to as the “Attorney”) to do in our name and on our behalf, all such acts, deeds and things as are necessary or required in connection with or incidental to submission of our application for pre-qualification and submission of our bid for the **redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis**, Project proposed or being developed by the Directorate of Agriculture, Government of Goa (the “Authority”) including but not limited to signing and submission of all applications, bids and other documents and writings, participate in Pre-Applications and other conferences and providing information/ responses to the Authority, representing us in all matters before the Authority, signing and execution of all contracts including the Concession Agreement and undertakings consequent to acceptance of our bid, and generally dealing with the Authority in all matters in connection with or relating to or arising out of our bid for the said Project and/ or upon award thereof to us and/or till the entering into of the Concession Agreement with the Authority.

AND we hereby agree to ratify and confirm and do hereby ratify and confirm all acts, deeds and things done or caused to be done by our said Attorney pursuant to and in exercise of the powers conferred by this Power of Attorney and that all acts, deeds and things done by our said Attorney in exercise of the powers hereby conferred shall and shall always be deemed to have been done by us.

IN WITNESS WHEREOF WE,, THE ABOVE NAMED PRINCIPAL HAVE EXECUTED THIS POWER OF ATTORNEY ON THIS DAY OF 2024

For

(Signature, name, designation and address)

Witnesses:

(Notarised)

- 1.
- 2.

²⁴ To be submitted in Original

Accepted

.....

(Signature)

(Name, Title and Address of the Attorney)

Notes:

- *The mode of execution of the Power of Attorney should be in accordance with the procedure, if any, laid down by the applicable law and the charter documents of the executant(s) and when it is so required, the same should be under common seal affixed in accordance with the required procedure.*
- *Wherever required, the Applicant should submit for verification the extract of the charter documents and documents such as a board or shareholders' resolution/ power of attorney in favour of the person executing this Power of Attorney for the delegation of power hereunder on behalf of the Applicant.*
- *For a Power of Attorney executed and issued overseas, the document will also have to be legalised by the Indian Embassy and notarised in the jurisdiction where the Power of Attorney is being issued. However, the Power of Attorney provided by Applicants from countries that have signed the Hague Legislation Convention 1961 are not required to be legalised by the Indian Embassy if it carries a conforming Apostille certificate.*

APPENDIX-III
Power of Attorney for Lead Member of Consortium²⁵
(Refer Clause 2.2.5)

Whereas the Directorate of Agriculture, Government of Goa (“the Authority”) has invited applications from interested parties for the **redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis, Project** (the “Project”).

Whereas,, and (collectively the “Consortium”) being Members of the Consortium are interested in bidding for the Project in accordance with the terms and conditions of the Request for Qualification document (RFQ), Request for Proposal (RFP) and other connected documents in respect of the Project, and

Whereas, it is necessary for the Members of the Consortium to designate one of them as the Lead Member with all necessary power and authority to do for and on behalf of the Consortium, all acts, deeds and things as may be necessary in connection with the Consortium’s bid for the Project and its execution.

NOW THEREFORE KNOW ALL MEN BY THESE PRESENTS

We, having our registered office at, having our registered office at, and..... having our registered office at, (hereinafter collectively referred to as the “Principals”) do hereby irrevocably designate, nominate, constitute, appoint and authorise M/S having its registered office at, being one of the Members of the Consortium, as the Lead Member and true and lawful attorney of the Consortium (hereinafter referred to as the “Attorney”). We hereby irrevocably authorise the Attorney (with power to sub-delegate) to conduct all business for and on behalf of the Consortium and any one of us during the bidding process and, in the event the Consortium is awarded the concession/contract, during the execution of the Project and in this regard, to do on our behalf and on behalf of the Consortium, all or any of such acts, deeds or things as are necessary or required or incidental to the prequalification of the Consortium and submission of its bid for the Project, including but not limited to signing and submission of all applications, bids and other documents and writings, accept the Letter of Award, participate in bidders’ and other conferences, respond to queries, submit information/ documents, sign and execute contracts and undertakings consequent to acceptance of the bid of the Consortium and generally to represent the Consortium in all its dealings with the Authority, and/ or any other Government Agency or any person, in all matters in connection with or relating to or arising out of the Consortium’s bid for the Project and/ or upon award thereof till the Concession Agreement is entered into with the Authority.

AND hereby agree to ratify and confirm and do hereby ratify and confirm all acts, deeds and things done or caused to be done by our said Attorney pursuant to and in exercise of the powers conferred by this Power of Attorney and that all acts, deeds and things done by our said

²⁵ To be submitted in Original

REQUEST FOR QUALIFICATION

Attorney in exercise of the powers hereby conferred shall and shall always be deemed to have been done by us/ Consortium.

IN WITNESS WHEREOF WE THE PRINCIPALS ABOVE NAMED HAVE EXECUTED THIS POWER OF ATTORNEY ON THIS DAY OF 2024

For

(Signature)

.....

(Name & Title)

For

(Signature)

.....

(Name & Title)

For

(Signature)

.....

(Name & Title)

Witness:

1.

2.

.....

(Executants)

(To be executed by all the members of the Consortium)

Notes:

Notes:

REQUEST FOR QUALIFICATION

- *The mode of execution of the Power of Attorney should be in accordance with the procedure, if any, laid down by the applicable law and the charter documents of the executant(s) and when it is so required, the same should be under common seal affixed in accordance with the required procedure.*
- *Also, wherever required, the Applicant should submit for verification the extract of the charter documents and documents such as a board or shareholders' resolution/ power of attorney in favour of the person executing this Power of Attorney for the delegation of power hereunder on behalf of the Applicant.*
- *For a Power of Attorney executed and issued overseas, the document will also have to be legalised by the Indian Embassy and notarised in the jurisdiction where the Power of Attorney is being issued. However, the Power of Attorney provided by Applicants from countries that have signed the Hague Legislation Convention 1961 are not required to be legalised by the Indian Embassy if it carries a conforming Appostille certificate.*

APPENDIX-IV
Joint Bidding Agreement

(Refer Clause 2.13.2)

(To be executed on Stamp Paper of appropriate Value)

THIS JOINT BIDDING AGREEMENT is entered into on this the day of 2024

AMONGST

1., a Company / Co-operative Society incorporated under the Companies Act, 1956/2013²⁶ / Co-operative Societies Act ____, and having its registered office at (hereinafter referred to as the **“First Part”** which expression shall, unless repugnant to the context include its successors and permitted assigns)

AND

2. a Company / Co-operative Society incorporated under the Companies Act, 1956/2013 / Co-operative Societies Act ____, and having its registered office at (hereinafter referred to as the **“Second Part”** which expression shall, unless repugnant to the context include its successors and permitted assigns)

AND

3. a Company / Co-operative Society incorporated under the Companies Act, 1956/2013 / Co-operative Societies Act ____, and having its registered office at (hereinafter referred to as the **“Third Part”** which expression shall, unless repugnant to the context include its successors and permitted assigns)

The above mentioned parties of the FIRST, SECOND and THIRD PART are collectively referred to as the **“Parties”** and each is individually referred to as a **“Party”**

WHEREAS,

(A) Directorate of Agriculture, Government of Goa and having its Office at _____ (hereinafter referred to as the **“Authority”** which expression shall, unless repugnant to the context or meaning thereof, include its administrators, successors and assigns) has invited applications (the Applications”) by its Request for Qualification No. dated (the **“RFQ”**) for pre-qualification and short-listing of bidders for **redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol Project** (the **“Project”**) through public private partnership.

(B) The Parties are interested in jointly bidding for the Project as members of a Consortium and in accordance with the terms and conditions of the RFQ document and other bid documents in respect of the Project, and

²⁶ A Bidder who is registered abroad may substitute the words, viz “a company registered under the Companies Act, 1956/2013” by the words, viz “a company duly organised and validly existing under the laws of the jurisdiction of its incorporation”. A similar modification may be made in Recital 2, as necessary.

- (C) It is a necessary condition under the RFQ document that the members of the Consortium shall enter into a Joint Bidding Agreement and furnish a copy thereof with the Application.

NOW IT IS HEREBY AGREED as follows:

1. Definitions and Interpretations

In this Agreement, the capitalised terms shall, unless the context otherwise requires, have the meaning ascribed thereto under the RFQ.

2. Consortium

2.1 The Parties do hereby irrevocably constitute a consortium (the “**Consortium**”) for the purposes of jointly participating in the Bidding Process for the Project.

2.2 The Parties hereby undertake to participate in the Bidding Process only through this Consortium and not individually and/ or through any other consortium constituted for this Project, either directly or indirectly or through any of their Associates.

3. Covenants

The Parties hereby undertake that in the event the Consortium is declared the selected Bidder and awarded the Project, it shall incorporate a special purpose vehicle (the “**SPV**”) under the Indian Companies Act, 2013 for entering into a Concession Agreement with the Authority and for performing all its obligations as the Concessionaire in terms of the Concession Agreement for the Project.

4. Role of the Parties

The Parties hereby undertake to perform the roles and responsibilities as described below:

- (a) Party of the First Part shall be the Lead member of the Consortium and shall have the power of attorney from all Parties for conducting all business for and on behalf of the Consortium during the Bidding

Process and until the Appointed Date under the Concession Agreement when all the obligations of the SPV shall become effective;

- (b) Party of the Second Part shall be {the Technical Member of the Consortium;}

5. Joint and Several Liability

The Parties do hereby undertake to be jointly and severally responsible for all obligations and liabilities relating to the Project and in accordance with the terms of the RFQ, RFP and the Concession Agreement, till such time as the Financial Close for the Project is achieved under and in accordance with the Concession Agreement.

6. Shareholding in the SPV

6.1 The Parties agree that the proportion of shareholding among the Parties in the SPV shall be as follows:

First Party:

Second Party:

Third Party:

6.2 The Parties undertake that they shall each hold a minimum of 26% (twenty six per cent) of the subscribed and paid up equity share capital of the SPV, at all times of the concession period of the Project. However, in case of the Lead Member of the Consortium, it shall undertake to hold the highest subscribed and paid up equity share capital of the SPV.

6.3 The Parties undertake that each of the Parties specified in Clause 6.2 above shall, at all times of the Concession Period of the Project, hold subscribed and paid up equity share capital of SPV equivalent to at least 5% (five per cent) of the Total Project Cost.

6.4 The Parties undertake that they shall collectively hold 100% (one hundred per cent) of the subscribed and paid-up equity share capital of the SPV at all times of the Concession Period of the Project.

6.5 The Parties confirm that the Lead Member fulfills 50% of the Financial Capacity specified in the RFQ.

7. Representation of the Parties

Each Party represents to the other Parties as of the date of this Agreement that:

- (a) Such Party is duly organised, validly existing and in good standing under the laws of its incorporation and has all requisite power and authority to enter into this Agreement;
- (b) The execution, delivery and performance by such Party of this Agreement has been authorised by all necessary and appropriate corporate or governmental action and a copy of the extract of the charter documents and board resolution/ power of attorney in favour of the person executing this Agreement for the delegation of power and authority to execute this Agreement on behalf of the Consortium Member is annexed to this Agreement, and will not, to the best of its knowledge:
 - (i) require any consent or approval not already obtained;
 - (ii) violate any Applicable Law presently in effect and having applicability to it;
 - (iii) violate the memorandum and articles of association, by-laws or other applicable organisational documents thereof;
 - (iv) violate any clearance, permit, concession, grant, license or other governmental authorisation, approval, judgement, order or decree or any mortgage agreement,

REQUEST FOR QUALIFICATION

indenture or any other instrument to which such Party is a party or by which such Party or any of its properties or assets are bound or that is otherwise applicable to such Party; or

- (v) create or impose any liens, mortgages, pledges, claims, security interests, charges or encumbrances or obligations to create a lien, charge, pledge, security interest, encumbrances or mortgage in or on the property of such Party, except for encumbrances that would not, individually or in the aggregate, have a material adverse effect on the financial condition or prospects or business of such Party so as to prevent such Party from fulfilling its obligations under this Agreement;
- (c) this Agreement is the legal and binding obligation of such Party, enforceable in accordance with its terms against it; and
- (d) there is no litigation pending or, to the best of such Party's knowledge, threatened to which it or any of its Associates is a party that presently affects or which would have a material adverse effect on the financial condition or prospects or business of such Party in the fulfillment of its obligations under this Agreement.

8. Termination

This Agreement shall be effective from the date hereof and shall continue in full force and effect until the end of the Concession Period of the Project under and in accordance with the Concession Agreement, in case the Project is awarded to the Consortium. However, in case the Consortium is either not prequalified for the Project or does not get selected for award of the Project, the Agreement will stand terminated in case the Applicant is not pre-qualified or upon return of the Bid Security by the Authority to the Bidder, as the case may be.

9. Miscellaneous

- 9.1 This Joint Bidding Agreement shall be governed by laws of India.
- 9.2 The Parties acknowledge and accept that this Agreement shall not be amended by the Parties without the prior written consent of the Authority.

IN WITNESS WHEREOF THE PARTIES ABOVE NAMED HAVE EXECUTED AND DELIVERED THIS AGREEMENT AS OF THE DATE FIRST ABOVE WRITTEN.

SIGNED, SEALED AND DELIVERED	SIGNED, SEALED AND DELIVERED	SIGNED, SEALED AND DELIVERED
For and on behalf of	For and on behalf of	For and on behalf of
LEAD MEMBER by:	SECOND PART	THIRD PART
(Signature)	(Signature)	(Signature)
(Name)	(Name)	(Name)
(Designation)	(Designation)	(Designation)

REQUEST FOR QUALIFICATION

(Address)

(Address)

(Address)

In the presence of:

- 1.
- 2.

Notes:

1. The mode of the execution of the Joint Bidding Agreement should be in accordance with the procedure, if any, laid down by the Applicable Law and the charter documents of the executant(s) and when it is so required, the same should be under common seal affixed in accordance with the required procedure.
2. Each Joint Bidding Agreement should attach a copy of the extract of the charter documents and documents such as resolution / power of attorney in favour of the person executing this Agreement for the delegation of power and authority to execute this Agreement on behalf of the Consortium Member.
3. For a Joint Bidding Agreement executed and issued overseas, the document shall be legalised by the Indian Embassy and notarized in the jurisdiction where the Power of Attorney has been executed.

APPENDIX-VI²⁷

Guidelines of the Department of Disinvestment
(Refer Clause 1.2.1)

No. 6/4/2001-DD-II
Government of India
Department of Disinvestment

Block 14, CGO Complex
New Delhi.

Dated 13th July, 2001.

OFFICE MEMORANDUM

Sub: Guidelines for qualification of Bidders seeking to acquire stakes in Public Sector Enterprises through the process of disinvestment

Government has examined the issue of framing comprehensive and transparent guidelines defining the criteria for Bidders interested in PSE-disinvestment so that the parties selected through competitive bidding could inspire public confidence. Earlier, criteria like Net Worth, experience etc. used to be prescribed. Based on experience and in consultation with concerned departments, Government has decided to prescribe the following additional criteria for the qualification/ disqualification of the parties seeking to acquire stakes in public sector enterprises through disinvestment:

- (a) In regard to matters other than the security and integrity of the country, any conviction by a Court of Law or indictment/ adverse order by a regulatory authority that casts a doubt on the ability of the Bidder to manage the public sector unit when it is disinvested, or which relates to a grave offence would constitute disqualification. Grave offence is defined to be of such a nature that it outrages the moral sense of the community. The decision in regard to the nature of the offence would be taken on case to case basis after considering the facts of the case and relevant legal principles, by the Government of India.
- (b) In regard to matters relating to the security and integrity of the country, any charge-sheet by an agency of the Government/ conviction by a Court of Law for an offence committed by the bidding party or by any sister concern of the bidding party would result in disqualification. The decision in regard to the relationship between the sister concerns would be taken, based on the relevant facts and after examining whether the two concerns are substantially controlled by the same person/ persons.
- (c) In both (a) and (b), disqualification shall continue for a period that Government deems appropriate.
- (d) Any entity, which is disqualified from participating in the disinvestment process, would not be allowed to remain associated with it or get associated merely because it has preferred an appeal against the order based on which it has been disqualified. The mere pendency of appeal will have no effect on the disqualification.
- (e) The disqualification criteria would come into effect immediately and would apply to

²⁷ These Guidelines may be modified or substituted by the Government from time to time.

REQUEST FOR QUALIFICATION

all Bidders for various disinvestment transactions, which have not been completed as yet.

- (f) Before disqualifying a concern, a Show Cause Notice why it should not be disqualified would be issued to it and it would be given an opportunity to explain its position.
- (g) Henceforth, these criteria will be prescribed in the advertisements seeking Expression of Interest (EOI) from the interested parties. The interested parties would be required to provide the information on the above criteria, along with their Expressions of Interest (EOI). The bidders shall be required to provide with their EOI an undertaking to the effect that no investigation by a regulatory authority is pending against them. In case any investigation is pending against the concern or its sister concern or against its CEO or any of its Directors/ Managers/ employees, full details of such investigation including the name of the investigating agency, the charge/ offence for which the investigation has been launched, name and designation of persons against whom the investigation has been launched and other relevant information should be disclosed, to the satisfaction of the Government. For other criteria also, a similar undertaking shall be obtained along with EOI.

sd/-

(A.K. Tewari)

Under Secretary to the Government of India



Government of
Department of Public Private Partnership
Office of Director
Room No. 19, Secretariat
Porvorim - Goa 403 001

305/c

Ph:0832-2419541

email: ppp-cell.goa@nic.in

No.28/DPPP/SSSK1/2022(Vol-II)/ 153

29th February 2024

To,
The Director
Directorate of Agriculture,
Government of Goa,
Krishi Bhavan, Tonca,
Caranzalem - Goa 403 002

**Sub: Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK), Goa on PPP Basis
- Request for Qualification (RFQ) (2nd Call) – Request received from GEDA - Reg.**

- Ref: (i) Request for Qualification (RFQ) 2nd Call for Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK), Goa on PPP Basis floated on 10th January, 2024
(ii) Letter No.1/456/CBG/2023-24/GEDA/995 dated 25/01/2024 from the Member Secretary, Goa Energy Development Agency (GEDA)
(iii) Letter No.3/Crops & PP/80/17/1/PPP/SSSK1/2023-24/D.Agri/1018 dated 29/01/2024
(iv) Your Letter No.3/Crops & PP/80/3/SSSK1/2023-24/D.Agri/1158 dated 15/02/2024

Dear Sir,

This has reference to the handholding being provided by the Department of Public Private Partnership (DPPP) to the Directorate of Agriculture for taking up the **“Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK), Goa including for production of Ethanol on PPP Basis”** and your letter dated 29/01/2024 (Ref.(iii) above), requesting this office to examine the request received from GEDA (for inclusion of installation of 100 tons per day Biogas Plant with Compressed Biogas to generate 5 tons of Compressed Bio Gas (CBG) utilising pressed mud generated from the Ethanol Plant and organic waste from other sources as well as other Renewable Energy Projects), for inclusion in the Project Scope, if it is technically feasible, after obtaining the necessary approval from Government.

Further, it is learnt from the file that a meeting between yourself and the Officials of the Department of New and Renewable Energy was also held pertaining to the setting up of a Renewable Energy (RE) plant and the details of unutilised lands has been provided vide your letter dated 15/02/2024 (Ref.(iv) above).

In this regard, I am now to inform that the matter was placed on file before the Government and as per the decision / approval, the Directorate of Agriculture may:

- (i) Request Goa Energy Development Agency (GEDA) for submission of a Pre-feasibility / Feasibility Report on its proposal in a time bound manner, duly substantiating along with the Technical & Financial Feasibility, the envisaged additional Project Cost, the source of raw material, implications / commitment from GEDA / Directorate of Agriculture / Government (if any envisaged), Project Risks (if any envisaged), additional land envisaged for the Project, benefit / returns to the Government, etc.
- (ii) Request the Department of New and Renewable Energy (DNRE) to carry out a detailed site study as proposed and submit in a time bound manner, the Technical & Financial

Feasibility for the RE Plant being proposed, including the envisaged additional Project Cost, implications / commitment required to be provide by Directorate of Agriculture Government (if any envisaged), Project Risks (if any envisaged), additional land envisaged for the Project, benefit / returns to the Government, etc.

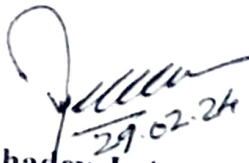
(iii) Upon receipt of the Pre-feasibility / Feasibility Reports from GEDA and DNRE, this office shall seek an early date / time from the Steering Committee for PPP, where GEDA and DNRE shall be requested to make presentations on their Proposal and Pre-feasibility / Feasibility Reports.

(iv) Until such time, i.e. till a decision in the matter is taken and the necessary parameters are decided for suitably incorporation in the RFQ, if any decided, a corrigendum be issued by the Directorate of Agriculture, for the following:

- a. Extension in RFQ Application Due Date, currently to 1st April, 2024 instead of 1st March, 2024. (decision for any further extension could be taken based on the status / decisions on Pre-feasibility / Feasibility Reports from GEDA and DNRE).
- b. To conduct a 2nd Pre-Application Conference (be tentatively scheduled on 15th March, 2024), that may be necessary, in view of changes / modifications to the RFQ, if any issued vide Corrigendum, on basis of the proposals by GEDA and DNRE / decision, if any, on the same.

Accordingly, a draft of corrigendum is enclosed herewith for issuance at your end.

Also, a copy of the approval / decision accorded to DPPP on file in the matter, is enclosed herewith, for further necessary action at your end.


(Mahadev J. Araundekar)
Director

Encl:

- 1) Draft Corrigendum
- 2) Copy of file notings

File No.28/DPPP/SSSKL/2022 (Vol II)
Department of Public Private Partnership
Government of Goa
Secretariat – Porvorim

2nd February, 2024

NOTE

Subject: Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK) on PPP Basis –Request for Qualification (RFQ) (2nd Call) - Reg.

1. Further to the approval at noting N/9, vide letter / email dated 10th January, 2024 (copy placed on file at C/226-C/299), the draft Request for Qualification (RFQ) for the redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK) was shared with the Directorate of Agriculture for floating the same, after obtaining necessary administrative approval from the competent authority.
2. The Directorate of Agriculture (DoA) has accordingly floated the Request for Qualification (RFQ) vide press advertisement on 9th January, 2024 (Navhind Times, Tarun Bharat and Bhaangar Bhuin) and on 18th January, 2024 (Times of India (Mumbai Edition)). The RFQ Document is available for download from 10th January, 2024 on the e-procurement portal of nic. Invest India (The National Investment Promotion and Facilitation Agency, an initiative of the Government of India) was also requested to widely circulate the RFQ call. Accordingly, a tweet was also made by Invest India (copy placed on file at C/351).
3. The RFQ Pre-Application Conference was held as per schedule on 01st February, 2024. However, no queries have been received by the DoA / nor has there been any participation by Interested Bidders in the Pre-application Conference.
4. In the meanwhile, this office has been in receipt of Letter No.1/456/CBG/2023-24/GEDA/995 dated 25/01/2024 from the Member Secretary, Goa Energy Development Agency (GEDA), addressed to the Directorate of Agriculture (with copy to this Office), requesting to issue a corrigendum to the RFQ floated, for inclusion of installation of 100 tons per day Biogas Plant with Compressed Biogas to generate 5 tons of Compressed Bio Gas (CBG) utilising pressed mud generated from the Ethanol Plant and organic waste from other sources as well as other Renewable Energy Projects. (placed on file at C/342).
5. Further, the Director, Directorate of Agriculture, has vide letter No.3/Crops & PP/80/17/1/PPP/SSSKL/2023-24/D.Agr/1018 dated 29/01/2024, enclosed the above referred request from GEDA, and requested the Department of Public Private Partnership to examine the request of GEDA for inclusion in the RFQ if it is technically feasible, after obtaining the necessary approval from Government. (placed on file at C/343 - C/344).
6. Reference is also cited to:
 - (i) **Para 5** at noting N/3-N/4 on this file and the decision taken at noting N/5 in the matter pertaining to proposal at para 6(iii) (on noting N/4)
 - (ii) **Para 5** at noting N/6-N/7 on this file and copy of separate note by the Directorate of Agriculture and decision therein, placed on file at C/212-C/214. Accordingly, the date / time for convening the Steering Committee is awaited on file.

7. In view of the poor response so far to the RFQ floated (para 3 above), the request from GEDA (para 4 above), the request from Directorate of Agriculture (para 5 above) and the decisions referred at para 6 above, the following may like to be considered:

(i) To request Directorate of Agriculture to seek the Pre-feasibility / Feasibility Report from GEDA, duly substantiating the request referred in para 4 above, with Technical & Financial Feasibility, the envisaged additional Project Cost, the source of raw material, implications / commitment from GEDA / Directorate of Agriculture / Government (if any envisaged), Project Risks (if any envisaged), additional land envisaged for the Project, benefit / returns to the Government, etc.

(ii) Upon receipt of the same from GEDA, date / time from the Steering Committee for PPP may be pursued (in line with decision at 6.(ii) above), where GEDA may be requested to present the proposal, for decision in matter.

(iii) Until such time, i.e. till a decision in the matter is taken and the necessary parameters are decided for suitably incorporation in the RFQ, if any decided, a corrigendum be issued by the Directorate of Agriculture, for the following:

a. Extension in RFQ Application Due Date, currently to 1st April, 2024 instead of 1st March, 2024. (decision for any further extension could be taken based on the status / decisions on paras 7.(i) and 7(ii) above.

b. To conduct a 2nd Pre-Application Conference (currently be scheduled on 7th March, 2024). that may be necessary, in view of changes / modifications to the RFQ, if any issued vide Corrigendum, on basis of the decision, if any, on the above requested proposal from GEDA or otherwise.

8. If decided / approved, we may communicate the same to Directorate of Agriculture for necessary action as per para 7 above.

9. Submitted

Vishal Salgaonkar
Vishal Salgaonkar
(Senior Consultant)

Director

[Signature]
02.02.24

Secretary (PPP)

[Signature]
02.02.24

Minister for PPP / Hon'ble Chief Minister

May discuss to Dis Agri
& other comments about
State Requirement of
RE.

DNRB

[Handwritten signature]

Office of Chief Minister
Ministry of Panchayats
Muzol No: 1014/SLF
Date: 02/02/24

636
Date: 02/02/24
Muzol No: 1014/SLF

DEPT. OF NRE

201/C
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1014/SLF (PPP)
854
02.02.2024



DIRECTORATE OF AGRICULTURE
Government of Goa
Krishi Bhavan,
Tonca, Caranzalem - Goa 403 002

310/c

Ph: +91 832 2465443 / 2465845

email: dir-agri.goa@nic.in

No.3/Crops & PP/80/17/1/PPP/SSSKL/2023-24/D.Agr/1220 Date: 01/03/2024

E-Tender Notification No. Crops & PP/2023-24/01 dated 10th January, 2024

Request for Qualification for Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis

ADDENDUM - 1

1. Pursuant to clause 2.10 of the RFQ, prospective Applicants are requested to take note of the amendments as mentioned below, with respect to RFQ E-Tender Notification No. Crops & PP/2023-24/01.
2. **All other Terms and conditions of the RFQ remain unaltered**

(Nevil Alphonso)

Director of Agriculture

RFQ for Redevelopment of Sanjivani Sahakari Sakhar Karhkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis
Addendum 1

Amendments to RFQ (Request For Qualification)

Sr No.	Clause Reference	Original Clause	Revised Clause																											
1.	Clause 1.3	<p align="center">Schedule of Bidding Process:</p> <table border="1"> <thead> <tr> <th>Event</th> <th>Description</th> <th>Date</th> </tr> </thead> <tbody> <tr> <td>4.</td> <td>Application Due Date & Time (Online Mode)</td> <td><u>1st March, 2024 upto 1700 Hrs (IST)</u></td> </tr> <tr> <td>5.</td> <td>Application Due Date & Time (Hard Copy to Authority)</td> <td><u>5th March, 2024 upto 1500 Hrs (IST)</u></td> </tr> <tr> <td>6.</td> <td>Opening of RFQ Applications (Online & Hard Copy)</td> <td><u>5th March, 2024 at 1600 Hrs (IST)</u></td> </tr> </tbody> </table>	Event	Description	Date	4.	Application Due Date & Time (Online Mode)	<u>1st March, 2024 upto 1700 Hrs (IST)</u>	5.	Application Due Date & Time (Hard Copy to Authority)	<u>5th March, 2024 upto 1500 Hrs (IST)</u>	6.	Opening of RFQ Applications (Online & Hard Copy)	<u>5th March, 2024 at 1600 Hrs (IST)</u>	<p align="center">Schedule of Bidding Process:</p> <table border="1"> <thead> <tr> <th>Event</th> <th>Description</th> <th>Date</th> </tr> </thead> <tbody> <tr> <td>3.</td> <td>Pre-Application Conference -2</td> <td><u>1500 Hrs (IST) on 15th March, 2024</u></td> </tr> <tr> <td>4.</td> <td>Application Due Date & Time (Online Mode)</td> <td><u>1st April, 2024 upto 1700 Hrs (IST)</u></td> </tr> <tr> <td>5.</td> <td>Application Due Date & Time (Hard Copy to Authority)</td> <td><u>3rd April, 2024 upto 1500 Hrs (IST)</u></td> </tr> <tr> <td>6.</td> <td>Opening of RFQ Applications (Online & Hard Copy)</td> <td><u>3rd April, 2024 at 1600 Hrs (IST)</u></td> </tr> </tbody> </table>	Event	Description	Date	3.	Pre-Application Conference -2	<u>1500 Hrs (IST) on 15th March, 2024</u>	4.	Application Due Date & Time (Online Mode)	<u>1st April, 2024 upto 1700 Hrs (IST)</u>	5.	Application Due Date & Time (Hard Copy to Authority)	<u>3rd April, 2024 upto 1500 Hrs (IST)</u>	6.	Opening of RFQ Applications (Online & Hard Copy)	<u>3rd April, 2024 at 1600 Hrs (IST)</u>
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2.	Clause 1.4	<p align="center">Pre-application Conference</p> <p>The date, time and venue of the Pre-application Conference shall be: Date: <u>1st February, 2024</u> Time: <u>1500 Hrs (IST)</u> Venue: Conference Hall, 2nd Floor, Secretariat – Porvorim Goa 403 521</p>	<p align="center">Pre-application Conference</p> <p>The date, time and venue of the Pre-application Conference shall be: Pre-Application Conference-1 Date: <u>1st February, 2024</u> Pre-Application Conference-2 Date: <u>15th March, 2024</u> Time: <u>1500 Hrs (IST)</u> Venue: Conference Hall, 2nd Floor, Secretariat – Porvorim</p>																											

Handwritten signature/initials

RFQ for Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis
Addendum 1

Sr No.	Clause Reference	Original Clause	Revised Clause
		<p>The Authority reserves the right to not permit entry to Applicants who have not made any requests as per clause 1.2.11 for attending the pre-application conference. Further the Authority reserves the right to restrict the entry only to interested Applicants.</p> <p>(In case of any change in venue, the same shall be intimated to interested parties confirming their participation as per clause 5.1 of this RFQ Document)</p>	<p align="center">Goa 403 521</p> <p>The Authority reserves the right to not permit entry to Applicants who have not made any requests as per clause 1.2.11 for attending the pre-application conference. Further the Authority reserves the right to restrict the entry only to interested Applicants.</p> <p>(In case of any change in venue, the same shall be intimated to interested parties confirming their participation as per clause 5.1 of this RFQ Document)</p>

MLP



Government of Goa
Department of Public Private Partnership
Office of Director PPP
Room No. 19, Secretariat
Porvorim - Goa 403521

Crop & PP Section
Inward No.: 05
Date: 01/04/24

Ph:0832-2419541

No.28/DPPP/SSSKL/2022(Vol-II)/164

email: ppp-cell.goa@nic.in

27th March 2024

To,
The Director
Directorate of Agriculture,
Government of Goa,
Krishi Bhavan, Tonca,
Caranzalem - Goa 403 002

Directorate of Agriculture
Krishi Bhavan, Tonca-Caranzalem
Inward No: 14468
Date: 28/03/2024

Sub: Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK), Goa on PPP Basis - Request for Qualification (RFQ) (2nd Call) - Addendum-2 - Reg.

- Ref: (i) Request for Qualification (RFQ) 2nd Call for Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK), Goa on PPP Basis floated on 10th January, 2024
(ii) Letter No.1/456/CBG/2023-24/GEDA/995 dated 25/01/2024 from the Member Secretary, Goa Energy Development Agency (GEDA)
(iii) Letter No.3/Crops & PP/80/17/1/PPP/SSSKL/2023-24/D.Agri/1018 dated 29/01/2024
(iv) Your Letter No.3/Crops & PP/80/3/SSSKL/2023-24/D.Agri/1158 dated 15/02/2024
(v) Letter No.28/DPPP/SSSKL/2022(Vol-II)/153 dated 19/02/2024
(vi) Addendum-1

Dear Sir,

This has reference to the handholding being provided by the Department of Public Private Partnership (DPPP) to the Directorate of Agriculture for taking up the "Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK), Goa including for production of Ethanol on PPP Basis" and this office letter No.28/DPPP/SSSKL/2022(Vol-II)/153 dated 19/02/2024 (Ref.(v)) above).

In this regard, considering the delay in submission of the Reports by GEDA pertaining to proposals by GEDA / DNRE and the further time envisaged for processing / placing the same before the Government for decision / approval, I am now to inform the decision of the Government on file, on the following:

- Further extension in RFQ Application Due Date to 17th May, 2024
- Extension in date of 2nd Pre-Application Conference to 2nd May, 2024

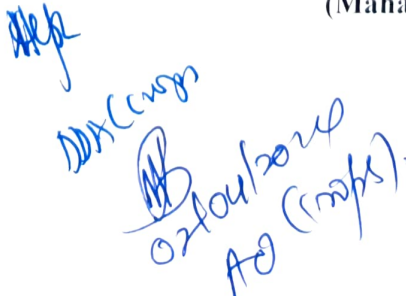
Accordingly, a draft of Addendum-2 is enclosed herewith for issuance at your end.

Also, a copy of the approval / decision accorded to DPPP on file in the matter, is enclosed herewith, for further necessary action at your end.


(Mahadev J. Araundekar)
Director

Encl:

- Draft Addendum-2
- Copy of file noting


DPP/CSG
02/04/2024
AG (m/s)

14th March, 2024

NOTE

Subject: Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK) on PPP Basis –Request for Qualification (RFQ) (2nd Call) – Extension in time for 2nd Pre-application Conference and Application submission Date - Reg.

1. Further to the approval at notings N/10-N/12, the following actions had been taken:
 - (i) Vide letter dated 29th February, 2024 of this Department (copy placed on file at C/377-C/384), the Directorate of Agriculture was requested to obtain:
 - a. the Pre-feasibility / Feasibility Report from GEDA, duly substantiating GEDA's proposal for inclusion of installation of 100 tons per day Biogas Plant with Compressed Biogas to generate 5 tons of Compressed Bio Gas (CBG) utilising pressed mud generated from the Ethanol Plant and organic waste from other sources as well as other Renewable Energy Projects, as an integrated part of the Project.
 - b. the pre-feasibility / Feasibility from Department of New and Renewable Energy (DNRE), duly substantiating DNRE's proposal for inclusion of installation of the RE Plant being proposed, as an integrated part of the Project.
 - (ii) Further, it has been envisaged that upon receipt of the above from GEDA and DNRE, date / time from the Steering Committee for PPP could be pursued, where GEDA and DNRE could present their proposals, for decision(s) in matter. Accordingly, until such time, Directorate of Agriculture was requested to:
 - a. Extend the RFQ Application Due Date, currently to 1st April, 2024 instead of 1st March, 2024. (Further, it had been envisaged that any further extension, if any required, could be taken based on the status / decisions on the Reports from GEDA and DNRE and the decision of the Steering Committee.
 - b. To conduct a 2nd Pre-Application Conference on 15th March, 2024 (as may be necessary, in view of changes / modifications to the RFQ, if any issued vide Corrigendum, on basis of the decision, if any, on the above referred proposals from GEDA and DNRE).
 - (iii) The Directorate of Agriculture has accordingly, issued the Corrigendum and also requested GEDA and DNRE to submit their Reports in a time bound manner.
2. Now, considering that the Pre-feasibility / Feasibility Reports are still awaited from GEDA and DNRE, subsequent to which the matter is envisaged to be placed before the Steering Committee for PPP for suitable decision(s) on the matter, and the likelihood of Lok Sabha Elections in between, it is proposed to extend the date of 2nd Pre-

application Conference and also further extend the Application Due Date, as below or any other dates as may be decided by Higher Authorities:

Schedule of Activities for the ongoing RFQ Process	Current Schedule of Dates (after last extension as per Addendum-1)	Proposed extension in Schedule of Dates
2 nd Pre-Application Conference	15 th March, 2024	<u>2nd May, 2024</u>
Application Due Date (Online Mode)	1 st April, 2024	<u>17th May, 2024</u>
Application Due Date (Hard Copy to Authority)	3 rd April, 2024	<u>20th May, 2024</u>
Opening of RFQ Applications (Online & Hard Copy)	3 rd April, 2024	<u>20th May, 2024</u>

- If decided / approved, we may communicate the same to Directorate of Agriculture for issuance of requisite Addendum.
- Submitted

Vishal Salgaonkar
 Vishal Salgaonkar
 (Senior Consultant)

Director
[Signature]
 14.02.24

Secretary (PPP)
[Signature]
 15/3/24
 may pls. see for n/d.

Minister for PPP / Hon'ble Chief Minister
[Signature]
 23/3/24

DIR (PPP)
[Signature]
 27-03-24

Sr. Consultant

Based on approval at N/13 - N/14, draft letter to DoA alongwith Addendum-2 is placed on file at C/406-4/40.

DIRECTOR
[Signature]
 27.03.24

[Signature]
 27/03/2024

Stamp: PPP, 612, 14/3/24, SAC, In-charge, Date

Stamp: 1186916, 15/3/2024



DIRECTORATE OF AGRICULTURE
Government of Goa
Krishi Bhavan,
Tonca, Caranzalem – Goa 403 002

Ph: +91 832 2465443 / 2465845

email: dir-agri.goa@nic.in

No. 3/Crops & PP/80/17/1/PPP/SSSKL/2023-24/D.Agr/ 1316

28th March, 2024

E-Tender Notification No. Crops & PP/2023-24/01 dated 10th January, 2024

**“Request for Qualification for Redevelopment of Sanjivani Sahakari
Sakhar Karkhana, Goa including for production of Ethanol on Public
Private Partnership (PPP) Basis”**

ADDENDUM – 2

1. Pursuant to clause 2.10 of the RFQ, prospective Applicants are requested to take note of the amendments as mentioned below, with respect to RFQ E-Tender Notification No. Crops & PP/2023-24/01.
2. All other Terms and Conditions of the RFQ remain unaltered


(Nevil Alphonso)
Director of Agriculture

RFQ for Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis
Addendum - 2

Amendments to RFQ (Request for Qualification)

Sr. No	Clause Reference	Original Clause			Revised Clause		
		Schedule of Bidding Process:			Schedule of Bidding Process:		
Event	Description	Date	Event	Description	Date		
1.	Clause 1.3	Schedule of Bidding Process:			Schedule of Bidding Process:		
3.	Pre-Application Conference -2	1500 Hrs (IST) on 15 th march, 2024	3.	Pre-Application Conference -2	1500 Hrs (IST) on 2 nd May, 2024		
4.	Application Date & Time (Online Mode)	Due 1 st April, 2024 upto 1700 Hrs (IST)	4.	Application Date & Time (Online Mode)	Due 17 th May, 2024 upto 1700 Hrs (IST)		
5.	Application Date & Time (Hard Copy to Authority)	Due 3 rd April, 2024 upto 1500 Hrs (IST)	5.	Application Date & Time (Hard Copy to Authority)	Due 20 th May, 2024 upto 1500 Hrs (IST)		
6.	Opening Applications (Online 1600 Hrs (ISD & Hard Copy)	of 3 rd April, 2024 upto 1600 Hrs (IST)	6.	Opening Applications (Online 1600 Hrs (ISD & Hard Copy)	of 20 th May, 2024 upto 1600 Hrs (IST)		
2.	Clause 1.4	<p>Pre-application Conference</p> <p>The date, time and venue of the Pre-application Conference shall be:</p> <p>Pre-Application Conference-1 Date: 1st February, 2024 Pre-Application Conference-2 Date: 15th March, 2024 Time: 1500 Hrs (IST) Venue: Conference Hall, 2nd Floor, Secretariat - Porvorim</p>			<p>Pre-application Conference</p> <p>The date, time and venue of the Pre-application Conference shall be:</p> <p>Pre-Application Conference-1 Date: 1st February, 2024 Pre-Application Conference-2 Date: <u>2nd May 2024</u> Time: 1500 Hrs (IST) Venue: Conference Hall, 2nd Floor, Secretariat – Porvorim</p>		

MPS



Government of Goa
Department of Public Private Partnership
Office of Director PPP
Room No. 19, Secretariat
Porvorim – Goa 403521

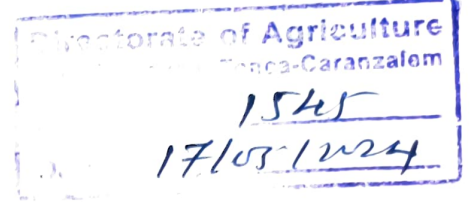
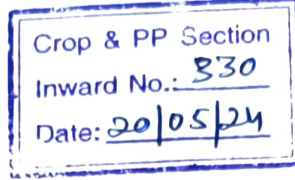
Ph:0832-2419541

email: ppp-cell.goa@nic.in

No.28/DPPP/SSSKL/2022(Vol-II)/ 35

17th May 2024

To,
The Director
Directorate of Agriculture,
Government of Goa,
Krishi Bhavan, Tonca,
Caranzalem – Goa 403 002



Sub: Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK), Goa on PPP Basis - Request for Qualification (RFQ) (2nd Call) – Addendum for Date Extension - Reg.

- Ref: (i) Request for Qualification (RFQ) 2nd Call for Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK), Goa on PPP Basis floated on 10th January, 2024
(ii) Letter No.1/456/CBG/2023-24/GEDA/995 dated 25/01/2024 from the Member Secretary, Goa Energy Development Agency (GEDA)
(iii) Letter No.3/Crops & PP/80/17/1/PPP/SSSKL/2023-24/D.Agri/1018 dated 29/01/2024
(iv) Your Letter No.3/Crops & PP/80/3/SSSKL/2023-24/D.Agri/1158 dated 15/02/2024
(v) Letter No.28/DPPP/SSSKL/2022(Vol-II)/153 dated 19/02/2024
(vi) Addendum-1
(vii) No.28/DPPP/SSSKL/2022(Vol-II)/164 dated 27th March 2024
(viii) Your Letter No.3/Crops & PP/80/3/SSSKL/2024-25/D.Agri/120 dated 20/03/2024
(ix) No.28/DPPP/SSSKL/2022(Vol-II)/164 dated 8th April 2024
(x) Your Letter No.3/Crops & PP/80/3/SSSKL/2024-25/D.Agri/120 dated 09/05/2024

Sir,

This has reference to the handholding being provided by the Department of Public Private Partnership (DPPP) to the Directorate of Agriculture for taking up the “**Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK), Goa including for production of Ethanol on PPP Basis**”.

In this regard, considering the time taken by GEDA for submission of the Reports sought pertaining to proposals by GEDA / DNRE and the further time envisaged for processing / placing the same before the Government for decision / approval, I am now to inform the decision of the Government on file, on the following:

- Further extension in RFQ Application Due Date to 14th June, 2024
- Extension in date of 2nd Pre-Application Conference to 3rd June, 2024

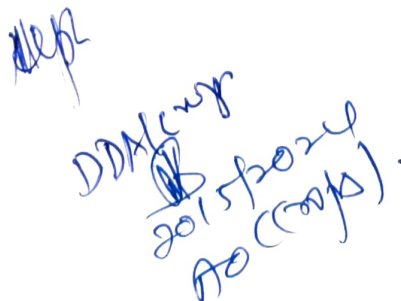
Accordingly, a draft of **Addendum** is enclosed herewith for issuance at your end.

Also, a copy of the approval / decision accorded to DPPP on file in the matter, is enclosed herewith, for further necessary action at your end.


(Mahadev J. Araundekar)
Director

Encl:

- 1) Draft Addendum
- 2) Copy of file noting



13th May, 2024

NOTE

Subject: Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK) on PPP Basis- Request for Qualification (RFQ) (2nd Call) – Extension in time for 2nd Pre application Conference and Application Date – Reg.


1. Vide approval on Noting's at N/12 - N/14 clarifications had been sought from the Directorate of Agriculture / GEDA. In view of the same, the Application Due Date had been extended to 17th May 2024.
2. The above referred clarifications are still awaited from GEDA. Further the Directorate of Agriculture vide Letter No.3/Crops&PP/80/17/1/PPP/SSSKL/2024-25/D.Agri/120 Dated 09/05/2024 has requested GEDA to expedite the necessary action (on file at C/508).
3. In view of the above, since the clarifications/information from GEDA is still awaited and considering the fast approaching Application Due Date of 17th May 2024, it is proposed to further extend the date for 2nd Pre-application conference and Application Due Date as proposed below or any other dates as may be decided by Higher Authorities:

Schedule of Activities for the on-going RFQ process	Current Schedule of Dates (after last extension)	Proposed extension in Schedule of Dates
2 nd pre- Application Conference	2 nd May 2024	3 rd June 2024
Application Due Date (Online Mode)	17 th May 2024	14 th June 2024
Application Due Date (Hard Copy to Authority)	20 th May, 2024	18 th June 2024
Opening of RFQ Applications (Online & Hard Copy)	20 th May, 2024	18 th June 2024

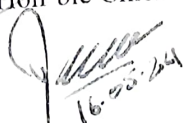
4. If decided/ approved, we may communicate the same to Directorate of Agriculture for issuance of requisite Addendum
5. Submitted


Vishal Salgaonkar
(Senior Consultant)

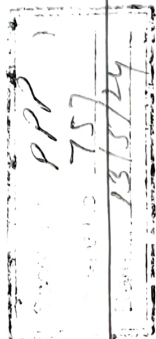
Director 
13.05.24

Secretary (PPP) 
14/5/24

Hon'ble Minister for PPP/ Hon'ble Chief Minister

DIR (PPP) 
16.05.24

Sr. consultant.





DIRECTORATE OF AGRICULTURE
Government of Goa
Krishi Bhavan,
Tonca, Caranzalem – Goa 403 002

Ph: +91 832 2465443 / 2465845

email: dir-agri.goa@nic.in

No. 3/Crops & PP/80/17/1/PPP/SSSKL/2023-24/D.Aagri/ ISS

17th May, 2024

E-Tender Notification No. Crops & PP/2023-24/01 dated 10th January, 2024

“Request for Qualification for Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis”

ADDENDUM – 3

1. Pursuant to clause 2.10 of the RFQ, prospective Applicants are requested to take note of the amendments as mentioned below, with respect to RFQ E-Tender Notification No. Crops & PP/2023-24/01.
2. All other Terms and Conditions of the RFQ remain unaltered


(Nevil Alphonso)
Director of Agriculture

Amendments to RFQ (Request for Qualification)

Sr. No	Clause Reference	Original Clause			Revised Clause		
		Schedule of Bidding Process:			Schedule of Bidding Process:		
1.	Clause 1.3	Event	Description	Date	Event	Description	Date
		3.	Pre-Application Conference -2	1500 Hrs (IST) on <u>2nd May, 2024</u>	3.	Pre-Application Conference -2	1500 Hrs (IST) on <u>3rd June, 2024</u>
		4.	Application Date & Time (Online Mode)	17 th May, 2024 upto 1700 Hrs (IST)	4.	Application Date & Time (Online Mode)	14 th June, 2024 upto 1700 Hrs (IST)
		5.	Application Date & Time (Hard Copy to Authority)	20 th May, 2024 upto 1500 Hrs (IST)	5.	Application Date & Time (Hard Copy to Authority)	18 th June, 2024 upto 1500 Hrs (IST)
		6.	Opening of Applications (Online 1600 Hrs (ISD & Hard Copy)	20 th May, 2024 upto 1600 Hrs (IST)	6.	Opening of Applications (Online 1600 Hrs (ISD & Hard Copy)	18 th June, 2024 upto 1600 Hrs (IST)
		Pre-application Conference		Pre-application Conference			
The date, time and venue of the Pre-application Conference shall be:		The date, time and venue of the Pre-application Conference shall be:					
Pre-Application Conference-1 Date: 1st February, 2024		Pre-Application Conference-1 Date: 1st February, 2024					
Pre-Application Conference-2 Date: <u>2nd May 2024</u>		Pre-Application Conference-2 Date: <u>3rd June, 2024</u>					
Time: 1500 Hrs (IST)		Time: 1500 Hrs (IST)					
Venue: Conference Hall, 2nd Floor, Secretariat - Porvorim		Venue: Conference Hall, 2nd Floor, Secretariat - Porvorim					
2.	Clause 1.4	Pre-application Conference			Pre-application Conference		
The date, time and venue of the Pre-application Conference shall be:		The date, time and venue of the Pre-application Conference shall be:					
Pre-Application Conference-1 Date: 1st February, 2024		Pre-Application Conference-1 Date: 1st February, 2024					
Pre-Application Conference-2 Date: <u>2nd May 2024</u>		Pre-Application Conference-2 Date: <u>3rd June, 2024</u>					
Time: 1500 Hrs (IST)		Time: 1500 Hrs (IST)					
Venue: Conference Hall, 2nd Floor, Secretariat - Porvorim		Venue: Conference Hall, 2nd Floor, Secretariat - Porvorim					

Handwritten signature



Government of Goa
Department of Public Private Partnership
Office of Director PPP
Room No. 19, Secretariat
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Ph:0832-2419541

email: ppp-cell.goa@nic.in

No.28/DPPP/SSSKL/2022(Vol-II)/ 57

26th June, 2024

To,
The Director
Directorate of Agriculture,
Government of Goa,
Krishi Bhavan, Tonca,
Caranzalem – Goa 403 002

Sub: Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK), Goa on PPP Basis - Request for Qualification (RFQ) (2nd Call) – Reg.

- Ref:** (i) Request for Qualification (RFQ) 2nd Call for Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK), Goa on PPP Basis floated on 10th January, 2024
(ii) Letter No.1/456/CBG/2023-24/GEDA/995 dated 25/01/2024 from the Member Secretary, Goa Energy Development Agency (GEDA)
(iii) Letter No.3/Crops & PP/80/17/1/PPP/SSSKL/2023-24/D.Agri/1018 dated 29/01/2024
(iv) Your Letter No.3/Crops & PP/80/3/SSSKL/2023-24/D.Agri/1158 dated 15/02/2024
(v) Letter No.28/DPPP/SSSKL/2022(Vol-II)/153 dated 19/02/2024
(vi) Addendum-1
(vii) No.28/DPPP/SSSKL/2022(Vol-II)/164 dated 27th March 2024
(viii) Your Letter No.3/Crops & PP/80/3/SSSKL/2024-25/D.Agri/120 dated 20/03/2024
(ix) No.28/DPPP/SSSKL/2022(Vol-II)/164 dated 8th April 2024
(x) Your Letter No.3/Crops & PP/80/3/SSSKL/2024-25/D.Agri/120 dated 09/05/2024
(xi) No.28/DPPP/SSSKL/2022(Vol-II)/35 dated 17th April 2024
(xii) No.28/DPPP/SSSKL/2022(Vol-II)/40 dated 22nd May 2024
(xiii) Your Letter No.3/Crops & PP/80/3/SSSKL/2024-25/D.Agri/246 dated 11/06/2024

Sir,

This has reference to the handholding being provided by the Department of Public Private Partnership (DPPP) to the Directorate of Agriculture for taking up the “**Redevelopment of Sanjivani Sahakari Sakhar Karkhana (SSSK), Goa including for production of Ethanol on PPP Basis**”.

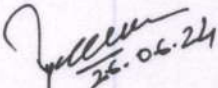
In this regard, as you are aware, pursuant to the floating of the subject RFQ, GEDA has through the Directorate of Agriculture, requested to consider bundling the subject Project with (i) Ground Mounted Solar PV Project; and (ii) 100 tons per day Biogas Plant with Compressed Biogas to generate 5 tons of Compressed Bio Gas (CBG) utilising pressed mud generated from the Ethanol Plant and organic waste from other sources. In this regard, the Directorate of Agriculture was requested to obtain detailed Reports from GEDA for the two proposals.

Further, considering the time taken by GEDA for submission of the Reports and the further time envisaged for processing / placing the same before the Government for decision, the RFQ Application Due Dates were being extended from time to time, the last extension of which was upto **14th June, 2024**.

Now, the matter was placed before the Government for further decision in the matter, i.e. whether to further extend the date **OR** to take up the process afresh after receipt of detailed proposals from GEDA, and decision thereon by the Steering Committee, in which case a fresh RFP process would need to be taken up directly based on the decision of Steering Committee.

Here, I am to inform you that the Government has decided on the later. A copy of the decision accorded to DPPP on file in the matter, is enclosed herewith, for further necessary action at your end.

Further, the Directorate of Agriculture is requested to expedite the submission of the Detailed Project Reports from GEDA, duly addressing all observations made by this Department vide letter dated 22nd May, 2024 (ref.(xii) above) so as to facilitate in taking up the proposals in a time bound manner before the Steering Committee for PPP for decision.


26.06.24
(Mahadev J. Araundekar)
Director

Encl: Copy of file noting

No. 28/DPPP/SSSKL/ 2022 (Vol II)
Department of Public Private Partnership,
Secretariat – Porvorim

11th June, 2024

NOTE

Sub: Department of Public Private Partnership (DPPP) – Redevelopment of Sanjivani Sahakari Sakhar Karkhana on PPP Basis – RFQ due date -Reg.

1. Vide decision at noting N/6 – N/9, the Government had approved the floating of the Request for Qualification (RFQ) (2nd Call) for the “**Redevelopment of Sanjivani Sahakari Sakhar Karkhana on PPP Basis including production of Ethanol**”, with the Project Cost of ₹80 Crore (based on the DPR of the technical consultant, M/s DSTA).
2. Till date, the response to the RFQ has been poor, which could be attributable to the reasons cited at **para 3** at notings N/2 – N/3.
3. In the meanwhile, this office has been in receipt of 2 proposals from Goa Energy Development Agency (GEDA) (through the Directorate of Agriculture) i.e.: (i) to package the project with a Compressed Biogas Plant, (ii) to package the project with a Ground mounted Solar Energy Project. Upon discussions with GEDA, it was informed that the 2 proposals could act as sweeteners to attract investors for the Redevelopment of SSSK project.
4. While GEDA has been requested to submit detailed proposals, and the same are awaited till date, during interim interactions, it is learnt from GEDA that the project of the Ground Mounted Solar Project would be in the range of ₹300 Crore (approx.), while GEDA is still working on the costing of Compressed Biogas Project.
5. Currently, while awaiting the detailed proposals from GEDA for placing before the Government for decision in the matter, approvals for extension in due date have already been obtained at 3 instances (notings N/10 - N/11, notings N/13 - N/14 and noting N/17, respectively). The current RFQ application due date is **14th June, 2024.**
6. In view of the above facts the following is submitted:
 - i. Till date no interest/enquiry is received to the RFQ floated.
 - ii. While the initial project cost as per RFQ is ₹80 Crore, in case the Government decides to include either/both proposals of GEDA, the project configuration, land, technical criteria and Project Cost would entirely change. The project cost would increase from ₹80 Crore above to above ₹400 Crore.
 - iii. This would lead to a major change in the RFQ floated, modification to which may not be suitable through Corrigendum and as such an altogether RFQ/RFP may need to be floated afresh.

iv. In case decision is taken to allow the current RFQ process to lapse/annul and to float afresh with the new project parameters, we could also consider directly floating the RFP (single stage-2 parts), with project parameters as decided by the Government.

7. Now, in view of above, decision is requested on either of the following:

a. To further extend the RFQ application date of the currently floated RFQ.

OR

b. To take up the process afresh after receipt of detailed proposals from GEDA, placing the same before the Steering Committee and receipt of decision thereupon. Hence a fresh RFP process may be taken up directly based on the decision of Steering Committee.

8. Submitted for decision at para 7 above

Vishal Salgaonkar
Vishal Salgaonkar
(Senior Consultant)

Director

[Signature]
11.06.24

(b) Approval.

Secretary (PPP)

Link
[Signature]
13/6

[Signature]
16/6/24

Hon'ble Minister for PPP / Hon'ble Chief Minister

Sely (PPP)

[Signature]
24/6/24

[Signature]
25.06.24

sr. consultant. In view of decision above, draft letter to RoB commencing the decision is placed at 4590-4591 for approval/signatures. Director. [Signature] 26.06.24

Secretary (PPP)
Inward No.: 719
Date: 21/6/24

O/o Secretary (PPP)
Inward No.: 846/f
Date: 12/06/24

Office of Chief Minister
Mantralaya, Porvorim
Inward No.: 1244/F
Date: 13/6/24

172/c



Goa Tenders

Government eProcurement System

Bid Opening Summary

Date : 27-Feb-2023 04:34 PM

Print

Organisation Chain :	DIRECTORATE OF AGRICULTURE NORTH GOA STATE AGRICULTURE MGMT, EXTENSION TRNG INSTITUTE
Tender ID :	2022_DAG_5343_1
Tender Ref No :	Crops and PP/2022-23/01
Tender Title :	RFQ for Redevelopment of Sanjivani Sahakari Sakhar Karkhana, Goa including for production of Ethanol on Public Private Partnership (PPP) Basis
Packet Name :	Fee/PreQual/Technical/Finance

Decrypted Bid Openers List		
S.No	Name	Decrypted Date
1	Sanjeev Mayekar	27-Feb-2023 04:26 PM
2	Shiwanand Wagle	27-Feb-2023 04:15 PM

Bid List					
S.No	Bid No	Bidder	Opened By	Opened Date	Status
1	13471	GEMINI ASSOCIATES	Sanjeev Mayekar	27-Feb-2023 04:30 PM	Admitted
2	15877	OCTAGA GREEN POWER AND ESPRIT LLP	Sanjeev Mayekar	27-Feb-2023 04:32 PM	Admitted